Vol. 269
No. 13

Wednesday,
17 December, 2025
26 Agrahayana, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers Laid on the Table (pages 1 - 44)

Messages from Lok Sabha—

Reported and Government Bills laid on the Table (page 44)

The Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025 -*Laid on the Table* (page 44 and pages 183 - 195)

The Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025 -*Laid on the Table* (page 183)

Announcement by the Chair (page 44)

Reports of the Department-Related Parliamentary Standing Committee on Coal, Mines and Steel— *Laid on the Table* (pages 44 - 45)

Report of the Committee on Empowerment of Women - *Laid on the Table* (page 45)

Report of the Department-Related Parliamentary Standing Committee on Housing and Urban Affairs—*Laid on the Table* (page 45)

Report of the Department-Related Parliamentary Standing Committee on Petroleum and Natural Gas— *Laid on the Table* (pages 45 - 46)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Statements of the Department-Related Parliamentary Standing Committee on Petroleum and Natural Gas— *Laid on the Table* (page 46)

Statements of the Committee on Welfare of Other Backward Classes-*Laid on the Table* (pages 46 - 47)

Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes— *Laid on the Table* (page 47)

Reports of the study visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes— *Laid on the Table* (page 48)

Statement by Minister— *Laid on the Table*

Status of implementation of Recommendations/Observations contained in the Three Hundred Sixty-fifth Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports (page 48)

Leave of Absence (pages 48 - 49)

Matters raised with Permission—

Demand for creating an incentive-based tax regime for honest taxpayers (pages 49 - 50)

Demand for addressing severe overcrowding in General Coaches of 12394 Sampurna Kranti Express (pages 50 - 51)

Need to expedite the survey and construction of a tunnel on the Kadapa-Rayachoti Highway (pages 51 - 52)

Demand for grant of special financial relief to Puducherry due to cyclone Ditwah (pages 52 - 53)

Demand to protect and revitalize silk production ecosystem in Karnataka (pages 53 - 54)

Demand for establishment of a GAMCA Medical Center in Kushinagar for migrant workers from Uttar Pradesh and Bihar (pages 54 - 55)

Demand for provision of Maithili script (Tirhuta/Vaidehi Lipi) on Google Keyboard and Anrdoid-iOS Social Media Platform in a natural, effortless and convenient manner (pages 55 - 56)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@rss.sansad.in

Contents Page

Demand to enhance the power and functions of the autonomous councils created under the Sixth Schedule to the Constitution of India (pages 57 - 58)

Need for direct flights from Kolkata airport to US and Europe (pages 58 - 59)

Concern over the disruption of air services in Himachal Pradesh due to expiry of UDAN scheme contracts (page 60)

Need for strengthening the Defence Industrial Corridors in Bundelkhand by enhancing MSME participation, technology and infrastructure (pages 61 - 62)

Demand for inclusion of 9 young Bengali revolutionaries who gunned down three British District Magistrates of Medinipur in NCERT School Text Books (pages 62 - 63)

Need for establishment of a Department of Multiorgan Transplantation Surgery to strengthen advanced healthcare services in Uttarakhand (pages 64 - 65)

Demand for granting GI Tag to major agricultural products of Tripura (pages 65)

Concern over the non-release of outstanding Central assistance for Flood Management Schemes in West Bengal (pages 66 - 67)

Concern over the growing crisis in coffee plantations of Wayanad district (pages 67 - 68)

Pension policy of employees of Central Universities, including Banaras Hindu University (pages 68 - 69)

Oral Answers to Questions (pages 69 - 99)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Government Bills–

The Repealing and Amending Bill, 2025– *Passed* (pages 99 - 117)

The Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025– *Passed* (pages 117- 157, pages 158- 183 and pages 183 - 193)

Recommendations of the Business Advisory Committee (page 157)

Contents Page

RAJYA SABHA

Wednesday, the 17th December, 2025/26 Agrahayana, 1947 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

Report (2018-19) of the National Commission for Scheduled Tribes, New Delhi and related papers

जनजातीय कार्य मंत्री (श्री जुएल ओराम): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) A copy each (in English and Hindi) of the following papers, under clause (6) of article 338A of the Constitution of India: -

(a) Fourteenth Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2018-19.

(b) Action Taken Memorandum on the fourteenth Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2018-19.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 5431/18/25]

I. **Reports and Accounts (2023-2024 and 2024-2025) of various Samagra Shiksha Progrmmes and related papers**

II. **Reports and Accounts (2024-2025) of KVS, New Delhi; NIESBUD, NOIDA, Uttar Pradesh; NIMI, Chennai; IIE, Guwahati and related papers**

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers: -

Contents Page

I. (i) (a) Annual Report of the Samagra Shiksha, Odisha, for the year 2024-25.

(b) Review by Government on the working of the above Programme.

[Placed in Library. *See* No. L.T. 5551/18/25]

(ii) (a) Annual Report of the Samagra Shiksha, Nagaland, for the year 2023-24.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5983/18/25]

(iii) (a) Annual Report and Accounts of the Samagra Shiksha, Andhra Pradesh, for the year 2023-24, together with Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5549/18/25]

(iv) (a) Annual Report of the Samagra Shiksha, Kerala, for the year 2024-25.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5550/18/25]

(v) (a) Annual Report of the Samagra Shiksha, Chandigarh, for the year 2024-25.

(b) Review by Government on the working of the above Programme.

[Placed in Library. *See* No. L.T. 5984/18/25]

Contents Page

(vi) (a) Annual Report of the Samagra Shiksha, Puducherry, for the year 2024-25.

(b) Review by Government on the working of the above Programme.

[Placed in Library. *See* No. L.T. 5985/18/25]

(vii) (a) Annual Report of the Samagra Shiksha, Delhi, for the year 2024-25.

(b) Review by Government on the working of the above Programme.

[Placed in Library. *See* No. L.T. 5986/18/25]

(viii) (a) Annual Report of the Samagra Shiksha, U.T. of Dadra and Nagar Haveli and Daman and Diu, for the year 2023-24.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5987/18/25]

(ix) (a) Annual Report and Accounts of the Samagra Shiksha, Jharkhand, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5988/18/25]

II. (i) (a) Annual Report of the Kendriya Vidyalaya Sangathan (KVS), New Delhi, for the year 2024-25.

(b) Annual Accounts of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2024-25, and the Audit Report thereon.

(c) Review by Government on the working of the above Sangathan.

[Placed in Library. *See* No. L.T. 5989/18/25]

Contents Page

(ii) (a) Annual Report and Accounts of the National Institute for Entrepreneurship and Small Business Development (NIESBUD), NOIDA, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of above Institute.

[Placed in Library. *See* No. L.T. 5546/18/25]

(iii) (a) Annual Report and Accounts of the National Instructional Media Institute (NIMI), Chennai, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5547/18/25]

(iv) (a) Annual Report and Accounts of the Indian Institute of Entrepreneurship (IIE), Guwahati, Assam, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5990/18/25]

I. Report and Accounts (2024-2025) of NSFDC, Delhi and related papers

II. Report on SCST Act,1989 (2023) and related papers

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Thirty-sixth Annual Report and Accounts of the National Scheduled Castes Finance and Development Corporation (NSFDC), Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 5991/18/25]

II. A copy each (in English and Hindi) of the following papers:-

(a) Annual Report on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2023, under sub-section (4) of Section 21 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5692/18/25]

I. Notifications of the Ministry of Home Affairs

II. Report and Accounts (2024-2025) of LPAI, New Delhi; NHRC, New Delhi; the Rashtriya Raksha University, Gandhinagar; Gujarat and related papers

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानंद राय): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 596(E)., dated the 1st September, 2025, publishing the Immigration and Foreigners Rules, 2025, under Section 31 of the Immigration and Foreigners Act, 2025.

(ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. S.O. 3997(E)., dated the 2nd September, 2025, publishing the Immigration and Foreigners (Exemption) Order, 2025, under sub-section (3) of Section 33 of the Immigration and Foreigners Act, 2025.

[Placed in Library. For (i) and (ii), *see* No. L.T.5361/18/25]

(iii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 873(E)., dated the 27th November, 2025, publishing the National Human Rights Commission (Salaries, Allowances and Conditions of Service of Officers and

other Staff), Rules, 2025, under sub-section (3) of Section 40 of the Protection of Human Rights Act, 1993.

[Placed in Library. *See* No. L.T. 5701/18/25]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under Section 36 of the Land Ports Authority of India Act, 2010:-

(1) E-14011/3/2024/LPAI.(I)., dated the 9th September, 2025, publishing the Land Ports Authority of India, Officers and other Employees, Recruitment Regulations, 2025.

(2) E-14011/3/2024/LPAI.(II)., dated the 9th September, 2025, publishing the Land Ports Authority of India, (Conditions of Service of Officers and other Employees) Amendment Regulations, 2025.

(3) E-14011/3/2024/LPAI.(III)., dated the 9th September, 2025, publishing the Land Ports Authority of India, (Officers and Other Employees) Recruitment Amendment Regulations, 2025.

(4) G.S.R. 731(E)., dated the 1st October, 2025, publishing the Land Ports Authority of India, (Amendment) Rules, 2025.

(5) E-14011/3/2024/LPAI.(II)., dated the 16th October, 2025, publishing a Corrigendum to the Notification No. E-14011/3/2024/LPAI.(II)., dated the 9th September, 2025.

[Placed in Library. For (1) to (5), *see* No.L.T.5703/18/25]

II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 25 of the Land Ports Authority of India Act, 2010:-

(a) Thirteenth Annual Report and Audited Accounts of the Land Ports Authority of India (LPAI), New Delhi, for the year 2024-25.

(b) Review by Government on the working of the above Authority.

[Placed in Library. *See* No. L.T.5704/18/25]

(ii) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 34 of the Protection of Human Rights Act, 1993:-

Contents Page

(a) Annual Accounts of the National Human Rights Commission (NHRC), New Delhi, for the year 2024-25, and the Audit Report thereon.

(b) Statement by Government accepting the above Accounts.

[Placed in Library. *See* No. L.T.5706/18/25]

(iii) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 34 and sub-section (4) of Section 32 of the Rashtriya Raksha University Act, 2020:-

(a) Annual Report of the Rashtriya Raksha University, Gandhinagar, Gujarat, for the year 2024-25.

(b) Annual Accounts of the Rashtriya Raksha University, Gandhinagar, Gujarat, for the year 2024-25, and the Audit Report thereon.

[Placed in Library. *See* No. L.T.5705/18/25]

Reports and Accounts (2024-25) **of the Veterinary Council of India, New Delhi**

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (प्रो. एस.पी. सिंह बघेल): महोदय, मैं भारतीय पशु चिकित्सा परिषद अधिनियम, 1984 की धारा 62 की उप-धारा (4) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ:-

(a) Annual Report and Accounts of the Veterinary Council of India, New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. *See* No. L.T.5707/18/25]

I. **Report and Accounts** (2024-25) **of the National Trust for the Welfare of Persons with Autism Cerebral Palsy, Mental Retardation and Multiple Disabilities (Divyangjan); New Delhi and related papers**
II. **Reports and Accounts** (2024-25) **of various Societies, Samities and Institutes and related papers**
III. **Mou between GoI and ALIMCO, Kanpur**

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 24 and Section 25 of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999:-

(a) Annual Report and Accounts of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Divyangjan), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Trust.

[Placed in Library. *See* No. L.T.5719/18/25]

II. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the Rural India Medical and Relief Society, Chittoor, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T.5717/18/25]

(ii) (a) Annual Report and Audited Accounts of the Pahel Viklang Punerwas Kendra Samiti, Kanpur, Uttar Pradesh, for the year 2024-25.

(b) Review by Government on the working of the above Samiti.

[Placed in Library. *See* No. L.T.5718/18/25]

(iii) (a) Annual Report and Accounts of the Imphal Guardian Society, Imphal West, Manipur, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T.5992/18/25]

(iv) (a) Annual Report and Audited Accounts of the Parivarthan Integrated Rural People Welfare Society, West Godavari, Andhra Pradesh, for the year 2024-25.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T.5993/18/25]

(v) (a) Annual Report and Audited Accounts of the Vrindavan Shiksha Evam Jan Kalyan Samiti, Sarasawan, Kaushambi, Uttar Pradesh, for the year 2024-25.

(b) Review by Government on the working of the above Samiti.

[Placed in Library. *See* No. L.T.5994/18/25]

(vi) (a) Annual Report and Audited Accounts of the Society for Empowerment of the Disabled, Bishnupur, Manipur, for the year 2024-25.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T.5995/18/25]

(vii) (a) Annual Report and Accounts of the HOPE (society for Handicapped Orientation Programmeand Education), Durgapur, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T.5708/18/25]

(viii) (a) Annual Report and Accounts of the Type Writing Institution and Rural Development Service (TWIRDS), Thoubal, Manipur, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T.5709/18/25]

(ix) (a) Annual Report and Accounts of the Holy Cross Social Service Society Anantapur, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T.5710/18/25]

(x) (a) Annual Report and Accounts of the Alakendu Bodh Niketan Residential, Kolkata, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T.5711/18/25]

(xi) (a) Annual Report and Accounts of the Manochetana, Siddipet, Telangana, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T.5712/18/25]

(xii) (a) Annual Report and Accounts of the Samarpan Sanstha, Ghazipur, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T.5713/18/25]

(xiii) (a) Annual Report and Accounts of the ManasikaVikasaKendram, Vijayawada, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T.5714/18/25]

(xiv) (a) Annual Report and Accounts of the Viklang Mand Budhi Kalyan Samiti, Nainital, Uttarakhand, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Samiti.

[Placed in Library. *See* No. L.T.5715/18/25]

III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India [Department of Empowerment of Persons with Disabilities

Contents Page

(Divyangjan), Ministry of Social Justice and Empowerment] and the Artificial Limbs Manufacturing Corporation of India (ALIMCO), Kanpur, Uttar Pradesh, for the year 2025-26.

[Placed in Library. *See* No. L.T.5996/18/25]

Notifications of the Ministry of Road Transport and Highways

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): महोदय, मैं राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 10 के अधीन सड़क परिवहन और राजमार्ग मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ:-

(1) S.O. 3349(E)., dated the 21st July, 2025, levying user fee for the project of four laning of certain sections of Nalbari-Bijni-Guwahati-Nagaon-Lanka-Hatikhali Section in the State of Assam on EPC mode.

(2) S.O. 3446(E)., dated the 25th July, 2025, levying user fee for the project of four or more lane of Haggari – Jadcharla Section of National Highway number 167 in the State of Telangana on EPC mode.

(3) S.O. 3447(E)., dated 25th July, 2025, levying user fee for the project of two lane with paved shoulders of Nandakumar to Digha Section of National Highway No. 116B (Nandakumar-Digha Section) in the State of West Bengal.

(4) S.O. 3448(E)., dated 25th July, 2025, levying user fee for the project of two lane with paved shoulder of Muzaffarnagar – Miranpur Section of NH-709AD in the State of Uttar Pradesh.

(5) S.O. 3541(E)., dated the 31st July, 2025, levying user fee for the project of four or more lane of Nagpur-Obaidullaganj Section (Nagpur-Madhya Pradesh/Maharashtra Border) of NH-47 (Old NH-69) in the State of Maharashtra and Obaidullaganj-Betul-Multai- Madhya Pradesh/ Maharashtra Border Section of NH-47 (Old NH-69) in the State of Madhya Pradesh.

(6) S.O. 3642(E)., dated the 7th August, 2025, levying user fee for the project of four lane of Puducherry to Poondiyankuppam Section of National Highway

number 45A (New NH-32) in the State of Tamil Nadu and Puducherry UT.

[Placed in Library. For (1) to (6), *see* No.L.T.5848/18/25]

(7) S.O. 3643(E)., dated the 7th August, 2025, levying user fee for the project of four or more lane of the Nelamangala-Tumkur Section of NH-48 (Old NH-4) in the State of Karnataka on BOT (Toll).

(8) S.O. 3735(E)., dated the 13th August, 2025, levying user fee for the project of 6 lane of Kanpur – Lucknow Expressway No.NE-6 in the State of Uttar Pradesh on HAM mode under BharatmalaPariyojna.

(9) S.O. 3832(E)., dated the 20th August, 2025, levying user fee for the project of 6 lane for NH-344N starting from NH344M, Delhi till Bahadurgarh bypass of NH-10 near Bahadurgarh in Haryana as Spur of NH-344M (Urban Extension Road-II) Package-5 in the State of Delhi and Haryana on EPC mode.

(10) S.O. 3865(E)., dated the 25th August, 2025, levying user fee for the project of four or more lane of Saharanpur Bypass to Ganeshpur Section of NH-344 (old NH-73) and NH307 (old NH-72A) and Roorkee-Chutmalpur-Gagalheri Section of NH-344 (Old NH-73) in the State of Uttarakhand and Uttar Pradesh.

(11) S.O. 3928(E)., dated the 27th August, 2025, levying user fee for the project of 4-lane Access Controlled New Greenfield Highway Section of NH-365BG from Khammam – Devarapalle Section in the State of Telangana and Andhra Pradesh under BharatmalaPariyojana on Hybrid Annuity Mode.

[Placed in Library. For (7) to (11), *see* No.L.T.5849/18/25]

(12) S.O. 3929(E)., dated the 27th August, 2025, levying user fee for the project of two lane with paved shoulder section of Pahur-Jamner-Bodhwad-Muktainagar-Barahanpur Pkg-I of NH-753L in the State of Maharashtra.

(13) S.O. 3930(E)., dated the 27th August, 2025, levying user fee for the project of two and four lane of section Start of Khutar Bypass to Start of Shahjahanpur Bypass of NH-731 in the State of Uttar Pradesh on EPC basis.

Contents Page

(14) S.O. 3972(E)., dated the 29th August, 2025, levying user fee for the project of four or more lane Section of Bargarh – Bolangir Section of NH-26 (old NH-201) in the State of Odisha on EPC mode.

(15) S.O. 4062(E)., dated the 4th September, 2025, levying user fee for the project of 8 lane section of Delhi-Vadodara Expressway on National Highway No. NE-4 in the State of Gujarat under BharatmalaPariyojana on EPC mode.

(16) S.O. 4078(E)., dated the 8th September, 2025, levying user fee for the project of two lane with paved shoulders of Osman Nagar to Wazar Section of National Highway No. 161A in the State of Maharashtra on EPC mode.

(17) S.O. 4079(E)., dated the 8th September, 2025, levying user fee for the project of four/two lane section of Palphata to Rajuri Section of National Highway No.752H in the State of Maharashtra on EPC mode.

[Placed in Library. For (12) to (17), *see* No.L.T.5850/18/25]

(18) S.O. 4160(E)., dated the 15th September, 2025, levying user fee for the project of 2LPS/4 lane of Najibabad Bypass and Najibabad-KotdwarSection of National Highway number 119 (New NH-534) in the State of Uttar Pradesh.

(19) S.O. 4161(E)., dated the 15th September, 2025, levying user fee for the project of 4 laning of Madurai – Tuticorin Section of the National Highway number 45B (New NH-38) in the State of Tamil Nadu.

(20) S.O. 4162(E)., dated the 15th September, 2025, levying user fee for the project of four lane or more lane of Ganeshpur – Dehradun Section of National Highway number 72A (New NH-307) in the State of Uttar Pradesh and Uttarakhand.

(21) S.O. 4382(E)., dated the 26th September, 2025, amending the Principal Notification No. S.O. 1611(E), dated the 16th April, 2019.

(22) S.O. 4414(E)., dated the 26th September, 2025, levying user fee for the project of four and more lane section of Poanta Sahib (HP) – Jhajra Chowk (UK) section of National Highway Number 7 (Old NH-72) in the State of Himachal Pradesh and Uttarakhand.

Contents Page

(23) S.O. 4415(E)., dated the 26th September, 2025, levying user fee for the project of 2LPS/4L of Shirur-Kharda Section of NH-752E in the State of Maharashtra.

[Placed in Library. For (18) to (23), *see* No.L.T.5851/18/25]

(24) S.O. 4435(E)., dated the 29th September, 2025, levying user fee for the project of Six lane Chittoor to Thachur of National Highway starting from its junction with NE-7, NH-40 near Chittoor in the State of Andhra Pradesh, and terminating at its junction with NH-16 near Thachur in the State of Tamil Nadu of NH-716B in the State of Andhra Pradesh and Tamil Nadu under BharatmalaPariyojana on Hybrid Annuity Mode.

(25) S.O. 4436(E)., dated the 29th September, 2025, levying user fee for the project of four or more lane of Kurnool-Mandlam-Atmakur Section of NH-340C in the State of Andhra Pradesh on Hybrid Annuity Mode.

(26) G.S.R. 734(E)., dated the 3rd October, 2025, publishing the National Highways Fee (Determination of Rates and Collection) (Third Amendment) Rules, 2025

(27) S.O. 4590(E)., dated the 8th October, 2025, levying user fee for the project of four or more lane section of National Highway number 1A (New NH-44) in the Union Territory of Jammu and Kashmir.

(28) S.O. 4591(E).,dated the 8th October, 2025, levying user fee for the project of four or more lane of Gagalheri-Saharanpur-Yamunanagar (UP/Haryana Border) Section of National Highway number 73 (New NH-344) in the State of Uttar Pradesh under NHDP-IV on Hybrid Annuity Mode.

(29) S.O. 4642(E)., dated the 13th October, 2025, levying user fee for the project of four lane or more of Talaja-Mahuva-Victor Section of National Highway number 8E in the State of Gujarat.

[Placed in Library. For (24) to (29), *see* No.L.T.5852/18/25]

(30) S.O. 4643(E).,dated the 13th October, 2025, levying user fee for the project of two lane with paved shoulders of Dornala- Kunta Section of National Highway number 765 in the State of Andhra Pradesh on EPC mode.

(31) S.O. 4644(E)., dated the 13th October, 2025, levying user fee for the project of two lane with paved shoulder of Koyyuru to Chaparathipalem and Chaparathipalem to Lambasingi Section of National Highway number 516E in the State of Andhra Pradesh on EPC mode.

(32) S.O. 4647(E)., dated the 13th October, 2025, levying user fee for the project of four or more lane of Victor-Kagavadar-Una Section of National Highway number 8E in the State of Gujarat.

(33) S.O. 4681(E)., dated the 15th October, 2025, amending the Principal Notification No. S.O. 3448(E), dated the 25th July, 2025.

(34) S.O. 4682(E)., dated the 15th October, 2025, levying user fee for the project of four or more lane of Delhi-Saharanpur-Highway of NH-709B in the Union Territory of Delhi and State of Uttar Pradesh under BharatmalaPariyojana on EPC mode.

(35) S.O. 4683(E)., dated the 15th October, 2025, levying user fee for the project of four or more lane of Sagar Mohari Section of National Highway number 934 (old NH-86) in the State of Madhya Pradesh under BharatmalaPariyojana on EPC mode.

(36) S.O. 4684(E)., dated the 15th October, 2025, levying user fee for the project of four or more lane of Mehgama-Hansdiha Section of NH-133 of National Highway number 133 in the State of Jharkhand on Hybrid Annuity Mode.

[Placed in Library. For (30) to (36), *see* No.L.T.5853/18/25]

(37) S.O. 4702(E)., dated the 16th October, 2025, levying user fee for the project of four or more lane of Vijayawada Bypass from ChinnaAuvutupalli to Gollapudi section of National Highway number 16 in the State of Andhra Pradesh under BharatmalaPariyojana on Hybrid Annuity Mode.

(38) S.O. 4906(E)., dated the 27th October, 2025, levying user fee for the project of two lane with paved shoulders of Kawardha-Simga section of NH-30 (erstwhile NH-12A) in the State of Chhattisgarh under BharatmalaPariyojana on Hybrid Annuity Mode.

(39) S.O. 4950(E)., dated the 31st October, 2025, levying user fee for the project

of two lane with paved shoulder of Rampachodavaram to Koyyuru Section of National Highway Number 516E in the State of Andhra Pradesh on EPC mode.

(40) S.O. 4953(E)., dated the 31st October, 2025, levying user fee for the project of four or more lane section from Musiri-Namakkal Section of National Highway number 381B in the State of Tamil Nadu on EPC basis.

[Placed in Library. For (37) to (40), *see* No.L.T.5854/18/25]

(41) S.O. 5029(E)., dated the 4th November, levying user fee for the project of four or more lane of Delhi to KherkiDaula fee plaza (Gurgaon) of NH-48 (Old NH No.8) in the State of Delhi and Haryana.

(42) S.O. 5035(E)., dated the 6th November, 2025, levying user fee for the project for the use of two lane with paved shoulder of Shahpura – Thanagazi section of National Highway NH-248A in the State of Rajasthan.

(43) S.O. 5036(E)., dated the 6th November, 2025, levying user fee for the project of two lane with paved shoulders of Khanapur to Goa/Karnataka Border section of National Highway No. NH-748 (old NH-4A) in the State of Karnataka.

(44) S.O. 5037(E)., dated the 6th November, 2025, levying user fee for the project of four or more lane of Thalapady (Kerala/Karnataka Border) to Chengala Section of National Highway 66 in the State of Kerala under BharatmalaPariyojana on Hybrid Annuity Mode.

(45) S.O. 5068(E)., dated the 10th November, 2025, levying user fee for the project of four lane with paved shoulders of Vodarevu – chilakaluripet Section of National Highway 167A in the State of Andhra Pradesh on EPC basis.

(46) S.O. 5069(E)., dated the 10th November, 2025, levying user fee for the project of four/six laning of Bangalore-Nelamangala section of National Highway No. 4 in the State of Karnataka on BOT (Toll).

(47) S.O. 5083(E)., dated the 11th November, 2025, levying user fee for the project of two lane with paved shoulders of Nayagarh-Khordha Section of

National Highway-57 (old NH-224) in the State of Odisha on EPC mode.

[Placed in Library. For (41) to (47), *see* No.L.T.5855/18/25]

(48) S.O. 5084(E)., dated the 11th November, 2025, levying user fee for the project of two lane with paved shoulders of Satara-Mhaswad of National Highway number 548C in the State of Maharashtra on EPC mode.

(49) S.O. 5086(E)., dated the 11th November, 2025, levying user fee for the project of four lane Section of Chhawani to Near Chhapia Village Section of National Highway number 227A in the state of Uttar Pradesh on EPC mode.

(50) S.O. 5087(E)., dated the 11th November, 2025, levying user fee for the project of two lane with paved shoulder of the Nattukal – Thanau Junction, Plakkad Section of NH-966 (old NH-213) in the State of Kerala on EPC mode.

(51) S.O. 5191(E)., dated the 14th November, 2025, levying user fee for the project of 2LPS/4 lane of Mydukur to Nellore section of National Highway No-67 in the State of Andhra Pradesh.

[Placed in Library. For (48) to (51), *see* No.L.T.5856/18/25]

I. **Report and Accounts** (2024-25) **of NSTFDC, New Delhi and related papers**

II. **Reports and Accounts of various Organizations, Associations, Societies and Institutes for various years and related papers**

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गादास उइके): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Twenty-fourth Annual Report and Accounts of the National Scheduled Tribes Finance and Development Corporation (NSTFDC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 5917/18/25]

II. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the Ramakrishna Mission Hospital, Itanagar, Arunachal Pradesh, for the yearss 2018-19, 2019-20 and 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5860/18/25]

(ii) (a) Annual Report of the Ramakrishna Sarda Mission School, Narottam Nagar, Tirap, Arunachal Pradesh, for the years 2016-17, 2021-22 and 2022-23, and Annual Accounts for the years 2016-17, 2021-22, 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5915/18/25]

(iii) (a) Annual Report and Accounts of the Ramakrishna Mission Aalo, West Siang, Arunachal Pradesh, for the years 2015-16, 2016-17, 2017-18 and 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5862/18/25]

Contents Page

(iv) (a) Annual Report and Accounts of the Himalayan Buddhist Cultural Association, Kullu, Himachal Pradesh, for the years 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5863/18/25]

(v) (a) Annual Report of the Ramakrishna Sarda Mission, Tirap, Arunachal Pradesh, for the years 2021-22 and 2022-23, and Annual Accounts for the years 2021-22, 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. *See* No. L.T. 5915/18/25]

(vi) (a) Annual Report of the Bharat Sevashram Sangh (Barajuri Unit),Ghatsila, Jharkhand, for the years 2015-16, 2016-17 and 2023-24, and Annual Accounts for the years 2015-16, 2016-17, 2017-18 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5864/18/25]

(vii) (a) Annual Report of the Bharat Sevashram Sangha Dumbka, Jharkhand, for the years 2015-16 and 2021-22, and Annual Accounts for the years 2015-16, 2017-18, 2021-22 and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

Contents Page

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5865/18/25]

(viii) (a) Annual Report and Accounts of the Bharat Sevashram Sangha, Pakur, Jharkhand, for the years 2021-22, 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5916/18/25]

(ix) (a) Annual Report and Accounts of the Ramakrishna Mission Ashrama, Morabadi, Ranchi, Jharkhand, for the yearss 2015-16, 2016-17 and 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5866/18/25]

(x) (a) Annual Report of the Ramakrishna Mission Tuberculosis Sanatorium, Ranchi, Jharkhand, for the years 2021-22 and Annual Accounts for the years 2021-22 and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5867/18/25]

(xi) (a) Annual Report and Accounts of the Khanderao Education Society, Dhule, Maharashtra, for the years 2021-22, 2022-23 and 2023-24,

together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5868/18/25]

(xii) (a) Annual Report and Accounts of the Ramakrishna Mission Ashrama, Cherrapunjee, East Khasi Hills, Meghalaya, for the years 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5869/18/25]

(xiii) (a) Annual Report and Accounts of the Shree Ramakrishna Mission Ashrama, Kalahandi, Odisha, for the years 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5870/18/25]

(xiv) (a) Annual Report of the Muyal Liang Trust, West Sikkim, Sikkim, for the years 2015-16 and 2016-17, and Annual Accounts for the years 2015-16, 2016-17 and 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers

mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5871/18/25]

(xv) (a) Annual Report and Accounts of the Graameeya Makkal Abivirudhilyakkam Coimbatore, Tamil Nadu, for the years 2021-22, 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5872/18/25]

(xvi) (a) Annual Report of the Nilgiris Adivasi Welfare Association, Kotagiri, Tamil Nadu, for the years 2021-22 and Annual Accounts for the years 2021-22and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5873/18/25]

(xvii) (a) Annual Report of the Bharat Sevashram Sangha, Balurghat, Dakshin Dinajpur, West Bengal, for the years 2021-22 and Annual Accounts for the years 2021-22 and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5874/18/25]

(xviii) (a) Annual Report and Accounts of the Adarsh Lok Kalyan Sanstha, Satna, Madhya Pradesh, for the years 2016-17, 2017-18, 2018-19

and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5875/18/25]

(xix) (a) Annual Report and Accounts of the Keshav Gramotthan Shikshan Samiti, Dindori, Madhya Pradesh, for the years 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5876/18/25]

(xx) (a) Annual Report and Accounts of the MP Adiwashi Sevak Sangh, Shahdol, Madhya Pradesh for the years 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5877/18/25]

(xxi) (a) Annual Report of the Society for Nature, Education and Health (SNEH), Khordha, Odisha, for the years 2015-16, 2016-17, 2017-18, 2018-19, 2019-20, 2021-22 and 2022-23 and Annual Accounts for the years 2015-16, 2016-17, 2017-18, 2018-19, 2019-20, 2021-22, 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers

mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5878/18/25]

(xxii) (a) Annual Report of the Gram Vikas Parishad, Nagaon, Assam, for the years 2019-20 and 2021-22 and Annual Accounts for the years 2019-20, 2021-22, 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5879/18/25]

(xxiii) (a) Annual Report of the Nongkrem Youth Development Association, Shillong, Meghalaya, for the years 2015-16 and 2016-17, and Annual Accounts for the years 2015-16, 2016-17 and 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5880/18/25]

(xxiv) (a) Annual Report of the Bharathiar Makkal Nalvalu Sangham, Salem, Tamil Nadu, for the years 2015-16, 2016-17, 2022-23 and 2023-24, and Annual Accounts for the years 2015-16, 2016-17, 2017-18, 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5881/18/25]

(xxv) (a) Annual Report and Accounts of the Pandey Shiksha Samiti Satna, Madhya Pradesh for the years 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5882/18/25]

(xxvi) (a) Annual Report and Accounts of the Ashok Ashram, Dehradun, Uttarakhand, for the years 2017-18 and 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5883/18/25]

(xxvii) (a) Annual Report and Accounts of the Arun Institute of Rural Affairs (AIRA), Dhenkanal, Odisha, for the years 2017-18, 2018-19, 2019-20, 2021-22, 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5884/18/25]

(xxviii) (a) Annual Report of the Association for Voluntary Action (AVA), Puri, Odisha for the years 2020-21 and 2021-22, and Annual Accounts for the years 2020-21, 2021-22 and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5885/18/25]

(xxix) (a) Annual Report and Accounts of the Prakalpa, Kendujhar, Odisha, for the years 2016-17 and 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5886/18/25]

(xxx) (a) Annual Report and Accounts of the Tagore Society for Rural Development, Bhubneswar, Odisha, for the years 2016-17, 2017-18 and 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5887/18/25]

(xxxi) (a) Annual Report and Accounts of the Vivekanand Institute of Social Health and Welfare Service (VISHWAS), Narainpur, Chhattisgarh, for the years 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5888/18/25]

(xxxii) (a) Annual Report and Accounts of the Swami Vivekanand Medical Mission, Wayanad, Kerala, for the years 2019-20, 2020-21, 2021-22

and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5889/18/25]

(xxxiii) (a) Annual Report of the Type Writing Institution and Rural Development Service, Thoubal, Manipur, for the years 2018-19, 2022-23 and 2023-24, and Annual Accounts for the years 2018-19, 2020-21, 2022-23 and 2023-24 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5890/18/25]

(xxxiv) (a) Annual Report and Accounts of the Social Education for Environment and Development (EED), Malkangiri, Odisha, for the years 2019-20 and 2020-21 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5891/18/25]

(xxxv) (a) Annual Report and Accounts of the International Rural Education and Cultural Association (INRECA), Narmada, Gujarat, for the years 2022-23and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5892/18/25]

(xxxvi) (a) Annual Report of the Wayanad Girijana Seva Trust, Waynanad, Kerala for the years 2019-20 and 2020-21, and Annual Accounts for the years 2019-20, 2020-21 and 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5893/18/25]

(xxxvii) (a) Annual Report and Accounts of ChilChil Asian Mission Society, Kanglatongbi, Manipur, for the years 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5894/18/25]

(xxxviii) (a) Annual Report of the Wyn Stevens Computer Training Institute, Imphal West, Manipur for the years 2019-20 and 2020-21, and Annual Accounts for the years 2019-20, 2020-21 and 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5895/18/25]

(xxxix) (a) Annual Report and Accounts of Amay Gramin Utthan Samiti, Jhabua, Madhya Pradesh for the years 2020-21, 2021-22 and 2022-

23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5896/18/25]

(xl) (a) Annual Report of the Institute of Studies in Buddhist Philosophy and Tribal Cultural Society (ISBP and TCS) Lahul and Spiti, Himachal Pradesh for the years 2020-21 and 2021-22, and Annual Accounts for the years 2020-21, 2021-22 and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5897/18/25]

(xli) (a) Annual Report of the Rajasthan Bal Kalyan Samiti, Udaipur, Rajasthan for the years 2021-22 and 2022-23, and Annual Accounts for the years 2021-22, 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5898/18/25]

(xlii) (a) Annual Report and Accounts of SavyasanchiCentre for Urban and Rural Development, Sidhi, Madhya Pradesh, for the years 2019-20, 2020-21, 2021-22, 2022-*23* and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5899/18/25]

(xliii) (a) Annual Report and Accounts of the Shree Ganesh Foundation, Dule, Maharashtra, for the years 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5900/18/25]

(xliv) (a) Annual Report and Accounts of the ChandraiMahila Mandal Dhule, Maharashtra, for the years 2021-22, 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5901/18/25]

(xlv) (a) Annual Report and Accounts of the Shri Kotuleshwar Shikshan Prasarak Mandal, Ahmednagar, Maharashtra, for the years 2021-22, 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5902/18/25]

(xlvi) (a) Annual Report and Accounts of the Shri Swami Swayam Sevabhavi Sanstha, Dhule, Maharashtra, for the years 2022-23 and 2023-24,

together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5903/18/25]

(xlvii) (a) Annual Report of the Integrated Rural Development and Educational Organisation, Wangbal Thoubal, Manipur for the years 2022-23 and Annual Accounts for the years 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5904/18/25]

(xlviii) (a) Annual Report of the SANKALP, Cuttack, Odisha, for the year 2021-22 and Annual Accounts for the years 2021-22 and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5905/18/25]

(xlix) (a) Annual Report and Accounts of the Koraput Development Foundation, Koraput, Odisha, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5906/18/25]

(I) (a) Annual Report and Accounts of the Sandhi Niketan Shikshan Sanstha, Nanded, Maharashtra, for the years 2020-21, 2021-22, 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5907/18/25]

(Ii) (a) Annual Report of the Dayanand Sewashram Sangh, Anglong, Assam for the years 2019-20 and 2021-22, and Annual Accounts for the years 2019-20, 2021-22 and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5908/18/25]

(Iii) (a) Annual Report of the Mahabodhi International Meditation Centre, Leh Ladakh, for the years 2020-21 and 2021-22, and Annual Accounts for the years 2020-21, 2021-22 and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5909/18/25]

Contents Page

(liii) (a) Annual Report and Accounts of the Malmatha Parisar Shikshan Prasarak Mandal, Dhule, Maharashtra, for the years 2021-22 and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5910/18/25]

(liv) (a) Annual Report and Accounts of the Pushpa Convent Education Society, Bhopal, Madhya Pradesh, for the years 2019-20, 2020-21, 2021-22 and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5911/18/25]

(lv) (a) Annual Report of the Seva Samaj, Gunupur, Rayagad, Odisha, for the years 2020-21 and 2021-22, and Annual Accounts for the years 2020-21, 2021-22 and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5912/18/25]

(lvi) (a) Annual Report of the TapiParisar Educational and Cultural Trust, Dhule, Maharashtra, for the years 2020-21 and 2021-22, and Annual Accounts for the years 2020-21, 2021-22 and 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5913/18/25]

(lvii) (a) Annual Report and Accounts of the Bharat Sevashram Sangha, Beldanga, Murshidabad, West Bengal, for the years 2022-23 and 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5914/18/25]

I. Notification of the Ministry of Education

II. Reports and Accounts (2023-24 and 2024-2025) of various Company, IITs, , School, Association, Council and University and related papers

III. Mou between the Government of India and the EdCIL (India) Limited

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SUKANTA MAJUMDAR): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. - 27021/2025-Estt./CSU/Ordinances (Pt. file-II)., dated the 28th October, 2025, publishing the Ordinances and Regulations of Central Sanskrit University, Delhi, under sub-section (2) of Section 44 of the Central Sanskrit Universities Act, 2020.

[Placed in Library. *See* No. L.T. 5647/18/25]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Annual Report and Accounts of the EdCIL (India) Limited and its subsidiary EdCIL Vidyanjali Foundation, Noida, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(B) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961:-

(i) (a) Annual Report of the Indian Institute of Technology (IIT) Madras, Tamil Nadu, for the year 2024-25.

(b) Annual Accounts of the Indian Institute of Technology (IIT) Madras, Tamil Nadu, for the year 2024-25, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5655/18/25]

(ii) (a) Annual Report of the Indian Institute of Technology (IIT) Jammu, U.T. of Jammu and Kashmir, for the year 2024-25.

(b) Annual Accounts of the Indian Institute of Technology (IIT) Jammu, U.T. of Jammu and Kashmir, for the year 2024-25, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5652/18/25]

(iii) (a) Annual Report of the Indian Institute of Technology (IIT) Palakkad, Kerala, for the year 2024-25.

(b) Annual Accounts of the Indian Institute of Technology (IIT) Palakkad, Kerala, for the year 2024-25, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5653/18/25]

(iv) (a) Annual Report of the Indian Institute of Technology (IIT) Ropar, Punjab, for the year 2024-25.

(b) Annual Accounts of the Indian Institute of Technology Ropar, Punjab, for the year 2024-25, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5657/18/25]

(v) (a) Annual Report of the Indian Institute of Technology (IIT), Tirupati, Andhra Pradesh, for the year 2024-25.

(b) Annual Accounts of the Indian Institute of Technology (IIT),Tirupati, Andhra Pradesh, for the year 2024-25, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5997/18/25]

(vi) (a) Annual Report of the Indian Institute of Technology (IIT), Jodhpur, Rajasthan, for the year 2024-25.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Jodhpur, Rajasthan, for the year 2024-25, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5998/18/25]

III. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institute of Technology, Science Education & Research Act, 2007:-

(i) (a) Annual Report and Accounts of the Malaviya National Institute of Technology (MNIT), Jaipur, Rajasthan, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5999/18/25]

(ii) (a) Annual Report and Accounts of the Sardar Vallabhbhai National Institute of Technology (SVNIT), Surat, Gujarat, for the year 2024-25,

together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5651/18/25]

(iii) (a) Annual Report and Accounts of the National Institute of Technology, Sikkim, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6000/18/25]

(iv) (a) Annual Report and Accounts of the Visvesvaraya National Institute of Technology Nagpur (VNIT), Nagpur, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5660/18/25]

(v) (a) Sixty-fourth Annual Report and Accounts of the National Institute of Technology, Durgapur, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned (a) above.

[Placed in Library. *See* No. L.T. 5654/18/25]

(vi) (a) Annual Report and Accounts of the National Institute of Technology Karnataka (NITK), Surathkal, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5659/18/25]

(vii) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Mohali, Punjab, for the year 2024-25.

(b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Mohali, Punjab, for the year 2024-25, and audit report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6001/18/25]

(D) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 25 of the School of Planning and Architecture Act, 2014:-

(a) Annual Report and Accounts of the School of Planning and Architecture (SPA), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

[Placed in Library. *See* No. L.T. 5648/18/25]

(E) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 37 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017:-

(i) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Surat, Gujarat, for the year 2024-25.

(b) Annual Accounts of the Indian Institute of Information Technology (IIIT), Surat, Gujarat, for the year 2024-25, and the Audit Report

thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6002/18/25]

(ii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Kota, Rajasthan, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6003/18/25]

(iii) (a) Annual Reports and Accounts of the Indian Institute of Information Technology (IIIT), Dharwad, Karnataka , for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6004/18/25]

(iv) (a) Annual Reports of the Indian Institute of Information Technology (IIIT), Raichur, Karnataka, for the year 2024-25.

(b) Annual Accounts of the Indian Institute of Information Technology (IIIT), Raichur, Karnataka, for the year 2024-25, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6005/18/25]

(v) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Kottayam, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6006/18/25]

(vi) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Kalyani, West Bengal, for the year 2024-25,

together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5661/18/25]

(vii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Una, Himalchal Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6007/18/25]

(viii) (a) Annual Reports and Accounts of the Indian Institute of Information Technology (IIIT), Nagpur, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5668/18/25]

(ix) (a) Annual Reports and Accounts of the Indian Institute of Information Technology Design and Manufacturing (IIITDM), Kancheepuram, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5662/18/25]

(x) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Vadodara, Gujarat, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6008/18/25]

(F) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (5) of Section 23 of the Indian Institute of Management Act, 2017:-

(i) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Tiruchirappalli, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5650/18/25]

(ii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Udaipur, Rajasthan, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5649/18/25]

(G) A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report of the Association of Indian Universities (AIU), New Delhi, for the year 2024-25.

(b) Annual Accounts of the Association of Indian Universities (AIU), New Delhi, for the year 2024-25, and the Audit Report thereon.

(c) Review by Government on the working of the above Association.

[Placed in Library. *See* No. L.T. 6009/18/25]

(ii) (a) Annual Report and Audited Accounts of the Indian Council of Philosophical Research (ICPR), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. *See* No. L.T. 6010/18/25]

(iii) (a) Annual Report and Accounts of the Indian Institute of Advanced Study (IIAS), Shimla, Himachal Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

Contents Page

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6011/18/25]

(iv) (a) Annual Report of Avinashilingam Institute for Home Science and Higher Education for Women (Deemed to be University), Coimbatore, Tamil Nadu, for the year 2024-25.

(b) Annual Accounts of the Avinashilingam Institute for Home Science and Higher Education for Women (Deemed to be University), Coimbatore, Tamil Nadu, for the year 2024-25. and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 6012/18/25]

(v) (a) Annual Report and Accounts of the National Institute of Technical Teachers' Training and Research (NITTTR), Chennai, Tamil Nadu for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6013/18/25]

(vi) (a) Annual Report and Accounts of the National Institute of Technical Teachers' Training and Research (NITTTR), Chandigarh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6014/18/25]

(vii) (a) Annual Report and Accounts of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6015/18/25]

III. A copy (in English and Hindi) of the Memorandum of Understanding between

Contents Page

the Government of India (Department of Higher Education, Ministry of Education) and the EdCIL (India) Limited, for the year 2025-26.

[Placed in Library. *See* No. L.T. 6016/18/25]

I. Notification of the Ministry of Road Transport and Highways

II. Report (2024-25) on the Working and Administration of the Companies Act, 2013 and related papers

कारपोरेट कार्य मंत्रालय में राज्य मंत्री तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy (in English and Hindi) of the Ministry of Road Transport and Highways Notification No. G.S.R. 795(E)., dated the 28th October, 2025, publishing the National Road Safety Board Rules, 2025, under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, along with Explanatory Memorandum.

[Placed in Library. *See* No. L.T. 5846/18/25]

II. A each copy each (in English and Hindi) of the following papers: -

(a) Eleventh Annual Report on the Working and Administration of the Companies Act, 2013, for the year ending 31st March, 2025, under Section 461 of the Companies Act, 2013.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5801/18/25]

Report and Accounts (2024-25) of the Coastal Aquaculture Authority, Chennai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers: -

(a) Annual Report and Accounts of the Coastal Aquaculture Authority (CAA), Chennai, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

[Placed in Library. *See* No. L.T. 5747/18/25]

MESSAGES FROM LOK SABHA

MR. CHAIRMAN: Message from Lok Sabha. Secretary-General.

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on the 16th December, 2025, passed the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025.

I lay a copy of the Bill on the Table of the House.

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, a Supplementary List of Business for consideration and passing of the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025, as passed by Lok Sabha, has been issued now and uploaded on the multimedia devices and Members' portal. A copy of the Bill was circulated to the Members electronically through Members' portal yesterday at 9.00 p.m.

Members who desire to submit notices of amendments to the said Bill may do so now electronically through the e-Notices portal latest by 1.00 p.m. Notices so received will be processed for being admitted subject to fulfillment of the conditions of admissibility stipulated under Rules 96 and 97 of the Rules of Procedure and Conduct of Business in the Council of States, Rajya Sabha. Notices received after 1.00 p.m. will, however, not be processed.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COAL, MINES AND STEEL

SHRI DEVENDRA PRATAP SINGH (Chhattisgarh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel (2025-26):—

(i) Sixteenth Report (Eighteenth Lok Sabha) of the Committee on 'Self Reliance

in Minerals and Metals' pertaining to the Ministry of Mines; and

(ii) Seventeenth Report (Eighteenth Lok Sabha) of the Committee on Action Taken on the Seventh Report (Eighteenth Lok Sabha) of the Committee on 'Implementation and Utilization of District Mineral Foundation (DMF) Fund, Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) - A Review' pertaining to the Ministry of Mines.

REPORT OF THE COMMITTEE ON EMPOWERMENT OF WOMEN

SHRIMATI SUDHA MURTY (Nominated): Sir, I lay on the Table, a copy (in English and Hindi) of the Third Report (Eighteenth Lok Sabha) of the Committee on Empowerment of Women (2025-26) on 'Safety and Protection of Women in Unorganised Sector' pertaining to the Ministry of Labour and Employment and the Ministry of Women and Child Development.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

SHRI A. A. RAHIM (Kerala): Sir, I lay on the Table, a copy (in English and Hindi) of the Eighth Report (Eighteenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs (2024-25) on Action Taken by the Government on the recommendations contained in its Fifth Report on 'Regional Rapid Transit System and Role of NCRTC' pertaining to the Ministry of Housing and Urban Affairs.

REPORT OF THE DEPARTMEN-RELATED PARLIAMENTARY STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

श्री मिथलेश कुमार (उत्तर प्रदेश): महोदय, मैं पेट्रोलियम और प्राकृतिक गैस मंत्रालय की 'अनुदान मांगों (2025-26)' के संबंध में विभाग-संबंधित पेट्रोलियम और प्राकृतिक गैस संबंधी संसदीय स्थायी समिति (2025-26)' के दूसरे प्रतिवेदन (अठारहवीं लोक सभा) में अंतर्विष्ट

सिफारिशों/समुक्तियों पर सरकार द्वारा की गई कार्रवाई संबंधी छठे प्रतिवेदन (अठारहवीं लोक सभा) की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं।

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

श्री मिथलेश कुमार (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित पेट्रोलियम और प्राकृतिक गैस संबंधी संसदीय स्थायी समिति (2025-26) के निम्नलिखित विवरणों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं:-

(i) Action Taken Statement on the recommendations contained in Chapter I and final replies to the observations/recommendations contained in Chapter V of the Third Report (Eighteenth Lok Sabha) of the Committee (2024-25) pertaining to Action Taken by the Government on the recommendations contained in its First Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25) pertaining to the Ministry of Petroleum and Natural Gas';

(ii) Action Taken Statement on the recommendations contained in Chapter I of the Fourth Report (Eighteenth Lok Sabha) of the Committee (2024-25) pertaining to Action Taken by the Government on the recommendations contained in its Twenty-fourth Report (Seventeenth Lok Sabha) on 'Litigations Involving Oil PSUs'; and

(iii) Action Taken Statement on the recommendations contained in Chapter I of the Fifth Report (Eighteenth Lok Sabha) of the Committee (2024-25) pertaining to Action Taken by the Government on the recommendations contained in its Twenty-third Report (Seventeenth Lok Sabha) on 'Review of Policy on Import of Crude Oil'.

STATEMENTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

श्री मयंककुमार नायक (गुजरात): महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के अंतिम की गई कार्रवाई संबंधी विवरणों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं:-

Contents Page

(i) Statement showing Final Action Taken by the Government on the observations/recommendations contained in Chapter I of the Eighth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the observations/recommendations contained in its Sixth Report (Eighteenth Lok Sabha) on 'Implementation of various measures/schemes for Welfare of OBCs' pertaining to the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment); and

(ii) Statement showing Final Action Taken by the Government on the observations/recommendations contained in Chapter I of the Ninth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the observations/recommendations contained in its Seventh Report (Eighteenth Lok Sabha) on 'Formulation and implementation of Reservation Policy for OBCs in the posts and services under Government of India & Union Territories and Measures undertaken to secure representation of OBCs in employment and for their welfare in various Departments/Organisations/Institutions under the Department of Personnel and Training (DoPT)' pertaining to the Ministry of Personnel, Public Grievances and Pensions.

REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): महोदय, मैं शिक्षा मंत्रालय (शिक्षा विभाग) से संबंधित 'केंद्रीय विश्वविद्यालयों, इंजीनियरिंग कॉलेजों, आईआईएम, आईआईटी, चिकित्सा संस्थानों जैसे स्वायत्त निकायों/शैक्षणिक संस्थानों की सामाजिक-आर्थिक विकास में भूमिका और इलाहाबाद केंद्रीय विश्वविद्यालय के विशिष्ट संदर्भ में अनुसूचित जातियों और अनुसूचित जनजातियों के लिए आरक्षण नीति का कार्यान्वयन' के संबंध में अनुसूचित जातियों और अनुसूचित जनजातियों के कल्याण संबंधी समिति (2025-26) के छठे प्रतिवेदन (अठारहवीं लोक सभा) की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूं।

Contents Page

REPORTS OF STUDY VISIT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): महोदय, मैं अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति (2025-26) के निम्नलिखित अध्ययन दौरे के प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूं:-

(i) Study visit Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Bhubaneswar on 28th August, 2025; and

(ii) Study visit Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Pachmarhi, Bhopal and Panaji from 3rd November 2025 to 7th November 2025.

STATEMENT BY MINISTER

Status of implementation of Recommendations/Observations contained in the Three Hundred Sixty-fifth Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports

महिला एवं बाल विकास मंत्री (श्रीमती अन्नपूर्णा देवी): महोदय, मैं महिला एवं बाल विकास मंत्रालय की 'अनुदान मांगों (2025-26)' के संबंध में विभाग-संबंधित शिक्षा, महिला, बाल, युवा और खेल संबंधी संसदीय स्थायी समिति के तीन सौ पैंसठवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में विवरण सभा पटल पर रखती हूं।

[Placed in Library. *See* No. L.T. 5747A/18/25]

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that communications have been received from Shrimati Sunetra Ajit Pawar and Shri C. Sadanandan Master, Members, requesting grant of Leave of Absence during the current (269th) Session of the Rajya Sabha. Shrimati Sunetra Ajit Pawar has stated that she could not attend the sittings of the House from 1st December to 15th December, 2025 due to prior committed engagements. Shri C. Sadanandan Master has informed that he is unable to attend the entire sittings of the current Session from 1st December to 19th December, 2025

due to medical reasons. Do they have the permission of the House for remaining absent during the above-said period of the current Session of the Rajya Sabha?

(*No. hon. Member dissented.*)

MR. CHAIRMAN: Permission to remain absent is granted.

MR. CHAIRMAN : Now, 'Matters Raised with Permission of the Chair' — Shri Govindbhai Laljibhai Dholakia.

MATTERS RAISED WITH PERMISSION

Demand for creating an incentive-based tax regime for honest taxpayers

श्री गोविंदभाई लालजी भाई धोलकिया (गुजरात): माननीय चेयरमैन सर, मैं आपकी अनुमति से श्लोक से शुरुआत करता हूँ:-

'त्वमादिदेवः पुरुषः पुराण स्त्वमस्य विश्वस्य परं निधानम्।
वेत्तासि वेद्यं च परं च धाम त्वया ततं विश्वमनन्तरूप।'

सभापति महोदय, मैं आपका आभार प्रकट करता हूँ कि आपश्री ने मुझे देश की अर्थव्यवस्था के स्तंभ, हमारे ईमानदार आयकरदाताओं के हित में अपना विचार रखने का अवसर प्रदान किया है। महोदय, आज हमारा भारत माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में विश्व की चौथी सबसे बड़ी अर्थव्यवस्था बना है, तो इसके पीछे करोड़ों करदाताओं की सक्रिय भागीदारी है। ये करदाता केवल राजस्व नहीं देते, बल्कि रोजगार, उत्पादन और निवेश को गति देते हैं। ये सच्चे अर्थों में राष्ट्रभक्त हैं।

महोदय, वर्ष 2024-25 में 7 करोड़ से अधिक करदाताओं द्वारा समय पर रिटर्न दाखिल किया जाना देश में बढ़ते कर अनुशासन का प्रमाण है। इसके लिए मैं सभी करदाताओं एवं माननीय वित्त मंत्री, श्रीमती निर्मला सीतारमण जी को बधाई देता हूँ।

महोदय, विश्व के प्रमुख देशों में करदाताओं को कई प्रकार की सुविधाएँ एवं सम्मान प्रदान किए जाते हैं। हमारे यहाँ आज भी देखा जाता है कि करोड़ों रुपए का कर भरने वाले लोग सरकारी कार्यालयों, रेलवे स्टेशनों और हवाई अड्डों पर बिना सुविधाओं के भटकते हुए दिखते हैं। हमारे यहाँ जैसे राष्ट्र के विशिष्ट महानुभावों को प्राथमिक सुविधाएँ मिलती हैं, इस प्रकार राष्ट्र के उच्च आय करदाताओं के लिए कुछ विशेष सुविधाओं पर विचार किया जाना चाहिए। यदि कर अदा करना सम्मान और गौरव का विषय बने, तो अधिक लोग स्वेच्छा से कर अनुपालन करने के लिए आगे आएँगे।

अतः मैं आपके माध्यम से सरकार से अनुरोध करता हूँ कि करदाताओं के सम्मान और अधिकारों को लेकर एक सुनियोजित नीति बनाई जाए, जिससे राष्ट्र की विकास यात्रा और सशक्त होगी और हमारी राष्ट्र भावना और प्रबल होगी, धन्यवाद ।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Govindbhai Laljibhai Dholakia: Shri Satnam Singh Sandhu (Nominated), Shri P. Wilson (Tamil Nadu), Shri Shambhu Sharan Patel (Bihar), Shri Devendra Pratap Singh (Chhattisgarh), Shri Sadanand Mhalu Shet Tanavade (Goa), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shri Sujeet Kumar (Odisha), Shri Ravi Chandra Vaddiraju (Telangana), Shri Sat Paul Sharma (Jammu & Kashmir), Shri Mayankkumar Nayak (Gujarat), Shri Maharaja Sanajaoba (Manipur), Dr. Parmar Jashvantsinh Salamsinh (Gujarat), Shri Balyogi Umeshnath (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Kanad Purkayastha (Assam), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Dorjee Tshering Lepcha (Sikkim), Dr. Kavita Patidar (Madhya Pradesh), Shri Madan Rathore (Rajasthan), Shri Pradip Kumar Varma (Jharkhand), Shri Kesridevsinh Jhala (Gujarat), Dr. Kalpana Saini (Uttarakhand) and Shri Banshilal Gurjar (Madhya Pradesh).

अब, श्रीमती धर्मशीला गुप्ता जी।

Demand for addressing severe overcrowding in General Coaches of 12394 Sampurna Kranti Express

श्रीमती धर्मशीला गुप्ता (बिहार): माननीय सभापति महोदय, मैं इस सदन के माध्यम से आपका ध्यान दिल्ली से पटना के बीच संचालित 12393/12394 - संपूर्ण क्रांति एक्सप्रेस की जनरल बोगियों में व्याप्त अत्यधिक भीड़ की एक अत्यंत गंभीर और संवेदनशील समस्याओं की ओर आकर्षित करना चाहती हूँ।

यह ट्रेन बिहार के लाखों छात्रों, श्रमिकों, नौकरी-पेशा नागरिकों तथा साधारण यात्रियों के लिए केवल एक परिवहन का साधन नहीं, बल्कि उनकी जीवन-रेखा है, किंतु दुर्भाग्यवश इसके जनरल कोचों की वर्तमान स्थिति अत्यंत दयनीय, अव्यवस्थित और असुरक्षित है।

माननीय सभापति महोदय, स्थिति यह है कि जनरल डिब्बों में उपलब्ध सीटों की संख्या नगण्य है, जबकि यात्रा करने वाले यात्रियों की संख्या कई गुना अधिक होती है। परिणामस्वरूप, स्टेशन के प्लेटफॉर्म से लेकर ट्रेन के भीतर तक भीषण भीड़, धक्का-धुक्की, घुटनयुक्त वातावरण और अव्यवस्था एक सामान्य दृश्य बन चुका है। वृद्धजन, महिलाएं, बच्चे और दिव्यांग यात्री विशेष

रूप से अत्यधिक कठिनाइयों का सामना करते हैं। कई बार ट्रेन में चढ़ना-उतरना यात्रियों के लिए जान जोखिम में डालने जैसा होता है। यह समस्या केवल असुविधा तक सीमित नहीं है, बल्कि यात्रियों की सुरक्षा, सम्मान और मानवीय गरिमा से जुड़ा एक गंभीर विषय है।

अतः माननीय सभापति महोदय, मैं आपके माध्यम से माननीय रेल मंत्री जी से विनम्र दृढ़ आग्रह करती हूँ कि संपूर्ण क्रांति एक्सप्रेस में अतिरिक्त जनरल कोच जोड़े जाएँ। यात्रियों की अत्यधिक संख्या को देखते हुए विशेष ट्रेन अथवा अतिरिक्त सेवाओं का संचालन किया जाए। भीड़ नियंत्रण और यात्रियों की सुरक्षा सुनिश्चित करने हेतु कोचों में उपयुक्त पुनर्गठन एवं प्रभावी प्रबंधन व्यवस्था लागू की जाए। यह मांग किसी एक वर्ग की नहीं, बल्कि उन लाखों साधारण यात्रियों की है, जो प्रतिदिन इस ट्रेन पर निर्भर करते हैं।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Dharmshila Gupta: Shri Maharaja Sanajaoba Leishemba (Manipur), Shri A. A. Rahim (Kerala), Shri Niranjan Bishi (Odisha), Shrimati Rajathi (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Satnam Singh Sandhu (Nominated), Shri Nagendra Ray (West Bengal), Shri P. Wilson (Tamil Nadu), Shri Deepak Prakash (Jharkhand), Dr. Sangeeta Balwant (Uttar Pradesh), Shrimati Sadhna Singh (Uttar Pradesh), Dr. Bhim Singh (Bihar), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Banshilal Gurjar (Madhya Pradesh) and Dr. John Brittas (Kerala).

Now, Shri Meda Raghunadha Reddy.

Need to expedite the survey and construction of a tunnel on the Kadapa-Rayachoti Highway

SHRI MEDA RAGHUNADHA REDDY (Andhra Pradesh): Sir, there is a need to expedite survey and construction of a tunnel on the Kadapa-Rayachoti Highway 40. I wish to bring to the attention of the Government a matter of urgent public importance concerning the Kadapa-Rayachoti Highway in Andhra Pradesh. The existing ghat section on this stretch is extremely long and prone to accidents, and poses serious risks to commuters, especially during night hours, causing casualties in double digit figures yearly. There has been a long-pending demand from the public for construction of a tunnel to bypass this hazardous ghat section. A tunnel would significantly reduce travel distance and time, improve road safety and ensure smooth connectivity for thousands of daily commuters, including transport and emergency vehicles.

I urge the Ministry of Road Transport & Highways to take up a detailed survey for the proposed tunnel immediately and initiate construction work at the earliest, treating this as a priority public safety requirement. This intervention will greatly benefit not only the people of Kadapa and Rayachoti but will also be very useful in connecting Rayalaseema region and surrounding boarder areas of Karnataka and Tamil Nadu as well. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Meda Raghunadha Reddy: Shri A. A. Rahim (Kerala), Shri Niranjan Bishi (Odisha), Shri Subhasish Khuntia (Odisha), Shri Sandosh Kumar P (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri P. P. Suneer (Kerala), Shri P. Wilson (Tamil Nadu), Shrimati Rajathi (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Ravi Chandra Vaddiraju (Telangana), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu) and Dr. John Brittas (Kerala).

Now, Shri S. Selvaganabathy.

Demand for grant of special financial relief to Puducherry due to cyclone Ditwah

SHRI S. SELVAGANABATHY (Puducherry): Mr. Chairman, Sir, I thank you for giving me this opportunity. It is well known that the Coromandel Coast of India is prone to cyclones during the North East monsoon season. However, the frequency and the intensity of the cyclones have become routine during the recent past. This is because of global warming which has made the seasonal pattern erratic. As a result, there are many downpours like the cloudburst that happen in the Himalayan regions causing heavy floods. This has become more acute during the La Nina years. Not only the average rainfall goes up, but the cyclonic storms have also become unpredictable as happened this year.

Puducherry and Karaikal situated on the Coromandel Coast have suffered severely this year also. More importantly, it has affected the populous community like fishermen and farmers. The fishermen could not go to the sea for weeks and it has affected their livelihood. Moreover, the seashore has been eroded by 50 metres during the last few decades. The fairy waves during the cyclonic storms have inundated most of the coastal habitats of the fishermen. Many of them have lost their homes and are left on the streets. The State Government has taken several steps to protect 25-kilometre long sea coast of Puducherry. But they could not complete it due to paucity of funds. I have already raised this matter in this august House and

requested the Government of India to coordinate with the Governments of Tamil Nadu and Puducherry to evolve and implement a comprehensive plan for the sea coast from Pulicat Lake to Nagapattinam. I raise this demand and urge the Government to act swiftly.

Regarding the farming sector, flooding of crop fields have almost become a recurrent event during the North East monsoon season. This year also, in the month of November, the rainfall have been heavy because of the stagnant and slow moving nature of the cyclone 'Ditwah', causing more than 12,000 hectares of paddy crop inundated in Puducherry and Karaikal regions.

Therefore, I request the Government of India to address these two issues concerning the two important and populous communities of Puducherry, namely, fisherman and farmers, and sanction special grants to the Government of Puducherry to address their problems on war-footing. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri S. Selvaganabathy: Dr. John Brittas (Kerala), Shri A.A. Rahim (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati Rajathi (Tamil Nadu) and Shri Devendra Pratap Singh (Chhattisgarh).

Demand to protect and revitalize silk production ecosystem in Karnataka

SHRI JAGGESH (Karnataka): Sir, India is the world's leading consumer and the second-largest producer of raw silk. Karnataka contributes over 43 per cent to the country's harvest. Two districts -- Ramanagara and Chikkaballapur -- are the largest contributors to Karnataka's harvest of raw silk. About 60 lakh people in Karnataka are employed in the silk production ecosystem.

Ramanagara is known for mulberry, silk weaving and it houses one of the biggest silk markets in India with cocoon silk testing facility, giving it the name as 'Silk City' and has centuries old historical background as traditional area for silk industries. The farmers from all over Karnataka, Andhra Pradesh, Tamil Nadu and Kerala come to sell their cocoons in this market.

Karnataka's once-thriving silk industry is now facing emerging threats due to uncertain weather patterns, rising temperature, irregular rainfall, increased plant

diseases, rising labour costs and expensive fertilizers and pesticides; poor subsidies, cheap silk imports, lack of modern technology and cold storage facilities have made sericulture less profitable for farmers. The State Government's plans so far have not been enough to ensure its sustainability. The Government interventions in MSP, credit availability for small farmers and market linkages have not been strong enough to stabilize farmer incomes. Younger generations are moving away from sericulture due to its manual heavy labour work, fewer benefits, lack of innovation and uncertain income.

Therefore, I request the Central Government to formulate and implement targeted policies to make sericulture a living career option to encourage the next generation to continue this heritage industry and promote Karnataka silk as a premium brand in global markets. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Jaggesh: Dr. John Brittas (Kerala), Shri A.A. Rahim (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati Rajathi (Tamil Nadu), Shri Sat Paul Sharma (Jammu & Kashmir), Dr. Kavita Patidar (Madhya Pradesh) and Shri Niranjan Bishi (Odisha).

Demand for establishment of a GAMCA Medical Center in Kushinagar for migrant workers from Uttar Pradesh and Bihar

श्री रतनजीत प्रताप नारायन सिंह (उत्तर प्रदेश): सभापति महोदय, मैं कुशीनगर में Gulf Approved Medical Centre Association खोलने हेतु विदेश मंत्रालय के हस्तक्षेप की मांग करता हूँ। मैं सदन का ध्यान पूर्वी उत्तर प्रदेश और बिहार के उन लाखों कामगारों की ओर आकर्षित करना चाहता हूँ, जो अपने परिवार के भरण-पोषण के लिए खाड़ी देशों में जाते हैं। इन श्रमिकों के लिए Gulf Approved Medical Centre Association द्वारा निर्धारित मेडिकल जांच अनिवार्य है। पूर्वी उत्तर प्रदेश और पश्चिमी बिहार में इस विशाल क्षेत्र में एक भी केंद्र नहीं है। एक गरीब मजदूर, जो पहले ही कर्ज लेकर विदेश जाने का प्रयास कर रहा होता है, उसे मेडिकल जांच के लिए लखनऊ, दिल्ली या मुंबई जाने के लिए दौड़ लगानी पड़ती है। इसमें दो-दो बार दिल्ली, मुंबई या लखनऊ जाने में खर्चा हो जाता है।

महोदय, आंकड़े गवाह हैं कि 2021 और 2024 की अवधि में जारी हुए emigration centre से अकेले उत्तर प्रदेश की हिस्सेदारी 34% है। उत्तर प्रदेश के श्रमिकों की संख्या 4,00,000 और बिहार की 2,00,000 थी। कुशीनगर अपनी भौगोलिक स्थिति के कारण पूर्वी उत्तर प्रदेश और पश्चिमी बिहार इन लाखों कामगारों के लिए केंद्र बिंदु है। यहाँ एक अंतरराष्ट्रीय एयरपोर्ट भी है,

पासपोर्ट ऑफिस भी है, जो श्रमिकों की आवाजाही को सुगम बनाता है। कुशीनगर में केंद्र खुलने से श्रमिकों को हजारों रुपए का अतिरिक्त खर्च बचेगा और वे अपने घर के समीप जांच करा सकेंगे। यह Ease of living की दिशा में एक बड़ा कदम होगा। एक अधिकृत GAMCA केन्द्र केवल एक जाँच घर नहीं होता है, बल्कि यह अपने साथ एक पूरा ecosystem लाता है। इसे खोलने से स्थाई स्तर पर विश्वस्तरीय health infrastructure का विकास होता है। आधुनिक pathology labs खुलेंगे, जिससे radiologists, lab technicians, doctors, paramedical staff के लिए स्थानीय रोजगार के नए अवसर पैदा होंगे। यह कुशीनगर के medical tourism और स्थानीय अर्थव्यवस्था को भी प्रदान करेगा। GAMCA केन्द्रों का चयन और अनुमोदन GHC द्वारा किया जाता है। मुझे ज्ञात है कि अप्रैल 2024 में विदेश मंत्रालय ने आंध्र प्रदेश में श्रमिकों की समस्या को देखते हुए GCC दूतावास को एक note verbale जारी किया था। अतः मेरा सरकार से, विशेषकर विदेश मंत्रालय से आग्रह है कि पूर्वी उत्तर प्रदेश के आंकड़ों को देखते हुए उसी तर्ज पर एक औपचारिक अनुरोध, एक note verbale GCC देशों को भेजा।

MR. CHAIRMAN: The following Members associated themselves with the matter raised by the hon. Member, Shri Ratanjit Pratap Narain Singh: Shri A. A. Rahim (Kerala), Shri Niranjan Bishi (Odisha), Shri Harsh Vardhan Shringla (Nominated), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Kesridevsinh Jhala (Gujarat), Shrimati Sudha Murty (Nominated), Shri Ujjwal Deorao Nikam (Nominated), Dr. Meenakshi Jain (Nominated), Dr. Radha Mohan Das Agrawal (Uttar Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Neeraj Shekhar (Uttar Pradesh), Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri Surendra Singh Nagar (Uttar Pradesh), Dr. John Brittas (Kerala) and Shri R. Girirajan (Tamil Nadu).

Demand for provision of Maithili script (Tirhuta/Vaidehi Lipi) on Google Keyboard and Anrdoid-iOS Social Media Platform in a natural, effortless and convenient manner

श्री संजय कुमार झा (बिहार): सभापति महोदय, मैं आपके माध्यम से सदन का ध्यान एक अत्यंत महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ।

महोदय, मैथिली भाषा की मान एवं प्राचीन लिपि, तिरहुता, जिसे हम वैदेही लिपि भी कहते हैं, को गूगल Google keyboard, Android-iOS, तथा विभिन्न social media platforms पर पूर्णत सहज तथा ऑटोमेटिक सपोर्ट उपलब्ध नहीं है। मैथिली भाषा न केवल हमारे संविधान की आठवीं अनुसूची में भी विधिवत सम्मलित है, बल्कि देश-विदेश में करोड़ों लोगों की मातृभाषा है। यह भाषा भारत की सांस्कृतिक, साहित्यिक और भौतिक विरासत की धरोहर है, किंतु बड़ी विडम्बना है कि इस भाषा की प्रमाणिक और ऐतिहासिक लिपि तिरहुता, जिसका प्रयोग सदियों से

होता आया है, आज के डिजिटल युग में भी उपेक्षित और हाशिये पर है। तकनीकी और डिजिटल क्रांति के इस युग में कृत्रिम बुद्धिमत्ता, मशीन लर्निंग और सूचना संचार प्रौद्योगिकी के माध्यम से वैश्विक स्तर पर नई संभावनाएं निर्मित हो रही हैं, वहीं किसी भी भाषा के डिजिटल उपस्थिति उसकी जीवनता प्रसार और संरक्षण के सबसे प्राथमिक शर्त बन चुकी है। यदि किसी भाषा या लिपि को मोबाइल फ़ोन, कंप्यूटर टैबलेट में ब्राउज़र, गूगल, कीबोर्ड, Android-iOS तथा सोशल मीडिया प्लेटफार्म पर स्थान नहीं मिलता, तो वह आने वाली पीढ़ियों के प्रयोग से धीरे धीरे विलुप्ति की ओर बढ़ने लगती है।

माननीय सभापति महोदय, अफ़सोस की बात है कि आज की तारीख में तिरहुता लिपि के लिए न तो गूगल कीबोर्ड पर कोई विकल्प उपलब्ध है, न Android-iOS पर इसका automatic unicode based typing support, न ही Facebook, Instagram, X, Youtube, Whatsapp जैसे social media platforms पर इसकी सामान्य उपयोग सुलभता है। यह स्थिति उन लाखों मैथिली भाषियों के लिए अंतिम निराशाजनक है, जो अपनी भाषा और लिपि को बचाए रखने के लिए लगातार संघर्ष कर रहे है।

अतः मैं इस सदन के माध्यम से केंद्र सरकार से विनम्र आग्रह करता हूँ कि गूगल, एप्पल, माइक्रोसॉफ्ट और प्रमुख सोशल मीडिया प्लेटफ़ॉर्म्स जैसे तकनीकी प्रदाताओं से तुरंत संवाद स्थापित किया जाए, तिरहुता (वैदेही) लिपि के यूनिकोड मानकीकरण, कीबोर्ड सपोर्ट, ऑटोटाइपिंग तथा फॉन्ट इंटिग्रेशन के लिए उन्हें स्पष्ट दिशा-निर्देश जारी किए जाएँ, भारतीय भाषाओं की लिपियों को प्रोत्साहित करने के लिए एक राष्ट्रीय डिजिटल लिपि मिशन जैसी पहल पर भी विचार किया जाए, ताकि भविष्य में किसी भाषा की लिपि डिजिटल प्लेटफॉर्म से वंचित न रह जाए। महोदय, मुझे विश्वास है कि सरकार इस विषय को गंभीरता से लेगी और तिरहुता लिपि (मैथिली) को डिजिटल और तकनीकी माध्यमों पर सुलभ एवं प्रचलित बनाने की दिशा में शीघ्र आवश्यक कदम उठाएगी, जिससे करोड़ों मैथिलीभाषियों की सांस्कृतिक आस्था और भावनाओं का आदर हो सकेगा।

सभापति महोदय, मुझे अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Sanjay Kumar Jha: Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Shri A. A. Rahim (Kerala) and Shri R. Girirajan (Tamil Nadu).

Now, Shri Rwngwra Narzary.

Contents Page

Demand to enhance the power and functions of the autonomous councils created under the Sixth Schedule to the Constitution of India

SHRI RWNGWRA NARZARY (Assam): Sir, my Zero Hour Matter is 'Demand to enhance the power and functions of the autonomous councils created under the Sixth Schedule to the Constitution of India.' The Constitution of India provides unique provision for tribals of India to govern themselves, thanks to the framers of Constitution of India for giving space to 9 per cent tribal communities of India. The Constitution provides self-rule/autonomy under the provision of the Sixth Schedule to the Constitution of India to protect and fulfil economic, educational, linguistic aspirations, preservation of land-rights, socio-culture and ethnic identity, and to speed up the infrastructure development to keep pace at par with the other regions of the country. The Government of India created 10 autonomous councils under the provision of the Sixth Schedule to the Constitution with the objectives of taking special care to uplift tribal peoples in the North-East.

Sir, the process of creating autonomous district councils started from 1951, creating Karbi-Anglong District Council and N.C. Hills Autonomous District Council in 1952 in Assam. United Kashi-Jayantia Autonomous District Council was established in 1952. Later, Mara, Lai and Chakma Autonomous District Council was created in 1971 and 1972 respectively in Mizoram. Likewise, Tripura Tribal Area Autonomous District Council and the Bodoland Territorial Area Districts were created in 1985 and 2003 respectively.

The Government of India initiated to review and reform the power and function of the Sixth Schedule Council after 68 years of its journey (1951 to 2019), and tabled the Constitution (125th Amendment) Bill, 2019 in Rajya Sabha, to amend Article 280 among others. This progressive Bill aims to augment the administrative and financial powers and functions of the Sixth Schedule Councils. But, the Bill is still pending in the Rajya Sabha!

Sir, since the 2020 Bodo Accord elapsed, five years have elapsed, and as per Clause 4.3 of the Bodo Peace Accord, the Government of India is committed to amend Article 280 and the Constitution (125th Amendment) Bill, 2019 for empowering the Bodoland Territorial Council. Even after a lapse of five years, despite 70 per cent implementation of the 2020 Bodo Accord. Under proper guidance of the Union Home Minister, Shri Amit Shah*ji* and the Assam Government, several key clauses remain

pending. Today, the people of Bodoland demand urgent and complete fulfilment without any more delays.

As the country moves jubilantly towards *Viksit Bharat* in 2047 under the visionary leader, Shri Narendra Modi, and has been taking several revolutionary reforms to transform India into *Viksit Bharat*, my question today is: Why has the Sixth Schedule Councils remained stagnant for the last 74 years, thereby, lacking the rightful share of development to the tribals? Should not the Government of *Bharat* take up vibrant reforms in the Sixth Schedule Councils as proposed in the 125th Amendment Bill, 2019, at the earliest so that the Sixth Schedule Councils are also can keep pace at par with the journey for *Viksit Bharat*.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Rwngwra Narzary: Shri Maharaja Sanajaoba Leishemba (Manipur); Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha) and Shri R. Girirajan (Tamil Nadu).

Shri Saket Gokhale.

Need for direct flights from Kolkata airport to US and Europe

SHRI SAKET GOKHALE (West Bengal): Sir, Kolkata Airport is the gateway for international passengers travelling not just to West Bengal but also to the entire region of the North-East of India. Despite this, it is very unfortunate that even today there are no direct flights from Kolkata Airport to destinations in the US and in Europe. Last year, Kolkata Airport handled about 25 lakh international passengers which is an annual growth of about 11 per cent from the previous year. The airport is growing and the international traffic is growing. Sir, Foreign Tourist Visits to West Bengal more than doubled within a year from 10 lakh in 2022 to 27 lakh in 2023. That number has now grown even better to 31 lakh in 2024 (which is a growth of 300 per cent in just 3 years).

This phenomenal growth has been possible, thanks to the policies of our hon. Chief Minister, Mamata Banerjee, who has made Bengal, a rising global destination for tourism and foreign investment. Our State of West Bengal now attracts the second highest number of foreign tourists in India; we are very proud of that. ...*(Interruptions)*... Sir, Bengal बोला तो ...(**व्यवधान**)... Sir, the maximum number

of foreign tourists to Bengal incidentally come from the U.S., U.K. and Italy, and yet we do not have a direct flight connection to any of these countries. The Union Government would say that the airline routes are decided and they depend on their own commercial policy, which is fair. But this is not entirely true because there are steps that the Union Government can take. I just want to list out three steps that the Union Government could think of taking. One is to introduce a time-bound incentive package for Kolkata airport with landing and parking rebates, marketing support and risk-sharing for the first 12 to 24 months. The second is to provide targeted route viability support; that is what the airlines need. The third, which is important, is to reduce friction for airlines by giving more slots, improving ground-handling, increasing immigration capacity and by fast-tracking approvals. Sir, my State of West Bengal has a magnetic charm. We are the only State which has the Himalayas as well as pristine beaches, none of the States in India have that and yet the international connectivity from Kolkata is sadly ignored because of * Therefore, I request the Government to show some grace and finally start direct flights from Kolkata to the U.S and Europe. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Saket Gokhale: Shri Anil Kumar Yadav Mandadi (Telangana), Dr. V. Sivadasan (Kerala), Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Shri Debashish Samantaray (Odisha), Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala), Shri Sukhendu Sekhar Ray (West Bengal), Shrimati Sulata Deo (Odisha), Shri Niranjan Bishi (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Digvijaya Singh (Madhya Pradesh), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Mausam B Noor (West Bengal), Ms. Dola Sen (West Bengal), Shrimati Sagarika Ghose (West Bengal),Shri Prakash Chik Baraik (West Bengal), Shri Imran Pratapgarhi (Maharashtra), Shri Mohammed Nadimul Haque (West Bengal), Shri Ritabrata Banerjee (West Bengal), Shri P. Wilson (Tamil Nadu), Ms. Sushmita Dev (West Bengal), Shri Muzibulla Khan (Odisha), and Shri R. Girirajan (Tamil Nadu).

Now Shri Harsh Mahajan.

* Not recorded.

Concern over the disruption of air services in Himachal Pradesh due to expiry of UDAN scheme contracts

SHRI HARSH MAHAJAN (Himachal Pradesh): Sir, I wish to draw the attention of this House to the recent disruption of air services on some crucial routes of Himachal Pradesh under the UDAN regional connectivity Scheme. Air connectivity on important sectors such as Delhi-Shimla, Shimla-Dharamshala, Shimla-Amritsar has been affected due to the expiry of the operator contracts. The UDAN Scheme was launched on 21st October, 2016, and the first flight under this initiative was operated between Shimla and Delhi on 27th April, 2017. For a long time, air travel remained beyond the reach of a large section of our population. Under the visionary leadership of our hon. Prime Minister, Shri Narendra Modi, the Government of India launched the UDAN Scheme to make air travel affordable and accessible for common citizen. The landmark initiative has transformed civil aviation by connecting remote and previously inaccessible regions. Under the UDAN Scheme, airlines had been operating flights on the Delhi-Shimla, Dharamshala-Delhi routes for a period of three years, which concluded on 25th September, 2025. Citing high operational cost, airlines relied on viability gap funding provided under the scheme to cover cost. According to them, without the support, continued operations have become financially unviable. Sir, the disruption of air connectivity, especially, to Shimla, the capital of Himachal Pradesh, is a matter of serious concern. At present, the Shimla Airport is effectively non-operational without all the staff still on the payroll. The suspension of these routes is adversely affecting tourism and trade. Given the challenging geographical conditions of Himachal Pradesh, reliable air-connectivity is a necessity for the people of this State. Sir, I respectfully urge upon the hon. Minister for Civil Aviation to take necessary steps to restore air services at the earliest either by inviting new operators or by renewing the UDAN Scheme agreement with the existing operators. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Harsh Mahajan: Dr. Sasmit Patra (Odisha), Shri Kesridevsinh Jhala (Gujarat), Shri Satnam Singh Sandhu (Nominated), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Shri A. A. Rahim (Kerala), Shri Sat Paul Sharma (Jammu & Kashmir), and Shri R. Girirajan (Tamil Nadu).

Shri Baburam Nishad.

Need for strengthening the Defence Industrial Corridors in Bundelkhand by enhancing MSME participation, technology and infrastructure

श्री बाबू राम निषाद (उत्तर प्रदेश): माननीय सभापति जी, आज मैं एक विशेष विषय, बुंदेलखंड के डिफेंस कॉरिडोर पर सदन का ध्यान आकृष्ट करना चाहता हूं। महोदय, मैं एक अत्यंत सामरिक, आर्थिक, क्षेत्रीय महत्व के विषय उत्तर प्रदेश के डिफेंस इंडस्ट्रियल कॉरिडोर बुंदेलखंड की ओर आपका ध्यान आकृष्ट करना चाहता हूं। यह परियोजना न केवल भारत की रक्षा आत्मनिर्भरता का एक महत्वपूर्ण स्तम्भ है, बल्कि देश के सबसे ऐतिहासिक महत्व वाले क्षेत्र में एक परिवर्तनकारी कदम भी है। यह स्वीकार करना आवश्यक है कि इस ऐतिहासिक परियोजना को संभव बनाने में केंद्र सरकार की स्पष्ट और दृढ़ राजनीतिक प्रतिबद्धता निर्णायक रही है। प्रारंभ में, मैं यह बात रिकॉर्ड में रखना चाहता हूं कि बुंदेलखंड, जिसे लंबे समय तक उपेक्षित रखा गया था, आज वह केंद्र सरकार की शीर्ष प्राथमिकताओं में शामिल है। पिछली सरकारों ने जहां केवल वादे किए, वहीं वर्तमान सरकार ने धरातल पर वास्तविक कार्य किया है। कच्चे माल और श्रम शक्ति की मजबूत सप्लाई चेन वाले जिलों से होकर गुजरने वाला यह प्रोजेक्ट उत्तर प्रदेश को रक्षा निर्माण के एक महत्वपूर्ण केंद्र के रूप में स्थापित करता है। दिल्ली, कोलकाता, स्वर्णिम चतुर्भुज और विभिन्न एक्सप्रेसवेज़ जैसे प्रमुख परिवहन मार्गों से इसकी उत्कृष्ट कनेक्टिविटी क्षेत्रीय विकास और राष्ट्रीय सुरक्षा दोनों को नई गति प्रदान करती है।

महोदय, पहला जिला झांसी इस कॉरिडोर का केंद्रीय हब बनकर तेजी से उभर रहा है। तेज गति से भूमि आवंटन एवं नई आंतरिक सड़कों का निर्माण, औद्योगिक संरचना का विकास और हाईवे सुदृढ़ीकरण, ये सभी मिलकर झांसी को बड़ी रक्षा उत्पादन इकाई के लिए पूरी तरीके से सक्षम बना रहे हैं। इस प्रगति ने निवेशकों को आकर्षित किया है और स्थानीय इंजीनियरों, तकनीशियनों तथा कई इकाइयों के लिए नए अवसरों के द्वार खोले हैं। जालौन, विशेषकर उरई क्षेत्र को गोला बारूद मशीनरी ऑप्टिकल सिस्टम और रक्षा इलेक्ट्रॉनिक्स के रूप में विकसित किया गया है। अपनी सांस्कृतिक विरासत के लिए मशहूर चित्रकूट धाम को रक्षा संबंधी अनुसंधान एमएसएमसई क्लस्टर और स्टार्ट-अप इक्वेशन से जोड़ा जा रहा है। एक्सप्रेसवे कनेक्टिविटी में सुधार ने इस जिले को एक दोहरी पहचान दी है। बांदा इस कॉरिडोर की लॉजिस्टिक सपोर्ट रीढ़ बन रहा है, जहां वेयरहाउसिंग सप्लाई चेन सुविधाएं और विस्तारित कौशल प्रशिक्षण कार्यक्रम ...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Baburam Nishad (Uttar Pradesh): Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Surendra Singh Nagar (Uttar Pradesh), Shri Neeraj Shekhar (Uttar Pradesh), Shri P. Wilson (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. Kalpana Saini (Uttarakhand), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Banshilal Gurjar (Madhya Pradesh), Shri Brij Lal (Uttar Pradesh), Shri Shambhu Sharan Patel (Bihar), Dr. Sasmit Patra (Odisha) Dr. Kavita Patidar (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh),

Shrimati Sumitra Balmik (Madhya Pradesh), Shri R. Girirajan (Tamil Nadu) and Shri Deepak Prakash (Jharkhand).

Now, Shri Ritabrata Banerjee.

Demand for inclusion of 9 young Bengali revolutionaries who gunned down three British District Magistrates of Medinipur in NCERT School Text Books

SHRI RITABRATA BANERJEE (West Bengal): Sir, on 7th of July, 1931 at 3.45 a.m. in the morning, Dinesh Gupto, the lone living lion heart of the famous trio of the Writer's Building Corridor War against the British, was executed by hanging. Dauntless Dinesh died at dawn and at 7.30 p.m. in that very evening itself, Bimal Das Gupto and Jyotijivan Ghosh gunned down James Peddy, the tyrannical district magistrate of Medinipur. Both were deported to the Andamans. The next District Magistrate of Midnapore, Robert Douglas was even more brutal. He opened fire on unarmed inmates at the Hisley Jail in September, 1931. On 30th of April, 1932, the scores were settled. Pradyut Bhattacharya and Prabhanshu Shakarpal avenged the killing of Santosh Kumar Mitra and Tarakeshwar Sen. Douglas was gunned down. Pradyut was hanged and Prabhangshu was deported. No Britisher was ready to take charge as the District Magistrate of Midnapore. Bernard Barge came forward. His security was almost impossible to be breached. On September 2nd 1933, during an exhibition match between Mohammedan Sporting Club and the Town Football Club of Medinipur five determined Bengali brave hearts - Brajokishwar Chakraborty, Ramkrishna Roy, Nirmal Jivan Ghosh, Mrigyan Dutta and Anadbandhu Paja, appeared from nowhere and fired a barrage of eight bullets killing Bernard Berge. Anandbandhu and Mrigyan Dutta died in the crossfire and Brajokishwar, Ramkrishna and Nirmal Jivan were executed by hanging. Additional valiant souls implicated in this case were deported to the Andamans. These incidents of the killing of three District Magistrates in three successive years send shivers amidst the British Administration. From that day, until India's ted independence, the District of Midnapur never again had a British District Magistrate.

The death defying heroism of these Bengali brave-hearts, belonging to the revolutionary organisation Bengal Warriors, need to be honoured.

[&] " '*They are heroes, they used to raise a storm in the sky;*

[&] English translation of the original speech delivered in Bengali

Their stories, amidst the blood of foreigners, in the fire of guns, bombs, and bullets,
are thrilling even today;
Their consciousness flows through every vein;
Who is there today to turn them away?
Who considers them strangers?
They are heroes; they used to raise a storm in the sky.'

Sir, 70 percent of the brave revolutionaries in the Cellular Jail of the Andamans were Bengalis. They used to speak in Bengali. None of them, Sir, had any expectation of immortality, nor did they have any desire to find a place in history. They belong to our country, these brave Bengalis, our country, too, has not given these brave Bengalis their due respect.

In our State, Sir, the Government of Ms. Mamata Banerjee has accorded due respect to all these revolutionaries. But the sad reality is that these brave Bengalis need to find a place in the curriculum of the NCERT school textbooks. This event needs to find a place. It is unfortunate that they have no place there. This incident will never be forgotten. But people who wrote mercy petition after mercy petition, they are being celebrated. But these revolutionaries..."

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Ritabrata Banerjee: Shri R. Girirajan (Tamil Nadu), Dr. V. Sivadasan (Kerala), Dr. Sasmit Patra (Odisha), Shrimati Jebi Hisham Mather (Kerala), Shri Niranjan Bishi (Odisha), Shri Sandosh Kumar P (Kerala), Shri Sukhendu Sekhar Ray (West Bengal), Shri Anil Kumar Yadav Mandadi (Telangana), Shrimati Rajathi (Tamil Nadu), Shrimati Mausam B. Noor (West Bengal), Shri Mohammed Nadimul Haque (West Bengal), Shri Prakash Chik Baraik (West Bengal), Shri Debashish Samantaray (Odisha), Shri Muzibulla Khan (Odisha), Shri Saket Gokhale (West Bengal), Ms. Sushmita Dev (West Bengal), Ms. Dola Sen (West Bengal), Shri P. Wilson (Tamil Nadu), Shrimati Sagarika Ghose (West Bengal), Prof. Manoj Kumar Jha (Bihar), Shri Subhasish Khuntia (Odisha), Dr. John Brittas (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), and Shri Pradip Kumar Varma (Jharkhand).

श्री नरेश बंसल।

Need for establishment of a Department of Multiorgan Transplantation Surgery to strengthen advanced healthcare services in Uttarakhand

श्री नरेश बंसल (उत्तराखंड): सभापति जी, उत्तराखंड में उच्च स्तरीय स्वास्थ्य सेवाओं को सुदृढ़ करने के लिए यह अत्यंत आवश्यक है कि वहाँ बहुअंग प्रत्यारोपण शल्य चिकित्सा विभाग, Department of Multi-Organ Transplant Surgery की स्थापना की जाए। वर्तमान समय में अंग विफलता एक सामान्य समस्या बनती जा रही है तथा प्रत्यारोपण सेवाओं की माँग देश में उपलब्ध क्षमता से कहीं अधिक है। National Organ & Tissue Transplant Organization (NOTTO) के आँकड़ों के अनुसार देश में प्रति वर्ष 1.5 लाख से 2 लाख गुर्दा प्रत्यारोपण की आवश्यकता होती है, जबकि पिछले 3 वर्षों में पूरे देश में प्रति वर्ष केवल 15 से 18 हजार प्रत्यारोपण ही हो पा रहे हैं। इसी प्रकार देश में 50 हजार लीवर प्रत्यारोपण की आवश्यकता होती है, परंतु प्रति वर्ष लगभग 4 हजार प्रत्यारोपण ही किए जा रहे हैं। अन्य अंगों के प्रत्यारोपण में भी यही स्थिति है। इन सभी आवश्यकताओं के बीच उत्तराखंड इन सेवाओं से लगभग अछूता है। यह सर्वविदित है कि भारत तेजी से डायबिटीज की राजधानी बनता जा रहा है। अनियंत्रित मधुमेह के उपचार में कई बार पैंक्रियाज प्रत्यारोपण ही अंतिम और प्रभावी विकल्प होता है। इसी प्रकार इंटेस्टाइन प्रत्यारोपण की भी बढ़ती आवश्यकता महसूस की जा रही है।

हमारे देश में अंगदान की दर अत्यंत कम है। यह एक मिलियन जनसंख्या पर एक से भी कम है और उत्तराखंड में यह दर लगभग नगण्य है। इसके विपरीत तमिलनाडु, तेलंगाना, कर्णाटक, महाराष्ट्र और गुजरात जैसे राज्यों में अंगदान के प्रमुख योगदानकर्ता हैं। अंतर्राष्ट्रीय स्तर पर स्पेन अंगदान में विश्व में अग्रणी है। उसने वर्ष 2023 में 49.4 दाता प्रति मिलियन जनसंख्या तथा 2024 में 52.6 दाता प्रति मिलियन जनसंख्या की दर प्राप्त की है। यह सफलता अनेक अत्यंत सुविकसित स्पेनिश मॉडल के कारण हुई है।

इसलिए उत्तराखंड में एम्स के अंदर बहुअंग प्रत्यारोपण शल्य चिकित्सा विभाग की स्थापना न केवल अंग विफलता से पीड़ित रोगियों के लिए आवश्यक है, बल्कि यह उन दाताओं के परिजनों की सुरक्षा, सम्मान और गरिमा सुनिश्चित करने के लिए भी अत्यंत महत्वपूर्ण है, जिन्होंने निःस्वार्थ प्रेम और स्नेह से अंगदान का महान कार्य किया है। बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Naresh Bansal: Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shrimati Rajathi (Tamil Nadu), Dr. Kavita Patidar (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shrimati Rekha Sharma (Haryana), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Madan Rathore (Rajasthan), Shri Mahendra Bhatt (Uttarakhand), Dr. Kalpana Saini (Uttarakhand),

Shri Mayankkumar Nayak (Gujarat), Shri Subhash Barala (Haryana), Shri Brij Lal (Uttar Pradesh), and Shri Maharaja Sanajaoba Leishemba (Manipur).

श्री राजीब भट्टाचार्जी।

Demand for granting GI Tag to major agricultural products of Tripura

श्री राजीब भट्टाचार्जी (त्रिपुरा): माननीय सभापति महोदय, नॉर्थ-ईस्ट का एक छोटा सा राज्य, त्रिपुरा पहाड़ों से घिरा हुआ है और यहाँ जो पॉपुलेशन है, उसमें से 30 परसेंट जनजातीय, आदिवासी हैं, जो वहाँ वास करते हैं। जब 2014 में नरेन्द्र मोदी जी हमारे देश के प्रधान मंत्री बने, तो नॉर्थ-ईस्ट पर विशेष ध्यान दिया गया। नॉर्थ-ईस्ट के विकास के लिए अलग से एक मंत्रालय भी है। इसके लिए DoNER Ministry वहाँ काम कर रही है और खास कर त्रिपुरा के जनजातीय क्षेत्रों में उनके विकास के लिए भी यह काम कर रही है।

मैं आपके माध्यम से सदन से यह कहना चाहता हूँ कि त्रिपुरा में जो एग्रीकल्चर सेक्टर है, उसमें ज्यादातर जनजातीय क्षेत्रों में pineapple growing का एक बहुत बड़ा योगदान है। मोदी जी की सरकार बनने के बाद त्रिपुरा का जो Queen Pineapple है, इसको GI Tag मिला है। आज विश्व के बाजार में इस त्रिपुरा Queen Pineapple की एक बहुत बड़ी मार्केट है। इससे इन जनजातियों को, जो इसके growers हैं, इन लोगों को बहुत प्रोत्साहन मिला है।

सर, मैं आपके माध्यम से इस सदन में यह भी कहना चाहता हूं कि त्रिपुरा के जनजातीय क्षेत्रों में, पहाड़ी और बंगालियों में, कुछ agricultural sectors में जो growing होती है, इसमें सबसे ज्यादा scented lemon की खेती होती है। मैं चाहता हूं कि अगर इसको भी GI Tag देकर प्रोत्साहित करेंगे, तो international market में इसकी भी अच्छी marketing होगी। सर, त्रिपुरा में brown rice और jackfruit, यानी कटहल का सबसे अच्छा प्रोडक्शन होता है। मैं उसको भी GI Tag देने की मांग करता हूं। तीसरा, काली खासा और Jhum Cultivation में एक राइस पैदा होता है, जो बिन्नी चावल कहलाता है, तो इस बिन्नी चावल और काली खासा को भी GI Tag मिलने से विश्व में इनको स्थान मिलेगा। इससे जनजातीय क्षेत्रों में आर्थिक विकास होगा और जनजातीय क्षेत्रों में जो growing होती है, उन लोगों को भी सुविधा मिलेगी।

महोदय, मैं आज इस सदन में आपके माध्यम से यह बोलना चाहता हूं कि मोदी जी ने यह करके दिखाया है और आगे भी करके दिखाएंगे। बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the issue raised by the hon. Member, Shri Rajib Bhattacharjee: Shrimati Rajathi (Tamil Nadu); Shrimati Jebi Mather Hisham (Kerala); Shrimati Sudha Murty (Nominated); Shri Maharaja Sanajaoba Leishemba (Manipur); Shri P. Wilson (Tamil Nadu); Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala) and Dr. Sasmit Patra (Odisha).

Shri Prakash Chik Baraik.

Concern over the non-release of outstanding Central assistance for Flood Management Schemes in West Bengal

श्री प्रकाश चिक बाराईक (पश्चिमी बंगाल): सभापति महोदय, मैं अपनी पार्टी ऑल इंडिया तृणमूल कांग्रेस की ओर से सरकार का ध्यान पश्चिम बंगाल राज्य के प्रति बकाया बाढ़ प्रबंधन दायों को शीघ्र जारी करने की अत्यंत आवश्यकता की ओर आकर्षित करना चाहता हूं।

महोदय, पश्चिम बंगाल के कुल भौगोलिक क्षेत्रफल का लगभग 42 प्रतिशत हिस्सा बाढ़-प्रवण है। हर वर्ष अलीपुरद्वार, जलपाईगुड़ी, कूचबिहार, दार्जिलिंग, पश्चिम मिदनापुर जिले के घाटाल, गड़बेता और चंद्रकोणा सहित कई क्षेत्र भीषण बाढ़ से प्रभावित होते हैं। हम 5 अक्टूबर, 2025 का दिन नहीं भूल सकते, जब नॉर्थ बंगाल में बाढ़ आई एवं जिस बाढ़ के कारण संकोश, रायडाक, तोरसा, कलजानी, डायना जैसी नदियां पूरी तरह भर गईं। इस वर्ष भूटान से निकलने वाली नदियों के जलस्तर में अचानक वृद्धि होने के कारण, पश्चिम बंगाल के कई जिलों के 100 से अधिक गांव प्रभावित हुए एवं लगभग 2 लाख से अधिक लोग उससे प्रभावित हुए। माननीया मुख्य मंत्री जी 6 अक्टूबर, 2025 को ही उस एरिया में आती हैं एवं वहां जो भी कार्य करना होता है, वह माननीया मुख्य मंत्री एवं राज्य सरकार के द्वारा होता है। उसमें जलपाईगुड़ी जिले के नागराकटा ब्लॉक के टोंडू एवं बामनडागा एवं दार्जिलिंग जिले को मिला कर, वहां करीब 40 ज्यादा से लोगों की मृत्यु हो गयी।

महोदय, इसमें केंद्र सरकार द्वारा आवश्यकतों के प्रति लगातार उपेक्षा देखी गई। दिसंबर, 2023 तक घाटाल मास्टर प्लान के कार्यान्वयन के लिए केंद्र सरकार द्वारा कोई भी धनराशि उपलब्ध नहीं कराई गई। अंततः राज्य सरकार ने कई बार पत्र के माध्यम से लिखा, लेकिन इसके बावजूद Flood Management and Border Areas Programme के अंतर्गत 409.21 करोड़ की राशि मिलना अब भी बाकी है। यदि देखा जाए, तो केंद्र सरकार से पश्चिम बंगाल सरकार को प्राकृतिक आपदा के लिए कुल मिलाकर 53,696 करोड़ की राशि मिलनी अभी भी बाकी है।

अंतः मैं सरकार से आग्रह करना चाहता हूं कि इस राशि को जल्द से जल्द राज्य सरकार को दिया जाए। साथ ही, Indo-Bhutan Joint River Commission के लिए पश्चिम बंगाल विधान सभा में माननीया मुख्य मंत्री के द्वारा प्रस्ताव पारित करके केंद्र को भेजा गया है। भूटान की नदियों के कारण नॉर्थ बंगाल के इस इलाके में बहुत effect पड़ता है, इसलिए हम लोग Indo-Bhutan Joint River Commission का प्रस्ताव देते हैं, उसे जल्द से जल्द पारित करें, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the issue raised by the hon. Member, Shri Prakash Chik Baraik: Shri R. Girirajan (Tamil Nadu); Dr. V. Sivadasan (Kerala); Dr. Sasmit Patra (Odisha); Dr. John Brittas (Kerala); Dr. Kanimozhi NVN Somu (Tamil Nadu); Shri Ramji (Uttar Pradesh); Shri Niranjan

Bishi (Odisha); Shri Mohammed Nadimul Haque (West Bengal); Shri Imran Pratapgarhi (Maharashtra); Shri Sukhendu Sekhar Ray (West Bengal); Ms. Dola Sen (West Bengal); Shrimati Sagarika Ghose (West Bengal); Ms. Sushmita Dev (West Bengal); Shrimati Mausam B Noor (West Bengal); Shri Saket Gokhale (West Bengal); Shri Subhasish Khuntia (Odisha); Shri Ritabrata Banerjee (West Bengal); Shri P. Wilson (Tamil Nadu) and Shrimati Rajathi (Tamil Nadu).

Now, Shrimati P.T. Usha.

Concern over the growing crisis in coffee plantations of Wayanad District

SHRIMATI P.T. USHA (Nominated): Thank you, hon. Chairman, Sir, for giving me the opportunity. I rise during Zero Hour to draw the urgent attention of this august House to the deepening crisis faced by coffee growers of Wayanad district in Kerala, a region that contributes significantly to India's coffee economy and rural livelihoods. The first and the most alarming issue is human-wildlife conflict. Wild animals are increasingly entering coffee plantations, causing extensive crop damage and posing a grave threat to human life. Forests in the region have exceeded their carrying capacity, forcing animals into plantations where food and shelter are easily available. If immediate scientific and human wildlife management measures are not undertaken in coordination with the Ministry of Environment, Forests and Climate Change and the State Forest Department, the damage to plantations and loss of lives will become irreversible.

Secondly, Sir, crop insurance has failed to deliver justice to growers. Loss assessment mechanisms are outdated and flawed, especially, in the era of climate change where droughts, floods and erratic rainfall have become routine. I urge the Coffee Board to convene a joint meeting of all stakeholders to reform insurance norms and assure timely and fair compensation. Thirdly, acute labour shortage is crippling plantation operations. Mechanisation is no longer a choice, it is a necessity. Indian coffee plantations are still dependent on outdated methods, making us uncompetitive globally. The Coffee Board must urgently promote terrain-specific mechanisation and modern equipment and also consider a simple mobile platform to connect growers and farm labour, improving employment access and efficiency. Another pressing issue is irrigation interference during blossom showers. Local bodies often restrict even private water sources, threatening the very survival of coffee planters. Clear legal

guidelines must be issued to prevent such arbitrary actions. Sir, I strongly urge that by 2030, Indian coffee farms be transferred into AI-enabled smart farms, integrating technology, sustainability, and precision agriculture to secure the future of the next generation of planters.

Lastly, Wayanad Robusta has received GI tax status, yet growers lack access to quality evaluation and global recognition. Annual cupping competitions and equally awareness programmes, with Coffee Board supports, are essential. I request the Government to treat these issues with utmost urgency and take coordinated, time-bound action to protect the coffee growers of Wayanad. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati P.T. Usha: Dr. Meenakshi Jain (Nominated), Shrimati Sunetra Ajit Pawar (Maharashtra), Shri Mayankkumar Nayak (Gujarat), Shri P. Wilson (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Shri Ramji (Uttar Pradesh), Shri Niranjan Bishi (Odisha), Shri A. A. Rahim (Kerala), Dr. John Brittas (Kerala), Shrimati Sudha Murty (Nominated), Shri R. Girirajan (Tamil Nadu) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Shrimati Seema Dwivedi.

Pension policy of employees of Central Universities, including Banaras Hindu University

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश): माननीय सभापति महोदय, मैं सदन का ध्यान देश के पुराने केंद्रीय विश्वविद्यालयों विशेष रूप से बनारस हिंदू विश्वविद्यालय सहित अन्य केंद्रीय विश्वविद्यालयों के कर्मचारियों से संबंधित पेंशन नीति में उत्पन्न हुई एक गंभीर विसंगति की ओर आकृष्ट करना चाहती हूँ। महोदय, पेंशन एवं वेतनभोगी कल्याण विभाग द्वारा दिनांक 3 मार्च, 2023 को जारी कार्यालय ज्ञापन के अनुसार 22 दिसंबर, 2003 या उसके पूर्व विज्ञापित पदों पर नियुक्त कर्मचारियों को नई पेंशन योजना के स्थान पर पुरानी पेंशन योजना का विकल्प प्रदान किया गया है। यह कार्यालय ज्ञापन पूर्व में 17 फरवरी, 2020 को जारी कार्यालय ज्ञापन का विस्तार है, जिसे पुराने केंद्रीय विश्वविद्यालयों में विश्वविद्यालय अनुदान आयोग की स्वीकृति से लागू किया गया था। दुर्भाग्यवश, यूजीसी द्वारा 3 मार्च, 2023 के कार्यालय ज्ञापन को यह कहते हुए वापस ले लिया गया कि यह केवल केंद्रीय कर्मचारी, सरकारी कर्मचारियों पर लागू है, जबकि अन्य मंत्रालयों के अधीन अनेक केंद्रीय स्वायत्त निकायों जैसे आईसीएआर, सीएसआईआर, आईसीएमआर, ईपीएफओ आदि के कर्मचारियों को इस कार्यालय ज्ञापन का लाभ प्रदान किया जा चुका है। इसमें केंद्रीय विश्वविद्यालय के कर्मचारियों के साथ स्पष्ट असमानता एवं भेदभाव की स्थिति उत्पन्न हो गई है। यह उल्लेखनीय है कि केंद्रीय प्रशासनिक अधिकरण, इलाहाबाद पीठ

तथा प्रधान पीठ, नई दिल्ली द्वारा भी समान परिस्थितियों वाले कर्मचारियों जैसे केंद्रीय विश्वविद्यालय संगठन के संदर्भ में वर्ष 2023 के कार्यालय ज्ञापन की लागूता को मान्यता की गई है।

अतः मैं सरकार से अनुरोध करती हूँ कि इस विषय पर व्यय विभाग द्वारा अपनाई गई स्थिति की पुनः समीक्षा कराई जाए तथा एनपीएस से पूर्व सीसीए, 1972 के अंतर्गत आने वाले पुराने केंद्रीय विश्वविद्यालयों के पात्र कर्मचारियों को भी डीओपीपीडब्ल्यू के दिनांक 3 मार्च, 2023 के कार्यालय ज्ञापन का लाभ प्रदान किया जाए ताकि पेंशन नीति में समानता, न्याय एवं पारदर्शिता सुनिश्चित हो सके, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Seema Dwivedi: Shri R. Girirajan (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri P. Wilson (Tamil Nadu) and Shrimati Darshana Singh (Uttar Pradesh).

SHRI PRAMOD TIWARI: Sir, ...

MR. CHAIRMAN: Yes.

श्री प्रमोद तिवारी (राजस्थान): सभापति जी, Zero Hour नॉर्मली अपोज़िशन का कहा जाता है। ...(**व्यवधान**)... Zero Hour में नॉर्मली अपोज़िशन को अपनी बात कहने का मौका मिलता है। आज इत्तेफाक है कि 17 Zero Hour के सवाल हैं, जिनमें 14 बीजेपी के हैं। ...(**व्यवधान**)... सर, यह सबकी शिकायत है। ...(**व्यवधान**)...

MR. CHAIRMAN: You do one thing. You please come... ...*(Interruptions)*... Please, please. You come and participate in the draw; then, you can see it. ...*(Interruptions)*...

Now, Question Hour.

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

Special education program for children with disabilities in Odisha

*181. SHRIMATI SULATA DEO: Will the Minister of EDUCATION be pleased to state:

(a) whether the Ministry has a proposal to implement a State-specific special education program for children with disabilities in the State of Odisha, including resource centres and inclusive schools; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTERY OF EDUCATION (SHRI JAYANT CHAUDHARY): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) The National Education Policy (NEP) 2020 is in complete consonance with the provisions of the Rights of Persons with Disabilities (RPwD) Act 2016 and provides equal learning opportunities for all children including Children with Special Needs (CwSN) as identified under the Act. To ensure universal access to schooling for all from pre-primary to Class XII, the Government is implementing the centrally sponsored scheme Samagra Shiksha which is in alignment with the recommendations of NEP 2020, and ensures that all children have access to quality education within an equitable and inclusive classroom environment.

Under Samagra Shiksha, there is a dedicated Inclusive Education (IE) component for CwSN implemented in all States/UTs including Odisha. Financial assistance is provided for multiple interventions namely identification and assessment camps, provision of aids, appliances, and assistive devices, transportation, scribe and escort allowance, braille and large-print books, stipend for girls with special needs, sports & exposure visits for CwSN, teaching-learning materials (TLMs)/ resource packages, training and capacity building of special educators and general teachers, resource support towards the salary of special educators, home based education for severe disabilities, CwSN-friendly infrastructure.

For the State of Odisha, a total amount of Rs.5308.47 lakh and Rs.4852.38 lakh was approved in PAB for Inclusive Education for CwSN under Samagra Shiksha for the years 2024-25 and 2025-26 respectively. The approved PAB outlay for some of the key components for 2024-25 and 2025-26 are listed in the Table below:

S. No.	IE for CwSN Component-Odisha	2024-25		2025-26	
	Provisions for CwSN	Physical (in Unit)	Financial (in lakh)	Physical (in Unit)	Financial (in lakh)
1	Girls Stipend	27994	559.88	28270	565.4
2	Aids & appliances	4871	243.55	6110	305.5

Contents Page

3	Braille materials/books	5715	142.88	5067	114.86
4	Block Identification & Assessment Camps	632	63.2	1264	126.4
5	Transport allowances	25350	760.5	30729	614.58
6	Escort Allowances	15880	952.8	17313	865.65
7	Home Based Education	505	17.68	1015	29.95
8	Financial Support for Special Educators	948	1706.4	948	1137.6

Source: PRABANDH Portal

Samagra Shiksha also has provisions for creation of CwSN-friendly infrastructure such as ramps with handrails and CwSN-friendly toilets for barrier free access in schools. Currently, for the state of Odisha, as per UDISE+ 2024-25, 95% schools have ramps, 86% have ramps with handrails and 72% have CwSN-friendly toilets, thereby making schools inclusive. An amount of Rs.4084.28 lakh has been approved for creation of CwSN friendly infrastructure in Odisha for 2024-25 and 2025-26.

Under the IE component, Resource centers (at block level) function as a setting for CwSN to receive individualized support as per their unique learning needs. These centres function as the mainstay wherein differentiated and adapted programs are designed and delivered for remedial, individualized or group instructions, parent-teacher meetings, therapy and counselling sessions etc. so as to provide high quality learning support. In Odisha, 316 Resource centres are functional at block level to provide therapeutic support, assessment, training/orientation for parents and teachers, and counseling services to the CwSN, under Samagra Shiksha with two resource persons for CwSN per block.

Samagra Shiksha mandates early identification, assessment and intervention of CwSN for which financial support is provided to organize block level camps for assessment as well as to identify, certify and distribute assistive devices to CwSN. As part of the commemoration of the 5th Anniversary of NEP 2020 through the Akhil Bhartiya Shiksha Samagam (ABSS) 2025, on 29th July 2025, DoSEL launched a

nation-wide week-long campaign for Mega Assessment and Distribution Camps for CwSN under the Samagra Shiksha at the block and district level. In Odisha, 5213 children were assessed and 2416 children were provided with assistive devices in the Mega Camps organized.

The State of Odisha had undertaken a survey of CwSN under different disabilities enrolled in their schools to arrive at the requirement of special educators. Based on this survey, as requested by the State, 948 special educators for appointment in schools and at the block level were approved under Samagra Shiksha, on annual contractual basis in the Annual Work Plan & Budget (AWP&B) for the Financial Year 2024-25 and 2025—26. Further, the State of Odisha has conducted a five-day capacity building programme, to sensitize and train 50,508 teaching and non-teaching staff of inclusive schools, to address the learning needs of CwSN.

With a view to monitor CwSN and facilitate early screening and intervention, the Government through NCERT has developed 'PRASHAST' (Pre-Assessment Holistic Screening Tool); a mobile app to digitally screen students for possible disabilities at school level. The progress of PRASHAST App in Odisha, as on December, 2025 is as under:

S. No.	Particulars	Progress
1	Schools on-boarded	16,429
2	Principals Registered	3,027
3	Teachers Registered	3,497
4	Special Educators Registered	102
5	Students on-boarded	37,871
6	Students screened in Part I	25,800
7	Suspected disability after part I	2,315

Contents Page

Apart from Samagra Shiksha, support is also provided to CwSN under Inclusive Education through the CSS scheme of PM SHRI (Prime Minister's Schools for Rising India) and STARS (Strengthening Teaching-Learning and Results for States) program in the state of Odisha. An amount of Rs.4620.00 lakh has been approved in 2025-26 towards opening of SAKSHAM Resource Centres for CwSN in PM SHRI schools and Laptops were distributed to 343 Visually Impaired students of classes IX to XII under STARS initiative.

श्रीमती सुलता देवः सर, मैं आपके माध्यम से मंत्री जी से यह जानना चाहती हूँ कि पूरे भारतवर्ष के केंद्रीय विद्यालयों में टीचर्स की कितनी पोस्ट्स खाली हैं? ओडिशा में टीचर्स की कितनी पोस्ट्स खाली हैं? ओडिशा में जो contractual teachers रखे गए हैं, वे कितने परसेंट हैं और उन contractual teachers को permanent किया जाएगा या नए टीचर्स appoint किए जाएँगे?

श्री जयन्त चौधरीः चेयरमैन सर, सवाल नॉर्थ का था और ये आज साउथ की बात कर रही हैं। It is not at all related to the question. The question is about special needs of children with disabilities.

MR. CHAIRMAN: Second supplementary, Shrimati Sulata Deo.

श्रीमती सुलता देवः सर, जब शिक्षा के बारे में बात हो रही है, तो मैं शिक्षा के बारे में ही पूछ रही हूँ। उन स्कूल्स में डिसेबल्ड स्टूडेंट्स भी पढ़ते हैं, जहाँ पर टीचर्स नहीं होते हैं। वहाँ पढ़ने के लिए केवल एबल स्टूडेंट्स ही नहीं आते हैं। सर, मेरा सेकंड क्वेश्चन यह है कि आजकल शिक्षा-व्यवस्था सबसे ज्यादा मुनाफाखोर धंधा बन चुकी है। आजकल अगर हम प्राइवेट स्कूल्स में देखें, तो पता चलेगा कि मुनाफाखोरी कैसे हो रही है। वहां पर दुकानें खोली गई हैं और पैरेंट्स से कहा जाता है कि आप किताबें वहीं से लो, पेंसिल वहीं से लो, ड्रेस वहीं से लो, जूते वहीं से लो।

MR. CHAIRMAN: Please be specific about your second supplementary.

श्रीमती सुलता देवः इसके ऊपर से पैरेंट्स पर यह दबाव डाला जाता है कि ये फंड दो, डेवलपमेंट फंड दो, ऐक्टिविटीज़ फंड दो, यह दो, वह दो। सर, उनमें डिसेबल्ड बच्चों के मां-बाप भी होते हैं।

MR. CHAIRMAN: Please be specific.

श्रीमती सुलता देवः सर, मैं यह जानना चाहती हूँ कि क्या माननीय मंत्री जी ऐसी कोई व्यवस्था करेंगे कि उन सभी प्राइवेट स्कूलों का ऑडिट हो और जो ऐसा काम कर रहे हैं, उनके ऊपर कार्रवाई हो?

SHRI JAYANT CHAUDHARY: Mr. Chairman, Sir, I would remind the hon. Member of Parliament कि यह Concurrent List का subject है और इसमें राज्य की बड़ी जिम्मेदारी होती

है। दूसरी बात, मेरी आपत्ति है कि ये एक ब्रश से सभी संस्थाओं को पेंट कर रही हैं और कह रही हैं कि मुनाफाखोरी हो रही है। ऐसा कहना अनुचित है।

MR. CHAIRMAN: Third supplementary, Dr. Sikander Kumar.

DR. SIKANDER KUMAR: Sir, I would like to know from the hon. Minister how many resource centres or inclusive schools have been established by the Government for disabled children and what the present status of these schools is.

SHRI JAYANT CHAUDHARY: Sir, I take this opportunity to say that one of the main pillars of the National Education Policy is promoting equity in access and quality. So, inclusive education is a mandate for us. Accordingly, under *Samagra Shiksha*, there are a number of initiatives to promote the concept of inclusive education. The hon. Member of Parliament has asked about special schools. I would say that the special schools are actually regulated primarily by the Department of Empowerment of Persons with Disabilities along with the Rehabilitation Council of India. As per our mandate in the Ministry of Education, we are not for promotion of special schools as much as building capacity across all schools, so that as per the philosophy of National Education Policy, no child is left behind. Accordingly, I would like to talk in some detail about what we are doing to actually implement the NEP with regard to access to education and quality education for children with special needs. A number of initiatives have been taken. Under inclusive education component, if you look at the last five years including 2025-26, the amount of resources has gone up by about 17 per cent. A total of Rs. 1,413 crores has been allocated for 2025-26 for inclusive education. Talking about some of the special measures that are being undertaken, the first challenge that we face in our country is early identification and screening of children with special needs. If we look at the UDISE data of our entire ecosystem of school going children, 0.87 per cent of them are categorized as children with special needs.If you compare that with the global data, global trends, this data shows that perhaps more effort is required to be done at the foundational stage to identify these children. To do so, more than 19,000 Block Assessment Screening Camps have been organised in this country. Also, there are teacher sensitization and orientation programmes for head teachers, for parents and even for general teachers so they are able to understand it. The use of digital technology is very important. In September 2025, we have launched the PRASHAST App 2.0. This is a technological intervention where 22 disabilities of students across different classes are to be screened and very encouraging results have been received from the use of this technology. I will just give

you the data. 95 lakh children have been screened using PRASHAST App until now. PM e-Vidya, channel number 31, is a free channel provided with the Indian sign language. There has also been a tripartite MoU between NCERT, the Department for Empowerment of Persons with Disabilities (DEPwD) and NIOS, where all three organisations are coming together to promote Indian sign languages. All of our NCERT books from 1st to 12th class are now readable books. So, we are trying to promote a holistic approach for all our students in education and specifically a tailored approach for the specific disability as identified for every child. Thank you.

MR. CHAIRMAN: Fourth supplementary; Shri Tiruchi Siva.

SHRI TIRUCHI SIVA: Sir, under the Samagra Shiksha Scheme, there is a dedicated inclusive education component for children with special needs. I thank the hon. Minister for saying, in his reply, that education comes under the Concurrent List and the States have a big role to play. Based on that, Tamil Nadu Government has drafted a State Education Policy consisting of experts from various academic groups. Since NEP is not accepted by the State Government, whatever support the Government is extending to the children with special needs, it is not extended to the State of Tamil Nadu, stating that Samagra Shiksha comes under NEP. So, I would urge the hon. Minister whether the Ministry would consider to delink this scheme from the NEP.

SHRI JAYANT CHAUDHARY: Sir, Samagra Shiksha which has been re-launched recently is completely aligned to implement all facets of NEP. Therefore, the question of de-linking that from the National Policy does not arise.

MR. CHAIRMAN: Fifth Supplementary; Shrimati Ranjeet Ranjan.

श्रीमती रंजीत रंजन: सभापति महोदय, यद्यपि यह प्रश्न ओडिशा के दिव्यांग बच्चों की स्कूली शिक्षा से संबंधित है, लेकिन माननीय मंत्री जी सदन में उपस्थित हैं, इसलिए मैं यह प्रश्न all India level पर पूछ रही हूं। मैं माननीय मंत्री जी से जानना चाहती हूं कि UDISE के आंकड़ों के अनुसार, 21 लाख से अधिक दिव्यांग बच्चों के नामांकन के बावजूद विद्यालयों में रैंप और सुलभ शौचालयों की उपलब्धता अभी भी सीमित है। क्या सरकार ने ऐसे विद्यालयों की संख्या का आकलन किया है, जहां बाधा-रहित अवसंरचना का अभाव है? यदि हां, तो विशेष रूप से ग्रामीण एवं आकांक्षी जिलों में 100 प्रतिशत सुलभता सुनिश्चित करने के लिए क्या सरकार ने कोई समय-सीमा निर्धारित की है? दूसरा, वर्तमान में केवल 30,000 से भी कम विशेष शिक्षकों की बहाली हो पाई है। इस कमी को दूर करने के लिए क्या सरकार सभी नियमित शिक्षकों के लिए समावेशी शिक्षा का प्रशिक्षण अनिवार्य करने का कोई प्रस्ताव ला रही है?

श्री जयन्त चौधरी: सभापति महोदय, मैं माननीय सदस्य का आभार व्यक्त करता हूं कि उन्होंने एक अत्यंत महत्वपूर्ण बिंदु उठाया है कि आधारिक संरचना क्या है, ताकि जिन special need वाले बच्चों की पहचान हो चुकी है, वे विद्यालय जा सकें और उन्हें सुलभ एवं समावेशी शिक्षा उपलब्ध हो सके। इस विषय पर NEP के माध्यम से सरकार ने विशेष जोर दिया है। महोदय, UDISE के आंकड़ों के अनुसार, देश भर में लगभग 14,71,000 विद्यालय संचालित हो रहे हैं।उसमें 11 लाख, 64 हजार स्कूलों में रैम्पस हैं। इसके साथ ही handrail हैं और जो special needs के बच्चे हैं, उनके लिए special toilet का निर्माण। इस पर हम प्राथमिकता के अनुरूप फंडिंग करते हैं, समग्र शिक्षा अभियान में स्टेट के प्रयासों को सपोर्ट करते हैं।

MR. CHAIRMAN: Now, Question No.182.

Multi-Lane Free Flow (MLFF) Tolling and Digital Highway Management

#*182. SHRI ADITYA PRASAD: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the current progress of the Multi-Lane Free Flow (MLFF) Tolling pilot projects;

(b) the toll plazas where its implementation has been commenced;

(c) the manner whereby FASTag, ANPR cameras and RFID-based systems are being integrated into MLFF for accurate toll deduction and vehicle identification;

(d) whether any assessment has been conducted on the potential impact of MLFF on congestion, fuel-saving and user convenience, if so, the details thereof; and

(e) the plans to expand MLFF to other locations during the current financial year?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (e) A Statement is laid on the Table of the House.

Original notice of the question was received in Hindi.

Statement

(a) and (b) In effort to enhance toll operations and enable seamless movement of vehicles, the Government has decided to implement Multi-Lane Free Flow (MLFF) Electronic Toll Collection system, which facilitates barrier-less tolling using integrated technologies including Automatic Number Plate Recognition (ANPR) with AI analytics and RFID-based Electronic Toll Collection (FASTag). Request for Proposal (RFP) to implement FASTag+ANPR/AI barrier-free user fee collection system on the selected fee plazas has been invited/finalized as per the **Annexure**.

(c) Under the Multi-Lane Free Flow (MLFF) tolling system, gantry installed high performance Radio Frequency Identification (RFID) readers and Automatic Number Plate Recognition (ANPR) cameras are used for deduction of user fee through existing FASTag system. These components operate concurrently for redundancy and enhance accuracy of toll transactions.

(d) to (e) Implementation of Barrier-less fee collection system on other fee plazas is planned in a phased manner depending upon the outcome and efficacy of the implementation on already awarded pilot projects. Further, as it is a barrier less tolling system, it is expected to improve user convenience by offering faster and seamless travel, while also delivering significant economic benefits through cost savings, higher operational efficiency, environmental benefits, and improved productivity. Some of the expected key advantages are as under:

(i) As vehicles are not required to stop or slow down at fee plaza lanes, it ensures smoother and uninterrupted journeys for road users.

(ii) The elimination of queuing and waiting at fee plazas on National Highways reduces fuel consumption and leads to lower vehicular emissions, thereby benefiting the environment.

(iii) In the absence of physical toll booths and barriers, operational and maintenance costs are substantially reduced, resulting in lower expenditure on infrastructure upkeep and manpower.

(iv) Faster and uninterrupted movement of goods enhances logistics efficiency and lowers overall transportation costs.

(v) Barrier-less tolling also improves user fee collection by enabling automated and efficient tolling operations at fee plazas on National Highways.

Annexure

The details of fee plazas for which Request for Proposal (RFP) has been invited/finalized for implementation of barrier less tolling

Name of the fee plaza	State	Corridor Name	Status
Choryasi	Gujarat	Bharuch-Surat (NH-8)	Construction Commenced
Gharaunda	Haryana	Panipat-Jalandhar (NH-44)	Construction Commenced
Manoharpura	Rajasthan	Delhi-Jaipur (NH-48)	Construction Commenced
Shahjahanpur	Rajasthan	Delhi-Jaipur (NH-48)	Construction Commenced
Daulatpura	Rajasthan	Delhi-Jaipur (NH-48)	Construction Commenced
Mundka	Delhi	UER-II (NH-344M and 344P)	Construction Commenced
Nemili (Sriperumbudur)	Tamil Nadu	Walajapet – Poomalle (NH-48)	Awarded
Chennasamudram	Tamil Nadu	Walajapet – Poomalle (NH-48)	Awarded
Paranur	Tamil Nadu	Tambaram - Tindivanam (NH-32)	Awarded
Boriach	Gujarat	Surat–Dahisar (NH-48)	Awarded

Contents Page

Kaniminike/ Sheshagirihalli	Karnataka	Bangalore-Mysore Highway	Bids Invited
Gananguru	Karnataka	Bangalore-Mysore Highway	Bids Invited
Bijwasan & Kukrola (Shifted Khedki Daula)	Delhi & Haryana	Dwarka Expressway (NH-248BB)	Bids Invited
Amakathadu	Andhra Pradesh	Hyderabad - Bangalore (NH-44)	Bids Invited
Kasepalli	Andhra Pradesh	Hyderabad - Bangalore (NH-44)	Bids Invited
Marur	Andhra Pradesh	Hyderabad - Bangalore (NH-44)	Bids Invited
Chalakwadi	Maharashtra	Pune — Nashik Highway	Bids Invited
Hiwargaon Pavasa	Maharashtra	Pune — Nashik Highway	Bids Invited
Badarpur Faridabad	Delhi	Delhi-Faridabad Highway	Bids Invited
Madanpur	Assam	Guwahati-Baihata Highway	Bids Invited

श्री आदित्य प्रसादः महोदय, मैं माननीय मंत्री जी से जानना चाहता हूं कि झारखंड राज्य के राष्ट्रीय राजमार्गों, विशेषकर, रांची-जमशेदपुर, रांची-हजारीबाग, रांची-बोकारो एवं एनएच-33, एनएच-23, एनएच-75 जैसे व्यस्त मार्गों पर MLFF tolling प्रणाली को लागू करने के लिए शुल्क प्लाज़ा चिन्हित किए गए हैं या नहीं? यदि हां, तो कार्य आरंभ करने की समय-सीमा क्या है और यदि नहीं, तो झारखंड को इस सूची में शामिल न किए जाने के कारण क्या हैं?

श्री नितिन जयराम गडकरीः सभापति महोदय, हमारे देश में अलग-अलग प्रकार के जो road projects चल रहे हैं, उसमें BoT है, Hybrid Annuity, ToT और InvIT है। इसके अलावा डिपार्टमेंट की ओर से जो प्रोजेक्ट्स होते हैं, वे हैं। अगर टोटल किया जाए, तो 303 ongoing

projects हैं, जो प्राइवेट लोग toll collect करते हैं और करीब 707 प्रोजेक्ट्स हैं, जो public funded हैं, जो गवर्नमेंट की तरफ से चलाए जाते हैं। MLFF (Multi-Lane Free Flow) बहुत अच्छी व्यवस्था है। पहले हमारे यहां टोल पर पैसे देने पड़ते थे, तो उसके कारण कभी-कभी 5 से 10 मिनट तक लग जाते थे। फिर FASTag आ गया, तो FASTag आने के बाद इसका समय घटकर 60 सेकेंड तक आ गया है और कभी-कभी 60 सेकेंड से भी कम हो जाता है। हमारी इनकम 5 हजार करोड़ रुपये बढ़ी है। अब FASTag की जगह पर Multi-Lane Free Flow आने के कारण मैक्सिमम 80 किलोमीटर की स्पीड से गाड़ी चली जाएगी, तो टोल नाके पर कोई नहीं रोकेगा, कोई पूछेगा नहीं और कोई नहीं बताएगा। इसके कारण waiting period zero करने का हमारा प्रयास है। इसमें number plate और recognition, plus AI and FASTag की योजना है और इसको implement करने के लिए 2026 के एंड तक हम 100 परसेंट इस काम को पूरा करेंगे। मैं आपको बताना चाहूंगा कि जब यह काम पूरा होगा, तो कम से कम 1,500 करोड़ रुपये का fuel बचेगा और हमारी इनकम 6 हजार करोड़ रुपये तक बढ़ने की संभावना है। इससे टोल की चोरी खत्म हो जाएगी, तकलीफ खत्म हो जाएगी और सबसे बड़ी बात यह है कि लोगों को जो रुकना पड़ता था, वह भी बंद हो जाएगा। इसके साथ हमारी सरकार ने और अच्छी योजना की है कि टोल देने के बारे में लोगों को बड़ी नाराज़गी थी, तो अब केवल तीन हजार रुपये में 200 टोल फ्री हैं। हमने यह पास दिया है, जिसके कारण 10 से 15 हज़ार रुपये महीने का टोल लगता था, उनका काम अब तीन हजार रुपये में हो जाएगा। उनकी भी करीब सात से दस हजार तक की सेविंग है। मुझे लगता है कि यह इस टेक्नोलॉजी के कारण निश्चित रूप से लोगों को जो राहत मिली है, उसके कारण काफी बड़े पैमाने पर ट्रैवलर टाइम भी कम हो जाएगा।

MR. CHAIRMAN: Second supplementary, Shri Aditya Prasad.

श्री आदित्य प्रसादः सभापति महोदय, मैं माननीय मंत्री जी से जानना चाहता हूं कि बिहार, झारखंड को जोड़ने वाले राष्ट्रीय राजमार्गों एनएच-33, एनएच-2, एनएच-19, जो पहले एनएच-2 के नाम से जाना जाता था तथा कोयला, खनिज और औद्योगिक परिवहन वाले कोरिडोर पर MLFF टोलिंग प्रणाली लागू करने से होने वाले आर्थिक लाभ, पर्यावरणीय लाभ और औद्योगिक logistic पर प्रभाव का विशेष अध्ययन किया गया है। यदि हां, तो तत्संबंधी ब्यौरा क्या है? यदि नहीं, तो क्या सरकार जैसे खनिज प्रधान राज्य को प्राथमिकता सूची में शामिल करने पर विचार करेगी?

श्री नितिन जयराम गडकरीः सभापति महोदय, झारखंड, बिहार के सभी रोड्स पर एक साल के अंदर यह सिस्टम लग जाएगा। इसमें समस्या यह है कि कुछ कॉंट्रेक्टर्स, जो सैंड की चोरी करते थे, without royalty पत्थर लेकर जाते थे, वे दोगुना, तीन गुना टोल टैक्स तो भरते थे, लेकिन ट्रक का पास नहीं लेते थे, जिसके कारण रिकॉर्ड रखने में उनके साथ कई अड़चनें आती थीं। महोदय, अब रिकॉर्ड हो जाता है, इसलिए खनिज संपदा की चोरी करने वाली जो बात थी, उसमें निश्चित तौर से कमी आएगी और वह खत्म हो जाएगी। क्योंकि इसको जीएसटी के साथ जोड़ने के कारण, किसी प्रकार की चोरी करने के बाद वे जीएसटी रिकॉर्ड में भी पकड़े जाएंगे, अतः एक

प्रकार से पूरे सिस्टम को ट्रांसपेरेंट और करप्शन फ्री बनाने के लिए यह कदम उठाया गया है। इससे सरकार की रॉयल्टी सरकार को मिलेगी और जहाँ पर हमारे मिनरल्स विशेष रूप से हैं, उनकी काउंटिंग भी हो जाएगी कि कौन-से मिनरल के कितने ट्रक्स गए हैं। हमारा जो वाहन नाम का रिकॉर्ड है, वह भी इसको करने के बाद एग्जैक्ट्ली वहाँ पर मिल जाएगा। महोदय, सुप्रीम कोर्ट ने प्राइवेसी लॉ के अंदर एक जजमेंट दिया था। अब सवाल यह आया था कि कौन कहाँ गया, कहाँ से जा रहा है आदि की जो इन्फॉर्मेशन्स हैं, यदि ये ओपन होंगी, तो क्या उसके फंटामेंटल राइट्स का वॉयलेशन होगा? हमने इसके लिए रिटायर्ड चीफ जस्टिस ऑफ इंडिया का ओपिनियन लिया था और उसके आधार पर यह रिकॉर्ड रखा है, इसलिए मुझे लगता है कि यह सभी राज्यों में, सभी जगह लग जाएगा, जिससे राज्य सरकार का रेवेन्यू बढ़ेगा, भारत सरकार का रेवेन्यू बढ़ेगा, चोरी समाप्त होगी, पेट्रोल, डीज़ल में कम से कम 1,000 करोड़ रुपये से लेकर 1,200 करोड़ रुपये तक की बचत हो जाएगी, लोगों का समय बचेगा और सबसे अच्छी बात यह है कि इससे पर्यावरण की भी रक्षा होगी।

MR. CHAIRMAN: Third supplementary, Shri Raghav Chadha.

SHRI RAGHAV CHADHA: Mr. Chairman, Sir, through you, I would like to ask a question to the hon. Minister, Shri Nitin Gadkari. Sir, in India, we pay Road and Infrastructure Cess on purchase of a vehicle and when we buy fuel, whether petrol or diesel, we again pay the Road and Infrastructure Cess. Apart from that, we also pay toll tax. We understand that by virtue of using models like PPP, BOT or TOT, there are costs, which have to be incurred by the Government, and which then have to be funded by the taxpayer. लेकिन इतना पैसा देने के बाद हम दो चीज़ें चाहते हैं, जो हमें मिलनी चाहिए। उनमें एक चीज़ तो यह है कि सड़क अच्छी हो, lane demarking हो, potholes न हो, स्मूद सड़क हो और दूसरी चीज़ है seamless connectivity हो।

MR. CHAIRMAN: Please come to your question. What do you want to ask the Minister? ...(*Interruptions*)... What answer do you want from the hon. Minister?

श्री राघव चड्ढा: सर, मैं सवाल ही पूछ रहा हूं। महोदय, यह देखा जाता है कि जब टोल प्वाइंट पर पहुँचते हैं, तो congestion होता है, जिसके चलते गाड़ियों को 15-20 मिनट से लेकर 30-40 मिनट तक खड़ा होना पड़ता है, जिससे फ्यूल कॉस्ट, अपोर्च्युनिटी कॉस्ट वेस्ट होती है।

MR. CHAIRMAN: Please come to the question straightaway.

श्री राघव चड्ढा: माननीय सभापति जी, मेरा आपके माध्यम से मंत्री जी से यह सवाल है कि क्या हमें कुछ इस प्रकार के प्रपोज़ल पर ध्यान नहीं देना चाहिए कि यदि किसी भी वाहन को 5 मिनट से ज्यादा टोल प्लाज़ा पर खड़ा होना पड़े, तो उसे फ्री में जाने की इजाज़त दी जाए, उससे टोल टैक्स न वसूला जाए? मंत्री जी आप इस प्रकार की कुछ योजना बनाएं। मंत्री जी, आप FasTag,

RFID और अन्य चीज़ें तो रख रहे हैं, लेकिन जब तक वे चीज़ें seamless तरीके से implement नहीं होती हैं, तब तक यह योजना बननी चाहिए कि अगर वहाँ पर 5 मिनट रुकना पड़े, तो किसी आम नागरिक से टोल टैक्स नहीं लिया जाए।

श्री नितिन जयराम गडकरी: सभापति महोदय, मैं सम्माननीय सदस्य को आश्वस्त करना चाहता हूं कि वर्ष 2026 समाप्त होने से पहले केवल 5 मिनट नहीं, बल्कि जीरो टाइम में, मैक्सिमम 80 किलोमीटर की स्पीड से व्हिकल निकल जाएगा। यहाँ पर डायरेक्ट पाइप जैसी एंट्री होगी, बड़ा रोड होगा, जिससे गाड़ी निकल जाएगी और पता भी नहीं चलेगा। कैमरा नंबर प्लेट की फोटो निकाल लेगा, FasTag की फोटो निकल जाएगी, सैटेलाइट से डायरेक्ट रिकॉर्ड जमा हो जाएगा, बैंक अकाउंट से पैसे निकल जाएंगे और कहीं कोई तकलीफ़ नहीं होगी। महोदय, किसी से पैसे नहीं माँगने होंगे, कुछ लेना-देना भी नहीं होगा।

महोदय, आपने क्वालिटी के बारे में जो बात कही है, मैं उस संदर्भ में बताना चाहता हूं कि हमने इस पर काफी स्ट्रिक्ट एक्शन्स लिए हैं। हमने इसके लिए बहुत कठोर निर्णय लिए हैं और इसमें लगातार सुधार कर रहे हैं।

सभापति महोदय, कभी-कभी ऐसा होता है कि सोशल मीडिया और पब्लिक में we are only responsible for National Highways. I am not responsible for the State Highway. I am not responsible for the city roads and I am also not responsible for the rural roads. But, I am only responsible for the National Highways. कई बार इनकी फोटो आती हैं और फिर हमारे नाम पर पूछते हैं कि यह कब होगा। जब हम इंक्वायरी करते हैं तो 70 परसेंट ऐसी बातें सामने आती हैं, जिनका हमारे साथ कोई संबंध नहीं है। जहाँ तक नेशनल हाइवे में क्वालिटी की बात है, मैं आपको बताना चाहता हूं कि हम इस पर काम कर रहे हैं और हमने अभी एक लेटेस्ट निर्णय लिया है कि जो कॉंट्रेक्टर ठीक काम नहीं करेगा, उसे दो साल के लिए debar कर देंगे और वह कोई टेंडर नहीं भर सकेगा। सभापति महोदय, मैं कोशिश कर रहा हूं और यदि कभी ऐसा समय भी आया, तो सीआरपीसी का उपयोग करके भी कॉंट्रेक्टर पर कार्रवाई करेंगे और बिलो क्वालिटी का कोई भी काम सहन नहीं करेंगे।

श्री दिग्विजय सिंह: सर, इस मंत्रिमंडल में हम माननीय मंत्री जी को सबसे प्रभावशाली और एफिशिएंट मंत्री मानते हैं। मेरा मंत्री जी से कहना है कि आपने जो पॉलिसी बनाई हुई है, तो मैं आपको ऐसे अनेक उदाहरण दे सकता हूँ, जहाँ रोड इनकम्पलीट है, रोड की मरम्मत हो रही है और वहाँ से टोल वसूल किया जा रहा है। अभी आप खुद बैतूल पधारे थे। आपने वहाँ पर रोड के जो हालात देखे, उसके लिए आपने अधिकारियों को डाँटा भी, लेकिन वहाँ पर आज भी टोल वसूल किया जा रहा है। मेरा आज आपसे यह अनुरोध है कि जिन सड़कों की मरम्मत नहीं हुई है, जिनकी रोड ड्राइविंग क्वालिटी का आसानी से पता लगाया जा सकता है, उस पॉलिसी में आप राइट सरफेस क्वालिटी के मेंटेनेंस को देखकर टोल वसूली के लिए मंजूरी दें। अन्यथा गडकरी जी, आपकी इस मामले में बड़ी बदनामी हो रही है।

Contents Page

श्री नितिन जयराम गडकरीः सभापति महोदय, यह घटना विशेष रूप से केरल में हुई थी। लैंडस्लाइड्स हो जाती हैं, बाढ़ आ जाती है, रोड उखड़ जाते हैं और नेचुरल कैलामिटीज़ के कारण भी तकलीफें होती हैं। माननीय सदस्य ने बैतूल के बारे में बात की है। मैं बताना चाहता हूँ कि वहाँ पर एक सेक्शन है। यह उन्हें भी पता है। वह नागपुर से नजदीक है। यह मुझे भी पता है। मैं अचानक बैतूल के एक फॉरेस्ट में परिवार के साथ गया। उस समय मेरे कार्यक्रम के बारे में मालूम नहीं था। वैसे मैं जहाँ भी जाता हूँ, वहाँ रोड एकदम अच्छे बन जाते हैं। मैंने यह देखा, तो मुझे बताया गया कि रात को बरसात हो रही थी और रेनकोट पहनकर रोड पर काम चल रहा था। वहाँ पर गड्ढे थे और वे गड्ढे छः-सात महीने से थे। वे गड्ढे इसलिए थे, क्योंकि मिनिस्ट्री ऑफ एनवायरनमेंट, फॉरेस्ट एंड क्लाइमेट चेंज ने बैतूल से आगे रोड के काम को परमिशन नहीं दी थी। फॉरेस्ट एंड एनवायरनमेंट को लेकर हमारे यहाँ भी एक सेक्शन है, जिसे मैं रिव्यू करता हूँ। मैंने वहीं से डीएफओ के पास फोन किया। मुझे बताते हुए खुशी हो रही है कि मेरे वापस आने से पहले वह प्रपोजल दिल्ली आया। मैंने वहीं से भूपेन्द्र यादव जी को फोन किया और वह क्लीयर हो गया। जो फॉरेस्ट का आठ मीटर का सेक्शन था, जिसे मिनिस्ट्री ऑफ एनवायरनमेंट, फॉरेस्ट एंड क्लाइमेट चेंज ने परमिशन दी थी, जो कि इटारसी से लेकर बैतूल रोड पर रुका हुआ था, वह काम क्लीयर हो गया। टेंडर निकला और वह काम शुरू हो गया। सर, जब यह बात सामने आई है, तो मैं आप लोगों को एक बात बताना चाहता हूँ कि हम मार्केट से पैसा खड़ा करते हैं। मुझे बताते हुए खुशी हो रही है कि हमारे एनएचएआई की रेटिंग ट्रिपल 'ए' है। माननीय सभापति महोदय, जब हम अपने इनविट मॉडल को लेकर मुंबई स्टॉक एक्सचेंज में गए, तब सात दिन का टाइम था। मुझे बताते हुए खुशी हो रही है कि इतना पैसा आया कि वह सात घंटे में सेवन टाइम्स ओवरसब्सक्राइब हो गया। आखिर में हमें वह बंद करना पड़ा। ...(**व्यवधान**)... आप दो मिनट रुकिए। मैं आपको बता रहा हूँ। ...(**व्यवधान**)... हम जो पैसा खड़ा कर रहे हैं...

MR. CHAIRMAN: Digvijaya ji, please. ..(Interruptions)..

श्री नितिन जयराम गडकरीः यह जो पैसा खड़ा होता है... जब हम लोग कोई टोल सस्पेंड कर देते हैं, तो सरकार को उसका कॉम्पेंसेशन देना पड़ता है।

श्री दिग्विजय सिंहः तो दीजिए।

श्री नितिन जयराम गडकरीः यह हमारे कानून में है। जब मैं स्टेट में था, तब मैंने इस देश का पहला बीओटी प्रोजेक्ट शुरू किया था और बाद में भारत सरकार की पॉलिसी बनी है। दिग्विजय सिंह जी, जब आपकी सरकार थी, वह पॉलिसी तब की बनी हुई है। तब उस पॉलिसी में इस प्रकार का एग्जेम्प्शन नहीं था।

श्री दिग्विजय सिंहः एग्जेम्प्शन था।

MR. CHAIRMAN: No arguments, please. Let him complete. ..(*Interruptions*).. प्लीज़ आप बैठिए।

श्री नितिन जयराम गडकरी: सभापति महोदय, इसे लेकर कोर्ट के कुछ निर्णय भी आए थे। एक बात जरूर है कि if you want good services, you have to pay for it, जब हम ऐसा कहते हैं and if the service is not good, उसमें कहीं कमी आती है, तो लोगों का यह कहना स्वाभाविक है कि अगर आप टोल ले रहे हैं, तो रोड ठीक क्यों नहीं है। इसमें पहली बात तो यह है कि हमने बहुत प्रिवेंटिव मेजर्स लिए हैं, जैसे हम वाइट टोपिंग कॉन्क्रीटिंग कर रहे हैं, कुछ जगहों पर अनेक प्रकार की नई-नई टेक्नोलॉजीज़ यूज़ कर रहे हैं। हमारे मेजॉरिटी रोड्स अच्छे हैं। फिर भी कोर्ट ने केरल में जो निर्णय दिया था, उसके बारे में मंथन चल रहा है कि क्या हम लोग यूज़र के राइट का विचार करते हुए, अगर ऐसी विशेष परिस्थिति आएगी, तो क्या हम उसमें कुछ कर सकते हैं। अगर हमें यह करना है, तो इसके लिए फाइनेंस का अप्रूवल भी लेना होता है। हम इस पर भी जरूर विचार करेंगे।

MR. CHAIRMAN: Fifth supplementary. Dr. K. Laxman.

DR. K. LAXMAN: Sir, at the outset, I would like to thank the hon. Minister for coming out with this innovative initiative. This will not only help road travellers but will also save the Government money. We welcome the Government decision to implement this MLFF with electronic toll collection system. This will enable seamless travel for most of the vehicles. It will also facilitate the bearer less toll using this integrated technology including ANPR. My question, through you, Sir, is: On what criteria, the National Highways Authority of India or IHMCL will select additional locations for MLFF rollout such as traffic density or congestion levels or strategic corridors? I also want to know whether priority will be given to economically important but presently congested structures. Thank you, Sir.

MR. CHAIRMAN: Hon. Minister.

SHRI NITIN JAIRAM GADKARI: Sir, toll gates are already there. We are not going to make new gates. The old system is there. We are going to convert that into modern digital system by using AI. That is very important. It is very, very useful for the common man as there will be no wastage of time and fuel saving will also be there. Camera will catch the image of number plate and FASTag using satellite and exact amount from his bank account will be subtracted directly. The problem was that if distance between two tolls is 60 km, a person who was using 15 km road, he had to pay for 60 km. Now in this system, there is a provision that when he enters the road, the camera will take the image and when he leaves the road, again that camera will take the image. Only for that much distance, he has to pay the money. That is for the benefit of the user. At the same time, at toll roads, now there are toll passes, and the

average cost is Rs.15 only. Where old system is already there, we are going to make that system modern digital system by using AI. That will be beneficial for all the stakeholders.

MR. CHAIRMAN: Question No.183.

Cooperative exports and market linkage

*183. SHRI SAT PAUL SHARMA: Will the Minister of COOPERATION be pleased to state:

(a) the value and composition of the export orders secured by the National Cooperative Exports Limited (NCEL) in the Q3 of FY 2025-26;

(b) how NCEL is utilizing the common branding strategy to enhance the global competitiveness of high-quality Indian cooperative products;

(c) whether the Ministry has simplified the legal and procedural requirements for primary cooperatives seeking direct foreign trade engagement through NCEL;

(d) if so, the details thereof; and

(e) the criteria that will be used to select and onboard the new 50,000 Primary Dairy and Fishery Cooperative Societies onto the NCEL platform?

THE MINISTER OF STATE IN THE MINISTERY OF COOPERATION (SHRI MURLIDHAR MOHOL): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) In Q3 of FY 2025—26, National Cooperative Exports Limited (NCEL) has secured export orders worth ₹10.3 crores for agricultural commodities, including turmeric, cumin, wheat, millets, and others.

(b) NCEL exports bulk agricultural and allied commodities and not under its own brand.

(c) and (d) NCEL has been established for the export of surplus goods and services of cooperative societies thereby giving global market access to cooperative societies. Accordingly, NCEL procures the agricultural and allied commodities of

cooperative societies and exports them. Primary cooperative societies can participate in foreign trade through NCEL without facing any legal or procedural complications.

(e) The criteria to onboard the members including primary cooperative societies in National Cooperative Exports Limited (NCEL), is specified in Clause 19 of its Byelaws. As per the said clause, a primary cooperative society can become member of NCEL by purchasing one share of the face value of Rs. 10,000/-. Additionally, one-time non-refundable admission fee of Rs. 500/- need to be paid as per Clause 7(3) of the Byelaws.

श्री सत पाल शर्मा: माननीय सभापति महोदय, सबसे पहले मैं आपका धन्यवाद करना चाहता हूं। इसे मेरी मेडेन स्पीच के बाद पहला क्वेश्चन, मेडेन क्वेश्चन कह सकते हैं। प्रधान मंत्री जी और कोऑपरेटिव मिनिस्टर साहब का भी धन्यवाद कि जिनके प्रयासों से कोऑपरेटिव को बढ़ावा मिला है। आज हम लोग सोच सकते हैं कि एक्सपोर्ट, इम्पोर्ट भी कॉओपरेटिव्स को लेकर किया जा सकता है। देश में कृषि उत्पादों को बढ़ावा देने के लिए बहुत सी अलग-अलग एजेन्सीज़ और डिपार्टमेंट्स काम कर रहे हैं। सभापति महोदय, इसको ध्यान में रखते हुए मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि सरकार का नेशनल कोऑपरेटिव एक्पोर्ट्स लिमिटेड, एनसीईएल की स्थापना करने के पीछे क्या उद्देश्य था और एनसीईएल के माध्यम से सरकार या आम कन्ज़्यूमर्स को क्या फायदा हो रहा है?

MR. CHAIRMAN: Hon. Minister.

श्री मुरलीधर मोहोल: माननीय सभापति महोदय, मैं आपके माध्यम से सदन को बताना चाहूंगा कि माननीय सदस्य ने सवाल पूछा है कि एनसीईएल की स्थापना का क्या उद्देश्य है। माननीय सभापित महोदय, देश की सहकारी समितियां कृषि से संबंधित डेयरी, फिशरी, जैविक उत्पाद ऐसे लगभग सभी क्षेत्रों में अपना महत्वपूर्ण कार्य कर रही हैं। उदाहरण के तौर पर देखें, तो फर्टिलाइज़र के उत्पादन में देश में आज 30 प्रतिशत उत्पादन सहकारी समितियां कर रही हैं। इसी तरह से चीनी उत्पादन में करीब 30 प्रतिशत और दूध के व्यापार में भी लगभग 18 प्रतिशत का योगदान सहकारी समितियों का है। इनके कई उत्पादों की दुनिया के अनेक देशों में मांग है। इसके बावजूद हम देखते हैं कि पूरे देश के स्तर पर इस क्षेत्र में कार्य करने के लिए कोई Multi-State Co-operative Society न होने की वजह से हम इस माँग को पूरा नहीं कर पाए। इसके लिए कोई umbrella organization ही नहीं है, जिसके माध्यम से हम पूरे co-operatives को एक साथ करके export के लिए कोई सुविधा दे सकें। इस कमी को पूरा करने के लिए पहली बार माननीय प्रधान मंत्री, नरेन्द्र मोदी जी के मार्गदर्शन और अमित भाई के नेतृत्व में agriculture value chain को ध्यान में रखते हुए और किसानों को बीज से बाजार तक सभी सेवाएँ सहकारी समितियों के माध्यम से प्रदान करने के लिए 2023 में हमारे मंत्रालय ने तीन अलग-अलग Multi-State Co-operative Societies का निर्माण किया। उसमें गुणवत्ता वाले बीजों के प्रचार-प्रसार के लिए

BBSSL का निर्माण किया गया; Organic खेती को बढ़ावा देने के लिए NCOL का निर्माण किया गया और जिस NCEL की हम बात कर रहे हैं, किसानों के उत्पाद को निर्यात में support करने के लिए NCEL की स्थापना की गई। ऐसी तीन Multi-State Co-operative Societies की स्थापना के माध्यम से सहकारी समितियाँ काम कर रही हैं। आज NCEL वाणिज्य और उद्योग मंत्रालय, APEDA और कृषि मंत्रालय की कई एजेंसियों के साथ समन्वय करके कुल 40 कृषि उत्पादों के निर्यात का काम कर रही है। देश के 31 राज्यों और केन्द्र शासित प्रदेशों की लगभग 13,900 समितियाँ अब तक NCEL की सदस्य बन चुकी हैं, जो purchasing, storage, processing, marketing और branding करके इस निर्यात का सीधा लाभ हमारे किसानों तक पहुँचा रही हैं। माननीय सभापति महोदय, NCEL के माध्यम से किसानों के उत्पाद को खरीद कर उनको उसका अच्छा मुआवजा दिया जाता है। इसके कारण पहले तो किसानों को उनके उत्पाद के अच्छे पैसे भी मिलते हैं, बाद में NCEL के माध्यम से जब निर्यात होता है, export होता है, तो उसके बाद जो मुनाफा होता है, उसका भी dividend co-operative societies के माध्यम से सीधे किसानों को मिलता है।

श्री सभापतिः सेकंड सप्लीमेंटरी, श्रीमान सत पाल शर्मा जी।

श्री सत पाल शर्माः माननीय सभापति महोदय, इसी विषय को लेकर मैं माननीय मंत्री से कुछ जानकारी चाहूँगा। NCEL की गतिविधियों को आगे बढ़ाने के लिए किसानों के उचित गुणवत्ता वाले कृषि उत्पाद सबसे महत्वपूर्ण घटक हैं। क्या ऐसी उपज करने वाले किसान NCEL के साथ सीधी तरह से जुड़ सकते हैं? इसके लिए क्या formalities हैं? साथ ही, NCEL की सदस्यता पाने के लिए सरकार ने क्या व्यवस्था बनाई है? किसान, जो अपना कार्य करते हैं, खेती करते हैं, वे शायद ज्यादा पढ़े-लिखे नहीं होते हैं। इसलिए मैं आपके माध्यम से यह चाहता हूँ कि इसके लिए जानकारी उपलब्ध करवाई जाए, ताकि किसान सीधे तौर पर आपसे जुड़ सकें। माननीय मंत्री जी, इसकी व्यवस्था के बारे में भी आप हमें थोड़ी जानकारी दीजिए।

श्री सभापतिः ऑनरेबल मिनिस्टर।

श्री मुरलीधर मोहोलः माननीय सभापति महोदय, जैसा माननीय सदस्य ने पूछा है कि NCEL के साथ जुड़ने की प्रक्रिया क्या है, तो NCEL के साथ जुड़ कर कृषि उत्पादों का निर्यात करने के लिए सबसे महत्वपूर्ण घटक है अच्छी गुणवत्ता वाले कृषि उत्पादों की उपज। इसको ध्यान में रखते हुए जैसा मैंने पहले भी बताया कि हमारे सहकारिता मंत्रालय में 2023 में NCEL के साथ ही BBSSL की भी स्थापना की गई, जिससे किसानों को अच्छी गुणवत्ता वाला बीज भी मिल सके। माननीय सभापति महोदय, मैं इस सदन को अवगत कराना चाहूँगा कि ऐसे सारे किसान, जो अच्छी गुणवत्ता वाले उत्पाद तैयार कर रहे हैं, अपनी सहकारी समितियों के माध्यम से सीधे NCEL के साथ जुड़ सकते हैं। आज अगर हम पूरे देश में देखते हैं, तो सभी राज्यों को मिला कर 16,010 co-operative societies हैं, जो NCEL से सीधे जुड़ी हुई हैं। NCEL अब इस पर भी बल दे रहा है कि अगर उसके पास निर्यात के योग्य कृषि उत्पाद है, तो देश की ऐसी सभी कार्यशील सहकारी

समितियों को इसमें शामिल किया जाए। मैं इस सदन को यह भी बताना चाहूँगा कि देश के किसानों के समूह भी NCEL के सदस्य बन चुके हैं। NCEL का कुल अधिकृत share capital आज 2,000 करोड़ तय किया गया है। NCEL के bye-laws के तहत सदस्यता और share capital को 6 श्रेणियों में रखा गया है। Class-1 में उन्हें रखा गया है, जिनका share capital 100 करोड़ के ऊपर है। Class-2 में उन राज्य स्तर की सहकारी समितियों को रखा गया है, जिनका share capital 1 करोड़ के ऊपर है। Class-3 में Multi-State Co-operative Societies को रखा गया है, जिनका share capital 50 लाख के ऊपर है। Class-4 में उन राज्यों के प्राथमिक स्तर के अतिरिक्त अन्य सहकारी संस्थाएँ, जैसे तहसील या जिला स्तर की सहकारी संस्थाएँ हैं, जिनका share capital 1 लाख है। सर, Class 5 में प्राथमिक स्तर की हमारी वे सहकारी समितियां हैं, जिनका share capital 10,000 रुपये है, जैसे हमारे PACS हों, dairies हों या fisheries हों। हमारी ये जो स्थानीय स्तर की सोसाइटीज़ हैं, उनमें उनका share capital 10,000 रुपये है। माननीय सभापति महोदय, इसके अतिरिक्त NCEL board द्वारा सभी वर्गों के लिए one time membership fees देकर भी समय-समय पर यहां पर सदस्यता दी जा सकती है।

MR. CHAIRMAN: Third supplementary, Shrimati Mahua Maji.

SHRIMATI MAHUA MAJI: Sir, through you, I would like to ask the hon. Minister of Cooperation. महोदय, झारखंड में कृषि, डेयरी और आदिवासी सहकारी समितियां सक्रिय रूप से काम कर रही हैं। क्या केंद्र सरकार यह बताएगी कि NCEL platform से झारखंड की कितनी सहकारी समितियां जोड़ी गई हैं और यदि इनकी संख्या कम है, तो उन्हें राष्ट्रीय व वैश्विक बाजार से जोड़ने के लिए क्या विशेष कदम उठाए जा रहे हैं?

MR. CHAIRMAN: Hon. Minister.

श्री मुरलीधर मोहोल: माननीय सभापति महोदय, मैंने पहले ही कहा कि देश भर में सभी राज्यों से, तकरीबन 31 राज्य और केंद्र शासित प्रदेश जो हैं, उन सभी से आज NCEL की सदस्यता के लिए बहुत सारी सोसाइटीज़ आगे आई हैं। जैसा माननीय सदस्या ने कहा, अगर उनको झारखंड के बारे में जानकारी चाहिए, तो झारखंड में 227 सोसाइटीज़ हैं, जो अभी तक NCEL की सदस्य बन चुकी हैं। यानी हमारा प्रयास यही है कि पूरे देश में एक समान सहकारिता का आंदोलन पहुंचे और एक समान सहकारिता के माध्यम से देश के सभी राज्यों तक समृद्धि पहुंचाने का हमारा प्रयास है। इसी श्रृंखला में झारखंड में भी अभी 227 societies NCEL की सदस्य हैं।

MR. CHAIRMAN: Fourth supplementary, Shri Mayankkumar Nayak.

श्री मयंककुमार नायक: चेयरमैन सर, माननीय प्रधान मंत्री नरेन्द्र मोदी जी और आदरणीय अमित भाई शाह साहब के नेतृत्व में, सहकारिता मंत्री, सहकारिता मंत्रालय के माध्यम से गांव, गरीब, किसान, मजदूर और पशुपालकों की आय बढ़ाने के लिए कार्य कर रहे हैं। माननीय मंत्री जी से मेरा प्रश्न है कि देश के अलग-अलग राज्यों में अपने कृषि उत्पादों को निर्यात करने के लिए अनेक

एजेंसियों के साथ मिलकर काम करते हैं, तो ऐसे सभी राज्यों के साथ समन्वयन करके, निर्यात को बढ़ावा देने के लिए, National Cooperative Exports Limited (NCEL) किस प्रकार से काम कर रहा है और मेरे राज्य, गुजरात में NCEL के माध्यम से क्या कोई उत्पाद निर्यात हुआ है? यह माननीय मंत्री जी बताएं।

MR. CHAIRMAN: Hon. Minister.

श्री मुरलीधर मोहोल: माननीय सभापति महोदय, माननीय सदस्य ने यहां पर गुजरात के बारे में सवाल किया है और उन्होंने यह भी पूछा है कि सभी राज्यों के साथ समन्वय कैसे कर सकते हैं तथा उसके बढ़ावा देने के लिए क्या कार्य कर रहे हैं? मैं आपके माध्यम से सदन को बताना चाहूंगा कि आज देश में अलग-अलग राज्य अपने स्तर पर कृषि उत्पादों के निर्यात के लिए कार्य कर रहे हैं। हमारा सहकारिता मंत्रालय यह प्रयास कर रहा है कि NCEL के माध्यम से निर्यात के लिए, ऐसे सभी राज्य और उनकी एजेंसियां सीधे NCEL से जुड़ें। माननीय सभापति महोदय, इसके लिए हमने सभी राज्य सरकारों और केंद्र-शासित प्रदेशों को पत्र भी लिखा है कि वे इस काम के लिए उपयुक्त nodal agencies को appoint करें। बहुत सारे राज्यों ने, उस राज्य की cooperative societies के NCEL के साथ जुड़ने के लिए nodal agencies भी appoint की हैं, ताकि वे सहकारी समितियों के माध्यम से किसानों से कृषि उत्पादों की खरीद और sourcing के लिए NCEL के साथ मिलकर काम करें। इसका मूल उद्देश्य यही है कि हम अपने किसानों के उत्पादों को अंतरराष्ट्रीय बाजार तक पहुंचाएं और साथ ही उनके उत्पादों को बेहतर मूल्य भी प्राप्त हों।

महोदय, मैं इस सदन को बताना चाहूंगा कि NCEL के माध्यम से निर्यात को बढ़ावा देने के लिए, हमने 15 राज्य सरकार और केंद्र-शासित प्रदेशों द्वारा नामित nodal agencies के साथ, अभी तक 17 MoUs किए हैं, जिनमें आपका राज्य गुजरात भी शामिल है। अब महाराष्ट्र और आंध्र प्रदेश में NCEL के regional offices भी खोले गए हैं। NCEL ने गुजरात और राजस्थान के बहुत से पदार्थों का भी export किया है।

MR. CHAIRMAN: Fifth supplementary, Shrimati Rajathi.

SHRIMATI RAJATHI: Sir, the National Cooperative Exports Limited's, Tamil July, 2025 newsletter highlights that India is one of the world's largest producers and exporters of spices and agricultural commodities with Tamil Nadu identified as a major producing State contributing approximately 1.45 lakh metric tonnes of spices, placing it among the top producing States in the country.

It reiterates NCEL's mandate to integrate primary cooperative societies directly into global export value chains through common branding, quality standardisation and export facilitation, so that farmers and cooperatives benefit from higher value realisation and reduced intermediaries. Sir, in this context, I would like to ask the hon.

Minister: Whether the National Cooperative Exports Limited has identified and on-boarded primary agricultural, dairy or fishery cooperative societies from Tamil Nadu for export facilitation; and if so, the details of the commodities covered, number of cooperatives on-boarded, export orders facilitated from Tamil Nadu so far? Thank you, Sir.

MR. CHAIRMAN: Hon. Minister.

श्री मुरलीधर मोहोल: माननीय सभापति महोदय, मैं तमिलनाडु के संबंध में बताना चाहता हूँ कि तमिलनाडु से 17 कोऑपरेटिव सोसाइटीज़ अब तक एनसीईएल की सदस्य बन चुकी हैं। मेरा यही अनुरोध रहेगा, आह्वान रहेगा कि अगर राज्य सरकार नोडल एजेंसी appoint करती है, तो उसके माध्यम से राज्य की ज्यादा-से-ज्यादा सोसाईटीज़ को एनसीईएल से जोड़ने का काम अच्छी तरह से हो सकता है, जैसा कि और राज्यों ने किया है। मैं यहाँ बताना चाहूँगा कि गुजरात में 4,879 सोसाइटीज़ एनसीईल की मेंबर बन चुकी हैं, मध्य प्रदेश में तकरीबन 1,800 सोसाइटीज़ एनसीईएल की मेंबर बन चुकी हैं, छत्तीसगढ़ में 1,600 सोसाइटीज़ एनसीईएल की मेंबर बन चुकी हैं। माननीय सदस्या से मेरी यही विनती है कि आपको अपने सरकार से भी दरख्वास्त करनी चाहिए कि अगर राज्य की ज्यादा-से-ज्यादा सोसाइटीज़ एनसीईएल की सदस्य बनना चाहती हैं, तो उसके लिए नोडल एजेंसी appoint करके उसके माध्यम से हमें प्रयास करना चाहिए। यहाँ पर जो अलग-अलग तरह की सोसाइटीज़, जो इसकी मेंबर होती हैं, उनमें अगर हम देखते हैं, मैंने जैसे कहा कि सबसे नीचे स्तर पर हमारी पैक्स हो, हमारी डेयरीज़ हों - ये सोसाइटीज़ यहाँ पर सदस्य बन सकती हैं। जो Multi-State Cooperative Societies हैं तथा बाकी कोऑपरेटिव सोसाइटीज़ हैं - ये सभी तरह की सोसाइटीज़ तालुका, जिला, स्टेट या नेशनल स्तर पर इसकी मेंबर बन सकती हैं। तमिलनाडु सरकार के बारे में मैं भी यह अनुरोध करूँगा कि आपकी जितनी सोसाइटीज़ मेंबर बन सकती हैं, उनके लिए आप नोडल एजेंसी के माध्यम से एनसीईएल से सीधे संपर्क करें।

MR. CHAIRMAN: Now, Question No. 184.

Blacklisting of loose FASTags

*184. DR. LAXMIKANT BAJPAYEE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether NHAI has directed the Toll Collection Agencies and Concessionaires to report loose FASTags that are commonly known as tag-in-hand and pose a challenge to the efficiency of Electronic Toll Collection operations;

(b) if so, when was this decision implemented and the number of cases of loose FASTags reported so far and action taken thereon; and

(c) the present status of proposal of Government for expanding the use of FASTag into a multi-utility payment tool, transforming it from a toll-only system into a comprehensive digital solution for various vehicle-related payments?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Government through Indian Highways Management Company Limited (IHMCL) has progressively strengthened the Standard Operating Procedure (SOP) for detecting and blacklisting 'loose FASTags' or 'tag-in-hand'. As per the IHMCL's Policy Circular dated 19th August, 2019, fee plaza operators are required to report such violations to the concerned Acquirer Bank and National Payments Corporation of India (NPCI). The Issuer Bank verifies the case and blacklists the non-compliant FASTag, until the reported FASTag is affixed on the windscreen.

To streamline enforcement, the Circular dated 26th June, 2025 introduced a structured reporting format requiring fee collecting agencies to submit weekly data to etc.operations@ihmcl.com. Based on these reports, IHMCL co-ordinates with NPCI to initiate blacklisting of such loose FASTags.

Directives have been issued to all fee collecting agencies and concessionaires from time-to-time regarding 'loose FASTag' or 'Tag-in-hand'.

As on 10th December, 2025, a total of 6,725 cases of "Tag in Hand" have been reported.

(c) The Government is actively engaging stakeholders to expand the FASTag ecosystem. In this regard, a Fintech Workshop was organized on 25th June, 2025 bringing together stakeholders including banks, fintechs, NPCI, payment service providers, and tolling system operators to deliberate on expanding FASTag use cases and interoperability of FASTag across services.

The workshop discussions focused on broadening the utility of FASTag into areas such as fuel payments, EV charging, city entry and related mobility services. At present, parking is the only operational non-toll use case of FASTag.

MR. CHAIRMAN: First supplementary; Dr. Laxmikant Bajpayee.

डा. लक्ष्मीकान्त बाजपेयी: माननीय सभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि 'tag-in-hand' जैसी कठिनाइयों को देखते हुए जो सैटेलाइट टैक्स योजना बनाई गई है, उसका सारांश रूप क्या है और वह कब तक पूर्णतः प्रभावी हो जाएगी? उसी प्रकार Automatic License Plate Recognition योजना का वर्तमान में क्या स्थिति है?

श्री नितिन जयराम गडकरी: माननीय सभापति महोदय, देश में लगभग 1,000 टोल प्लाजा हैं। पहले वहाँ कैश का व्यवहार होता था, फिर फास्टैग आया और आज मैंने जो multi-layer system के बारे में बताई, उसकी भी शुरुआत हो रही है। पहले 10 कॉन्ट्रैक्ट award हुए हैं और 10 process में हैं और हमने लगभग दिसंबर, 2026 तक पूरा कार्यक्रम पूरा करके पूरे देश में यह सिस्टम लाने का तय किया है। यह जो बात सम्माननीय सदस्य ने की है कि फास्टैग लेना और नंबर प्लेट अलग है, फास्ट टैग हाथ में लेकर दिखा देना और निकल जाना, ऐसे कुछ केसेज़ हुए हैं। यह भी एक प्रकार फ्रॉड ही है। ऐसे जो केसेज़ सामने आए हैं, उनकी संख्या 6,725 है। उसके बाद में हमने यह पॉलिसी ली है - "One Vehicle, One FASTag". अब नए सिस्टम में नंबर प्लेट का भी फोटो आएगा। दोनों आने के कारण यह जो संभावना थी, वह निकल गई है। हमने फास्टैग को वाहन सॉफ्टवेयर से लिंक किया है और लूज फास्टैग की संख्या अब एकदम घट गई है, क्योंकि वाहन का नंबर रिकॉर्ड होने के कारण स्वाभाविक रूप में जब वह वाहन की साइट पर जाता है, तो कभी-कभी कार का फास्ट टैग लेना और दूसरे व्हीकल को लेकर जाना - लोग ऐसी होशियारियाँ कर रहे थे, अब ये समस्याएं लगभग कम हुई हैं। अब इसके लिए "One Vehicle, One FASTag"; Policy measures include double toll fees for loose FASTags, not attached on windscreen of the vehicle, closing multiple FASTags issued for one vehicle to eliminate fraud and duplication. No FASTag can be issued without validation from VAHAN, and fee collection through UPI from non-FASTag vehicles: हमने जो ऐसे निर्णय किए हैं, इनके कारण fraud और चोरी करने के प्रकरण लगभग खत्म हो गए हैं।

MR. CHAIRMAN: Second supplementary; Dr. Laxmikant Bajpayee.

डा. लक्ष्मीकान्त बाजपेयी: माननीय सभापति जी, मैं आपके माध्यम से माननीय मंत्री से जानना चाहता हूँ कि टोल पर जो हिंसक घटनाएं होती हैं, जो झगड़े होते हैं, उनको रोकने के क्या उपाय किए गए हैं? मेरा दूसरा प्रश्न यह है कि मेरठ महानगर में एनएच से महानगर के भीतर जो ट्रैफिक का लोड चारों तरफ जाता है, उसके कारण उत्पन्न जाम की समस्या के निदान के लिए यदि inner ring road बनाई जाती है, तो क्या NHAI उस inner ring road के बनाने में भी मदद करने पर विचार कर सकेगा?

श्री नितिन जयराम गडकरी: सम्माननीय सभापति महोदय, टोल के ऊपर अब कोई व्यक्ति खड़ा नहीं रहेगा। अब टोल पर कोई रोकेगा नहीं, टोकेगा नहीं, कोई झगड़ा नहीं, कोई गुंडागर्दी नहीं, कुछ नहीं होगा, क्योंकि वहाँ पर कैमरे काम कर रहे हैं। एक प्रकार से यह समस्या अब दूर हो

जाएगी। सम्माननीय सदस्य विशेष रूप से टोल के कर्मचारियों के बारे में कह रहे हैं, जो विशेष रूप से जरा अलग टाइप के पहलवान लोग होते हैं। मैं उनका वर्णन नहीं करना चाहता हूँ। ये टोल नाके पर रहते थे और ये गुंडागर्दी करते थे, जबरदस्ती करते थे, लाठियाँ मारते थे, तकरारें करते थे और अपमानजनक व्यवहार करते थे, यह सच है। अब इन सबकी छुट्टी हो जाएगी, इनमें से कोई दिखेगा ही नहीं, आप इसकी चिंता मत कीजिए। अब रही बात, सम्माननीय सदस्य ने मेरठ के लिए एक inner ring road की बात की है। हमने दिल्ली-मेरठ रोड उनके गांव जाने के लिए अच्छी बनायी। पहले इनको वहां जाने में साढ़े तीन घंटे लगते थे, लेकिन अब ये वहां 45 मिनट में पहुँच रहे हैं। इसके बाद, हमने दिल्ली-देहरादून, यह नयी रोड बनायी है। 36 किलोमीटर का दिल्ली-देहरादून रोड अक्षरधाम मंदिर से बनाया गया है। हमने पायलट तौर पर उस पर चलने के लिए allow भी कर दिया है। अब 10-15 दिन में दिल्ली-देहरादून रोड भी पूरा हो जाएगा। फिर, दिल्ली से देहरादून का रास्ता केवल 2 घंटे में तय होगा। यह रोड 15 दिनों के अंदर शुरू हो जाएगा। हमने पीएम साहब से समय मांगा है। इस रोड के शुरू होने के बाद, इनके रोड का ट्रैफिक काफी कम हो जाएगा। फिर भी, सम्माननीय सदस्य जो एक और inner ring road बनाने की बात कर रहे हैं, तो उसकी जाँच करके भी मैं जरूर देखूँगा।

MR. CHAIRMAN: Third supplementary; Shri Pramod Tiwari.

श्री प्रमोद तिवारी: सर, collection की बहुत बातें हो रही हैं, पर सुरक्षा और संरक्षा, ये दोनों एक साथ जुड़े हुए हैं। मैं मेरठ के आसपास की ही बात कर रहा हूँ। आप इज़ाज़त दे दीजिएगा, थोड़ा-सा deviation है। सर, आज सुबह जिसने भी अखबार पढ़ा होगा, उसे पता होगा कि दिल्ली-आगरा मार्ग पर घटी एक दुर्घटना में 13 लोगों की जानें गई हैं। मैं उनको श्रद्धांजलि देता हूँ। मैं सिर्फ एक सीधा सवाल पूछना चाहता हूँ। वहाँ एक घंटे बाद एंबुलेंस पहुँची है। जो लोग टोल पर रुके थे, उनसे आगे निकलने के चक्कर में यह घटना हुई है।

पहली बात, जहाँ पर दुर्घटना हो, वहाँ पर जल्दी से जल्दी सहायता पहुंच सके, इसके बारे में क्या माननीय मंत्री जी कोई नीति, कोई प्रयास, कोई कदम उठाएंगे? उनमें से 13 लोग तो मर गए हैं, लेकिन कई लोग जल भी गए हैं। उनमें से जो लोग ज्यादा जले हैं, उनकी मरने की संभावना है। चूंकि यह सीधे उत्तर प्रदेश से जुड़ा हुआ मसला है, तो मैं आपसे सिर्फ यह आग्रह करना चाहता हूँ कि संरक्षा के साथ-साथ सुरक्षा पर क्या नीति है, इस पर बताने की कृपा करें।

श्री नितिन जयराम गडकरी: सभापति महोदय, सम्माननीय सदस्य ने जो बात रखी है, वह बहुत महत्वपूर्ण है और जो भावना उन्होंने व्यक्त की, उसके साथ भी मैं सहमत हूँ। यह घटना यमुना एक्सप्रेस हाईवे पर हुई है। वह उत्तर प्रदेश सरकार का है, पर मैं यह नहीं कहूँगा। हमारे देश में 5 लाख एक्सीडेंट्स होते हैं, जिनमें से करीब 1,80,000 मौतें होती हैं और मरने वालों में 18 से 34 वर्ष की age group के 66% लोग मरते हैं। यह इतनी भयंकर बात है कि किसी दंगे या लड़ाई में कहीं भी इतने लोग नहीं मरते हैं, जितने लोगों की जानें इसमें जा रही हैं। मैं यह भी मान्य करता हूँ कि हम इसको रोकने के लिए लगातार बहुत कोशिश कर रहे हैं, पर हमें सफलता नहीं मिली। इसमें

रोड इंजीनियरिंग और ऑटोमोबाइल इंजीनियरिंग में बहुत सुधार हुआ है। इसके अतिरिक्त हमने एनफोर्समेंट के laws अधिक strict बनाए हैं, फाइन बढ़ा दिए हैं, लेकिन human behaviour हमारी सबसे बड़ी समस्या है। रोड सुरक्षा को ध्यान में रखते हुए चलती हुई गाड़ी पर बैठकर मोबाइल से बात न करना, ड्राइविंग करते समय lane discipline का पालन करना, हेलमेट पहनना आदि बहुत सी बातें हैं, पर आप जो कह रहे हैं, इस पर मेरे ध्यान में भी एक बात आई है, क्योंकि मेरा भी एक्सीडेंट हो चुका है, मैं भी इसका भुक्तभोगी हूं। आप बिल्कुल सही कह रहे हैं कि 10 मिनट के अंदर एंबुलेंस पहुंचनी चाहिए। IIM दिल्ली ने एक अध्ययन किया और उसमें यह ध्यान में आया कि जिन 50,000 लोगों की मृत्यु हुई है, अगर उनको समय पर मेडिकल ट्रीटमेंट मिल जाता तो उनकी जान बच सकती थी। जो बात आपने कही है, it is very important. यह करने के बाद हमने दो योजनाएं बनाई हैं। एक तो यह कि पहले जब एक्सीडेंट होता था तो लोग छोड़कर भाग जाते थे, वे सोचते थे कि लफड़े में नहीं पड़ना चाहिए। तो अब जो भी घायल व्यक्ति को अस्पताल लेकर जाएगा, उस व्यक्ति को हम राहवीर declare करेंगे और 25,000 रुपये का अवार्ड देंगे। दूसरा यह कि वह जिस भी अस्पताल में लेकर जाएगा, उसको डेढ़ लाख रुपए और मिनिमम 7 दिन का जो खर्चा आएगा, उसको हम NHAI की तरफ से इंश्योरेंस करके देने वाले हैं और तीसरी बात आप जो कर रहे हैं कि समय पर एंबुलेंस नहीं पहुंचती है तथा राज्य सरकारें 108, 112 अलग-अलग नंबर रखती हैं। उनसे हमने अनुरोध किया है कि एक ही नंबर रखें। मैंने NHAI में यह तय किया है कि मॉडर्न एंबुलेंस रखी जाएं, जिसमें डॉक्टर्स, ECG, bandage आदि की व्यवस्था हो। एक और महत्वपूर्ण बात है कि जब बस किसी खाई में गिर जाती है या जल जाती है, तो उसको काटकर लोगों को बाहर निकालने के लिए औजार ही नहीं होते हैं, तो कंपाउंडर ऑक्सीजन सिलेंडर लेकर क्या करेगा। तो अभी हमने एक code बनाया है कि एंबुलेंस में वह सभी उपयुक्त special tools उपलब्ध हों, ताकि खाई में गिरी हुई गाड़ी को काटकर तुरंत लोगों को बाहर निकाला जा सके और उनकी जान बचाई जा सके। अभी हमने यह तय किया है कि हम राज्य सरकारों के साथ किलोमीटर के हिसाब से एक MOU करेंगे, क्योंकि यह हमारा काम नहीं है और हम states को 100—150 अच्छी quality की एंबुलेंस देंगे। आप अपने सिस्टम में चलाइए, पर हमारी condition यह होगी कि कोई भी एक्सीडेंट होता है तो 10 मिनट के अंदर एंबुलेंस घटनास्थल पर पहुंचनी चाहिए। आपने जो संवेदनशीलता के रूप में यहां बात रखी है, उस पर हम निश्चित रूप से जरूर काम करेंगे।

MR. CHAIRMAN: Fourth supplementary, Shri Maharaja Sanajaoba Leishemba.

SHRI MAHARAJA SANAJAOBA LEISHEMBA: Sir, my supplementary question pertains to Manipur. Sir, the conditions of National Highways of Manipur are very bad and are in pitiful conditions. With extortion and the restriction to travels, what positive measures or steps will be taken up in future at the earliest?

श्री नितिन जयराम गडकरी: माननीय सभापति महोदय, आपको पता है कि मणिपुर में पिछले दो-तीन साल से कानून और व्यवस्था की स्थिति ऐसी थी कि land acquisition नहीं हुआ,

contractors भाग गए। हमारे contractors के equipment को आग लगा दी गई। उसके बाद हमने काफी coordination करके उसको clear करके काम करने की कोशिश की है। बहुत सी दिक्कतें solve हुई हैं, कुछ projects पूरे भी हुए हैं, कुछ में समय की दिक्कत भी आई है। अभी 12—13 जनवरी को नॉर्थ-ईस्ट में सभी states की एक review meeting गुवाहाटी में रखी है, और उसमें हम project to project review करेंगे। हमने वहां के Chief Minister, गवर्नर साहब और अधिकारियों को भी बुलाया है, और निश्चित रूप से हम इसे solve करेंगे, पर मैं माननीय सदस्य से अनुरोध करता हूं कि Parliament में Question Hour खत्म होने के बाद मेरे office में सभी अधिकारी दोनों दिन मौजूद रहते हैं। आप आज भी खुद आकर एक पत्र दे सकते हैं। यदि ज्यादा दिक्कत होगी तो अधिकारियों के साथ आपकी बात कराकर तुरंत समस्या का समाधान करने का प्रयास करेंगे।

MR. CHAIRMAN: Fifth supplementary, Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P: Sir, the Seventh Report of the CAG in the year, 2023, is for the toll operations of National Highway Authority of India in South India. So, there are a number of recommendations, suggestions in that Report. Sir, I would like to know the implementation status of the CAG report.

SHRI NITIN JAIRAM GADKARI: Mr. Chairman, Sir, the question is not related to the subject, and the Report is not with me. But on the basis of the Report, whatever the recommendation is given by the CAG, the way in which we are now developing the new technology, that is, the multi-lane free flow has to be one of the important things where there are no loopholes, no frauds, and no possibility of frauds. And, that is the reason why the entire process and system have been totally digitalised, connecting with the satellite, with direct transactions to banks. And that is the reason now, whatever the recommendation is given by the CAG, with the adoption of this new solution, I feel, there will be no problem.

MR. CHAIRMAN: Now, Question No. 185.

Implementation of apprenticeships and On-the-Job Training

#*185. SHRI NEERAJ DANGI: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

Original notice of the question was received in Hindi.

(a) the number of youth who have been provided training under the Apprenticeship and On-the-Job Training (OJT) programmes during the current financial year;

(b) the specific measures being taken by Government to improve implementation in States where progress has been slow;

(c) the new incentive schemes introduced by Government to encourage industries to participate in these programmes; and

(d) whether any special policy has been proposed to enhance apprenticeship opportunities in Micro, Small and Medium Enterprises (MSMEs), if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI JAYANT CHAUDHARY): (a) to (d) A statement is laid on the table of the House.

Statement

(a) The Government of India, under the Apprentices Act, 1961, implements two flagship Central Sector schemes—National Apprenticeship Promotion Scheme (NAPS), launched in August 2016 and continued as NAPS-2 from 2022-23 by Ministry of Skill Development and Entrepreneurship (MSDE) and the National Apprenticeship Training Scheme (NATS) launched in 1973 by the Ministry of Education (MoE) and approved for its continuation up to 2025-26. Together, these schemes support apprenticeship engagement across the country. During the current financial year, 10.11 lakh youth have been provided apprenticeship training under NAPS and NATS as on 31st October 2025. Further, under PMKVY 4.0, short term skilling programs have been integrated with On-the-Job Training (OJT), ensuring trainees gain industry experience. During the current FY, 1.19 lakh candidates of PMKVY 4.0 have been provided On-the-Job Training (OJT) as part of their curriculum.

(b) to (d) The thrust is given by the Ministry towards apprenticeship training through reforms which includes process simplifications and making the portal user friendly. The employer on-boarding and contract registration on the Apprenticeship Portal is enabled through a seamless process. Continuous engagement with establishments / employers and candidates through Pradhan Mantri National Apprenticeship Melas (PMNAMs), held every month on the 2nd Monday, in at least

1/3rd of the districts of each State, creates awareness and is making a positive impact across the country. Further, the 38th meeting of the Central Apprenticeship Council (CAC) marked a significant advancement in modernizing the country's apprenticeship framework. Key decisions included a 36% increase in apprentice stipends, with future revisions linked to the Consumer Price Index (CPI). Both NAPS and NATS incentivizes apprentices by providing government share of stipend through Direct Benefit Transfer (DBT) up to ₹1,500 per apprentice per month under NAPS and up to ₹4,500 under NATS, while establishments pay the balance of the prescribed stipend. A special NER-focused pilot under NAPS, launched on 20.05.2025, provides an additional ₹1,500 per month to apprentices domiciled in the North Eastern Region. This is over and above the Government share of stipend under NAPS. Awareness campaigns under the initiative amongst the cohorts of North Eastern Region States had resulted in a monthly average increase of 40% during the current financial year. Against the target of 26,000 for the period upto March, 2026, 10,420 apprentices have been engaged so far. To strengthen Micro, Small and Medium Enterprises (MSMEs) outreach, 106 MSME clusters with operational Cluster Facilitation Centres under MSME Cluster Development Program (CDP) by the Ministry of MSME have been shared with States for coordinated action. Under NAPS-2, 26,443 MSMEs have engaged apprentices from 2022-23 to 2025-26 (upto 31-10-2025).

श्री नीरज डांगी: सभापति महोदय, मेरे मूल प्रश्न में मैंने पूछा था कि लघु, सूक्ष्म और मध्यम उद्योगों (MSME) में apprentices के अवसरों को बढ़ाने के लिए सरकार क्या कोई विशेष नीति ला रही है? उस पर संतोषजनक जवाब नहीं आया, उसमें किसी भी नीति का उल्लेख नहीं किया गया। सरकार सिर्फ आश्वासनों पर केन्द्रित है और नीतियों के क्रियान्वयन को लेकर पूरे तरीके से विफल है।

महोदय, मैं आपके माध्यम से मंत्री महोदय से जानना चाहूंगा कि क्या सरकार के संज्ञान में है कि प्रशिक्षण पूर्ण करने के बाद भी अधिकांश प्रशिक्षुओं को रोजगार नहीं मिल पा रहा है, तो क्या निजी उद्योगों द्वारा apprentices दायित्वों का पालन न करने की स्थिति में उनके विरुद्ध कोई दंडात्मक प्रावधान किए गए हैं और यदि नहीं, तो उसके क्या कारण हैं?

श्री जयन्त चौधरी: सभापति महोदय, MSME का पार्टिसिपेशन हमारे National Apprenticeship Promotion Scheme में encourage किया जाता है और मैंने लिखित जवाब में भी डेटा दिया है कि कितने MSMEs इसमें भाग ले रहे हैं। लगभग 106 MSME clusters, जो देश भर में identified हैं, वहां विशेष तौर पर एक अभियान चला रहे हैं कि उनका पंजीकरण हो और उनको कानूनी जानकारी हो, क्योंकि यह एक योजना नहीं है। दोनों स्कीम्स - National Apprenticeship Promotion Scheme- जो कौशल विकास मंत्रालय के अंतर्गत है और हायर एजुकेशन के अंतर्गत

जो NATS Scheme है, दोनों स्कीम्स कानून के दायरे में है, कानून के माध्यम से उनको संचालित किया जाता है। सभी एंटरप्राइजेज़ के लिए जो लीगल रिक्वायरमेंट है, उनका फुलफिलमेंट होना चाहिए। उन 106 कल्सटर्स में अभी तक 26 हजार से ज्यादा MSME ने 2022 से लेकर 2025 तक apprentices को अंगेज भी किया है। आप देखेंगे कि जो छोटे कुटीर उद्योग हैं, जो छोटे एंटरप्राइजेज़ चला रहे हैं, उनकी अप्रोच होती है कि अगर उनके लिए कोई योजना सरल होगी, तो उसमें वे भाग लेना चाहेंगे।

सभापति जी, मैं आपके माध्यम से इस सवाल के उत्तर में पूरे देश के उद्यमियों को अवगत कराना चाहता हूं कि कानूनी मेन्डेट है कि apprentices को रखें। जब एक नौजवान, एक युवती जब एंटरप्राइज़ में apprentices बनकर जाते हैं, तो उनको भी जानकारी होती है कि उनके लिए क्या pathways हैं, कहां उनके अंदर कौशल की कमी है और इंडस्ट्री वालों को भी पता लगता है कि हमारा skill gap कहां है? किस हिसाब से वे उन बच्चों को कार्यरत रख सकते हैं, उनको आगे भी रोजगार दे सकते हैं। कानून में प्रावधान है और अभी हमने एक जनविश्वास के अंतर्गत, ease of doing business के लिए भी कोशिश की है कि एक सरल तरीके से यह कानून बेहतर तरह से लागू हो। हमने decriminalize भी किया और एक रूल मेकिंग बॉडी, जो central apprentices council है, वही सारी नियमावली को तय करता है। पिछले साल उन्होंने विज्ञान भवन, दिल्ली में बैठक की और उसमें अनेक प्रावधान किए। उन्होंने stipend को 36 परसेंट बढ़ाया, क्योंकि अकसर हमें इंडस्ट्री से यह बात आती थी कि जो पे स्केल्स हैं, वे उससे ऊंचे हैं। हम सिर्फ 1,500 रुपये का stipend सपोर्ट अपनी NAPS स्कीम में देते हैं। उनकी शिकायत यह थी कि stipend ओवरऑल बढ़ा दिया जाएगा, तो हायर ग्रेड के जो बच्चे निकल कर आ रहे हैं, उनको engage कर पाएंगे। इस तरह के सुधार हम समय-समय पर करते रहते हैं।

श्री सभापतिः सेकेंड सप्लीमेंटरी, श्री नीरज डांगी जी।

श्री नीरज डांगीः क्या मंत्रालय को कई प्रशिक्षुओं द्वारा शिकायत प्राप्त हुई है कि उन्हें apprentices के दौरान केवल प्रशिक्षण या गैर-तकनीकी कार्य दिए जाते हैं, जिससे कौशल विकास बाधित होता है और इसकी निगरानी सुनिश्चित करने के लिए on-the-job कौशल प्राप्त हों, उसके लिए क्या तंत्र स्थापित किए गए हैं?

श्री जयन्त चौधरीः सर, apprentices के दो मॉडल होते हैं। पहला, soft skill का, लाइफ स्किल का component जोड़ा है, ताकि उनकी employability पर ध्यान दें। दूसरा, ऑन दि जॉब की तरह फैक्टरी फ्लोर पर उनकी ट्रेनिंग होती है, वह practical aspect होता है। ...(**व्यवधान**)...

MR. CHAIRMAN: Question Hour is over. The House stands adjourned to meet at 2.00 p.m.

Contents Page

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials*]*

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

GOVERNMENT BILL

The Repealing and Amending Bill, 2025

MR. DEPUTY CHAIRMAN: The Repealing and Amending Bill, 2025. Shri Arjun Ram Meghwal to move a Motion for consideration of the Repealing and Amending Bill, 2025.

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, I move:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Lok Sabha, be taken into consideration."

सर, आपकी अनुमति है तो मैं दो मिनट ब्रीफ कर देता हूँ।

श्री उपसभापति: जी।

श्री अर्जुन राम मेघवाल: सर, संसद नये कानून भी बनाती है, कुछ ऐसे कानून होते हैं, जिनमें संशोधन भी करती है और कुछ ऐसे पुराने कानून हो जाते हैं, जिनकी आवश्यकता नहीं होती है तो उन्हें रिपील भी करती है। यह संसद का काम है। अगर मैं 2014 से बात करूँ, तो इसी श्रृंखला में अब तक हमने ऐसे कानून, जिनकी कोई आवश्यकता नहीं है, वे प्रासंगिक भी नहीं रहे, औपनिवेशिक काल के हैं, ऐसे करीब 1,577 कानूनों को रद्द किया है या संशोधित किया है। इनमें से 1,562 को पूरी तरह से रिपील किया है और 15 कानूनों को re-enact किया है। यह सुधार गुलामी की मानसिकता से मुक्ति की ओर बढ़ता हुआ एक कदम है। ऐसे कानून, जिन पर औपनिवेशिक साया था, उन्हें समाप्त किया जा रहा है। मैं आज आपके समक्ष और इस महान सदन के समक्ष जो बिल लेकर आया हूँ, उसमें 71 अधिनियमों में से छः प्रिंसिपल एक्ट्स और 65 अमेंडमेंट एक्ट्स शामिल हैं। जहाँ तक छः प्रिंसिपल एक्ट्स का संबंध है, तो यह ध्यान में रखा गया है कि इन

अधिनियमों ने अपने उद्देश्यों को पहले ही पूरा कर लिया है और अब ये ओब्सोलिट और रिडंडेंट हो गये हैं, इसलिए संबंधित मंत्रालयों और विभागों ने इन्हें निरस्त करने का निर्णय लिया है और हमें सूचित भी किया है। इन सुधारों के कालखंड में मैं यह बिल लेकर आया हूँ। मैं अपेक्षा करता हूँ कि आप इस बिल पर चर्चा कराएं। मैं ऐसी अपेक्षा भी करता हूँ कि जब इस पर चर्चा होगी, तो यह सर्वसम्मति से पास हो। बहुत-बहुत धन्यवाद और आभार।

The question was proposed.

MR. DEPUTY CHAIRMAN: Now, I will call upon the Members whose names have been received for participation in the discussion. Shri Vivek K Tankha.

श्री विवेक के. तन्खा (मध्य प्रदेश): माननीय उपसभापति महोदय, मेघवाल जी से मैं एक बात पर एग्री नहीं करता हूँ कि इस बिल का डिलीशन या रिपील गुलामी की मानसिकता का आधार है। यह कानून की एक प्रक्रिया है, जो पहले भी होती थी और आज भी होती है। आपने क्या किया है? आपने अमेंडमेंट और रिपीलिंग के दो शेड्यूल्स बनाये हैं। आपने शेड्यूल वन में कुछ इनैक्टमेंट्स, जो प्रासंगिक नहीं हैं, उन्हें रिपील किया और कुछ अमेंडमेंट एक्ट्स, जो मेन एक्ट्स में शामिल हो चुके हैं, उन्हें रिपील किया है। लेकिन इनका पूरा आशय मेन एक्ट में मौजूद है। आपने सिर्फ एक पेपर वर्क किया है। इसमें न तो कोई गुलामी की मानसिकता है, न ऐसी कोई बात है कि आपने कुछ बड़ा फतह कर लिया है।

दूसरी बात, आपने शेड्यूल 2 में कुछ अमेंडमेंट्स किए हैं। While we have nothing against these Bills because यह एक टेक्निकल फॉर्मेलिटी है, लेकिन मैं कुछ चीज फ्लैग करना चाहता हूँ। आप शेड्यूल 2 पर आइए। आपने शेड्यूल 2 में क्या किया है? जरनल क्लॉसेस एक्ट और सीपीसी कमेंट किया है।आपने अमेंड क्यों किया? आपका कहना है कि पुराने जमाने में, बहुत समय पहले से रजिस्टर्ड पोस्ट से कोर्ट की सर्विसेज़ हुआ करती थीं। हमने कोर्ट में केस लगाया और उन्होंने कहा म्युनिसिपैलिटी को आप immediately सर्विस करिए, तब हम कल सुनेंगे। ऐसी कई प्राथमिकताएं होती हैं और कोर्ट कहती है कि तुरंत सर्विस करिए, तो पहले ये रजिस्टर्ड पोस्ट से भेजी जाती थीं या मजकूरी जाता था। मगर अब आपने कह दिया कि इसको हम स्पीड पोस्ट से कर देंगे, क्योंकि अब पोस्टल डिपार्टमेंट ने रजिस्टर्ड पोस्ट और स्पीड पोस्ट को मर्ज कर दिया है। लेकिन आप प्रॉब्लम नहीं समझ पा रहे हैं। प्रॉब्लम क्या है? आप impact assessment of the amendment नहीं करते हैं। इसका इम्पैक्ट क्या है? आज जबलपुर, जो मेरा शहर है, वहाँ पर इसको लेकर विरोध चल रहा है। क्यों विरोध चल रहा है? आपने रजिस्टर्ड पोस्ट को खत्म कर दिया और उसे स्पीड पोस्ट के साथ मर्ज कर दिया। आपने स्पीड पोस्ट का हब केवल दो शहरों में रखा है - इंदौर और भोपाल। स्पीड पोस्ट पहले इंदौर या भोपाल जाएगी और फिर वहाँ से आराम से कछुए की चाल से जबलपुर तक पहुंचेगी। पहले जो चीज़ें 2 या 3 दिन में हो जाती थीं, वे अब 6 दिन में होंगी, जबकि यह ज़माना ऐमेजॉन और फ्लिप्कार्ट का है। आप कुरियर सर्विस से 24 घंटे में सर्विस करा सकते हैं, तो आपने यह जो अमेंडमेंट किया है, इससे आपने कुछ फतेह नहीं किया,

Contents Page

बल्कि आपने लोगों को और परेशान किया है। वहाँ इस बात को लेकर एजिटेशन चल रहा है कि आपने जबलपुर के हितों के साथ कुठाराघात किया है। मेरा कहना है कि हम इसे अपोज़ नहीं कर रहे हैं, लेकिन जब आप लोग ये अमेंडमेंट्स करते हो, तो इसमें और ज्यादा विचार-विमर्श होना चाहिए और उसके इम्पैक्ट के बारे में सोचना चाहिए। इन चीज़ों को मैकेनिकली नहीं करना चाहिए, क्योंकि मैकेनिकली करने से आप अपना परपज़ अचीव नहीं करते हैं। जैसे डिजास्टर मैनेजमेंट ऐक्ट है। मैं इसके बहुत डीटेल में नहीं जा रहा हूँ। डिजास्टर मैनेडमेंट ऐक्ट में आपने कह दिया कि the word 'prevention', shall be substituted with the word 'preparation'. पहले prevention था और अब आपने उसे preparation कर दिया। Prevention का मतलब क्या है? अगर फ्लड्स आने वाले हैं या माउन्टेंस ढहने वाले हैं, तो आप prevention का भी कार्य करेंगे और preparation का क्या है कि जब चीज़ हो जाती है, तो उसमें रेस्पॉन्ड करेंगे। ये दोनों अलग-अलग मीनिंग्स है। इसका मतलब यह है कि अब हम प्रिवेंशन का कार्य नहीं करेंगे। जैसे पूरे उत्तरकाशी में फ्लड्स आ रहे थे। इसी तरह से पंजाब में भी हमने देखा। अभी हमने देखा हिमालयाज़ मेल्ट हो रहे हैं, ग्लोबल मेल्टिंग चल रही है। अब डिजास्टर मनेजमेंट इन्स्टिट्यूट का भी यह सब काम नहीं रह जाएगा। वे खाली एम्बुलेंसेज़ रेडी रखेंगे, बोट रेडी रखेंगे और कुछ हो जाएगा, तब वहाँ पहुँच जाएंगे। मेरा कहने का मतलब यह है कि आप लोग बहुत ज्यादा इम्पैक्ट असेसमेंट नहीं कर रहे हो, बल्कि मैकेनिकल वर्क कर रहे हो। बिना यह सोचे समझे कर रहे हो कि इसका इम्पैक्ट क्या होगा, क्या नहीं होगा, कितना होगा, क्या यह जनहित में है या नहीं है और अगर जनहित में है तो किस हद तक है? इसमें कोई बुराई नहीं है, लेकिन मैं तो इसमें भी अच्छाई देखना चाहता हूँ कि आप कुछ ऐसा करो, जिससे जन भागीदारी बढ़े, हमारी preparation to fight disaster बढ़ें।

Let us now come to the Bill's first Schedule. The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2018 को आपने हटाया, रिपील किया। लेकिन इसका मतलब यह तो नहीं है कि जजेज़ की सैलरी बंद हो गई है। इसका मतलब यह है कि जो आपने किया था वह मेन ऐक्ट का पार्ट हो चुका है और उनको सैलरी मिलती रहेगी। मेरा तो दूसरा आशय है। मेघवाल जी तो बहुत बहुत सालों से हमारे लॉ मिनिस्टर हैं और ये सब बातें समझते हैं। हमारे एनजेसी का क्या होगा? तमाम रिकमंडेशन्स जो रुकी हुई हैं, उन पर क्या चर्चा हो रही है? उसमें कुछ चर्चा क्यों नहीं होती है? हमारे जो 5 करोड़ केसेज़ पेंडिंग हैं, उनके बारे में सोच-विचार क्यों नहीं हो रहा है? हाई कोर्ट और सुप्रीम कोर्ट से जो रिकमंडेशन्स जाती हैं, उनमें या तो पहले वीटो लग जाता है और वीटो इसलिए लगता है कि आप हमारी आइडोलॉजी के नहीं हो या आप हमारी विचारधारा के नहीं हो, तो इस देश में बहुत सारे इश्यूज़ हैं। हम उन इश्यूज़ के बारे में सोच ही नहीं रहे हैं। मैकेनिकली कह दिया कि हमने जजेज़ को सैलरी दे दी है, इसलिए जजेज़ को काम करना चाहिए और पूरे देश की बातें खुद ठीक हो जाएंगी। वे खुद ठीक कैसे होंगी? जब तक आप जुडिशियल रिफॉर्म के बारे में नहीं सोचोगे, तब तक इन 5 करोड़ केसेज़ का क्या होगा? अगर आज कोई केस डिस्ट्रिक्ट कोर्ट या सिविल कोर्ट में फाइल होता है, तो हो सकता है मेरे ग्रैंड चिल्ड्रन तक ही उसकी डिग्री का फल न भोग पाएं। देश की प्रॉब्लम उससे भी बड़ी है।

श्री उपसभापतिः आप जानते हैं कि फिलहाल चर्चा रिपीलिंग बिल पर हो रही है।

श्री विवेक के. तन्खाः मैं यह कह रहा हूँ कि इम्पैक्ट असेसमेंट जो है - आप खाली मैकेनिकली सब्जेक्ट्स को डील कर रहे हो। Subjects की जो आत्मा है, उस पर आप ध्यान ही नहीं दे रहे हैं। अब जैसे Aircraft Amendment Act है। अभी देखिए, हमने इंडिगो का crisis देखा। I wish, उस पर कुछ amendments आते! उनको किसी तरह आप ...(**समय की घंटी**)... सर, मेरे पास 8 मिनट्स हैं।

श्री उपसभापतिः नहीं, नहीं, अब चार सेकंड्स हैं। Please conclude, क्योंकि एक घंटे के अंदर इस बिल को पास होना है।

श्री विवेक के. तन्खाः सर, what I am trying to say is, मैं end में यह कहना चाह रहा हूं कि जो fares बढ़ जाते हैं, overnight fares ऊपर पहुंच जाते हैं, इससे पब्लिक परेशान होती है। ...(**समय की घंटी**)...

श्री उपसभापतिः धन्यवाद। श्री सुभाष बराला। ...(**व्यवधान**)...

श्री विवेक के. तन्खाः सर, मैं end में यह कहूंगा, मेघवाल जी, ...

श्री उपसभापतिः माननीय सुभाष बराला जी। ...(**व्यवधान**)... जो समय आप लोगों ने तय किया है, मैं उसी के तहत जाऊंगा। ...(**व्यवधान**)... प्लीज़, प्लीज़। ...(**व्यवधान**)... नहीं, नहीं, already 25 सेकंड्स ज्यादा हो चुके हैं। ...(**व्यवधान**)... Please conclude.

श्री विवेक के. तन्खाः मेघवाल जी, आपके पास एक बहुत बड़ी opportunity थी और है। आप चाहते, तो इन सब enactments पर analysis करके impact assessment के साथ आप amendments लाते, तो हो सकता था कि इस देश में एक नई रोशनी आती। धन्यवाद।

श्री उपसभापतिः धन्यवाद। सुभाष बराला जी। प्लीज़, आप समय का पालन करिए, आपके पास पांच मिनट्स हैं।

श्री सुभाष बराला (हरियाणा)**:** महोदय, आपका धन्यवाद कि आपने मुझे एक ऐसे विषय पर बोलने का मौका दिया, जो आदरणीय नरेन्द्र मोदी जी की सरकार की जो प्रतिबद्धता है कि देश में तेज गति का विकास हो और जो पुराने नियम-कानून हैं, उनके अंदर सुधार हो, उससे संबंधित है। हम लोग देखते आए हैं कि हमारी पुरानी व्यवस्था के अंदर बहुत सारे ऐसे विषय आते थे, जो आम जन के काम के लिए, आम व्यक्ति को सरकारी दफ्तरों में, सरकारी कार्यालयों में, न्यायालयों में जो चक्कर लगाने पड़ते थे, कई बार उसके कारण बहुत परेशानी होती रही है। जैसा कि माननीय मंत्री जी ने शुरू में बताया, इसमें कुल मिला कर 1,577 कानूनों को रद्द करने का या उनमें बदलाव करने का काम किया गया है, जो भविष्य में आम जन के काम के अंदर एक बहुत बड़ी सुविधा देने का काम करेगा। आम आदमी, जो सीधा-सादा आदमी है, गांव-देहात का आदमी है, उसके कामकाज

में जिस प्रकार की बाधाएं आती थीं, यह उन बाधाओं को दूर करने का काम करेगा। आदमी, जो सरकारी तंत्र से भय खाता है, जो उससे कतराता है, वह सोचता है कि सरकारी कार्यालयों में, सरकारी व्यवस्था में वह किसी काम से जाएगा, तो उसको बेकार में ही, बिना वजह ही परेशान होना पड़ेगा। इसके अंदर इस प्रकार के सब विषयों को समाप्त करने का प्रावधान किया गया है। मान्यवर, जो बहुत सारे ऐसे अप्रचलित और भेदभावपूर्ण प्रावधान थे, उनको इसके अंदर या तो हटाया गया है या फिर उनमें इस प्रकार से बदलाव किया गया है कि वह कामकाज की प्रक्रिया और कानूनी प्रक्रिया को मजबूती प्रदान करने का काम करेगा। मान्यवर, इसमें बहुत सारे कानून विरोधाभासी रहे हैं, जिनके कारण आम आदमी को बड़ी दिक्कत आती थी। उनको हटाना या उनके अंदर संशोधन करना बहुत जरूरी था। इन्हीं वजहों से अदालतों में जो आम जन के बहुत सारे मुकदमे पेंडिंग पड़े हैं, उसके कारण मैं समझता हूं कि यह न्याय व्यवस्था के साथ एक बहुत बड़ा अन्याय था।

मान्यवर, इसमें खास कर भारतीय उत्तराधिकार अधिनियम में संशोधन किया गया है। यह जो संशोधन किया गया है, मैं कह सकता हूं कि इसमें पूर्व में बहुत बड़ा भेदभाव होता रहा है। यह जो उत्तराधिकार कानून है, जो कुछ विशेष धर्म-पंथ हैं, यह उनके लिए लागू था, लेकिन एक विशेष धर्म को इससे छूट दी गई थी। मैं कह सकता हूं कि जो भारतीय नागरिक हैं, उन मत-पंथ-धर्म को मानने वाले हैं, उनके साथ एक बहुत बड़ा अन्याय किया जाता रहा है। इसके कारण इस देश के अंदर सबके लिए एक प्रकार की व्यवस्था खड़ी हो, इसमें से उसका रास्ता निकल कर आने की संभावना दिखाई देती है।

महोदय, अभी आपदा प्रबंधन की बात विपक्ष के माननीय सांसद भी करके गए हैं। इसमें जो बदलाव किया गया है, इसमें रोकथाम की बजाय, इसमें जो 'तैयारी' शब्द का उपयोग किया गया है, तो निश्चित रूप से मैं कह सकता हूं कि यह शब्द अपने आप में ठीक प्रयुक्त किया गया है, क्योंकि कहीं कोई आपदा आती है या कहीं भूकंप आता है, तो उसको आप पहले रोक नहीं सकते, बल्कि उसके आने के बाद की जो तैयारी हो सकती है कि उससे कैसे आमजन को बचाया जाए, कैसे आम जन को उसमें कोई सुविधा दी जाए, उसकी पूर्व तैयारी की जा सकती है। कभी कहीं अचानक बाढ़ आती है, तो उसके लिए भी पूर्व तैयारी जरूरी होती है। इसलिए मैं समझता हूं कि उसमें इस शब्द का प्रयोग बिल्कुल उपयुक्त किया गया है। नरेन्द्र मोदी जी की सरकार का यह जो नारा है, यह नागरिक केंद्रीकरण के दृष्टिकोण को अपनाते हुए, 'न्यूनतम सरकार और अधिकतम शासन' के नारे को सार्थक करता हुआ, यह बिल आया है। मैं इस बिल का समर्थन करते हुए, ...(**समय की घंटी**)... माननीय मंत्री जी का धन्यवाद करता हूं और आपका भी धन्यवाद करता हूं।

MR. DEPUTY CHAIRMAN: Now, Ms. Sushmita Dev.

MS. SUSHMITA DEV (West Bengal): Sir, this may seem like a simple Bill, but under Article 245 of the Constitution, the Parliament can legislate new laws and legislate to

repeal old laws. To understand the significance of the power, if Article 245 was not there, then, this Government would not have been able to take a U-turn on the three farm laws, which was bulldozed through Parliament. If Article 245 of the Constitution was not there, then, the Amendments that were made to the Land Compensation and Acquisition Act in 2015, this Government would not have been able to take a somersault on that either. That is the significance of Article 245. What are the words they use? They use words, 'obsolete', 'archaic', 'redundant', but actually this provision is an opportunity to do course correction. And, I want to add another word to 'obsolete' and 'redundant', and that is 'draconian'. This Government has given its own wish list, and I, as a Trinamool Congress soldier, have my own wish list.

I want to ask the hon. Minister that as the application of the law unfolds, it is for the Government to be dynamic enough to see as to which are the provisions that are working against civil liberty, against democracy, against dissent, and I will just give you five examples. The first is sedition. Regarding Section 152 of the BNS, Amit Shahji had said that he was withdrawing provision of 'sedition'. Instead, they brought Section 152, which is wider, broader, more vague and open to worst interpretation. Then, there is the UAPA, which is for fight against terrorism. There was the Delhi blast, there was Pahalgam attack, but today, UAPA is being used to go after activists. Eight-year old Father Stan Swamy is not supposed to be at the receiving end of the UAPA. You should relook at these provisions and disallow individuals from being declared as 'terrorists' without a proper charge-sheet. Then, there is the issue of marital rape. I demand that Exception 2 to Section 63 of the BNS should be repealed. Every woman has her constitutional right to her body and liberty. A husband, just because a woman is 18 years and above, should not be allowed to have intercourse with her without consent. Regarding defamation, सुप्रीम कोर्ट बार-बार यह कह रही है कि decriminalise करिए, तो मेघवाल जी, उसको आप repeal क्यों नहीं कर रहे हैं? And, Tenth Schedule, जिसका £बना दिया है, संविधान का, democracy का, तेलंगाना में defection हो रहा है, महाराष्ट्र में defection हो रहा है, तो why do you not revisit the powers of the Speaker in taking decisions on disqualification of defecting legislators? Repeal that Act; relieve that tension. You can do it. This is no ordinary power. This is the power of course correction, which this Government needs to...(*Time-bell rings.*)...

MR. DEPUTY CHAIRMAN: Now, Shri K.R.N. Rajeshkumar.

£ Exupnged as ordered by the Chair.

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): [&] "Hon. Deputy Chairman Sir, this Government has shown interest in discarding laws that are obsolete and are no longer relevant. But it has neither the concern nor the enthusiasm to fulfill the objectives of the laws that are already in practice. In this Bill, the Indian Tramways Act of 1886 is being repealed. This law was implemented for railway transport in cities, during the British rule. [*]

MR. DEPUTY CHAIRMAN: Please speak on the Bill. That will only go on record. You know it, Rajeshkumarji.

SHRI K.R.N. RAJESHKUMAR: Metro rail projects are being implemented. *

MR. DEPUTY CHAIRMAN: It will not go on record, Rajeshkumar ji. As per Rule, आप बिल पर बोलें I That will only go on record.

SHRI K.R.N. RAJESHKUMAR: I also realize that, Sir…

MR. DEPUTY CHAIRMAN: Please speak on the Bill.

SHRI K.R.N. RAJESHKUMAR: *

MR. DEPUTY CHAIRMAN: It is not going on record. That opportunity will come, आप उस पर बोलेंगे। …(**व्यवधान**)…

SHRI K.R.N. RAJESHKUMAR: *

MR. DEPUTY CHAIRMAN: No, you speak on the Bill or I will call the next speaker. …(*Interruptions*)…

SHRI K.R.N. RAJESHKUMAR: *

MR. DEPUTY CHAIRMAN: Please speak on the Bill. Only that will go on record. …(*Interruptions*)…

SHRI K.R.N. RAJESHKUMAR: *

MR. DEPUTY CHAIRMAN: It is not going on record. …(*Interruptions*)…

SHRI K.R.N. RAJESHKUMAR: *

[&] English translation of the original speech delivered in Tamil.

[*] Not recorded.

MR. DEPUTY CHAIRMAN: This is the Repealing and Amending Bill. ...(*Interruptions*)...

SHRI K.R.N. RAJESHKUMAR: *

MR. DEPUTY CHAIRMAN: This is the Repealing and Amending Bill. ...(*Interruptions*)... No. Please speak as per the Rule. Please follow the Rules. ...(*Interruptions*)...

SHRI K.R.N. RAJESHKUMAR: *

MR. DEPUTY CHAIRMAN: No, I will not allow. ...(*Interruptions*)... Please follow the rules. ...(*Interruptions*)...

SHRI TIRUCHI SIVA: Mr. Chairman, Sir, this is...

MR. DEPUTY CHAIRMAN: Tiruchi ji, you are a seasoned politician. ...(*Interruptions*)... He has to speak on the Bill. ...(*Interruptions*)... As per Rules, he has to speak on the Bill. ...(*Interruptions*)... Please speak on the Bill. Only that will go on record.

SHRI K.R.N. RAJESHKUMAR: *

MR. DEPUTY CHAIRMAN: Next speaker is Shri Subhas Chandra Bose Pilli. You have two minutes' time.

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Mr. Deputy Chairman, Sir, I thank you for giving me the opportunity to speak on the Repealing and Amending Bill, 2025. The Bill rightly aims to remove outdated laws, an objective few would dispute. However, in pursuing simplification, it is essential that safeguards, clarit and due consultations are not compromised. Sir, I would like to share with the House two concerns and recommendations for effective execution of the Bill. While the Repealing and Amending Bill, 2025 has many positive aspects, it is important to recognize certain challenges and potential unintended consequences.

With this in mind, I present the key concerns followed by constructive recommendations for effective execution of the Bill.

* Not recorded.

Some laws, while obsolete in their original intent, have often been replaced by newer legislation or subordinate rules, and their repeal must be carefully managed to avoid administrative uncertainties. For instance, statutes related to licensing, registration or land records frequently have procedural dependencies that support ongoing State or local Government processes. If these laws are repealed without providing clear substitutes or transition mechanisms, …(*Time-bell rings.*)… it can create gaps in administration, disrupt service delivery, and leave citizens and officials uncertain about which rules govern their actions.

MR. DEPUTY CHAIRMAN: Now, Shri Niranjan Bishi.

SHRI NIRANJAN BISHI (Odisha): Sir, in the Repealing and Amending Bill, 2025, the Government must clearly communicate to the public, administrators and lower judiciary the impact of repeal so that there is no ambiguity at the ground level. Proper dissemination and updating of legal debates is essential to avoid confusion. Secondly, repealing laws should never result in a regulatory vacuum. Care must be taken to ensure that rights of the citizens, particularly, the poor people, marginalized people, Scheduled Caste and Scheduled Tribe communities, workers or farmers are not diluted or indirectly affected by the repeal of older prospective provisions. Thirdly, I urge the Government to use this opportunity to also review the colonial era laws that may still carry an oppressive or outdated mindset and to replace them with laws rooted in constitutional morality, social justice and democratic values.

Fourthly, the exercise of repealing obsolete laws must be continuous and institutionalized rather than occasional. I strongly recommend that the Government consider permanent statutory or parliamentary mechanism to periodically review laws for redundancy, inconsistency and irrelevance with due involvement of States, as many repealed laws have federal implications. Sir, 25 per cent people of our country, particularly belonging to the Scheduled Tribe and the Scheduled Caste Communities, are subjected to displacement from their own land, forests and native villages. Law should be amended for protection, preservation and safeguard of the marginalized communities like the Scheduled Castes and the Scheduled Tribes. Jai Bhim!

MR. DEPUTY CHAIRMAN: Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Deputy Chairman, Sir, on behalf of my party, I support this Bill, which has been brought by the hon. Law Minister. My previous colleague spoke about the Constitution (Scheduled Tribes) Order

Amendment Bill, which is mentioned in that. Sir, during the time of our former Chief Minister, Amma Jayalalithaa, we passed a Resolution to include the Valmiki and fishermen communities in the Scheduled Tribe category. I have also raised this issue many times in this House, and the State Government has also recommended including the Valmiki community in the Scheduled Tribe category. Therefore, I request the hon. Minister to consider it. He knows about the Tamil Nadu issue. He is going to be the in-charge of these things. ...(*Time-bell rings.*)... So, I request him to include the Valmiki community, as recommended by our hon. former Chief Minister, Jayalalithaaji, in the Scheduled Tribe Category, because in Tamil Nadu ...

MR. DEPUTY CHAIRMAN: Thank you, Thambidurai ji. Now, Shri A. A. Rahim.

SHRI A.A. RAHIM: Sir, only one minute!

MR. DEPUTY CHAIRMAN: Yes, that is the time.

SHRI A.A. RAHIM: Sir, this is the attitude...

MR. DEPUTY CHAIRMAN: Please Rahim ji. मैं टाइम डिसाइड नहीं करता, आप मेम्बर्स करते हैं।

SHRI A.A. RAHIM: Sir, I am going to speak. Kindly allow me to speak, Sir.

MR. DEPUTY CHAIRMAN: Please speak.

SHRI A.A. RAHIM (Kerala): Sir, the parliamentary democracy is the same like this Government's attitude. I would like to flag out three 'M's on the attitude of this Government. The first one is 'mass suspension'; the second one is 'mass repeal'; and the third one is 'mass passing of the Bills' -- mass passing, mass repealing and mass suspension! Sir, what is the relevance of the parliamentary proceedings? Parliament is a place to debate, to deliberate and to discuss. You can see here a couple of Bills which have been passed very recently by this Government. So, this very clearly shows that the Government is not even applying their mind. They didn't do any homework. So, on behalf of my party, the Communist Party of India (Marxist), I would like to urge upon the Government, ...(*Time-bell rings.*)... Kindly control the parliamentary system in a serious manner.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Haris Beeran.

SHRI HARIS BEERAN (Kerala): Sir, I second the suggestion of my friend. The problem is that there are serious amendments and repeals to certain Bills. But we cannot discuss all this in one minute. That is very sure.

MR. DEPUTY CHAIRMAN: You know that the time is decided by hon. Members, not by me.

SHRI HARIS BEERAN: Sir, Section 213 of Indian Succession Act is deleted. So, that actually creates a lot of rights or no rights. Similarly, the provisions of a lot of commercial laws like the Arbitration Act have been deleted. Where can we discuss all this? We don't have the forum to discuss all this. But personally, Sir, I am very happy on one front. There was one suggestion which I made during my Standing Committee meeting on Home Affairs, where there has to be an amendment in the Disaster Management Act, because, according to me, there was an inadvertent error in Section 30 of the Disaster Management Act. Instead of 'prevention', it was 'preparation' which had to be there. Now, the Chairman of the Committee, Dr. Radha Mohan Das Agrawal, immediately caught on to it. He asked the Ministry to consider that, and that has actually come in this particular Schedule. So, they have actually amended the Disaster Management Act. So, on personal front, I am very happy about that. ..(*Time-bell rings.*)..

MR. DEPUTY CHAIRMAN: Thank you.

SHRI HARIS BEERAN: But the problem is that there are so many other Acts, where the rights had been given to citizens, which have been amended.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Madan Rathore.

श्री मदन राठौड़ (राजस्थान): उपसभापति महोदय, निरसन और संशोधन विधेयक, 2025 अत्यंत आवश्यक है। कई ऐसे कानून हैं, जो 1886 में बने थे। वे अंग्रेज़ों के ज़माने के कानून आज भी क्यों लागू किए जा रहे हैं, निश्चित रूप से उन कानूनों को समाप्त किया जाना बहुत आवश्यक है। जैसे पुराने ट्रामवे और रेलवे कानून की अब क्या आवश्यकता है, क्योंकि ट्रामवे तो केवल कोलकाता में चलती है, अन्य कहीं नहीं है। अब इसकी उपयोगिता नहीं रह गई है।

इसी प्रकार हमारे भारतीय उत्तराधिकार अधिनियम, 1925 की धारा 213 को हटाया जाना भी बहुत आवश्यक है। जैसे अभी हमारे सुभाष जी ने भी कहा था, उसी में जोड़ते हुए मैं यह बताना चाहता हूं कि यह धारा मुस्लिमों या भारतीय ईसाइयों द्वारा की गई विलों के मामलों में लागू नहीं होती और केवल निम्नलिखित मामलों में लागू होती है - किसी हिंदू, बौद्ध, सिख या जैन पर। यह

क्या है? ऐसा भेदभाव करने का क्या औचित्य है? इसलिए ऐसे कानून को समाप्त किया जाना अत्यंत आवश्यक है।

इतना ही नहीं, हमारे यहां इस प्रकार के कई कानून हैं, जो समाज को तोड़ने वाले हैं और ठीक नहीं हैं। ऐसे कानूनों को निश्चित रूप से समाप्त किया जाना चाहिए। इसी तरह मैं मंत्री महोदय का ध्यान धारा 304-ए की ओर आकर्षित करना चाहूंगा। पहले अंग्रेजों के पास कारें थीं, हिंदुस्तानियों के पास कारें नहीं होती थीं। अंग्रेज अंधाधुंध गति से कार चलाते थे और हिंदुस्तानियों को टक्कर मार देते थे। टक्कर लगने से यदि किसी की मृत्यु हो जाती थी, तो भी धारा 304-ए का लाभ उन्हें मिल जाता था और थाने से ही जमानत हो जाती थी। ऐसे कानून को तो निश्चित रूप से समाप्त किया जाना चाहिए। किसी से दुश्मनी हो, किसी से एनिमिटी हो, और वह जानबूझकर किसी को मार दे, फिर भी उसे 304-ए का लाभ मिल जाता है कि लापरवाही से कार चलाने के कारण मृत्यु हुई। ऐसे कानून को समाप्त किया जाना अत्यंत आवश्यक है। इसमें और भी जोड़ संभव हों, तो निश्चित रूप से जोड़ने का प्रयास किया जाना चाहिए।

आज भी ऐसे कई एक्ट मौजूद हैं, जिनका कोई औचित्य नहीं रह गया है। ऐसे कानूनों को समाप्त करना जरूरी है। इन कानूनों को हटाने से किसी का कोई नुकसान नहीं है। इसी प्रकार आपदाओं के संबंध में प्रिवेंशन और प्रिपरेशन की बात कही गई है। आपदाएं अचानक आती हैं, लेकिन तैयारी से नुकसान कम किया जा सकता है। यदि इस दिशा में संशोधन किए जाएं, तो किसे आपत्ति हो सकती है? मैं मानता हूं कि इसके लिए और रक्षात्मक तरीके अपनाना बहुत जरूरी है। ऐसे मृतप्राय कानूनों को हटाना और अनावश्यक संशोधनों को समाप्त करना बहुत आवश्यक है। इससे किसी भी समुदाय पर कोई अतिरिक्त बाध्यता नहीं आती। यदि कोई कानून समानता के संवैधानिक सिद्धांत के विपरीत है, तो उसे निश्चित रूप से हटाया जाना चाहिए। इससे आम परिवारों को वर्षों तक मुकदमेबाजी नहीं झेलनी पड़े, अदालतों पर अनावश्यक बोझ नहीं बढ़े, संपत्ति विवाद कम हों और सामाजिक न्याय सशक्त हो, इसके लिए समान नागरिक व्यवहार को बढ़ावा देने के लिए यदि मंत्री महोदय इस प्रकार का कानून लाते हैं, तो वह स्वागत योग्य है। मैं चाहूंगा कि सभी इसका सम्मान करें। केवल किसी समाज को तोड़ने के लिए यदि कोई कानून है, तो उसे निश्चित रूप से समाप्त किया जाना चाहिए।

मैं एक और निवेदन करना चाहूंगा कि आज 19वीं शताब्दी के कानून, स्वतंत्रता के बाद के संक्रमणकालीन कानून और आधुनिक भारत की आवश्यकताओं के अनुरूप बने कानून - सभी एक साथ अस्तित्व में हैं, जिससे विरोधाभास, dispute और भ्रम उत्पन्न होता है। इसलिए जो कानून भ्रम पैदा करते हैं, उन्हें निश्चित रूप से हटाया जाना चाहिए। ऐसा करने से व्यवहारिक कानूनों पर कोई दुष्प्रभाव नहीं पड़ेगा। इसी निवेदन के साथ, मैं इस विधेयक का समर्थन करता हूं। बहुत-बहुत धन्यवाद।

श्री उपसभापतिः माननीय श्री रामजी।

श्री रामजी (उत्तर प्रदेश): मान्यवर, मैं आपका आभार व्यक्त करता हूं और साथ ही मैं अपनी पार्टी की मुखिया बहन कुमारी मायावती जी का आभार व्यक्त करता हूं कि मुझे इस बिल पर बोलने के लिए मौका दिया। मैं इस बिल के समर्थन में खड़ा हूं कि जो चीज अनयूजुअल है या जो चीज़ लायक नहीं है, उसमें संशोधन करना चाहिए, हटाना भी चाहिए, लेकिन मैं माननीय कानून मंत्री जी से आपके माध्यम से कहना चाहता हूं कि The SC/ST Atrocities Act, 2018 कमज़ोर हुआ है। उसके बाद से पूरे देश के अंदर एट्रोसिटी के केसेज़ बढ़े हैं, harassment के केसेज़ बढ़े हैं और शोषण के केसेज़ भी बढ़े हैं। यहां तक कि यह जो जहर है कि एससी/एसटी पर उत्पीड़न करना है, यह स्कूलों तक पहुंच गया है। अब स्कूलों के अंदर बच्चों के साथ में इस तरह की घटनाएं continue देखने को मिल रही हैं। आप इस चेयर पर बैठे हैं, तो मैं आपका संरक्षण चाहता हूं। मैं आपके माध्यम से कानून मंत्री जी से कहना चाहता हूं कि डीडवाना में घटना घटी, आप वहां के रहने वाले हैं, रायबरेली के राघवपुर स्कूल में बच्चे की जात पूछकर बैट से टीचर ने मारा, आंध्र प्रदेश के अंदर बच्चे की पैंट के अंदर बिच्छु डाला गया। ...(**व्यवधान**)... ...(**समय की घंटी**)...

श्री उपसभापति: आप बिल पर बोलिए।

श्री रामजी: मान्यवर, इस तरह की तमाम घटनाएं हैं, तो मैं आपके माध्यम से कहना चाहता हूं कि माननीय मंत्री जी इस एक्ट में संशोधन करें। ...(**व्यवधान**)...

श्री उपसभापति: थैंक यू, रामजी। डा. अशोक कुमार मित्तल।

डा. अशोक कुमार मित्तल (पंजाब): उपसभापति महोदय, मैं रिपीलिंग एंड अमेंडिंग बिल, 2025 का स्वागत करता हूं। मैं यह कहना चाहता हूं कि यह इस समस्या को हल करने का अधूरा प्रयास है। जैसे यदि पेड़ों को मजबूत करना है, तो उसकी जड़ों में पानी देना होगा, न कि पत्तों को सींचने से वे मजबूत होंगे। सरकार कहती है कि पुराने कानून हटाने से न्याय आसान होगा, लेकिन हकीकत यह है कि फैसले तो जज ने सुनाने हैं। हमारे यहां लोअर कोर्ट्स और बाकी कोर्ट्स में पांच करोड़ केसेज़ पेंडिंग हैं और आज 5 हजार जजेज़ की वैकेंसीज़ हैं। जब सुप्रीम कोर्ट में हर साल 40 हजार केस आते थे, तो 34 जज थे। 2024 में बढ़कर 60 हजार हुए, तब भी 34 जज हैं और अब 70 हजार हो गए, तब भी 34 जजेज़ हैं। यह कैसे होगा? हम जितने मर्जी कानून रद्द कर दें, 10 हजार कानून भी रद्द कर लें, जब तक हम जजेज़ की संख्या नहीं बढ़ाएंगे, इस समस्या का हल नहीं होगा। ...(**व्यवधान**)...

श्री उपसभापति: आप बिल पर बोलिए।

डा. अशोक कुमार मित्तल: मेरा इसमें एक सुझाव है कि हम जब भी नया कानून बनाएं, जैसे financial memorandum होता है ...(**व्यवधान**)...

श्री उपसभापति: अभी जो रिपीलिंग बिल है, हम उस पर बात कर रहे हैं।

डा. अशोक कुमार मित्तलः सर, मैं उसी पर बात कर रहा हूं। जो लेजिस्लेटिव इम्पैक्ट मेमोरेंडम हो, तो उस कानून आने से या कानून के हटने से लोअर कोर्ट्स में, हाई कोर्ट में, सुप्रीम कोर्ट में कितने मुकदमे बढ़ेंगे, पहले हम उसका आकलन कर सकें और उसके हिसाब से लोअर कोर्ट, सुप्रीम कोर्ट और हाई कोर्ट में जज बढ़ाने या कम करने हैं, वह हम मेमोरेंडम में डालें और यदि उसका इम्पैक्ट स्टेट्स पर आता है, तो सेंट्रल गवर्नमेंट उस कानून में स्टेट गवर्नमेंट को फंड करे। कानून पार्लियामेंट बनाए, तो सफर स्टेट गवर्नमेंट क्यों करे? वह फंड भारत सरकार को या सेंट्रल गवर्नमेंट को देना चाहिए, ताकि इस समस्या का हम हल कर सकें, निर्धारण कर सकें। जितनी वैकेंसीज़ हैं, वे तो भरें ही, लेकिन हर कानून के साथ जितनी और जरूरत है, वह भी ऐड करके उन दोनों को हम भरें, ताकि इस समस्या का लॉन्ग टर्म में परमानेंट सॉल्यूशन कर पाएं, धन्यवाद। ...(**समय की घंटी**)...

श्री उपसभापतिः धन्यवाद, डा. अशोक जी। डा. कल्पना सैनी।

डा. कल्पना सैनी (उत्तराखंड)**:** उपसभापति महोदय, मैं इस सदन के माध्यम से देश के यशस्वी प्रधान मंत्री माननीय नरेन्द्र मोदी जी तथा माननीय विधि एवं न्याय मंत्री जी का हृदय से धन्यवाद करती हूं। उन्होंने रिपीलिंग एंड अमेंडिंग बिल, 2025 जैसा दूरदर्शी और सुधारोन्मुखी विधेयक सदन के समक्ष प्रस्तुत किया है।

महोदय, कानून केवल शासन का साधन नहीं होता है, बल्कि वह समाज की सोच, समय की जरूरत और प्रशासन की संवेदनशीलता को भी दर्शाता है। जब कानून पुराने हो जाते हैं, अप्रासंगिक हो जाते हैं या व्यवहार में बाधा बनने लगते हैं, तब वही कानून नागरिकों के लिए बोझ बन जाते हैं। रिपीलिंग एंड अमेंडिंग बिल, 2025 का मूल उद्देश्य कानूनी सफाई है। यह विधेयक ऐसे 71 पुराने कानूनों को समाप्त करने का प्रस्ताव करता है, जिनका आज न तो कोई प्रशासनिक महत्व है, न आर्थिक और न ही सामाजिक उपयोग है। ये वे कानून हैं, जो पहले ही मुख्य कानून में समाहित हो चुके हैं या जो अब लागू नहीं होते और जो केवल कानून की पुस्तकों पर अनावश्यक बोझ बने हुए हैं।

सर, बेकार कानूनों को हटाना कोई कमजोरी नहीं, बल्कि मजबूत शासन की पहचान है। माननीय सदन को यह जानकर गर्व होगा कि 1950 से 2014 तक मात्र 1,291 कानून रद्द किए गए और जबकि 2014 के बाद मोदी सरकार ने 1,562 से अधिक पुराने कानून समाप्त किए।

महोदय, यह सुधार 2015, 2016, 2017, 2019 और 2023 के Repealing and Amending Acts के माध्यम से हुआ है। ये आंकड़े स्पष्ट रूप से बताते हैं कि यह सरकार केवल कानून बनाने में नहीं, बल्कि कानून सुधारने में भी विश्वास रखती है।

माननीय उपसभापति महोदय, पुराने कानूनों को समाप्त करना "Minimum Government, Maximum Governance" के लक्ष्य की ओर एक ठोस कदम है। जब इसमें अनावश्यक लाइसेंस रखते हैं, बेवजह की कम्प्लाएंसेस समाप्त होती हैं और भ्रम पैदा करने वाले

प्रावधान रखते हैं, तब "Ease of Living", बढ़ती है, "Ease of Doing Business" मजबूत होता है और नागरिक केंद्रित शासन संभव होता है। यह बिल उन कानूनों को भी समाप्त करता है, जिनका अब कोई व्यावहारिक अस्तित्व नहीं है। Indian Tramways Act, 1886, जो आज केवल कोलकाता की दो हैरिटेज लाइनों तक सीमित है, कंपनी विशेष और रेलवे विशेष कानून, अब जिनकी आवश्यकता रेलवे एक्ट, 1989 के बाद नहीं रही, ऐसे कानूनों का बना रहना केवल भ्रम और कानूनी उलझनें पैदा करता है।

माननीय उपसभापति महोदय, इस बिल का एक अत्यंत महत्वपूर्ण पक्ष है - Indian Succession Act,1925 में प्रस्तावित संशोधन। सेक्शन 213 केवल कुछ धार्मिक समुदायों पर प्रोबेट की बाध्यता लगाता है, जबकि अन्य समुदायों को इससे छूट देता है। यह प्रावधान भेदभावपूर्ण है, संवैधानिक समानता के विरुद्ध है और आधुनिक भारत की सोच से मेल नहीं खाता है। इसी तरह से सेक्शन 370 एक औपनिवेशिक मानसिकता का अवशेष है, जिसे हटाया जाना समय की मांग थी। इस विधेयक के माध्यम से Disaster Management Act, 2005 में 'रोकथाम' के स्थान पर 'तैयारी' शब्द का प्रयोग किया जा रहा है। महोदय, यह बदलाव यह स्वीकार करता है कि आपदाओं को हमेशा रोका नहीं जा सकता, उनका सामना करने के लिए तैयार हुआ जा सकता है, उनके प्रभाव को कम किया जा सकता है। यह संशोधन कानून को जमीनी सच्चाई से जोड़ता है।

माननीय उपसभापति महोदय, General Clauses Act और Civil Procedure Code में किए गए संशोधन Postal system में हुए व्यावहारिक बदलाव के अनुरूप हैं, Registered Post को Speed Post with Registration से जोड़ते हैं। इससे कानूनी अस्पष्टता कम होगी, अनावश्यक मुकदमे घटेंगे और न्यायिक प्रक्रिया अधिक प्रभावी बनेगी।

माननीय उपसभापति महोदय, Repealing and Amending Bill, 2025 केवल कानून हटाने का नहीं, बल्कि कानून को सरल, न्यायसंगत और नागरिक हितैषी बनाने का भी प्रयास है। यह विधेयक आधुनिक भारत की सोच को दर्शाता है, संवैधानिक मूल्यों को सुदृढ़ करता है और सुशासन की दिशा में एक मजबूत कदम भी है। मैं पूरे विश्वास के साथ इस विधेयक का समर्थन करती हूं और सदन से अनुरोध करती हूँ कि इसे सर्वसम्मति से पारित किया जाए।

उपसभापति जी, मुझे सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

श्री उपसभापतिः आपका बहुत-बहुत धन्यवाद। श्रीमती महुआ माजी, आप अपना भाषण आरंभ कीजिए।

श्रीमती महुआ माजी (झारखंड)**:** माननीय उपसभापति महोदय, कानूनों को repeal और amend करने की प्रक्रिया तब तक स्वागत योग्य है, जब तक वह संविधान की आत्मा, संघीय ढाँचे व सामाजिक न्याय को मजबूत करे। लेकिन दुर्भाग्य से, केंद्र सरकार की approach, बार-बार आदिवासी और हाशिये के राज्यों के हितों को कमजोर करती दिखती है। Jharkhand is a tribal

dominated State, born out of decades of struggle for jal, jungle, zameen. आज झारखंड सरकार आदिवासियों और गरीबों के लिए social security और livelihood support दे रही है, Forest rights, pensions, health schemes को ground level तक पहुंचा रही है और participatory governance को मजबूत कर रही है। But Sir, central policies often undo what states try to build. मैं विशेष रूप से Forest Conservation Bill का उल्लेख करना चाहती हूं। पिछले दिनों केंद्र सरकार द्वारा विपक्ष की लगभग अनुपस्थिति में, इस बिल के माध्यम से आदिवासियों के दशकों लंबे संघर्ष पर सीधा आघात किया गया। Forest protection के नाम पर forest dwellers को decision-making power से बाहर कर देना, संरक्षण नहीं, exclusion है। Such decisions are always most dangerous for marginalized communities. History tells us that whenever laws are framed without listening to the people of the forest, the first casualty is tribal rights and the last beneficiary is the tribal citizen.

श्री उपसभापतिः महुआ माजी जी, प्लीज़ खत्म कीजिए। आपका समय समाप्त हो गया है।

श्रीमती महुआ माजीः माननीय महोदय, जब Repealing and Amending Bill जैसे कानून बिना proper consultation के लाए जाते हैं। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Thank you, Mahua*ji*. *...(Interruptions)...* It is not going on record now. आपका टाइम खत्म हो गया है। Shri Arjun Ram Meghwal to reply to the discussion.

श्री अर्जुन राम मेघवालः उपसभापति जी, इस बिल पर रिप्लाई देने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद। मैं समय के भीतर ही अपना उत्तर समाप्त करने की कोशिश करूंगा और आपके निर्देशों का निश्चित रूप से पालन करूँगा।

महोदय, किसी ने कहा - यह बिना सोचे-समझे लाया गया बिल है, किसी ने कहा - जल्दी में लाया गया बिल है और किसी ने कहा कि इन वर्गों के हितों को ध्यान में नहीं रखा। प्रधान मंत्री जी ने लाल किले की प्राचीर से जो पंच प्रण लिए थे, उन प्रणों में पहला प्रण यह था कि भारत को विकसित राष्ट्र बनाना है। सर, वह देश के नाम संदेश होता है। उन्होंने दूसरा प्रण लिया कि हमें गुलामी के अंशों से मुक्ति पानी है। सर, कोई पुराना कानून है, अंग्रेजों ने बनाया है, हम उसे लेकर क्यों चलें? यह विभेदकारी भी है। मैं अभी इस पर आगे आऊँगा। तो दूसरा प्रण है गुलामी के अंशों से मुक्ति। तीसरा प्रण है विरासत पर गर्व करना। चौथा है हमारे समाज में एकजुटता रहे और पाँचवां है कर्तव्यभाव को बढ़ाना। प्रधान मंत्री जी ने लाल किले की प्राचीर से जो पंच प्रण लिए, उसी श्रृंखला में हम ईज़ ऑफ लिविंग का काम भी करते हैं, ईज़ ऑफ डूइंग बिज़नेस के लिए भी कई बिल लेकर आते हैं। जिन कानूनों की सिटिजन सेंट्रिक अप्रोच होती है, उन्हें भी लेकर आते हैं। हमारा एक मंत्र चल पड़ा है कि मिनिमम गवर्नमेंट और मैक्सिमम गवर्नेंस। प्रधान मंत्री, नरेन्द्र मोदी जी रिफॉर्म की जो एक्सप्रेस चला रहे हैं, यह उस दिशा में भी सुधार का एक कदम है।

महोदय, सबसे पहले माननीय सदस्य, विवेक के. तन्खा जी ने इस चर्चा की शुरुआत की। आपने कहा कि इसमें औपनिवेशिक शब्द से हमें आपत्ति है। ये गुलामी के अंश कैसे हुए? तन्खा साहब, जो दि इंडियन सक्सेशन एक्ट, 1925 है, उसे भारत की संसद ने तो नहीं बनाया, तो वह औपनिवेशिक ही हुआ। आप इसे क्या कहेंगे? आप तो कानून के बहुत जानकार हैं। इसमें एक धारा 213 है, जो कि भेदभावपूर्ण है, उसे हमने हटाया है। साहब, दि इंडियन सक्सेशन एक्ट, 1925 की वह धारा यह कहती है कि अगर कोई हिंदू, बौद्ध, जैन, सिख और पारसी मद्रास, बॉम्बे और कलकत्ता प्रेसिडेंसी में रहता है और उन्होंने कोई विल की है, तो उस विल को प्रॉबेट कराना पड़ेगा। सर, मुसलमान को क्यों नहीं? क्या आगे जाकर इस पर कोई चिंतन नहीं करेगा? यह नरेन्द्र मोदी जी की सरकार है। देश संविधान के अनुसार चलेगा। संविधान की धारा 15 में लिखा हुआ है कि कोई भी जाति, धर्म, लिंग के आधार पर भेदभाव नहीं कर सकता है। यह कानून भेदभाव पर आधारित था, इसलिए हम इसे हटाने और संशोधन करने का बिल लेकर आए हैं।

सर, मैं इसमें एक बात और जोड़ना चाहता हूँ। इन्होंने बोलते हुए दि डिजास्टर मैनेजमेंट एक्ट, 2005 के बारे में कहा। यह इनके जमाने में ही बना होगा। इसमें जो प्रिवेंशन शब्द है, हम समझते हैं कि यह गलती से आ गया है, क्योंकि हम इसे प्रिपरेशन से सब्स्टीट्यूट कर रहे हैं कि यह डिजास्टर मैनेजमेंट का प्रिपरेशन होना चाहिए। अब ये कह रहे हैं कि प्रिवेंशन कौन करेगा? विवेक के. तन्खा साहब, मैं आपको बताना चाहता हूँ कि इसी एक्ट का सेक्शन 30(2), सब-क्लॉज (iv) में पहले ही प्रिवेंशन शब्द दिया हुआ है, तो इसमें आगे आने की कहाँ जरूरत थी? इसलिए इसे प्रिवेंशन की जगह प्रिपरेशन किया है। मेरा ऐसा मानना है कि इसमें भी आपत्ति नहीं होनी चाहिए।

दूसरी बात, इन्होंने उल्लेख किया कि हमारे जबलपुर में काफी आंदोलन हो रहे हैं। अब क्या हो रहा है, कैसे हो रहा है, मैं इसकी जानकारी लूँगा। लेकिन मैं यह कहना चाहता हूँ कि दि जो दि जनरल क्लॉजेज़ एक्ट, 1897 है, क्या वह हमने बनाया है? दि कोड ऑफ सिविल प्रोसीजर, 1908 है। हम इसमें अमेंडमेंट इसलिए कर रहे हैं, क्योंकि रजिस्टर्ड पोस्ट की सेवाएं डाक विभाग ने समाप्त कर दी हैं। इस परिस्थिति में कानून की भाषा का प्रैक्टिकल इम्प्लीमेंटेशन नहीं हो सकता है। इनमें रजिस्टर्ड पोस्ट लिखा हुआ था। जो नई डाक व्यवस्था स्पीड पोस्ट द्वारा संचालित की जा रही है, उस सेवा को कानून में समाहित करने के लिए हम आपके समक्ष यह प्रस्ताव लेकर आए हैं, ताकि किसी को भी इंटरप्रिटेशन की समस्या का सामना नहीं करना पड़े। इसलिए दि जनरल क्लॉजेज़ एक्ट, 1897 में प्रस्तावित संशोधन में रजिस्टर्ड पोस्ट एक्सप्रेशन को स्पीड पोस्ट विद रजिस्ट्रेशन से सब्स्टीट्यूट किया जा रहा है, ताकि इंटरप्रिटेशन उलटा नहीं करना पड़े। इसमें क्या आपत्ति है?

महोदय, अगला विषय है कि दि कोड ऑफ सिविल प्रोसीजर, 1908 में प्रस्तावित संशोधन में एकनॉलेजमेंट ड्यू सर्विसेज़ को स्पीड पोस्ट विद रजिस्ट्रेशन के साथ प्रूफ ऑफ डिलिवरी के रूप में अवेलेबल होने के बाद अधिनियम में उपलब्ध सेवा में इस परिवर्तन को प्रभावी करने के लिए संशोधन का consequential modification किया जा रहा है। यह सब ऐसी टेक्निकल चीजें हैं,

जिसकी जानकारी मैं सभी सदस्यों दे रहा हूं। मुद्दे बहुत से आए हैं, जिनमें कुछ बिल से संबंधित हैं और कुछ बिल से बाहर के भी हैं, हालांकि आपने अपने आसन से व्यवस्था दी है कि बिल के बाहर के विषयों का कोई जवाब नहीं देना है। अब जैसे यूएपीए है, इसका विषय से कोई संबंध नहीं है। मैरिटल रेप का विषय है, उसका इससे कोई लिंक नहीं है। कई तो ऐसे मुद्दे हैं जो *sub-judice* हैं **...(व्यवधान)...**

श्री उपसभापतिः प्लीज़, सीट पर बैठकर न बोलें।

श्री अर्जुन राम मेघवालः कुछ ऐसे विषय हैं, जैसे National Judicial Appointments Commission, यह अलग चर्चा का विषय हो सकता है। अगर केसेज़ पेंडिंग हैं, तो कई बार इस सदन में चर्चा हुई है कि नरेन्द्र मोदी जी की सरकार इन सब विषयों पर सोच रही है। आप देखिए कि ADR system कौन लेकर आ रहा है? Alternate dispute resolution mechanism - जिसमें हम आर्बिट्रेशन पर भी जोर दे रहे हैं, हम मीडिएशन पर भी जोर दे रहे हैं और conciliation पर भी जोर दे रहे हैं, तो मुकदमे अपने आप कम होंगे। Aging analysis, 50 साल पुराना मुकदमा कौन सा है, कैसा है? 40 साल पुराना कौन सा है? 30 साल पुराना कौन सा है? 20 साल पुराना कौन सा है? 10 साल पुराना कौन सा है? यह सिस्टम कौन लेकर आया है? यह ई-कोर्ट प्रोजेक्ट नरेन्द्र मोदी जी लेकर आए हैं। मुकदमे ज्यादा हैं, उनको कम करना है, तो इसके लिए टेक्नीक का भी उपयोग करना। Alternate dispute resolution mechanism क्या है? उसकी भी हमें बात करनी है। आप घड़ी की तरफ देख रहे हैं, मुझे इसका पूरा ध्यान है।

श्री उपसभापतिः ऐसा नहीं है, आप अपना रिप्लाई करें। मैं घड़ी की ओर नहीं, बल्कि आपको देख रहा हूं।

श्री अर्जुन राम मेघवालः मैं एक बात और कहकर अपनी बात समाप्त करूंगा। यहां एक विषय और आया है कि जजों की संख्या बढ़ाएं। डिप्टी चेयरमैन साहब, मैं यह कह रहा हूं कि जज भी हमने ही ज्यादा बढ़ाए हैं। सुप्रीम कोई में भी हमने ज्यादा जज बढ़ाए हैं और हाई कोर्ट में भी ज्यादा जज हमने बढ़ाए हैं।

दूसरा, एक अन्य विषय इन्होंने कहा कि आप जल्दबाजी में कर रहे हो। साहब, कांग्रेस की सरकारें पहले भी रहीं। वे भी ऐसे बिल ऐसे रिपीलिंग और अमेंडिंग बिल लेकर आते थे, लेकिन मैं आपको एक तथ्य देना चाहता हूं कि जब 10 साल तक यूपीए-I और यूपीए-II की सरकार थी, तब ऐसा एक भी बिल नहीं आया। इसका मतलब उन्होंने इस संबंध में सोचा ही नहीं। यह नरेन्द्र मोदी जी की सरकार है। जो कानून अप्रासंगिक हो गए हैं, उनको निरस्त करने का बिल हम आपके समक्ष लेकर आएंगे और लगातार लेकर आएंगे और सदन से अनुमति मांगेंगे, क्योंकि उनकी अब आवश्यकता नहीं है। इसलिए हम ease of doing business के साथ-साथ ease of living को भी प्राथमिकता देते हैं।

Contents Page

महोदय, मैं अपेक्षा करता हूं कि सर्वसम्मति से इस बिल को सदन पास करे। बहुत-बहुत धन्यवाद! आभार!

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 4, the First Schedule and the Second Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Arjun Ram Meghwal to move that the Bill be passed.

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up the other Bill, the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025. Shrimati Nirmala Sitharaman to move a motion for consideration of the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025.

The *Sabka Bima Sabki Raksha* (Amendment of Insurance Laws) Bill, 2025

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to move:

"That the Bill to further to amend the Insurance Act, 1938, the Life Insurance Corporation Act, 1956 and the Insurance Regulatory and Development Authority Act, 1999, as passed by Lok Sabha, be taken into consideration."

MR. DEPUTY CHAIRMAN: There are two amendments by Dr. John Brittas and Dr. V. Sivadasan for reference of the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025 to a Select Committee of Rajya Sabha. The Members may move the Amendments at this stage without any speech. Dr. John Brittas, are you moving your Amendment?

AmendmentS for reference of the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025 to a Select Committee of the Rajya Sabha

DR. JOHN BRITTAS (Kerala): Sir, I move:

"That the Bill further to amend the Insurance Act, 1938, the Life Insurance Corporation Act, 1956 and the Insurance Regulatory and Development Authority Act, 1999, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Dr. John Brittas
2. Shri Bikash Ranjan Bhattacharyya
3. Dr. V. Sivadasan
4. Shri A.A. Rahim
5. Shri Sandosh Kumar P
6. Shri P.P. Suneer
7. Shri Jose K. Mani

with instructions to report by the last day of the first week of the next Session (270th) of the Rajya Sabha."

MR. DEPUTY CHAIRMAN: Dr. V. Sivadasan, are you moving your Amendments?

AmendmentS for reference of the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025 to a Select Committee of the Rajya Sabha

DR. V. SIVADASAN (Kerala): Sir, I move:

"That the Bill further to amend the Insurance Act, 1938, the Life Insurance Corporation Act, 1956 and the Insurance Regulatory and Development Authority Act, 1999, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Dr. V. Sivadasan
2. Shri Bikash Ranjan Bhattacharyya
3. Dr. John Brittas

Contents Page

4. Shri A.A. Rahim
5. Shri Jose K. Mani
6. Shri Sandosh Kumar P
7. Shri P.P. Suneer

with instructions to report by the last day of the first week of the next Session (270th) of the Rajya Sabha."

The questions were proposed.

MR. DEPUTY CHAIRMAN: The Motion for consideration of the the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025 as passed by Lok Sabha and the Amendments moved thereto are now open for discussion. I now call upon the Members whose names have been received for participation in the discussion. Shri Shri Shaktisinh Gohil.

श्री शक्तिसिंह गोहिल (गुजरात): उपसभापति महोदय, माननीया वित्त मंत्री जी जो Insurance (Amendment) Bill लेकर आई हैं, मैं यह कहना चाहूंगा कि legislation का business एक बहुत serious business है। अगर Question Hour में, Zero Hour में कोई बात होती है, तो उसकी आयु अल्पजीवी होती है, पर जब कानून बनता है, तो उसका far-fetched effect होता है, लंबे समय तक उसका असर रहता है। इसीलिए सरकार कानून का कोई भी काम लेकर आए, तो उसे seriousness दिखानी चाहिए।

[**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** *पीठासीन हुए।*]

सर, आज हमारी परंपराओं के हिसाब से List of Business आती है और उसमें कुछ संशोधन होता है, तो Revised List of Business आती है, लेकिन कहीं पर यह बिल नहीं था। इसके लिए Supplementary List of Business 11 बजे आती है। आपको इसकी इतनी क्या हड़बड़ी थी? हम मेम्बर्स के भी अधिकार हैं और इस चेयर का यह फर्ज़ है कि वह मेम्बर के अधिकारों को protect करे। क्या आप 11 बजे कहेंगे कि इस बिल पर डिस्कशन होगा और मेम्बर्स सारा काम छोड़ कर इसके ऊपर लगें! मैं आपके जरिए सरकार से अनुरोध करना चाहता हूं कि legislation के business में इस तरह की बात नहीं होनी चाहिए। मेम्बर्स को उतना पूरा अधिकार है और इसलिए legislation के business में सरकार को serious होना चाहिए।

सर, कांग्रेस वक्त के साथ बदलाव की कभी विरोधी नहीं रही। हमने हर वक्त यह कोशिश की कि हमने सबसे पहले profit नहीं, बल्कि जनता का protection देखा है। Profit oriented काम

नहीं, बल्कि service oriented काम कैसे हो, हर वक्त कांग्रेस पार्टी ने देखा है। सर, LIC इसका सबसे बड़ा नमूना है कि LIC बनने के बाद वह protection और service oriented वाला, मुनाफा कमाने वाला कॉरपोरेशन नहीं, बल्कि लोगों की चिंता करने वाला कॉरपोरेशन बना। हमने भी कोशिश की थी, हमारी सरकार थी। मनमोहन सिंह जी जैसे प्रधान मंत्री थे। यूपीए का नेतृत्व सोनिया गांधी जी के पास था। उस यूपीए में चिंता थी कि लोगों के लिए और क्या बदलाव करें, पर साथ ही साथ, हमने यह कोशिश की थी कि उसके ऊपर control रहे। अगर FDI आता है, तो LIC को मार न दे; अगर FDI आता है, तो वह सिर्फ मुनाफा कमाने वाली संस्था न बन जाए। 100 परसेंट FDI के हम विरोधी रहे। हमने कहा कि 26 परसेंट से 49 परसेंट, पूरा 50 भी नहीं, 49 परसेंट करना है।

3.00 **P.M.**

सर, आज हम यहां बैठकर लोकतांत्रिक परंपराओं की बात करते हैं, ऐसा नहीं है। सर, हमारा इतिहास देखिए। उस वक्त यूपीए के पास बहुमत था। हम चाहते तो 49 एफडीआई का बिल - 'आप बोलते रहो और बहुमत से पास कर दो', वह एटीट्यूड यूपीए गवर्नमेंट ने नहीं रखा। हमने अपोजिशन के साथ संवाद किया, संघर्ष नहीं किया। यह संवाद करते हुए, उस वक्त अपोजिशन में जब लोक सभा में सुषमा स्वराज जी लीडर ऑफ दि अपोजिशन थीं और इस हाउस में, राज्य सभा में अरुण जेटली जी लीडर ऑफ दि अपोजिशन थे, उन दोनों ने सरकार से कहा कि आप इसको पहले स्टैंडिंग कमेटी के पास भेजिए। उस स्टैंडिंग कमेटी के अध्यक्ष, भारतीय जनता पार्टी से आए हुए नेता यशवंत सिन्हा जी थे। हमने उनके पास वह बिल भेजा। हमने उसको बहुमत के जोर पर पास नहीं किया। मैं आज आपके जरिए वित्त मंत्री जी से पूछना चाहता हूं कि आपका वह स्टैंड कहां गया, जो उस वक्त सुषमा स्वराज जी और अरुण जेटली जी का स्टैंड था कि यह राष्ट्र विरोधी लोगों को ताकत देने वाला है? जब हम एफडीआई 49 परसेंट करना चाहते थे, 100 परसेंट नहीं, तब आपका स्टैंड यह था कि यह राष्ट्र विरोधियों को ताकत देगा, लेकिन आज आपका स्टैंड बदल गया और आप इसे 49 परसेंट नहीं, 100 परसेंट कर रहे हैं!

सर, आप बीजेपी का, 2014 का मेनिफेस्टो उठा कर देख लीजिए। आपने अपने मेनिफेस्टो में क्या कहा था - हम एफडीआई को इंश्योरेंस सेक्टर में लाने नहीं देंगे। यह आपका मेनिफेस्टो था। तो क्या आप सिर्फ चुनाव के वक्त जुमले देते हैं और चुनाव के बाद कुछ और करते हैं? यह इसका सबसे बड़ा नमूना है।

महोदय, मैं यह कहना चाहता हूं कि यह सत्ता पक्ष जिस विचारधारा से जुड़ी है, इसकी विचारधारा का जो स्रोत है, वह संस्था आरएसएस के साथ जुड़ी स्वदेशी जागरण मंच है। उसने अभियान चलाया। माननीय उपसभाअध्यक्ष महोदय, इनके साथ कुछ और संगठन भी जुड़े हुए हैं। भारतीय मजदूर संघ (बीएमएस) और नेशनल ऑर्गेनाइजेशन ऑफ इंश्योरेंस वर्कर्स - ये दोनों आरएसएस के साथ जुड़े हुए हैं और इन दोनों ने विरोध किया है। हालांकि आज तो देश में माहौल यह है कि जब हम रोड पर आते हैं, तो जेल जाते हैं, लेकिन फिर भी लड़ते हैं, परन्तु ये तो शायद

इतने डर गए हैं कि ये रोड पर आकर आन्दोलन भी नहीं कर सकते हैं कि हमने यह कहा था और हम यह नहीं कर सकते हैं। वे भी यह नहीं कर पाते हैं। आज के दिनों में इस तरह का तंत्र बना हुआ है, वरना वह तो आरएसएस है। पता नहीं, क्या मजबूरी है कि स्वदेशी जागरण मंच आज चुप है।

महोदय, मैं आपके जरिए एक और बात रखना चाहता हूं। अभी मैंने आपको इतिहास बताया। इतिहास को ध्यान में रखते हुए, जब आपके ही नेता, यशवंत सिन्हा जी की अध्यक्षता में बनी हुई स्टेंडिंग कमेटी ने मना किया कि यह मत कीजिए और आपके दो बड़े नेता, सुषमा स्वराज जी और अरुण जेटली जी का स्टैंड था कि यह राष्ट्रविरोधी लोगों को ताकत देगा, तो आप इसको जल्दबाजी में मत कीजिए, इसको आप सेलेक्ट कमेटी में भेज दीजिए, क्योंकि इसका गहन अध्ययन होना बहुत जरूरी है।

सर, मैं एक और बात कहना चाहता हूं। यह लेजिस्लेशन का बिजनेस है। हम संविधान से ऊपर नहीं हैं। हम इसीलिए संविधान की बात करके लड़ते हैं, क्योंकि पूरी दुनिया में अगर हमारे देश की इज्जत बनी है, तो हमारे संविधान की वजह से बनी है। हमारे यहां हमारे संविधान के अंदर लेजिस्लेशन की क्या लैंग्वेज होनी चाहिए?

Sir, Article 348 clearly mentions about the language of the Bill. अभी उपसभापति महोदय यहाँ बैठे थे, उनको भी बिल का नाम लेते हुए दिक्कत हो रही थी क्योंकि यह न इंग्लिश में है, न हिंदी में है। Mixing of language in legislative business is not permitted at all. आप legislation के बिजनेस में भाषा के साथ खिलवाड़ नहीं कर सकते हैं। हाँ, आप योजना बनाइए, हम भी बनाते थे, हमारी सरकार थी। आप योजना के नाम दीजिए, जो आपके मन में आता है। आप कीजिए। आप और भी काम कर रहे हैं, रोज नाम बदलते हैं। *'नाम बड़े, काम खोटे'*। ये होते रहते हैं, हमें उससे कोई लेना-देना नहीं है, पर कम-से-कम legislation के बिजनेस में यह नहीं होना चाहिए।

सर, हमारे लिए Parliamentary Practice and Procedure, Kaul and Shakdher गीता है। हमारे संसदीय परंपराएँ, Kaul and Shakdher की पुस्तक में लिखी हुई बातें हमारे लिए अहम हैं। माननीया वित्त मंत्री, क्या हो गया? अगर आप बैठतीं, तो और भी अच्छा लगता।

सर, Kaul and Shakdher की इस बुक के पेज नंबर 587 पर लिखा है। Sir, I quote: "Every Bill has a title succinctly describing the nature of the proposed measure. ... Care is taken to see that the title is sufficiently wide to cover all the provisions of the Bill, and that it is not vague, for, otherwise it may invite amendments outside the scope of the proposed measure." सर, Kaul and Shakdher की पुस्तक में यह बताया गया है कि बिल का नाम कैसा होना चाहिए। वह छोटा होना चाहिए। बिल की भावनाओं को ठीक से बयां कर दे, उस तरह का होना चाहिए। आप इंग्लिश और हिंदी को मिला रहे हैं। सर, मैं भी कहूँगा कि हमने हिंदी भाषा को प्रमोट करने की भी जरूर बात की है। हमारे पास इसके लिए हिंदी लैंग्वेज़ का बना हुआ पूरा कानून भी है और कानून के अंदर भी यह कहा है, उसी एक्ट के अंदर कहा है कि

जब आप legislation का बिजनेस करें, तो वह इंग्लिश में हो और ट्रांसलेशन हिंदी में है। मैं तो गुजराती मीडियम से पास आउट हूँ। मैंने यूके इंग्लिश सुना, यूएसए इंग्लिश सुना। * सर, यह समझ में नहीं आ रहा है। आप योजनाओं का नाम इस तरह से दीजिए। I am not against it, पर बिल में तो ऐसा नहीं होना चाहिए। ...(**व्यवधान**)...

सर, मैं एलआईसी के संबंध में बताना चाहता हूँ। उस समय एक बहुत ही अहम decision लिया गया, उसी के चलते हमारे देश में service-oriented public sectors बनें। उसी के चलते एलआईसी बनी। जब यह बना, उसके बाद आप आज भी गाँवो में देखिए कि किस तरह का अच्छा काम हुआ। आप कोई भी public sector को देखेंगे, तो वह profit oriented नहीं हो सकता है, वह service oriented हो सकता है। अगर उस वक्त सरकार telecommunication को हाथ में नहीं लेती है, तो अगर एक छोटे-से गांव के अंदर किसी को एक टेलीफोन लाइन चाहिए, तो क्या वह टेलीफोन लाइन वहाँ जा सकती थी?

स्टेट्स अगर स्टेट ट्रांसपोर्ट कॉरपोरेशन नहीं बनाएंगी, तो एक गांव, जहां से सिर्फ दो पैसेंजर्स मिलते हैं, क्या वहां पर बस जाएगी? वह नहीं जाएगी। साहब, हमारी एयर इंडिया आपने खत्म कर दी, बेच दी और हुआ क्या? जब monopolized होता है, तो क्या हालत होती है? क्या आज आप इंडिगो और स्पाइसजेट जैसे किसी प्राइवेट एयरलाइन को या अभी प्राइवेट हुए एयर इंडिया को कह पाओगे कि जाओ, वह छोटा-सा एयरपोर्ट है, वहां पर और सुविधाएं नहीं हैं, पहाड़ी क्षेत्र है, वहां से तुम्हें मुनाफा हो या न हो, तुम्हारी एयरलाइन चलनी चाहिए? आप नहीं कह सकते हो। अगर आपकी होती, तो आप चला सकते थे, क्योंकि आपका काम profit oriented नहीं, आपका काम service oriented है और वह लोगों की सेवा के लिए होना चाहिए।

आप 100% एफडीआई लाएंगे, तो कितना बड़ा खिलवाड़ होगा! जो विदेशी लोग हैं, उन्हें हमारे देश के लोगों को अपना पैन कार्ड और अपना आधार कार्ड देना होगा। आजकल जिस तरह से digital frauds हो रहे हैं, उनको देखते हुए क्या आप यह करना चाहोगे? अटल बिहारी वाजपेयी जी ने कहा था कि हमारे देश का अर्थतंत्र हमारे देश के हाथों में रहना चाहिए। यह सरकार उससे उल्टा कर रही है। यह हमारे देश का अर्थतंत्र विदेशियों के हाथों में देना चाहती है। इसका मैं विरोध करना चाहता हूँ।

सर, इसमें प्रावधान है कि अब एलआईसी एजेंट के कमीशन को इंश्योरेंस रेगुलेटरी अथॉरिटी तय करेगी। यह अधिकार पार्लियामेंट का है, हम सबका है, जो आप उस रेगुलेटरी अथॉरिटी को दे रहे हो। एलआईसी एजेंट रीढ़ की हड्डी है, एलआईसी का बैकबोन है। आपने इसके ऊपर कटौती करते-करते क्या हालत की है! कल 100% एफडीआई आएगा और किसी अन्य के पास एलआईसी का पूरा डेटा होगा, तब एलआईसी का क्या होगा? यह सुरक्षा नहीं है, बहुत बड़ा खतरा है और इसका नुकसान होगा। बड़े दावे होते हैं कि किसानों का भला हो जाएगा। मैं कहना चाहता हूँ कि "प्रधानमंत्री फसल बीमा योजना" के बारे में मेरा ही एक सवाल इसी हाउस में था।

* Not recorded.

जिन प्राइवेट लोगों ने किसानों से प्रीमियम लिया, उन्होंने किसानों को जो अमाउंट दिया, वह बिल्कुल न के बराबर था। इस तरह, उन्होंने मुनाफा कमाया था।

सर, मेरा गुजरात, जहाँ से महात्मा गांधी जी आए, वह गुजरात, जहां से आज के प्रधान मंत्री जी भी आए हुए हैं, वहां "प्रधानमंत्री फसल बीमा योजना" नहीं चलती है। आप इंश्योरेंस में 100% एफडीआई करना चाहते हो, गुजरात में अगस्त, 2016 से "प्रधानमंत्री फसल बीमा योजना" नहीं है। सर, वहां पर प्राइवेट सेक्टर ने जब दिया था, तब हाई कोर्ट को कहना पड़ा कि किसान को नुकसान हुआ है और आप उसको compensation नहीं दे रहे हो! उसके लिए किसानों को हाई कोर्ट में लड़ना पड़ा और तब जाकर वह उनको मिला। अभी जब natural calamity आई, तो किसान बर्बाद हुए, पर हमारे यहाँ कोई स्कीम नहीं थी। अगर आप 100% एफडीआई की बात करते हैं, तो यह कहां से होगा? मेरी जो बात एलआईसी को बचाने की है, वह इसीलिए है। आप एलआईसी को कमजोर करने के हजार तरीके अपनाते रहते हैं। * सर, जब देश आजाद हुआ, तब देश में सूई नहीं बनती थी। देश में बाहर से पीएल-480 गेहूँ लाना पड़ता था, पर आने वाली सरकार ने अंग्रेजों को सिर्फ गाली देने का काम नहीं किया कि मित्रों, क्या करें, अंग्रेजों ने खड्डे खोदे हैं, हम कुछ नहीं कर सकते हैं। उन्होंने काम किये और जहां सूई नहीं बनती थी, वहां हवाई जहाज बनने लगे; जहाँ पर बाहर से गेहूँ लाना पड़ता था, वहाँ धन-धान्य के भंडार बना दिए। ग्रीन रिवॉल्यूशन हुआ। काम करके दिखाया गया। दूसरों को गाली नहीं दी गई। इतने सालों बाद भी आप कांग्रेस को गाली देते रहेंगे। अगर आप ही कुछ नहीं करेंगे, तो हम कहां जाएंगे?

सर, वर्ष 1956 में पंडित जवाहरलाल नेहरू जी ने लाइफ इंश्योरेंस का नेशनलाइज़ेशन किया, उसके बाद हर गाँव तक LIC पहुंची। लोगों को सुरक्षा मिली। वर्ष 1972 में इंदिरा गांधी जी ने जनरल इंश्योरेंस का नेशनलाइज़ेशन किया। सर, आप सोचिए कि वह सरकार किसके लिए कदम उठाती थी। वह एक समय था जब यदि कोई व्यक्ति बैंक के दरवाज़े के पास चप्पल पहने या फटे कपड़ों में दिख जाता था, तो उसे शक की निगाह से देखा जाता था और सिक्योरिटी वाले उसे पकड़कर ले जाते थे। लेकिन बैंकों के नेशनलाइज़ेशन के बाद बैंक के दरवाज़े आम हिंदुस्तानी - गरीब, किसान - सबके लिए खुल गए। यह काम हमने किया है। आज आप इसके विपरीत काम कर रहे हैं। आप 100 प्रतिशत FDI लाकर नेशनलाइज़ की हुई लाइफ इंश्योरेंस और जनरल इंश्योरेंस कंपनियों को खत्म करना चाहते हैं। जिस तरह इस बिल का नाम हिंदी-अंग्रेज़ी मिक्स है, उस हिसाब से लगता है - "FDI सबका बीमा, FDI सबकी सुरक्षा।" तो क्या अब FDI ही रक्षा करेगी? आप क्या करेंगे? आप अपने उन पब्लिक सेक्टर्स को मज़बूत कीजिए, जो प्रॉफिट ओरिएंटेड नहीं, बल्कि सर्विस ओरिएंटेड हैं। तब हम कहेंगे कि आप सही काम कर रहे हैं।

सर, मैं माननीय वित्त मंत्री जी से कहना चाहता हूं कि आप जब 100 प्रतिशत FDI लेकर आ रहे हैं और बार-बार कहते हैं कि इससे लोगों का कल्याण होगा, तो यह सरकार 15-20 साल बाद के ख्वाब आज क्यों दिखा रही है? आप कहते हैं कि 2048 में सबका बीमा हो जाएगा। मैं पूछना चाहता हूं कि आज जो लोग जोखिम में जी रहे हैं, उनकी चिंता कौन करेगा? आज तो लोकतंत्र

* Not recorded.

का बीमा और संविधान का बीमा कराने की नौबत आ गई है। मैं यह कहना चाहता हूं कि आप VBID मॉडल लागू कीजिए, जैसा महाराष्ट्र ने किया था कि इंश्योरेंस कंपनियां प्रीमियम लें और रिटर्न दें, लेकिन मुनाफे पर एक अपर कैप हो। यदि उससे अधिक मुनाफा होता है, तो वह पैसा कंपनी नहीं रखे, बल्कि जिनसे अधिक प्रीमियम लिया गया है उन्हें रिबेट मिले और शेष राशि सरकार के पास जाए। आप मुनाफे पर अपर कैप लगाइए। 100 प्रतिशत FDI की जल्दबाज़ी मत कीजिए। इसमें एक क्लॉज़ जोड़िए। आप कभी-कभी बहुत ज़ोर-शोर से कहते हैं कि आपने लोगों के लिए हेल्थ इंश्योरेंस की बहुत बेहतरीन व्यवस्था कर दी है, जिससे देश में सब सलामत हो गए हैं। हमने आपका वह कार्ड देखा है, जिससे पाँच लाख रुपये तक का इलाज मुफ्त बताया जाता है। आज कोई कैंसर का मरीज़ जाता है - एक इंजेक्शन दो लाख रुपये का आता है और 17 से 21 इंजेक्शन लिख दिए जाते हैं। आपकी वह 'आयुष्मान भारत योजना' है, बड़े-बड़े नाम देने में आप माहिर हैं। हमारे अहमदाबाद में उस ख्याति अस्पताल में आयुष्मान ने कई लोगों के 'आयुष' ही खत्म कर दिए। आयुष्मान कार्ड है तो ले आओ-यह कहा जाता है। हार्ट में स्टेंट की ज़रूरत नहीं होती, फिर भी मरीज को सुला दिया गया। आयुष्मान के चलते कई लोग आयुष्मान नहीं रहे, उनका आयुष चला गया। क्या आप नीति आयोग को भी नहीं मानेंगे? आप एक तरफ कहते हैं कि आयुष्मान से सब सुरक्षित हैं, लेकिन नीति आयोग कहता है कि आज 48 से 50 प्रतिशत लोग अपनी जेब से इलाज का खर्च उठा रहे हैं। यह आँकड़ा मेरा नहीं, नीति आयोग का है। सर, मैं आपके माध्यम से वित्त मंत्री जी से यही कहना चाहूँगा ...(**समय की घंटी**)... कि कृपया इस विषय में जल्दबाज़ी न करें। आप सेलेक्ट कमेटी को यह बिल भेजिए। आपकी पार्टी के बड़े-बड़े नेता रहे। आप अभी यह साबित कर रहे हो कि अरुण जेटली जी और सुषमा स्वराज जी बिल्कुल गलत थे। यशवंत सिन्हा जी, जिन्होंने कमेटी हेड की, वे बिल्कुल गलत थे। वे 49 प्रतिशत पर मना कर रहे थे, लेकिन आप कहते हैं कि आप 100 प्रतिशत एफडीआई लाएंगे। अटल बिहारी वाजपेयी जी इस बात के विरोधी थे। ऐसा माना जाता है कि जहां से आपके विचार निकलते हैं, वह आरएसएस भी इसके खिलाफ है। उसकी बगीनी संस्थाएं भी विरोध कर रही हैं। मैं इस बिल का विरोध करते हुए वित्त मंत्री जी से यही अनुरोध करूंगा कि इसे सेलेक्ट कमेटी को सौंपा जाए। ...(**समय की घंटी**)... इसकी ठीक से जांच होनी चाहिए। कोई न कोई कंट्रोल के बिना सिर्फ दो-चार सीईओ या मैनेजर रखने से आप यह मत मानिए कि आपका कंट्रोल रहेगा। 100 परसेंट एफडीआई लाने के बाद इस देश के...(**समय की घंटी**)... इस क्षेत्र को आप विदेशियों के हाथ सौंप रहे हैं। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): मैं दूसरे स्पीकर को बुलाना चाहता हूं।

श्री शक्तिसिंह गोहिल: इसलिए मैं इसका विरोध कर रहा हूं, धन्यवाद।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): श्री अरुण सिंह जी।

श्री अरुण सिंह (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, सबसे पहले तो मैं देश के प्रधान सेवक के बारे में और जिनके नेतृत्व में गरीबों, शोषितों और वंचितों का हर दृष्टि से चाहे सामाजिक सुरक्षा हो, स्वास्थ्य कवच हो या उनके सर्वांगीण विकास की बात हो, उनका उद्धार हो रहा है और

अनेकों योजनाओं के माध्यम से उनको लाभ मिल रहा है। इसलिए जो गरीब है, शोषित है, वंचित है, वह प्रधान मंत्री मोदी जी को अपने मसीहा के रूप में देखता है और उन पर भरोसा और विश्वास करता है। इसी क्रम में अगर हम देखें, तो आज यह सबका बीमा, सबकी रक्षा Amendment of insurance laws, 2025 लाया गया है। यह बिल बहुत सोच-समझकर लाया गया है और देश की आवश्यकता के अनुरूप लाया गया है। इसके माध्यम से इंश्योरेंस एक्ट-1938, एलआईसी एक्ट-1956 और IRDAI एक्ट - 1999 के नियमों में व्यापक बदलाव होगा। यह प्रधान मंत्री मोदी जी के सर्वस्पर्शी, समावेशी विकास की दृष्टि का एक परिचायक है। इसका उद्देश्य यह है कि सबको बीमा मिले। गांव-गांव तक बीमा पहुंचे, जिससे कोई भी व्यक्ति ऐसा न रहे, चाहे हेल्थ हो या जनरल इंश्योरेंस हो, वह उससे बच सके। इस बिल के माध्यम से जहां अधिक से अधिक इंश्योरेंस कंपनियां देश में आएंगी, उनकी efficiency बढ़ेगी और उनकी performance भी बढ़ेगी, आपस में competition भी आएगा, यही आज देश की आवश्यकता है। बीमा धारकों को भी अनेकों विकल्प मिलेंगे और बेहतर सेवाएं मिलेंगी और उनके हितों का भी ध्यान रखा जाएगा। देश की आज़ादी के बाद से 2014 तक insurance penetration 3.32 परसेंट था, अभी बढ़कर 3.8 परसेंट है, लेकिन इसको भी और अधिक ले जाने की आवश्यकता है। Insurance density — जब यूपीए का समय था, तो यह 55 डॉलर था, अभी बढ़कर 97 डॉलर प्रति व्यक्ति हो चुका है और 2032 तक यह लक्ष्य विश्व का सबसे बड़ा छठवां बाजार है, वह इश्योरेंस बाजार भारत का बने।

भारत विश्व की सबसे बड़ी जनसंख्या वाला देश है। यहां पर अधिक से अधिक कंपनियों की जरूरत है। व्यापक नियम में बदलाव की जरूरत है, transparency की जरूरत है, regulation में भी उचित बदलाव की जरूरत है, तभी बाहर के लोग यहां पर आएंगे और देश की भी अनेकों कंपनियां इंश्योरेंस क्षेत्र में आएंगी। 2014-15 तक देश भर में केवल 53 इंश्योरेंस कंपनियां थीं, जो आज बढ़कर 74 हैं, लेकिन यह भी इतने बड़े देश के लिए बहुत कम हैं।

सर, कांग्रेस के लोग जो बात कह रहे थे, उनकी बात पर दो मिनट बात करके आगे बढ़ूंगा। इन्होंने बिल को पढ़ा नहीं है। अगर पढ़ा होता, तो ऐसी बात नहीं करते। अब बताइए कि बिल का नाम छोटा है या बड़ा है, यह कोई मुद्दा है क्या? ये कह रहे थे कि आप सर्विस सेक्टर में प्रॉफिट मत देखिए, सर्विस सेक्टर को ऐसे चलने दीजिए। इन्होंने बीएसएनएल डुबो दिया, एमटीएनएल को डुबो दिया, एयर इंडिया को डुबो दिया और तो और जितने बैंक्स थे, उन बैंकों को भी लगातार डुबाते चले जा रहे थे। सर, फिर बचता क्या? उन बैंकों को भी उसके कैपिटल के लिए लगातार पैसा चाहिए। महोदय, वित्त मंत्री जी बैठी हैं, इन्होंने 3 general insurance companies को भी 17,450 करोड़ रुपये दिए हैं। इनके समय में सारे public sector undertaking डूब रहे थे, उन्हें पैसे की आवश्यकता थी। * कांग्रेस की पॉलिसी bankrupt policy थी, दिवालियापन की पॉलिसी थी। महोदय, जैसे ठहरा हुआ पानी होता है, वैसी इनकी पॉलिसी थी, लेकिन हमारे जो प्रधान मंत्री नरेन्द्र मोदी जी हैं, उनकी पॉलिसी ऐसी पॉलिसी है, जिस तरह से पवित्र कल-कल धारा होती है।

* Not recorded.

उसमें डुबकी लगाओ और पवित्र होकर विकास की राह पर आगे बढ़ो, लेकिन ये लोग कुछ सोचते नहीं थे।

सर, एफडीआई की धीरे-धीरे बढ़ोत्तरी हुई है। यह 1999 में 26 परसेंट, 2015 में 49 परसेंट, उसके बाद 74 परसेंट और अब 100 परसेंट पर आई है, लेकिन ये भ्रम फैला रहे हैं। अगर 100 परसेंट एफडीआई कर रहे हैं, तो 100 परसेंट एफडीआई में नियम और नियंत्रण का ध्यान भारत का रखना चाहिए। अब ये हमारी दोनों तथा regulatory agency, हमारे देश के पास रहेंगे।

महोदय, जो 100 per cent FDI होगा, उसका चाहे MD हो, चाहे CEO हो, चाहे Chairman हो, वह भारत का ही होगा। उन कंपनियों में विदेश का MD, CEO नहीं बैठ सकता है। भारत के IRDA से लेकर जो अन्य नियम हैं, वे सभी पूरे तरीके से उन कंपनियों पर भी लागू होंगे। सर, इन्हें इस बात पर क्या आपत्ति है? क्या लोगों को और बीमा कंपनियाँ नहीं चाहिए, क्या गाँव-गाँव तक यह न पहुँचाएँ, क्या गाँव वालों को विकल्प नहीं मिलना चाहिए? इनकी आपत्ति वाली बात मेरी समझ से परे है, ये सुविधाएं देने के लिए ही इसमें व्यापक सुधार किया गया है।

महोदय, अधिक से अधिक कंपनियाँ आएँ, इसके लिए Net Owned Funds (NOF) को 5 हज़ार से 1 हज़ार रुपये तक कर दिया गया है, जिससे domestic reinsurance companies अधिक से अधिक आएँ और इस क्षेत्र में लोगों को सेवा देने का काम करें।

महोदय, penalty amount भी 1 करोड़ रुपये से बढ़ाकर 10 करोड़ रुपये कर दिया गया है। हमारी सरकार जो, policy holders हैं, उन पर विशेष रूप से ध्यान देती है। जो पॉलिसी होल्डर्स हैं, उनके लिए IRDA जो penalty लगाएगा, उससे जो पैसा आएगा, उस पैसे को Investor Education and Protection Fund की स्थापना करके पॉलिसी होल्डर के लिए खर्च किया जाएगा। ऐसा करने से वे भी सुखी रहेंगे।

महोदय, इस बिल की इसलिए भी आवश्यकता है, क्योंकि अब समय बदल रहा है। यहcomputerisation का ज़माना है, इसलिए इसके माध्यम से ऐसा digital framework बनाया गया है, जिसमें data protect हो, privacy रहे और cyber security से भी बचाया जा सकेगा। इस बिल में इन सभी चीज़ों का ध्यान रखा गया है। अगर इन्हें नहीं करेंगे, तो वह वैसे ही चलता रहेगा और ऐसा नहीं होना चाहिए।

महोदय, जहाँ मोदी जी हैं, वहाँ उनका स्पष्ट मानना है कि जो भी क्रांतिकारी बदलाव करने हैं, देश और समाज की जो जरूरत है, वे उसके लिए किसी से पूछेंगे नहीं। अगर वह काम करना देश और समाज के लिए जरूरी है, तो वे हर बदलाव करके रहेंगे और बदलाव कर भी रहे हैं। ..(**व्यवधान**) ताली तो आपको भी बजानी चाहिए, क्योंकि आप भी प्रधान मंत्री नरेन्द्र मोदी जी द्वारा लाई गई नीतियों का लाभ ले रहे हैं।

सर, मैं investor protection के बाद कहना चाहूंगा कि हमारे जो agents हैं, इसमें उनका भी ध्यान रखा गया है। इसके माध्यम से हमारे एजेंट्स को बहुत सारे विकल्प मिलेंगे, वे कई

पॉलिसीज़ बेचेंगे। ये जो 14 लाख एजेंट्स हैं, मैं इस बिंदु पर भी प्रधान मंत्री जी का अन्य चीज़ों के साथ-साथ, इसके लिए भी अभिनंदन करूँगा कि उन्होंने महिला सशक्तीकरण के लिए, एक तरफ जहाँ ड्रोन दीदी, लखपति दीदी जैसी योजनाएँ बनाई हैं, वहीं इनका भी ख्याल रखा है। महोदय, अब लखपति दीदी की संख्या भी करोड़ों से अधिक बढ़ रही है। प्रधान मंत्री जी ने इस दिशा में 'Insurance Sakhi' कार्यक्रम भी शुरू किया है। इसमें 2 लाख महिलाओं को इंश्योरेंस सखी के रूप में ट्रेंड किया जा रहा है। सर, इन्होंने कभी इनके बारे में क्यों नहीं सोचा?

सर, ये एलआईसी की बात करते हैं। जयराम रमेश जी यहाँ पर बैठे हैं, आप ज़रा बता दीजिए कि 2014-15 में एलआईसी का कितना प्रॉफिट था? यह प्रॉफिट केवल 1,634 करोड़ रुपये था। यह प्रॉफिट 2024-25 में 7,323 करोड़ रुपये हुआ है। महोदय, ये एलआईसी-एलआईसी कर रहे हैं, मैं बताना चाहता हूं कि केवल इतना ही नहीं है, इसके साथ ही अब एलआईसी को ऑटोनोमी भी दी जा रही है। आपके समय में यह व्यवस्था थी कि अगर एलआईसी को कोई Zonal Office खोलना होता था, तो पहले सरकार से एप्रूवल लेना पड़ता था, लेकिन माननीय प्रधान मंत्री जी ने 'minimum government, maximum governance' के तहत कहा कि आपको जितने भी ज़ोनल ऑफिस खोलने हैं, आप खोलिए, उसके लिए एप्रूवल लेने की कोई आवश्यकता नहीं है।

सर, ऐसा ही एक पब्लिक सेक्टर है —स्टेट बैंक ऑफ इंडिया। सर, मैं स्टेट बैंक ऑफ इंडिया के बारे में बता देता हूँ। हमारे काँग्रेस के मित्र अभी एसबीआई की बात कर रहे थे। 2013-14 में स्टेट बैंक ऑफ इंडिया का प्रॉफिट 10,890 करोड़ रुपये का था, जो कि आगे चलकर और कम हो गया है, क्योंकि आपकी काँग्रेस के ऐसे कर्म थे। 2024 में स्टेट बैंक ऑफ इंडिया का प्रॉफिट 2013-14 के 10,890 करोड़ से 70,901 करोड़ हो गया है। आप कल्पना करिए! ऐसे ही एचएएल का प्रॉफिट इनके समय में 414 करोड़ था - मैं पब्लिक सेक्टर अंडरटेकिंग के दो-तीन एग्जाम्पल ही दूँगा। अगर अधिक एग्जाम्पल दूँगा, तो समय लगेगा - यह 8,317 करोड़ रुपये है। अब गिन लीजिए कि यह कितने परसेंट अधिक हो गया है। प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में देश में एक सुरक्षा की भावना जागृत हुई ही। मैं यह कहूँगा कि नौ मई, 2015 को एक तरीके से जनकल्याण का दिवस लिखा जाएगा। अगर किसी गरीब के यहाँ किसी का एक्सीडेंट हो जाए, तो उसे कोई पैसा देने वाला नहीं है। ऐसे में उसके छोटे-छोटे बच्चे क्या करेंगे? प्रधान मंत्री, मोदी जी ने इसके लिए फर्स्ट फेज़ में कार्य करना शुरू किया और उन्होंने प्रधानमंत्री सुरक्षा बीमा योजना, प्रधानमंत्री जीवन ज्योति बीमा योजना की शुरुआत की। सर, दो रुपये प्रतिदिन देकर 51 करोड़ लोगों ने प्रधानमंत्री सुरक्षा बीमा योजना के अंतर्गत रजिस्ट्रेशन करवाया है और प्रधान मंत्री जीवन ज्योति बीमा योजना में 23 करोड़ 63 लाख! यह दो रुपये देकर हुआ है। इसमें 18,397 करोड़ रुपये का भुगतान हुआ है। अब आप पूछते हैं कि मोदी जी क्यों जीतते हैं? हर राज्य में मोदी जी क्यों जीत रहे हैं? आंकड़ा साफ दिखा रहा है कि जब 51 करोड़ लोग प्रधानमंत्री सुरक्षा बीमा योजना में रजिस्ट्रेशन करा रहे हैं, 23 करोड़ लोग प्रधानमंत्री जीवन ज्योति बीमा योजना में एनरोलमेंट करा रहे हैं, तो वे प्रधान मंत्री से जुड़े हैं या नहीं? वे मानते हैं कि प्रधान मंत्री जी ही हमारे मसीहा हैं। वे मानते हैं कि प्रधान मंत्री जी ने हमारे घर की सुरक्षा की जिम्मेदारी ले रखी है।

सर, मैं प्रधानमंत्री आयुष्मान भारत योजना के बारे में इतना बताना चाहूँगा कि इतिहास के पन्नों में 23 सितम्बर, 2018 का स्वर्णिम दिन, उत्सव का दिन है। यह देशवासी समझ रहे हैं। मैं तो कहता हूँ कि इसे प्रतिवर्ष 'उत्सव का दिन' के रूप में मनाना चाहिए। जब प्रधान मंत्री जी ने 23 सितम्बर, 2018 को आयुष्मान भारत योजना की घोषणा की, तो यह उत्सव का दिन है। यह इसलिए उत्सव का दिन है, क्योंकि इस दिन से 42 करोड़ लोगों को पाँच लाख का हेल्थ इंश्योरेंस देने का काम किया गया। ये कह रहे हैं कि कुछ मिला नहीं है! मैं बताना चाहता हूँ कि 56,401 करोड़ रुपये का इंश्योरेंस का लाभ मिल गया है और 12 करोड़ परिवारों का क्लेम सेटलमेंट हो गया है, उन्हें पेमेंट मिल गई है। यह है हमारे जीतने का राज है। काँग्रेस के सदस्य यह सुन लें कि यह जमीनी हकीकत है।

सर, प्रधान मंत्री फसल बीमा योजना की बात करते हैं। ये कह रहे हैं कि प्रधान मंत्री फसल बीमा योजना लागू नहीं हुई है, तो प्रधान मंत्री फसल बीमा योजना में 1,83,000 करोड़ रुपये की पेमेंट कैसे हो गई? इसमें सामूहिक रूप से 22 करोड़ 70 लाख किसानों को पेमेंट हुई है। प्रधान मंत्री फसल बीमा योजना की आलोचना करने वालों को मैं बताना चाहता हूँ कि यह पहले 50 परसेंट फसल के लॉस पर दिया जाता था, अब इसे 33 परसेंट लॉस पर देने का काम कर रहे हैं। सर, इसके साथ ही अनेक अभूतपूर्व बदलाव आए हैं। जैसे पहले एम्स की संख्या सात थी, जो कि अब 26 हो गई है। मेडिकल कॉलेजेज़ 327 थे, अब 818 हो गए हैं। मेडिकल में यूजी की 51,348 सीट्स थीं, जो अब 1,28,875 हो गई हैं। ऐसे ही पीजी की सीट्स 13,185 थीं, जो 82,059 हो गई हैं। 16,900 जन औषधि केंद्र खुल गए हैं। 1,78,000 आरोग्य मंदिर खुल गए हैं। मेरे कहने का मतलब है कि इस बिल के माध्यम से गाँव-गाँव तक लोगों को इंश्योरेंस पहुंच जाएगा। अलग-अलग नई-नई इंश्योरेंस कंपनियाँ आएंगी। इसमें व्यापक बदलाव किए गए हैं। जहाँ जहाँ जरूरत है, जैसे एक परसेंट पेड अप कैपिटल ट्रांसफर होता है, तो इसके लिए पहले आपको अप्रूवल लेना पड़ता था, अब उसे पाँच परसेंट कर दिया है। सर, ऐसे अनेक काम किए गए हैं। प्रधान मंत्री जी के नेतृत्व माननीय मंत्री निर्मला सीतारमण जी जो बिल लाई हैं, इसके माध्यम से हमारा सपना है कि 2047 तक हर व्यक्ति के पास हर चीज़ का बीमा होना चाहिए।

सर, जब हम विकसित भारत का संकल्प साकार करेंगे, तो हर व्यक्ति को जीवन सुरक्षा के साथ-साथ उसके लिए जनरल इंश्योरेंस की सुविधा होनी चाहिए। इस दिशा में यह बहुत ही क्रांतिकारी बिल है। इसकी जितनी तारीफ की जाए, उतनी कम है। इसके सभी बिंदुओं पर व्यापकता के साथ विचार-विमर्श करके, चाहे इंश्योरेंस ऐक्ट में बदलाव करना है, चाहे एलआईसी ऐक्ट में बदलाव करना है, जहां भी बदलाव करना है, उसको बदलाव को लाने का काम किया है। सर, समय परिवर्तन के साथ लगातार बदलाव करना चाहिए। अदरवाइज़, हम धीरे-धीरे पीछे छूटते चले जाएंगे। इसीलिए मैं कांग्रेस और उधर के लोगों से कहूंगा कि इस बिल का आप समर्थन कीजिए। इस पर व्यापक विचार-विमर्श हुआ है। ...(**समय की घंटी**)... सभी स्टेकहोल्डर्स इससे खुश हैं और प्रसन्न हैं।

Contents Page

पुनः मैं देश के यशस्वी प्रधान मंत्री और हमारे वित्त मंत्री जी का इस बात के लिए अभिनंदन करता हूं कि ऐसे अनेकों बिल, जो देश के इंटरेस्ट में हैं, समाज के लिए आवश्यक हैं, वे उन बिलों का लाते हैं, क्योंकि मोदी है, तो मुमकिन है। बड़े से बड़े बदलाव करने का काम प्रधान मंत्री मोदी जी कर रहे हैं और इसीलिए उन पर सबका भरोसा है, विश्वास है और देश की 145 करोड़ जनता आज प्रधान मंत्री मोदी जी के साथ खड़ी है। आपने मुझे बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Saket Gokhale.

SHRI SAKET GOKHALE (West Bengal): Thank you, Mr. Vice-Chairman for the opportunity. It is really interesting; I start speaking and the Finance Minister is leaving. This might be a little difficult for her, but that is understandable. Sir, I want to begin by thanking my leaders, Ms. Mamata Banerjee and Shri Abhishek Banerjee, for giving me a chance today to speak on behalf of my party, All India Trinamool Congress, on the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025. We have to work on the naming system of the Bill. कभी हिंदी, कभी Hinglish, कभी English, but never mind.

Sir, insurance is a subject that can have a very serious effect on the lives of people. In most cases, comprehensive insurance is sometimes the only thing standing and protecting people, which can save them from bankruptcy in matters of accident, in matters of illness or even in matters of death. So, how does insurance work actually? People pay premiums for insurance cover. The insurance company invests those premiums into safe, credit-worthy instruments. This allows the insurance company to give a payout when a claim is raised, as well as earn profits, which is the right of every business. No one disputes that. But how is insurance different from other investment instruments like mutual funds or savings schemes? The difference is that insurance is not just an investment scheme for getting returns. Insurance must primarily be seen as a social security scheme where insurance companies carry a fiduciary responsibility. To whom, Sir? They carry a fiduciary responsibility to the policyholders and not to the shareholders. Sadly, this Bill does not see it this way. This Bill only strengthens capital while it weakens accountability and leaves policyholders exposed. A lot has been spoken about this Bill in the Lok Sabha for the last couple of days. I am not going to waste the time of this House by repeating what a lot of esteemed Members have said in the Lok Sabha on the Bill. But yesterday, the hon. Finance Minister, who left just as I started speaking, spoke for 45 minutes while replying to the debate on this Bill in the Lok Sabha. Therefore, today, I

wish to address some of the claims made by the hon. Finance Minister in her reply, a lot of which were completely untrue. The Finance Minister said, I quote, "The Insurance Act has been amended 12 times since 1938 to reflect changing times. Agent commissions were reduced even in 1950. So, current changes are just part of natural progress." Sir, comparing amendments from 1950, when we lived in a completely nationalised and protectionist economy is very different to today's era. It is a wrong comparison. Past amendments were incremental and protected national interest. The 1968 commission reduction was a domestic reform. It was not a scheme for surrendering to foreign capital. The Finance Minister also conveniently ignores the nationalisation of life insurance in 1956 and general insurance in 1972. Why was this nationalisation done, Sir? That was done because the private players failed to serve the economy. That is why we nationalised in the first place. Therefore, reducing commissions of agents, which they are trying to do through this Bill, was done in 1968 to achieve efficiency before nationalisation. It was a one-time measure.

This Bill does the opposite by opening the door to profit extraction by foreign entities. The Finance Minister said that our Government has launched numerous insurance schemes to bring everyone under insurance coverage. Then she named some of them like Fasal Bima Yojana, etc. My question is: If the Government-backed schemes, where the premium is minimum, are successfully expanding insurance coverage, then, why do we need 100 per cent FDI? It is very strange that the Finance Minister is bringing a Bill which contradicts our own Government's claim that we are expanding insurance coverage to rural areas across India. If you are doing it, then, why do you need 100 per cent FDI? The reality is that Government insurance schemes are run through LIC and PSU insurers. Private and foreign insurance companies are not interested in the low premium, but high-risk market which a lot of rural India is. This Bill, actually, dilutes the mission of providing comprehensive insurance coverage to a large section of the population. The Finance Minister very proudly said that Rs.14, 350 crore have been infused into the three general insurance companies which are PSUs. She also said that LIC, GIC Reinsurance and AICIL have reported the highest ever profits last year. The claims of capital infusion by the Government need a reality check. Why was capital infusion done in insurance companies? It was done because these companies are not able to compete with the MNCs right now. I have a simple question. If these public sector insurance companies, as the Finance Minister said, need capital infusion of Rs.14,350 crore just to survive, then, let me give you a comparison of foreign insurers to see what their size is. Allianz has Assets Under

Management of 150 billion euros; AXA has 750 billion euros; and Prudential has 1.7 trillion dollars. So how are our companies that need market capital infusion going to compete with these huge players? The reality is that LIC's profits today come from its 65 per cent-plus market share, which has been built over decades. When this Bill opens up insurance to 100 per cent FDI, foreign players will enter the market with predatory pricing and LIC's profits will vanish. So, the Finance Minister's claim is also selective. What she failed to mention was that the three PSU general insurers, National, Oriental and United India, lost Rs.26, 000 crore between 2016 and 2021. That said, Sir, this capital infusion was not some sort of benevolence by the Government. This was done to keep these companies on life support, so that they don't collapse. It did not make them competitive. The Finance Minister said that FDI limit in insurance was increased from 26 per cent in 1999 to 49 per cent in 2015 to 74 per cent in 2021; so, now we are making it 100 per cent. Let me place some hard facts which the Finance Minister forgot to mention. When FDI in insurance was raised to 26 per cent in 2001, insurance penetration in the country was 2.7 per cent. When FDI was increased to 49 per cent in 2015, insurance penetration went up to only 3.4 per cent. When FDI was raised to 74 per cent in 2021, insurance penetration was only 4.2 per cent. Now what happened this year just before this Bill was brought in? Insurance penetration this year has fallen to 3.7 per cent. The simple question is: If increasing FDI from 26 per cent to 74 per cent could not prevent insurance penetration from falling, then, how is this 100 per cent FDI going to help? Then, the Finance Minister said that through this Bill, money collected by foreign insurance companies as reinsurance premiums will be retained in India. Again, the Finance Minister provided only half the facts. While this Bill does require premiums to be retained in India, it does not have the same requirement for profits. Yes, premiums will be retained in India, but not the profits of companies. Therefore, a foreign insurance company can take away 100 per cent of the profits earned in India to other countries. Beyond that, dividend payments, management fee, brand royalties, technical service charges, etc., all of these extract value. But they don't have to keep that money in India. They can repatriate it to other countries if they want. Sir, very simply, based on what the Finance Minister said in the Lok Sabha, as I showed right now, she conveniently misrepresented. When the Finance Minister replies today, I want her to respond to five very specific questions.

Sir, Question No. one is: What specific commitment will the Government demand from foreign insurers on increasing rural penetration in India? These are

companies that do not want to deal with the low premium rural market. So, what commitments are you going to take from them that they will serve markets beyond urban India? Second, how will repatriation of profits by foreign insurance companies be monitored and kept limited? प्रॉफिट यहां से लेकर वहां जाएंगे। This is East India Company Part-2. So, how are you going to monitor and stop that? Third one is very important because I have two of my colleagues in my party, who represent our trade union; they are labour leaders. So, what will happen to the jobs of lakhs of PSU insurance employees if the market share of these companies declines due to the predatory pricing by foreign companies? Number four, how will premiums be regulated through this Bill to protect consumers from arbitrary and sudden hikes in premium cost by foreign insurers? They will come in to capture the market; they will start offering low premiums, discounts and then, as we have seen with a lot of private insurance companies, premiums are suddenly hiked year-on-year. What will this Bill do? This Bill doesn't do anything. How is the Government going to ensure that there is some regulation of premium prices? And fifth one is very important because we all care about LIC and we all care about the PSU insurers. Will the Government present a White Paper on what the impact of this Bill on the market share of LIC and PSU insurers is going to be.

Sir, as I said in my opening remarks, insurance can be a matter of life and death for common people. * So, this Bill is something that affects lives; it affects people even in death. This required a better discussion; this required better consultation. Therefore, in conclusion, on behalf of my Party, I would like to state that this Bill should be referred to Standing Committee for detailed examination. *Jai Hind*! *Vande Mataram*! *Jai Bangla*!

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, hon. Member, Shri Kanad Purkayastha, has a personal emergency. He wants to leave; and, before that, he wants to speak. If the House agrees, we can allow him to speak. Now, Shri Kanad Purkayastha.

SHRI KANAD PURKAYASTHA (Assam): Mr. Vice-Chairman, Sir, I rise today to express my wholehearted support for the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025, a landmark piece of legislation that promises to transform the insurance landscape of our nation for the benefit of every citizen. Sir, first of all, I offer my gratitude to hon. Prime Minister, Shri Narendra Modi. Under his visionary

* Not recorded.

leadership, hon. Finance Minister, Shrimati Nirmala Sitharaman, has introduced a much-awaited and important Bill in this House. Let me emphasise the guiding principle behind this Bill -- Insurance for all, Sabka Bima Sabki Raksha. This Government has put before this House a framework that seeks to expand coverage, deepen penetration and protect millions of Indians who today remain outside the safety net of formal insurance.

Sir, first, the Bill proposes to raise the Foreign Direct Investment limit in the insurance sector to 100 per cent. This is not just a number; this is a strategic policy decision. Allowing full foreign participation will attract capital, global underwriting expertise, technology and serve citizens better. It is a step toward making our insurance industry world-class in the coming decade. Secondly, this legislation amends three fundamental laws - the Insurance Act, 1938; the Life Insurance Corporation Act, 1956; and the Insurance Regulatory and Development Authority Act, 1999 - to modernise the regulatory environment. These changes streamline operations, enhance ease of doing business and bring clarity to the regulatory oversight needed in a rapidly evolving financial sector. Third, let us talk about the heart of insurance -- the policyholder. This Bill proposes to strengthen policyholder protection mechanisms and establish a Policyholders' Education and Protection Fund. It will raise standards of transparency, improve dispute resolution and build greater trust among ordinary citizens who put their faith and hard-earned money in insurance products.

We should also acknowledge that this Bill proposes improvements in governance, including provisions which ensure that key leadership positions within insurers are held by Indian citizens, even with increased foreign participation. This balance safeguards national interest while inviting the best of global capital. Some critics argue that opening up the sector could undermine domestic players. I respectfully disagree. Competition, when rooted in strong regulation, enhances efficiency, brings innovation, and ultimately benefits the consumer. Countries that have regularized their insurance markets have seen growth in penetration and product diversity, a direction we must embrace. Insurance is not merely a financial instrument, it is a lifeline for a State like Assam. Every year, devastating floods of Brahmaputra and Barak rivers destroy crops, homes, livestock and livelihoods. Farmers, small traders and daily wage earners suffer enormous losses and often pushing families into long-term distress. Therefore, any reform in this insurance sector must be sensitive to these ground realities. The proposed Amendment, which aims to strengthen

regulatory oversight and improve policyholder protection, is a welcome step. If implemented effectively, it can ensure faster and fairer claim settlements, especially for flood-affected farmers and households, who often face delays and procedural hurdles while claiming insurance benefits. Assam is also home to lakhs of tea garden workers who are the backbone of the tea industry, an industry that contributes significantly to our national economy. I urge the Government to ensure that the insurance reforms specially promote affordable health and life insurance coverage for tea garden workers and other unorganised labourers with special protection for women workers. Floods also cause repeated damage to houses, schools, small businesses and rural infrastructure in Assam. The amended law should encourage innovative and affordable disaster and property insurance products suited for flood-prone areas so that families can rebuild their lives with dignity rather than falling into debt. Insurance is not a luxury. It is a security blanket that protects families from the uncertainties of life. Yet in India, insurance penetration remains far below global averages. This Bill addresses the gap with purpose and urgency, setting the ambitious goal of universal insurance coverage by 2047. For small business, farmers, workers in the informal sector, women heads of households, insurance means resilience. It means economic confidence. It means the protection for generations. In conclusion, let us seize this opportunity. Let us stand together for a future where every Indian, whether in a metropolitan city or remote village, has access to reliable affordable insurance. I urge all Members of this House to support the Sabka Bima Sabki Raksha Bill, 2025. It specifically will not only modernize an essential sector but will also uphold the promise of inclusive growth and security for all.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Dr. Kanimozhi NVN Somu.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I rise to oppose this Bill. I raise my objections for naming the Bill in Hindi. This Bill attempts to kill the private sector. This Government's approach to governance has revealed a clear pattern of centralization of authority, consolidation of power and consistent erosion of States' constitutional and fiscal autonomy. This Bill is yet another example of how economic legislation is being pushed without adequate consultation with the States, without compensation to the States, and without regard to federal architecture that holds this country together.

Sir, it seems the Government has a specialized think tank with only one mandate: 'Find new methods to drain the State tax revenue.' Every few months, we see a new innovation, a new exemption, a new re-structuring, a new carve-out that magically reduces the States' revenue while increasing the Union's control.

The Indian insurance sector is the backbone of our domestic savings. It is a big social security, economic security for the poor middle class people in the country. The sale of social security through legislation is unjustifiable and untenable. The consequences of this Bill on common people and Indian economy are dangerous and detrimental to the Indian domestic savings.

Sir, the Bill grants the Centre the sweeping power to exempt or modify the Insurance Act for entities operating in the Special Economic Zones, that is, SEZs. What does it mean? It means the Union, without the State consultation, can allow insurers in the GIFT City to operate under a light-touch regime, free from the regulatory, legal and financial obligations that domestic insurance must follow. It gives a competitive advantage to the IFSC-based companies while undermining the insurers based in the States.

Sir, Clause 7 of the Bill provides 100 per cent FDI in the Indian insurance sector. This means 100 per cent surrender to the foreign investors and to the insurance companies. Sir, Clause 7 also inserts a Section 3AA into the Insurance Act and allows 100 per cent foreign ownership in Indian insurance companies. That means, the foreign board members have the say in all the vital decisions of the insurance sector in our country. Foreign shareholders will decide on the insurance premiums, returns and dividends. This will only facilitate an indirect route for the black money to flood into the country. The country is already strained and distressed because of the withdrawal of the foreign investments from our Indian markets. What about autonomy of our States then? Who will answer the State autonomy question? Today, States run multiple social insurance schemes, crop insurance, livestock insurance, health insurance top-ups, and accidental cover for unorganized sector workers. These schemes depend on the financial strength of the State insurers, cooperative bodies, and local intermediaries. But, the Bill removes the requirement for capitalised cooperative insurers. It gives them no real competitive room in the market, now dominated only by 100 per cent foreign-owned giants operating out of the tax havens. This is not a cooperative federalism. Let us look at the effect on employment. The LIC and the PSU insurers employ lakhs of people in every State.

They maintain offices in the districts and talukas, not because it is profitable, but it is part of the social obligation. And, what will happen to the LIC? LIC's liabilities, responsibilities, and social obligations remain the same, but the competitors now get a freedom to operate under the relaxed norms in the SEZs, without the rural mandates, without compulsory investment in Government securities, and without servicing the poor. The Government calls this 'competition'. No; Sir. We call it handicapping the public sector while subsidizing the foreign and the private insurers. Over the past nine years, as of March, 2024, the sector has attracted nearly Rs.54,000 crore in FDI supported by the progressive policies. Now, with 100 per cent FDI, it is expected to touch around rupees one lakh crore in the next nine years. This means 12 billion dollars FDI, the market share of 600 billion dollars will go under the control of the foreign investors. The Government should not squander the opportunities to promote and strengthen its own PSUs. But, this Government, through this Bill, is favouring the foreign investors and burdening our own insurance companies. The FDI in insurance sector at that time will be like selling our own insurance sector to the foreign investors. The words of Thanthai Periyar become prophetic when capital rulers ruled the society, humanity becomes collateral. Sir, this is not सबका बीमा, it is सबका [£], which means poor-quality Bill. If the Bill is truly a सबका बीमा, why does the Clause 27 re-write section 27 to prioritize investment flexibility over social obligation? And why does clause 20 give IRDA power to direct investments without the parliamentary approval? And what are we doing in the Parliament here? This Bill does not guarantee coverage. It guarantees capital freedom. This Bill has the cascading effect on the Indian domestic insurance companies like the LIC and the GIC. LIC is people's institution built with people savings.

4.00 **P.M.**

Sir, Clauses 77 to 82, amending the LIC Act, strip LIC of its unique statutory character and force it to operate like a market-driven company, this will only push it into an unequal competition with multi-national insurance companies. LIC insured poor and middle-class people, farmers, women and rural families when private insurance companies refused. But this Bill punishes LIC for being compassionate and accommodative to people. As Muthamilarignar Dr. Kalaignar said, "Public institutions exist to correct market injustice, not surrender to it." But this Bill does exactly the opposite. Sir, this is backdoor law-making. The delegated legislation is replacing

[£] Exupnged as ordered by the Chair.

democratic debate and federalism is completely ignored. It makes the poor middle-class people to pay the premium, but the corporates collect the dividend. Private insurers cherry-pick the profit. The makers of Dravidian movement in Tamil Nadu, Perarignar Anna always said, "Government exists to protect the weak, not to strengthen the strong." Muthamilarignar Dr. Kalaignar said, "Markets without morality destroy democracy." Muthuvel Karunanidhi Stalin, our Chief Minister of Tamil Nadu says that this Bill strengthens the strong and abandons the weak. Social security should not be thrown to the market. People's heard-earned money and savings are not to be squandered to foreign investors. Indian insurance sector should not be surrendered to foreign hands and India should not become a corporate insurance company. Therefore, I strongly oppose this Bill in the current form. I demand the Bill to be withdrawn or, at least, be sent to a Select Committee. I demand the Government to, at least, introduce a State revenue protection clause to compensate the States for SGST, stamp duty and other revenue losses and exemptions granted to SEZ and IFSC insurers for business involving domestic Indian risks should be withdrawn in full; ensure all insurers, including those in SEZs, meet rural and social sector obligations without exception; create a joint Centre-State regulatory framework whenever policy changes impact the States' tax base; safeguard LIC's autonomy and national role, recognising its importance to public welfare and financial stability. Insurance must not become a tool to centralise power or weaken State finances. It must remain a pillar of public trust, federal balance and people's welfare. Kindly refer this to the Standing Committee in the Parliament. I would like to conclude with a Thirukural, [&] "A nation that does not protect and embrace its people, will steadily lose its strength and stability." Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Ayodhya Rami Reddy Alla.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, I thank you for allowing me to speak on the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025. This Bill aims to amend the Insurance Act, the Life Insurance Corporation Act and the IRDAI Act. At the outset, I acknowledge the intent of the Government to modernize India's insurance framework and to expand insurance coverage across the country. India's insurance sector remains significantly under-penetrated. Life insurance penetration is around three per cent, while general insurance is less than

[&] English translation of the original speech delivered in Tamil.

one per cent. These figures highlight gaps in accessibility, affordability and trust. Therefore, the success of this Bill must be judged not merely by investment inflows, but by the real protection it provides to citizens and business houses. The proposal to allow up to 100 per cent FDI in insurance sector can unlock much-needed capital. This is one thing. This sector needs huge capital and the way the Government has come slowly from 26, 49 and now 100 per cent, I think it is a welcome move and we need to certainly bring foreign capital into this sector and this is very much needed. But we also need to ensure that this is also going to improve product innovation and enhance the reach in health, micro-insurance and rural segments also. But we must ensure that it is properly penetrated. However, capital alone cannot ensure consumer protection. Robust regulation is very important. Our IRDAI needs to be strengthened a lot.

And, we also need to introduce safeguards, which are quite essential because these foreign investors have much larger balance sheets and extensive experience. We need to regulate them; so, our regulators should have more strength in controlling these people. While the Bill outlines objectives such as policyholder protection, ease of doing business and regulatory transparency, it does not define measurable outcomes. There are no benchmarks for improving claim settlement timelines, reducing grievances or increasing effective coverage.

Sir, a major concern relates to claim settlements and their practices. If you see the high claim amounts and settlement ratios, they conceal the reality that many claims are only partially paid. If you look at the general insurance or even LIC, in both the areas and also in health insurance, I have seen one thing that the claims that are coming with heavy amounts, are somehow kept out. We need to really focus on these things. What matters to policyholders is the actual amount received, the timelines of payment and fairness. The Bill does not mandate disclosure of claim amount settlement ratios or strengthen protections against unfair deductions. Sir, they also deduct unfairly. This needs to be certainly brought in and protected in the Bill. The impact of these reforms on insurance employees also needs careful consideration. Safeguards are required to protect service conditions, ensure risk killing and redeployment and provide effective grievance redressal mechanisms. Sir, foreign participation must be regulated so that vulnerable and rural populations are not excluded or exploited. In this context, Sir, I want to reiterate again that IRDAI must be strengthened into a proactive and effective regulator with enhanced supervisory powers.

Finally, the insurance dispute resolution mechanisms require urgent reform to ensure timely and fair justice for policyholders. Before I conclude, I want to say these five important things. Capital into the sector 100 per cent FDI is very welcome. Regulations, certainly, need to be further strengthened. High amount claims need a lot of special focus. When private FDI companies are coming, if you see, all our Government insurance companies are losing money and all the private fellows are making huge money. We must, certainly, bring a cap on this. Otherwise, they are really taking it for a ride.

Finally, on behalf of the YSR Congress Party, we support this Bill, subject to safeguards for employees, strict regulation of foreign participation, expansion of universal health insurance, strengthening of IRDAI and comprehensive reform of dispute resolution mechanisms. Thank you very much.

THE VICE - CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, Shri Subhasish Khuntia

श्री शुभाशीष खुंटिया (ओडिशा): उपसभाध्यक्ष महोदय, सबसे पहले सबका बीमा, सबकी रक्षा (बीमा विधि संशोधन) विधेयक, 2025 पर बोलने का अवसर देने के लिए धन्यवाद।

महोदय, इस बिल का शीर्षक जितना आकर्षक दिखता है, बिल का वास्तविक प्रभाव उतना ही व्यापक और चिंताजनक है। यह बिल भारत के इंश्योरेंस सेक्टर की संरचना, ऑनरशिप, रेगुलेटरी पावर्स और डाटा गवर्नेंस, सबको मूल रूप से बदल देता है। आज मैं इस सदन के समक्ष गंभीर आपत्तियां रखना चाहता हूं।

सर, इंश्योरेंस केवल एक बिजनेस नहीं, बल्कि भारत के नागरिकों की जीवनभर की कमाई और सुरक्षा से जुड़ा क्षेत्र है। अब यह बिल पहली बार 100 परसेंट फॉरेन डायरेक्ट इन्वेस्टमेंट की अनुमति देता है। इसका अर्थ है कि भारत की इंश्योरेंस कंपनीज़ का नियंत्रण विदेशी संस्थाओं के हाथ में जा सकता है। वे संस्थाएं, जो न इस सदन के प्रति जवाबदेह हैं और न भारतीय नीति प्राथमिकता के प्रति जवाबदेह हैं। मैं पूछना चाहता हूं कि जब हमारे पास कोई public consultation नहीं, regulatory impact assessment study नहीं, तो हमें इतनी बड़ी छलांग किस मजबूरी में लगानी पड़ रही है।

माननीय महोदय, बीते एक दशक में हमने देखा है कि जब फायनेंशियल रेग्युलेटर्स को अत्यधिक पॉवर्स दे दी जाती है, पर ओवसाइट कमज़ोर होते हैं, तो वह प्रणाली बहुत जल्दी अस्थिर हो जाती है। सर, सेबी का अनुभव हम सबके सामने है। जब मार्किट मैन्युपुलेशन प्राइस रिगिंग और कॉर्पोरेट एक्सपोज़र को लेकर गंभीर प्रश्न उठे थे - विशेष कर अदाणी ग्रुप से जुड़े मामले में, तब हम सभी ने इसको देखा था। महोदय, सेबी को स्पष्ट और सार्वजनिक स्पष्टीकरण

देने में कठिनाई आई थी, इससे इन्वेस्टर का कांफिडेंस हिल गया था। महोदय, यह उदाहरण हमें बताता है कि अत्यधिक शक्ति, कम जवाबदेही, पब्लिक रिस्क क्या प्रभाव डालते हैं, लेकिन यह बिल आईआरडीए को उससे भी कहीं अधिक पॉवर देता है। किसी कंपनी का प्रबंधन supersede करने की पॉवर, binding directions, इन्वेस्टमेंट पैटर्न को बदलने का अधिकार, डिस्बर्समेंट ऑर्डर्स और डेटा कंट्रोल तक यदि इंश्योरेंस सेक्टर में सेबी जैसी स्थिति उत्पन्न हुई, तो उसका नुक़सान करोड़ों पॉलिसी होल्डर्स को सीधा झेलना पड़ेगा।

महोदय, एलआईसी भारत के इंश्योरेंस सेक्टर का आधार स्तंभ है, लेकिन एलआईसी की अदाणी ग्रुप में की गई इन्वेस्टमेंट ने पूरे देश में चिंता पैदा कर दी है। हिंडनबर्ग रिपोर्ट के बाद अदाणी कंपनियों में आई गिरावट से एलआईसी को नुकसान हुआ और पब्लिक का कांफिडेंस हिल गया। क्या यह इन्वेस्टमेंट कमर्शियल लॉजिक पर आधारित था, क्या पब्लिक फंड्स को अनावश्यक कॉर्पोरेट एक्सपोज़र से जोड़ा गया था? महोदय, जब दुनिया का सबसे बड़ा इंश्योरेंस स्तंभ एलआईसी भी ऐसे एक्सपोज़र से वनरेबल हो सकता है, तो सोचिए कि पूर्ण विदेशी नियंत्रण में चलने वाली छोटी प्राइवेट इंश्योरेंस कंपनीज़ कितने अधिक रिस्क पर होंगी! महोदय, एलआईसी पहले ही दबाव में है और इस बिल के बाद फॉरेन कंट्रोल बढ़ने से एलआईसी का पब्लिक मेंडेट और कमज़ोर पड़ेगा। नया सैक्शन 27 इन्वेस्टमेंट रूल्स को पूरी तरह बदल देता है। इसमें 15 परसेंट तक इन्वेस्टमेंट की आउटसाइड एप्रूव्ड कैटेगरी की अनुमति है।

सर, इसमें 5 परसेंट तक promoter-owned-companies में इन्वेस्टमेंट और आईआरडीआई का इन्वेस्टमेंट रूल बदलने की एक्सेसिव पॉवर्स की बात है। हमारे इंश्योरेंस फंड्स देश के टीचर्स, फार्मर्स, वर्कर्स और मिडिल क्लास की सेविंग्स हैं। इन्हें रिस्क इंस्ट्रूमेंट या प्रमोटर-लिंक्ड वेंचर में डालना सोशल सिक्युरिटी के सिद्धांतों के खिलाफ है। हमने इंफ्रास्ट्रक्चर लीजिंग एंड फायनेंशियल सर्विसेज़, देवेन हाउसिंग फाइनेंशियल कॉर्पोरेशन लिमिटेड, यस बैंक और अदाणी एपिसोड से सीखा है कि conflict of interests कितना खतरनाक हो सकता है। महोदय, सुधार अवश्य चाहिए, परंतु संप्रभुता और सुरक्षा की कीमत पर नहीं चाहिए।

माननीय उपसभाध्यक्ष महोदय, यह बिल रिफॉर्म के नाम पर इंश्योरेंस सेक्टर का रिओरिएंटेशन तो अवश्य करता है, लेकिन बिना पर्याप्त सेफगार्ड्स, बिना ओवरसाइट और बिना पब्लिक कंसीडरेशन के फॉरेन कंट्रोल को बढ़ाता है। इससे पॉलिसी होल्डर डेटा सेंट्रलाइज्ड होता है, आईआरडीआई की पॉवर्स असंतुलित होती हैं, इन्वेस्टमेंट रिस्क बढ़ता है और एलआईसी जैसी संस्थाओं की मजबूती भी कम होती है। इसलिए मैं आपसे आग्रह करता हूं कि इस बिल को स्टैंडिंग कमेटी में भेजा जाए, इस पर व्यापक कंसिडरेशन हो और नेशनल इंटेरेस्ट को सर्वोपरि रखते हुए पुनर्विचार किया जाए।

महोदय, मुझे सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद। जय जगन्नाथ! वंदे मातरम्!

Contents Page

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): आपका बहुत-बहुत धन्यवाद। संजय यादव जी, आप अपना भाषण आरंभ कीजिए।

श्री संजय यादव (बिहार): उपसभाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इतने महत्वपूर्ण विषय पर हो रही चर्चा में भाग लेने का अवसर दिया है।

महोदय, हमारा मानना है कि बीमा घाटे या मुनाफे का खेल नहीं होना चाहिए, बल्कि यह हर नागरिक के जीवन में संजीवनी, गरिमा और अमृत की तरह होनी चाहिए।

बीमा कोई लग्ज़री नहीं है। यह व्यक्ति के जिंदा रहते हुए आखिरी उम्मीद और मौत के बाद आखिरी सहारा होता है। अगर आप इंश्योरेंस सेक्टर में एफडीआई को बढ़ाकर 100 फीसदी कर देंगे, तो पूरे भारतीय बीमा क्षेत्र का संपूर्ण नियंत्रण विदेशी कंपनियों के हाथों में चला जाएगा। विदेशी कंपनियों के निर्णय और नीतियाँ गरीब भारतीय परिवारों को प्रोटेक्ट करेंगी या अपने प्रॉफिट को बढ़ाएंगी - हम सभी लोगों को इसके बारे में मानवता के साथ सामूहिकता में सोचना होगा।सर, यह सरकार बिल पर बिल लेकर आ रही है, लेकिन मैं इतना ही कहना चाहूँगा कि सबसे पहले इनके बिल का ही बीमा होना चाहिए। इनकी हर घोषणा और हर बिल का एक मापदंड और पैमाना तय हो, जो यह तय करे और निर्धारित करे कि इनके क्लेम कितने सटीक हैं और उनका सक्सेस रेट क्या है।

मान्यवर, जो बीमा सिर्फ शहर, कार और क्रेडिट कार्ड वालों तक सीमित हो, वह सबका बीमा नहीं कहला सकता। मैं यह इसलिए कह रहा हूँ, क्योंकि यही सरकार कहती है कि यह सरकार 81 करोड़ लोगों को पाँच किलो मुफ्त अनाज देती है। जिस देश में सरकार 81 करोड़ लोगों को जिंदा रहने के लिए मुफ्त अनाज दे, तो क्या उस देश के 81 करोड़ नागरिक विदेशी कम्पनियों से बीमा खरीद पाएंगे?

महोदय, अभी प्रधानमंत्री फसल बीमा योजना की चर्चा हुई। मैं आपके समक्ष एक आंकड़ा रखना चाहता हूँ। पिछले लगभग दस वर्षों में हमारे देश में एक लाख बारह हजार किसानों ने आत्महत्या की है। इस बिल पर तीन बजे चर्चा शुरू हुई थी। महोदय, हमारे देश में पिछले एक घंटे में एक किसान ने आत्महत्या की है। यह मैं नहीं कह रहा हूँ, बल्कि एनसीआरबी का डेटा कह रहा है कि हमारे देश में प्रत्येक घंटे एक किसान आत्महत्या करता है। कल ही की खबर है कि महाराष्ट्र में एक किसान ने कर्ज से मुक्ति पाने के लिए अपनी किडनी बेच दी। परसों बिहार के मुजफ्फरपुर में एक गरीब परिवार ने अपने पाँच बच्चों के साथ सामूहिक आत्महत्या कर ली। हमारे देश में सीवर साफ करने वाले कितने ही गरीब दलित मरते हैं। मेरा सुझाव है कि इस बिल में किसानों के लिए, उन गरीब दलितों के लिए और जो गरीब आत्महत्या करते हैं, हमारे किसान आत्महत्या करते हैं, उनके लिए एक ऐसा प्रोविज़न हो, जिससे उनके जीवन को सुरक्षा मिले, तभी इस बिल का जो शीर्षक है, सबका बीमा सबकी रक्षा, वह तर्कसंगत लगेगा।

महोदय, बीमा में पॉलिसी धारक की पूरी रकम उसकी आवश्यकतानुसार इमरजेंसी मोड में इमीडिएट इफेक्ट के साथ मिलनी चाहिए। अक्सर होता यह है कि बीमा कम्पनियाँ शुरुआत में बहुत लुभावने ऑफर्स देती हैं, आकर्षक डिस्काउंट्स देती हैं। बीमा पॉलिसी बेचने का उनका पैटर्न ही ऐसा होता है। लेकिन जब बाद में क्लेम करने जाते हैं, वह प्रक्रिया उतनी ही जटिल होती है। जो शर्तें बेचते समय नहीं दिखतीं, क्लेम करते समय उन्हें बीमा कम्पनियाँ सबसे पहले दिखाती हैं और बताती हैं। आम नागरिकों को बीमा कम्पनियों के चक्कर न काटने पड़े, उन्हें किसी प्रकार की मुश्किल का सामना न करना पड़े, इसलिए इसे उतना ही सरल और सहज करना चाहिए। महोदय, मेरा आपके माध्यम से सरकार से अनुरोध है कि इस बिल को स्टैंडिंग कमिटी में भेजा जाए और इस पर एक व्यापक सर्वदलीय विमर्श हो, ताकि सभी माननीय सदस्यों ने जो अपने विचार, सुझाव और ऑब्जर्वेशन रखे हैं, उन पर अमल करके, इस पर काम हो। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): I thank you, Vice-Chairman, Sir, for giving me the opportunity. On behalf of my AIADMK Party and my General Secretary, Shri Edappadi Palanisamy, I support the *Sabka Bima Sabki Raksha* (Amendment of Insurance Laws) Bill, 2025. I also join with other Members regarding the name of the Bill, which is given as *Sabka Bima Sabki Raksha*. Sir, I am not able to pronounce it; I am sorry for that. When we are putting something in English, let it be in English words. If it is in Hindi, let them put Hindi words. We have no objection. In the same way, if any project comes, it should be translated into regional languages as well. That must be translated into Tamil and as '*kapittu thittam*', that has to be mentioned. As far as the words used in the title of the Bill are concerned, I am also having my reservation about this. This is what I am saying, Sir. The major features of this Bill are: One is, 100 per cent FDI is permitted in Indian insurance companies. Then, it reduces the net-owned fund requirements for foreign reinsurers; simplifies the process for registering share transfers; addresses minimum paid-up capital for cooperative societies and applies the Act to insurance in Special Economic Zones; there are some provisions for insurance intermediaries and it also enhances the powers of the Insurance Regulatory and Development Authority of India. It raises the FDI limit to 100 per cent. Many hon. Members have raised this point. Sir, foreign investment will bring much-needed capital, advanced technology, global best practices, and product innovation. Most importantly, it will expand its reach to unserved and remote areas where insurance coverage is minimal.

Sir, I would like to take this opportunity to refer to the criticism raised by an hon. Member from DMK, criticizing the Central Government on the FDI issue. Sir, the trend that we are seeing now is that Chief Ministers of various States are travelling throughout India, throughout the world. For what purpose are they going there? It is to attract global investment. What is global investment? The Tamil Nadu Chief Minister is also doing it. Even Shri Edappadi Palaniswami has visited many countries. * When they are telling that foreign investment must not be allowed,* ...*(Interruptions)*... Foreign investment is the FDI. That is FDI. How are they criticising it? They are praising that the Chief Minister has succeeded in getting a lot of global investment. They are saying that a lot of global investors are investing their money there. ...*(Interruptions)*... Is this the way to bring it? Instead of raising funds locally and developing that, they are doing it. Every time, they are criticising the Central Government, saying they are not giving money. Whatever money is being given, has that been used properly? We don't know. We don't know it. ...*(Interruptions)*...

I need your protection, Sir. This Rs. 4,000 crore is to save the lives of the people. ...*(Interruptions)*... But the flood is affecting many places there; there is no safety for women, and there is no insurance. That is what I am telling, Sir. ...*(Interruptions)*... And also, for farmers, Sir, the insurance is very important. ...(*Time-bell rings.*)... * This is the situation. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I will check the records. If there is anything unparliamentary ... ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, I am telling what is happening. Regarding foreign investment, ...(*Time-bell rings.*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, I am concluding. Farmers' issue is very important. Farmers' insurance is very important. ...*(Interruptions)*... That is the present situation. ...*(Interruptions)*... Tamil Nadu's farmers are suffering a lot. ...(*Time-bell rings.*)...

* Not recorded.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude. ...*(Interruptions)*...

DR. M. THAMBIDURAI: But you cannot criticise the Central Government. What are you doing? That is what I am asking. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude now. ...*(Interruptions)*... Thank you.

DR. M. THAMBIDURAI: That is what I want to say, Sir. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I will look into the records. Now, Dr. Ashok Kumar Mittal.

डा. अशोक कुमार मित्तल (पंजाब): महोदय, आपने आज मुझे एक ऐसे विधेयक पर बोलने का अवसर दिया है, जो भारत के 140 करोड़ नागरिकों के जीवन, सुरक्षा और भविष्य से जुड़ा है, इसके लिए आपका धन्यवाद। सबका बीमा, सबकी रक्षा विधेयक, 2025, यह सुनने में ऐसा लगता है कि जैसे सरकार ने हर नागरिक को एक सुरक्षा कवच पहना दिया है या पहनाने जा रही है और बीमा पर जो भी खर्चा आएगा, वह सरकार वहन करेगी, सरकार सहेगी। लेकिन सर, हम किताब को उसके कवर से नहीं देख सकते हैं। यदि एक तरफ सरकार इस पर कोई खर्च ही नहीं कर रही है और दूसरी तरफ जो इंश्योरेंस कंपनीज़ हैं, वे सुरक्षा के नाम पर क्या करती हैं, उसके बारे में मैं आपको थोड़ा सा बताना चाहूंगा।

"सुरक्षा के नाम पर ये बस सपने दिखाते हैं।
जब होती है बरसात, ये छाता छीन लेते हैं।
जब डूबने लगते हैं हम, तो ये शर्तें गिनाते हैं।
इन्सानियत मत ढूंढिए इन फाइलों के कागजों में,
क्योंकि कागज में लिखे शब्द भी पत्थर बन जाते हैं।"

सर, इस विधेयक के टाइटल और कन्टेंट में जमीन आसमान का अंतर है। यह वैसे ही है, जैसे जब इंश्योरेंस पॉलिसी बेची जाती है, तो लुभावनी बातें की जाती हैं, लेकिन जब क्लेम लेने जाते हैं, तो उसके फाइन प्रिंट्स दिखाने शुरू कर देते हैं। ऐसे ही जब मैं इस विधेयक की फाइन प्रिंट्स पर जाता हूं, तो यह पता लगता है कि यह जो विधेयक है, यह बीमा के लिए नहीं है, 'सबकी बीमा सबकी सुरक्षा' के लिए नहीं है, बल्कि इसका मुख्य उद्देश्य फॉरेन डायरेक्ट इन्वेस्टमेंट को 100 प्रतिशत करना है और विदेशी कंपनियों को लाभ पहुंचाना है।

सर, 2000 में फॉरेन इन्वेस्टमेंट 26 प्रतिशत हुआ, 2015 में 49 प्रतिशत हुआ और 2021 में 74 प्रतिशत हुआ। अब मुझे नहीं समझ आता कि जब 74 प्रतिशत इन्वेस्टमेंट से न किसानों का भला हुआ, न गरीबों का, न ग्रामीण क्षेत्रों का, तो यह 100 प्रतिशत करने से क्या चमत्कार हो

जाएगा! सर, आंकड़े असत्य नहीं बोलते। इतना एफडीआई आने के बावजूद भारत में बीमा की जो पहुंच है, वह 3.7 प्रतिशत है, जबकि वर्ल्डवाइड जो एवरेज है, वह 7 प्रतिशत है।

सर, हम ओम्बड्समैन, बीमा लोकपाल की बात करें, तो 2023-24 के मुताबिक कुल 52,000 शिकायतें आईं, जिनमें से 31,000 सबसे ज्यादा स्वास्थ्य बीमा की थीं और 95 प्रतिशत शिकायतें क्लेम रिजेक्ट होने के बारे में थीं। 2024 में बीमा कंपनियों ने 26,000 करोड़ के हेल्थ क्लेम्स रिजेक्ट किए, जो पिछले साल से 19 प्रतिशत ज्यादा थे। सर, हम 2023 की कैग की रिपोर्ट की बात करें, तो उसमें पाया गया कि 7.5 लाख बेनिफिशियरीज़ एक ही मोबाइल नंबर से जुड़े हुए हैं। यह सिस्टम में [£] का जीता-जागता सबूत है। सर, सरकार कहती है कि नई बीमा कंपनियों के आने से किसानों को फायदा होगा। [*] सर, सरकार किसानों की आय दोगुनी करने की बात करती है, बहुत बढ़िया है, पर उसने उनका सुरक्षा कवच का तो बजट ही आधा कर दिया!

सर, अब मैं इसके कुछ खंडों पर, क्लॉजेज़ पर चर्चा करना चाहूंगा। इसमें क्लॉज़ 7 के अंतर्गत 3(ए) को जोड़ा गया है, जो 100 प्रतिशत विदेशी ऑनरशिप की अनुमति देता है। हम बात करते हैं आत्मनिर्भर भारत की, पर यह तो विदेशी निर्भर भारत हो गया!

सर, क्लॉज़ 71, यह बड़ा खतरनाक है। थोड़ा ध्यान से देखें फाइन प्रिंट्स में। "केंद्र सरकार किसी भी विदेशी कंपनी को बीमा अधिनियम के किसी भी प्रोविजन से छूट दे सकती है।" लेकिन सर, भारतीय कंपनी को नहीं! यह कैसा न्याय है!

सर, यह क्लॉज़ 17 के अंदर धाराएं 14(ए), 14(बी) और 14(सी) जोड़ता है और यह कहता है कि 100 प्रतिशत विदेशी कंपनियां, जो बाहर की मालिक हैं, उनको भारतीयों का सारा डाटा मिलेगा। बीमारियों का, सब चीज का डाटा मिलेगा। वह डाटा भारत में रखा जाएगा, ऐसी भी कोई कंडीशन नहीं है! इसलिए कम से कम वह तो किया जाए।

सर, यह बिल 'सबका बीमा' बीमा की एक धारा 27 को क्यों बदल रही है? आप 'सबका बीमा' की बात कर रहे हैं, लेकिन धारा 27 को बदल रहे हैं, जिसमें निवेश की प्राथमिकता सोशल ऑब्लिगेशन से हटा कर इन्वेस्टमेंट फ्लेक्सिबिलिटी कर दी गई है। ...(**समय की घंटी**)... सर, यह कैसा इश्यू है? हमारा जो एलआईसी है, उसको कमजोर करने की कोशिश की जा रही है। उसका स्टैच्युटरी कैरेक्टर था, उसको एक नॉर्मल कंपनी में बदला जा रहा है। ...(**समय की घंटी**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): डा. मित्तल, आप समाप्त करें। आपका समय समाप्त हो गया है।

[£] Exupnged as ordered by the Chair.

[*] Not recorded.

डा. अशोक कुमार मित्तल: सर, सिर्फ एक पॉइंट और है। सर, पॉलिसी के संबंध में हमारा यह मुद्दा है कि अगर कोई गरीब आदमी ...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपका समय समाप्त हो चुका है।

डा. अशोक कुमार मित्तल: सर, बस लास्ट लाइन है। अगर कोई गरीब आदमी कोई प्रीमियम नहीं दे पाता है, तो उसकी पॉलिसी लैप्स हो जाती है और उसका प्रीमियम जब्त कर लिया जाता है। 2023-24 में एलआईसी ने अकेले 231 करोड़ रुपए जब्त किए। इसलिए मेरा मंत्री जी से निवेदन है कि इसमें प्रोविजन किया जाए कि किसी का पैसा जब्त नहीं होगा, उसको केवल ब्याज या बोनस नहीं मिलेगा। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P (Kerala): Sir, I oppose the Amendment of Insurance Laws Bill. There would be huge protests by employers and workers in this sector against this draconian legislation. Sir, the answer to Unstarred Question No. 877 in this august House on 3rd December, 2024, by Shri Pankaj Chaudhary clearly states that the present level of foreign equity is only 32.67 per cent against a possible limit of 74 per cent. We have already got 74 per cent in this sector, but only 32.67 per cent is available. What does it mean? Only four companies utilized the cap of 74 per cent. Why? Now the Government wants to make it 100 per cent because most of the foreign countries are compelling the Government.

Modi Government is under tremendous pressure by foreign monopolies. That is why this new Bill is introduced in our Parliament. Our economy is facing the fall of rupee. Secondly, are they protecting the interest of our people? Insurance sector was actually facing a lot of issues. To make it more and more people-orientated, these people are trying to finish up all Public Sector Undertakings. Can they name even a single public undertaking which was built up during these 10-11 years? No! The only business is to demolish the existing Public Sector units. They cannot say even a single name. So, I demand that this Bill may be referred to Select Committee. Public sector investments and insurance companies are very important. These are the lifeline of our country. I request this to our friends in the BJP also. Once upon a time, there were many organisations, outfits, like Swadeshi Jagran Manch. We have a difference of opinion with them. But where are they? Where are these RSS friends? They were all vocal on these issues. Now, the Government is under tremendous pressure and they are helping foreign monopolies. So, this cannot be allowed. Please do not kill our country and economy like this. Our hon. Finance Minister has become a justification

machine. She is justifying each and every law, rules and regulations. This should not be allowed. This is hard-earned money of our general public. This should not be given to others on a platter. So, I oppose this draconian legislation. This will finish our economy. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Kartikeya Sharma; not present. Dr. Bhagwat Karad.

डा. भागवत कराड़ (महाराष्ट्र): माननीय उपसभाध्यक्ष महोदय, आपने मुझे 'सबका बीमा सबकी रक्षा (बीमा विधि संशोधन) विधेयक, 2025' पर बोलने के लिए जो वक्त दिया है, इसके लिए मैं आपका और हमारी पार्टी का आभार व्यक्त करता हूं।

महोदय, आज इस सभागृह में विरोधी पक्ष में से लोग इस बिल को अपोज़ कर रहे हैं, तो मैं इनसे पूछना चाहता हूं कि हमारी संसद के इस सभागृह में 240 या 242 सदस्य हैं, तो हर एक ने बीमा कराया है, हर एक की फैमिली का बीमा है, तो हमारे देश में 140 करोड़ लोग हैं, उनको अगर बीमा कराना होगा, तो यह अमेंडमेंट करने की जरूरत है। इसीलिए हमारे देश के यशस्वी प्रधान मंत्री माननीय मोदी जी के नेतृत्व में और हमारी फाइनेंस मिनिस्टर मैडम निर्मला सीतारमण जी के मार्गदर्शन में यह जो बिल आया है, मैं इसका सपोर्ट करता हूं और विरोधी पक्ष से भी अपील करता हूं, विनती करता हूं कि इस बिल को सपोर्ट करके, 140 करोड़ जनता के लिए इसे मंजूर करना जरूरी है।

माननीय उपसभाध्यक्ष महोदय, इस बिल में अगर हम देखें, तो दो चीजें महत्वपूर्ण हैं – 100 परसेंट एफडीआई को लाना और दूसरा safety of policy-holders होल्डर को देखना। अगर हमें safety of policy-holders को देखना है, तो मैं बताना चाहता हूं कि उनकी safety के लिए सेवा की गुणवत्ता में सुधार होना चाहिए। बढ़ती प्रतिस्पर्धा के कारण claim settlement की प्रक्रिया में तेजी आएगी। इस बिल के माध्यम से claim settlement पारदर्शी और समयबद्ध बनेगा। अभी कुछ सदस्यों ने जो बताया कि एफडीआई आने के बाद क्या होगा, तो IRDAI को सशक्त बनाने से, एक सुनिश्चित IRDAI हो जाएगा और पॉलिसी धारक के साथ अन्याय नहीं हो, इसके लिए नियमों का उल्लंघन करने वाली कंपनियों पर सख्त कार्रवाई IRDAI के माध्यम से होगी, ऐसा मुझे इस बिल के माध्यम से प्रतीत होता है।

महोदय, अगर हम देखें, तो इंश्योरेंस के क्षेत्र में 3 पुराने Laws हैं, जिनमें 1938 का बीमा अधिनियम, IRDAI का एक्ट, 1999 और Life Insurance Act, 1956 हैं। अगर हम पास्ट में जाकर देखें, तो 2014 में जब एनडीए की गवर्नमेंट आई, तो उसके पहले Insurance sector was gasping under the control of UPA. उस टाइम इसमें एफडीआई सिर्फ 26 परसेंट था। रिफॉर्म के माध्यम से, एनडीए के नेतृत्व में, प्रधान मंत्री जी के नेतृत्व में, FDI cap was increased from 49 per cent in 2015 to 74 per cent in 2021. Now, our aim is to increase it up to 100 per cent.

इस बिल के माध्यम से insurance sector को सशक्त बनाना है। चूँकि इसका regulatory control IRDAI के माध्यम से होगा, इसलिए इस बिल में IRDAI को भी सशक्त बनाने का प्रोविजन है। If there has to be capital flow, 140 करोड़ जनता का इंश्योरेंस करना है, इसलिए इसमें एफडीआई की भी जरूरत है, जो इस बिल के माध्यम से किया जा रहा है। अगर हम इस बिल के प्रोविजन्स देखें, तो there should be a deep penetration of insurance up to grassroot level, मतलब रूरल एरिया हो, unorganised sector हो, workers हों - इन सभी सेक्टर्स में इंश्योरेंस कैसे हो, इसके लिए इस बिल में प्रोविजन किया गया है।

महोदय, दूसरी महत्वपूर्ण बात यह है कि जो reinsurance होता है, उसको सशक्त बनाने का भी प्रोविजन इस बिल में किया गया है। Net Owned Fund - कंपनी का जो Net Owned Fund रहता है, उसके लिए भी इस बिल में प्रोविजन किया गया है। जो इंडियन कंपनी है, जिसके लिए पहले टारगेट 5,000 करोड़ रुपए का था, उसको 1,000 करोड़ रुपए कम करके उसको भी ताकत देने का प्रोविजन इस बिल में किया गया है। इस बिल में और एक प्रोविजन है। माननीय प्रधान मंत्री जी के नेतृत्व में हम हमेशा जिस 'Ease of Doing Business' के बारे में बोलते हैं, उसको भी इस बिल में महत्व दिया गया है और उसको आगे बढ़ाते हुए यह प्रावधान किया गया है कि इस क्षेत्र में इंश्योरेंस कंपनी को एक ही बार रजिस्ट्रेशन करने की जरूरत है, बार-बार आवेदन देने की जरूरत नहीं है।

LIC तो हमारी बहुत ही बड़ी कंपनी है और LIC को यह अधिकार दिया गया है कि अगर उसको किसी क्षेत्र में कार्यालय ओपन करना है, तो उसको भारत सरकार के पास आने की जरूरत नहीं है।

माननीय उपसभाध्यक्ष महोदय, मैं बताना चाहता हूँ कि माननीय प्रधान मंत्री जी के नेतृत्व में जिस तरह से भारत की अर्थव्यवस्था बढ़ रही है, उसी तरह से इंश्योरेंस सेक्टर में अलग-अलग काम हुए हैं। मैं बताना चाहता हूँ कि जब कोविड आया था, तब 'प्रधानमंत्री गरीब कल्याण योजना' के माध्यम से लोगों को मदद मिली थी। उस समय 'प्रधानमंत्री गरीब कल्याण योजना' के तहत 5 किलो अनाज तो दिया ही गया, लेकिन उसी के साथ हेल्थ वर्कर को 50 लाख रुपए का बीमा भी दिया गया था। अगर हेल्थ वर्कर की डेथ हो जाती थी, तो उसके घर वाले को 50 लाख रुपए मिलते थे। उसी तरह कोरोना के समय 'कोरोना रक्षक' और 'कोरोना कवच' पॉलिसी थी, जिनके माध्यम से कोरोना के समय बहुत सारे लोगों को मदद मिली है।

माननीय उपसभाध्यक्ष महोदय, माननीय प्रधान मंत्री जी के नेतृत्व में और माननीय फाइनेंस मिनिस्टर मैडम के मार्गदर्शन में देश में 'जन-धन योजना' आई है। 'जन-धन योजना' के माध्यम से 57 करोड़ लोगों के जीरो बैलेंस अकाउंट्स खुले हैं। अगर हम देखें, तो इन अकाउंट्स में 2,75,000 करोड़ रुपए जमा हैं और अभी तक 39 करोड़ RuPay card भी इश्यू हुए हैं, जिनके माध्यम से डिजिटल व्यवस्था बढ़ रही है। जन-धन अकाउंट के माध्यम से अगर कोई 20 रुपए का 'पीएम सुरक्षा बीमा' लेता है, तो उसकी 2 लाख रुपए की accident policy होती है और हमारे देश

में 50 करोड़ 99 लाख लोगों ने यह बीमा लिया है। इतना ही नहीं, अगर हम 'प्रधानमंत्री जीवन ज्योति बीमा योजना' के तहत 1 साल के लिए 436 रुपए यानी प्रतिदिन 1.10 रुपए या 1.15 रुपए में यह बीमा लेते हैं, तो हमें 2 लाख रुपए का general insurance मिलता है, जिसमें अगर natural death भी हुई, तो यह मिल सकता है। यह भी प्रावधान माननीय प्रधान मंत्री जी के नेतृत्व में हुआ है।

माननीय उपसभाध्यक्ष महोदय, अब मैं इस सभागृह में इस बिल के बारे में दो-चार मुद्दे बताना चाहता हूँ। Under Clause 25 of this Bill, prohibition of common officers has been introduced under Section 32A of the principal Act, and there will be a full-time officer who will take full care of our Indian company. Similarly, under Section 102, as per the new Act, if a company fails to comply with the rules, it shall be liable for a penalty of Rs.1 lakh per day to a maximum of Rs.10 crore. Then, as per Section 105B, it is important that any intermediary must be registered. The non-registered intermediary will be liable for penalty of Rs.1 lakh and up to Rs.10 lakh. In this Bill, under Section 14A (2)(e), the Authority has been given the power to collect the policy information from insurer to safeguard policyholder's right. Here, the right of the policyholder is protected, which is very important.

If you see the Bill, it gives importance to digital record keeping and KYC strengthening, which is very important. As per the new Act, the coming Act, the insurer must keep all relevant information of the policy and claim related information digitally to avoid delay in furnishing information and to provide fast track and speedy resolution. It is mandatory for company to work in rural areas, unorganized areas and un-served population areas. In this regard, the Act provides that the insurer must work in rural areas, unorganized sector and backward areas. Now, it is focusing urban areas only. This shows the overall vision of hon. Prime Minister Modi's Government and our *sankalp* of Viksit Bharat by 2047, जो प्रधान मंत्री जी के नेतृत्व में लिया गया है। The vision is that the entire population of India, 140 crore people of India, will be insured.

In one of the Clauses of the Bill, share transfer is allowed from 1 to 5 per cent. This will boost investors' confidence and make the insurance sector strong. Recently, hon. Finance Minister, Shrimati Nirmala Sitharaman, chaired the meeting of 56th GST Council. Under the guidance of hon. Prime Minister, Shri Narendra Modi, hon. Finance Minister has reduced the GST to 'zero' on the insurance premium. This step will greatly help all the policyholders who pay insurance premiums. It is a very important step for the policyholders and the insurance sector as a whole. ...(*Time-bell*

rings.)... With these words, I support the Bill. Just one last line. सर, मैं आखिर में इंश्योरेंस के लिए दो पंक्तियां कहकर अपनी वाणी को विराम दूँगा:

"इंश्योरेंस सेक्टर आर्थिक रीढ़ की हड्डी है,
विकास, विश्वास और निवेश की यह पहली सीढ़ी है।

आज बीमा अपनाना, मतलब देश को सशक्त बनाना है,
हर घर को सुरक्षित करके, भारत को आगे बढ़ाना है।"

सर, मैं इस बिल का सपोर्ट करते हुए अपनी वाणी को विराम देता हूँ। जय हिन्द!

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): धन्यवाद। श्री रामजी।

श्री रामजी (उत्तर प्रदेश): मान्यवर, आपने मुझे the Sabka Bima Sabki Raksha(Amendment of Insurance Laws) Bill, 2025 पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। साथ ही, मैं अपनी पार्टी की मुखिया, आदरणीय बहन कुमारी मायावती का भी आभार व्यक्त करता हूँ।

मान्यवर, मेरा यहां पर आपके माध्यम से सरकार से एक क्वेश्चन है कि "स्वदेशी अपनाओ" का क्या हुआ? "आत्मनिर्भर भारत" का क्या होगा? हम कहते हैं कि हर सेक्टर में भारत आत्मनिर्भर बनना चाहिए, जबकि यहाँ तो इसका पूरा उल्टा हो गया! 100% FDI, मतलब 100% foreign direct investment. खैर, इनकी बात है।

मान्यवर, मैं यहां पर बाबा साहेब की कुछ बातों को क्वोट करना चाहता हूँ। बाबा साहेब डा. भीमराव अम्बेडकर भारतीय संविधान के केवल शिल्पकार ही नहीं थे, बल्कि वे एक गहन अर्थशास्त्री भी थे। उनकी लिखी हुईं, *'Waiting for a Visa', 'States and Minorities'* और *'The Problem of the Rupee: Its Origin and Its Solution'* जैसी किताबें आज भी कैलिफोर्निया और तमाम अन्य विश्वविद्यालयों में चलती हैं। वे आर्थिक लोकतंत्र के प्रबल समर्थक भी थे और वे यह मानते थे कि सामाजिक न्याय तब तक अधूरा है, जब तक आर्थिक सुरक्षा सुनिश्चित न हो। बाबा साहेब का यह भी मानना था कि स्वतंत्रता केवल राजनीतिक नहीं, बल्कि यह आर्थिक भी होनी चाहिए। उन्होंने बीमा जैसी संस्थाओं को सामाजिक सुरक्षा का माध्यम मानते हुए कहा कि यह मात्र लाभ या प्रॉफिट का साधन नहीं है। इसी कारण, वे बीमा के राष्ट्रीयकरण के पक्ष में थे। उनका विश्वास था कि जब बीमा निजी हाथों में रहेगा, तो गरीब और कमजोर वर्ग इससे वंचित रह जाएगा। अगर यह निजी हाथों में रहेगा, तो शोषण और असमानता को बढ़ावा मिलेगा। इसीलिए, उन्होंने बीमा को state socialism के अंतर्गत लाने की वकालत भी की।

बाबा साहेब डा. अम्बेडकर ने अपनी पुस्तक, *'राज्य और अल्पसंख्यक'* में 'राज्य समाजवाद' की प्रस्तावित योजना में, बीमा क्षेत्र में राज्य के एकाधिकार की वकालत अर्थव्यवस्था को सुरक्षित करने और व्यापक सामाजिक लाभ प्रदान करने के उद्देश्य से की। बाबा साहेब ने अनिवार्य बीमा कवरेज की भी बात की। यही नहीं, उन्होंने कहा कि खासकर, जरूरतमंद लोगों के

लिए स्वास्थ्य बीमा सहित स्वास्थ्य सेवा को सरकार द्वारा प्रदान किया जाने वाला एक मौलिक अधिकार माना जाना चाहिए। और ESI अधिनियम में महत्वपूर्ण भूमिका निभाई। 1942 से 1946 तक वायसराय के कार्यकारी परिषद में लेबर मेंबर के रूप में बाबा साहेब डा. अम्बेडकर ने उस नीति को विकसित करने में महत्वपूर्ण भूमिका निभाई, जिसके परिणामस्वरूम 1948 में कर्मचारी राज्य बीमा (ESI) का अधिनियम लागू हुआ। मान्यवर, बाबा साहेब डा. अम्बेडकर ने State and Minorities (1947) में स्पष्ट सुझाव दिया था कि बीमा, बैंकिंग और प्रमुख उद्योगों का राष्ट्रीयकरण होना चाहिए, ताकि आर्थिक लोकतंत्र स्थापित हो सके, न कि पूंजीवाद को बढ़ावा मिले। उन्हीं विचारों की देन थी कि वर्ष 1956 में जीवन बीमा का राष्ट्रीयकरण हुआ और वर्ष 1972 में सामान्य बीमा का राष्ट्रीयकरण किया गया। मान्यवर, 100 प्रतिशत एफडीआई के आने से अनेक प्रकार की आशंकाएं भी उत्पन्न होती हैं, जिन्हें मैं आपके समक्ष एक-एक करके रखना चाहता हूं। सबसे पहले, लाभ को प्राथमिकता - यह सभी जानते हैं कि जब प्राइवेट बीमा सेक्टर आएगा, तो लाभ को प्राथमिकता दी जाएगी ...(**समय की घंटी**)... जनकल्याण को उपेक्षित करना, प्रीमियम में वृद्धि की संभावना रहेगी, जैसे कि एविएशन सेक्टर और पेट्रोलियम सेक्टर एग्ज़ाम्पल हैं। क्लेम के दावा निपटान में भी कठिनाइयां निश्चित रूप से बढ़ेंगी। इसके अतिरिक्त, जनता की बचत पर निजीकरण और निजी नियंत्रण का खतरा भी बना रहेगा। सामाजिक सुरक्षा योजनाओं पर इसका प्रतिकूल प्रभाव पड़ सकता है, जो अत्यंत चिंताजनक है। ...(**समय की घंटी**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): समाप्त कीजिए।

श्री रामजी: अंत में, एकाधिकार और इकोनॉमिक कार्टेल - यह एक गंभीर विषय है, जिस पर विस्तार से विचार किया जाना चाहिए। यदि एकाधिकार और इकोनॉमिक कार्टेल बनते हैं, तो बड़ी-बड़ी कंपनियां आपस में समूह बनाएंगी...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): श्रीमती रेखा शर्मा।

श्रीमती रेखा शर्मा (हरियाणा): माननीय उपसभाध्यक्ष महोदय, मैं आज इस गरिमामयी सदन में The Sabka Bima Sabki Raksha (Amendment Of Insurance) Bill, 2025 के समर्थन में बोलने के लिए खड़ी हुई हूं। यह विधेयक केवल इंश्योरेंस सेक्टर से जुड़ा हुआ एक साधारण संशोधन नहीं है, बल्कि यह भारत के social security framework of India को सुदृढ़ करने की दिशा में एक ऐतिहासिक कदम है। महोदय, बीमा कोई लग्ज़री नहीं है, बल्कि यह एक necessity है। यह नागरिकों को financial protection प्रदान करता है और भविष्य के प्रति आत्मविश्वास भी देता है। मोदी जी की सोच है कि by 2047, insurance should reach every person and every household. आज तक हमारा इंश्योरेंस सेक्टर जिन कानूनों के अंतर्गत संचालित हो रहा है, जैसे Insurance Act, 1938, LIC Act, 1956 और IRDAI Act. ये उस औपनिवेशिक काल की देन हैं या फिर समय की आवश्यकताओं से पीछे रह गए हैं। 1938 का इंश्योरेंस एक्ट उस दौर में बनाया गया था, जब भारत गुलाम था, न कि आज के digital India, start-up India और inclusive India के

लिए है। यह विधेयक इन सभी कानूनों को एक modern regulatory framework में परिवर्तित करता है।

माननीय उपसभाध्यक्ष जी, इस विधेयक में FDI limit को 74 प्रतिशत से बढ़ाकर 100 प्रतिशत करने का प्रावधान किया गया है, जिस पर कुछ आशंकाएं व्यक्त की जा रही हैं। मैं स्पष्ट करना चाहूंगी कि यह कोई अंधाधुंध या असंयमित निर्णय नहीं है। एफडीआई केवल भारतीय इंश्योरेंस कंपनियों में ही अनुमत है। IRDAI Supervision, solvency Norms और management Control पूरी तरह सुरक्षित रहेंगे। Ownership Change की स्थिति में भी regulatory security बनी रहेगी, अर्थात् पूंजी भारत आएगी, लेकिन नियंत्रण भारत के कानून और संस्थाओं के हाथ में ही रहेगा। माननीय महोदय, यूपीए शासनकाल में insurance penetration केवल 2.71 प्रतिशत से बढ़कर 3.3 प्रतिशत तक ही पहुंच सकी। life insurance density USD 55.7 से घटकर USD 41 रह गई। इसके विपरीत, एनडीए सरकार के कार्यकाल में insurance density वर्ष 2014 में यूएसडी 55 से बढ़कर 2024 में यूएसडी 95 हो गई है। Total Premium Collection 5 लाख करोड़ रुपये से बढ़कर 11.2 लाख करोड़ रुपये हो गया है। life insurance premium 8.3 trillion तक पहुंचा है। यह अंतर केवल नीतियों का नहीं, बल्कि political will और Governance Intent का भी है।

महोदय, इस विधेयक के माध्यम से mandatory rural unorganized sector coverage across all insurance classes of life insurance, health insurance, general insurance, speciality insurance. हर इंश्योरेंस के लिए यह अनिवार्य होगा कि वह ग्रामीण भारत और असंगठित क्षेत्र तक पहुंचे। अब केवल शहरी मुनाफे वाले क्षेत्रों को चुनने की प्रवृत्ति समाप्त होगी। यह inclusive growth in action है, न केवल पूंजीवादी सोच में काम होगा। बीते वर्षों में insurance sector की सबसे बड़ी कमज़ोरी रही है कि policyholder protection नहीं मिला। इस विधेयक के माध्यम से Policyholder Education and Protection Fund की स्थापना की जाएगी। Insurer failure की स्थिति में claims की सुरक्षा मिलेगी, IRDAI को organized पावर्स, ठीक उसी प्रकार जैसे SEBI के पास हैं, वैसे ही की जाएगी। अब regulator केवल दर्शक नहीं, बल्कि policyholder का संरक्षक भी होगा। पहले कई बार penalties arbitrary होती थीं और अब पेनल्टी के लिए objective criteria होगा, advance notice, right to fair hearing होगी, स्पष्ट Standard Operating Procedure बनाए जाएंगे। यह विधेयक इंश्योरेंस सेक्टर को पूर्णतः digital ecosystem की ओर ले जाता है। Mandatory electronic record keeping, unified KYC framework में होगा, faster claim settlement होगा, secure audit trial होगा। अब नागरिकों को बार-बार कागज़ों के बोझ के नीचे दबना नहीं पड़ेगा। भारत को केवल insurance consumer नहीं बनना है, बल्कि global insurance hub बनना है। इसलिए foreign reinsurance के लिए net owned fund 5 हज़ार करोड़ रुपये से घटाकर 1,000 करोड़ रुपये किया गया। Domestic reinsurance capacity को बल दिया गया, overseas risk dependence में कमी की गई। यह ease of doing business और risk resilience, दोनों को मजबूत करता है।

Contents Page

महोदय, LIC भारत की financial strength का प्रतीक है। इस विधेयक से LIC को operational autonomy मिलेगी, Zonal Offices खोलने के अनावश्यक अप्रूवल के नाम पर समय खराब नहीं किया जाएगा, decision making में गति आएगी। अब एक परसेंट share transfer पर भी prior approval की आवश्यकता नहीं होगी, जो पहले लेनी पड़ती थी। अब यह सीमा बढ़ाकर 5 प्रतिशत कर दी गई है। Investor को सुविधा मिलेगी, regulatory focus, ownership control पर systematic stability और सुरक्षा मिलेगी। यह विधेयक केवल कानून से संशोधन नहीं करता, बल्कि नागरिकों के भविष्य में विश्वास भी पैदा करता है। यह सुनिश्चित करता है कि गांव का श्रमिक भी सुरक्षित हो, असंगठित क्षेत्र का कामगार भी सुरक्षित हो। यह policyholder को सशक्त करता है, investor को भी सशक्त करता है। मैं इस सदन में इस विधेयक सर्वसम्मति से पारित करने की अपील करती हूं, धन्यवाद।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): धन्यवाद, रेखा जी। श्रीमती महुआ माजी।

श्रीमती महुआ माजी (झारखंड): उपसभाध्यक्ष महोदय, आज संसद में Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025 पर बहस हो रही है। झारखंड के आदिवासी समुदाय के सैकड़ों मजदूर Border Road Organisation (BRO) के तहत contractual मजदूर के रूप में लेह-लद्दाख जैसे सीमावर्ती अत्यंत दुर्गम और minus temperature वाले इलाकों में सेना के लिए सड़क, पुल और पुलिया बनाने का काम करते हैं। ये मजदूर land mines के खतरे में, minus temperature में भीषण ठंड में और लगातार accident के जोखिम के बीच देश की सीमा को मजबूत करने का काम करते हैं। जब इन मजदूरों की दुर्घटना में मौत होती है, तो न उन्हें शहीद का दर्जा मिलता है, न उनके परिवारों को कोई समुचित बीमा या accidental सुरक्षा मिलती है। मैं यह सवाल पूरे सदन से पूछना चाहती हूं कि क्या देश की सुरक्षा केवल वर्दी से होती है या उन हाथों से भी होती है, जो बर्फ में खड़े होकर सड़क बनाते हैं? सैनिकों, सैलानियों तथा स्थानीय लोगों के लिए पुल, पुलिया का निर्माण करते हैं। अगर यह बिल सच में सबका बीमा, सबकी रक्षा है, तो BRO के इन contractual मजदूरों को इससे बाहर रखना इस बिल की मूल भावना के साथ अन्याय है। इसलिए BRO के तहत कार्यरत सभी कॉंट्रेक्चुअल मजदूरों के लिए अनिवार्य सरकारी एक्सिडेंटल और लाइफ इंश्योरेंस पॉलिसी बनें।

महोदय, मैंने एक मीटिंग में माननीय डिफेंस मिनिस्टर माननीय राजनाथ सिंह जी पहले भी यह बात बोली थी और उनसे यह भी कहा था कि उन्हें एक्सिडेंटल बेनिफिट मिले, इंश्योरेंस पॉलिसी हो। मैंने इसके साथ ही यह भी कहा था कि जब उनकी मौत होती है, तब उनकी लाश को घर ले जाने के लिए उनके घरवाले परेशान हो जाते हैं, उनका कोई साथ नहीं देता है। माननीय राजनाथ सिंह जी ने मुझे बाद में सेकंड मीटिंग में बताया था कि उन्होंने उनकी लाश को अपने घर ले जाने की व्यवस्था कर दी है और मैं इसके लिए उन्हें धन्यवाद देना चाहती हूं। मैं यह भी चाहती हूं कि उनके लिए एक्सिडेंटल बीमा पॉलिसी भी जरूर बनाई जाए।

महोदय, अब मैं इस बिल को झारखंड और आदिवासी दृष्टिकोण से दिखाना चाहती हूं। मैं झारखंड से आती हूं और झारखंड मुक्ति मोर्चा की ओर से यह गर्व के साथ कहना चाहती हूं कि हमारी राज्य सरकार ने हमेशा गरीब, आदिवासी और मेहनतकश वर्ग को नीति के केंद्र में रखा है। कोविड जैसी अभूतपूर्व आपदा के समय माननीय मुख्यमंत्री श्री हेमंत सोरेन जी ने लेह-लद्दाख में, माइनस टेम्परेचर में फँसे हमारे झारखंड के मजदूर भाइयों को हवाई जहाज़ से सुरक्षित अपने राज्य वापस लाने का काम किया। यह केवल प्रशासन नहीं था, बल्कि संवेदनशील शासन का उदाहरण था। लेकिन दुख के साथ कहना पड़ता है कि केंद्र सरकार की नीतियों में झारखंड जैसे आदिवासी बहुल राज्यों के लिए वही संवेदनशीलता दिखाई नहीं देती। चाहे बीमा कानून हो, चाहे वन संरक्षण से जुड़े निर्णय या श्रम से संबंधित सुधार हों, हर बार आदिवासी और असंगठित मजदूर नीति के हाशिये पर धकेल दिए जाते हैं।

महोदय, झारखंड सहित देश की हज़ारों महिलाएँ, बालिग एवं नाबालिग युवतियाँ ट्रैफिकिंग की शिकार होती रहती हैं। विशेष परिस्थितियों में ट्रैफिकिंग एवं माइग्रेशन के शिकार बच्चों, युवतियों एवं मजदूर परिवारों की सुरक्षा के लिए भी इंश्योरेंस पॉलिसी होनी चाहिए। अगर बीमा कानूनों में सुधार हो रहा है, तो उसका पहला लाभ सबसे ज्यादा जोखिम उठाने वाले मजदूरों को मिलना चाहिए, न कि केवल शहरी और संगठित वर्ग को। ..(**समय की घंटी**)..

महोदय, झारखंड में सैकड़ों एकड़ जमीन में परित्यक्त कोयले की खदान है, जो केंद्र सरकार के अधीन है और वहाँ अक़सर दुर्घटनाएँ होती रहती हैं। परित्यक्त ओपन कास्ट माइन्स में बरसाती पानी भरने से उनमें डूबकर स्थानीय युवाओं, बच्चों की मौत हो जाती है।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): कृपया समाप्त कीजिए, आपका समय खत्म हो गया है।

श्रीमती महुआ माजी: महोदय, कोयले के बंद पड़े खदानों के नीचे लगी आग फैलने से स्थानीय लोगों का जमीन धँसने से भी देहांत होता है। ऐसे में उनके लिए बीमा पॉलिसी अवश्य होनी चाहिए।

माननीय महोदय, सबका विकास तब होगा जब सबकी जान की कीमत बराबर होगी। झारखंड यह स्वीकार नहीं कर सकता कि देश की सुरक्षा में योगदान देने वाले उसके मजदूर लेह-लद्दाख जैसी जगह पर बिना सुरक्षा के मरते रहें। अगर सरकार सच में सबका बीमा, सबकी रक्षा चाहती है, तो उसे सबसे पहले हाशिये पर खड़े भारत की रक्षा करनी होगी।

महोदय, इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करती हूं, जय हिंद!

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Manan Kumar Mishra.

SHRI MANAN KUMAR MISHRA (Bihar): Sir, I rise to support the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025. The Bill proposes wide-ranging amendments to three principal legislations governing the insurance sector — the

Insurance Act, 1938; the Insurance Regulatory and Development Authority of India Act, 1999; and, the Life Insurance Corporation Act, 1956 — to update the regulatory framework.

Sir, the Bill seeks to raise Foreign Direct Investment limit in the insurance sector from current 74 per cent to 100 per cent in a move aimed at expanding insurance penetration and achieving the goal of 'Insurance for All' by 2047. The Bill proposes a structured penalty mechanism requiring IRDAI to evaluate objective criteria including default severity, policyholder losses and mitigation efforts along with advance notice and fair hearing rights for insurers, ending arbitrary punishments. The Bill extends mandatory rural and unorganised sector insurance obligations across all insurance classes, life, health, general and speciality and operationalisation genuine inclusive growth, ensuring crores of rural workers access affordable coverage.

Sir, the Bill introduces a one-time registration mechanism for insurance intermediaries, eliminating repetitive approvals and ensuring continuity of service to policyholders in order to ease compliance and improve ease of doing business. The Bill also introduces key reforms to modernise governance and operational framework of Life Insurance Corporation of India. LIC is proposed to be granted greater operational autonomy including the power to establish new Zonal Offices without prior Government approval.

5.00 P.M.

Sir, the Bill dismantles colonial legislation that has strangled India's insurance sector since British rule. The Insurance Act, 1938, was enacted under British India to regulate insurance with outdated provisions. The Bill modernizes 1938 Insurance Act, 1956 LIC Act and 1999 IRDAI Act. When the BJP-led NDA Government came to power in 2014, the insurance sector was gasping under UPA restrictive framework with the FDI capped at a meager 26 per cent. In contrast, the Modi Government has systematically liberalized the sector by increasing FDI to 49 per cent in 2015, 74 per cent in 2021 and now 100 per cent in 2025. This liberalization would provide new impetus to the sector and would help the Government's bold vision of insurance for all by 2047. The Modi Government has enabled up to 100 per cent foreign investment in India's insurance companies while simultaneously placing clear statutory safeguards. All insurers and re-insurers now operate under identical prudential standards preventing regulatory arbitrage. Simultaneously, the Bill prohibits officers from holding

directorships across competing insurers or related financial entities, eliminating conflict of interest arrangements that compromise independent decision-making. The Bill modernizes policy record keeping by mandating digital storage of complete policy holder information, names, *Aadhaar*, PAN, dates of birth and transaction history. It proposes that insurer must maintain concurrent record of policies and claim in electronic form, eliminating archaic paper-based system that delayed claim processing for decades. The Bill also requires the insurer to maintain a strict confidentiality of the information supplied by the policy holder. The Bill further establishes unified KYC standard across regulated entities, preventing duplicate documentation that burdens customers. Once, the KYC is proposed by any regulated authority, insurers can use it across functions without redundant verification. The life insurance density collapsed from 55.7 US Dollars in 2010 to 41 US Dollars in 2014. Under the NDA Government, insurance density surged from 55 US Dollars in 2014 to 95 US Dollars in 2024. While total premium collections jumped from Rs.5 lakh crores to over Rs.11.2 lakh crores, the life insurance premiums alone reached 8.3 trillion by financial year 2024. In the proposed Bill, 100 per cent FDI provision enables market expansion into tier two and tier three cities where penetration remains below 1 per cent. The Bill is a natural expansion of BJP Government's commitment to universal social security and insurance for all by 2047. Under Prime Minister, Shri Narendra Modi, India has already created the world's largest insurance coverage base with flagship schemes like Pradhan Mantri Suraksha Bima Yojana and Pradhan Mantri Jeevan Jyoti Bima Yojana together crossing more than 74 crore enrolments providing life and accident cover at affordable premiums. It is a service-oriented Bill and not a profit-oriented Bill. A major obstacle to investment in the insurer sector was excessive procedural friction. Even minor share transfer required regulatory approval, which slowed capital inflow restructuring and investor exits. The NDA Government has addressed this by raising the approval threshold for share transfer from 1 per cent to 5 per cent significantly reducing unnecessary compliance.

At the same time, full regulatory oversight is retained for transactions that impact ownership or control, ensuring transparency and policyholder protection. This reform improves investor confidence while preserving systematic stability. It reflects the NDA Government's clear belief that Ease of Doing Business and a strong regulation must go hand-in-hand.Sir, for decades, LIC operated under the outdated statutory framework, where even routine administrative decisions required layers of approvals, slowing response time and affecting efficiency. The Amendment to LIC Act

addresses this structural rigidity by allowing greater operational autonomy in matters such as opening offices, managing branches and internal administration while retaining strategic oversight with the Government. Sir, the Bill facilitates entry for foreign re-insurers by reducing net-owned fund requirements from Rs. 5,000 crore to Rs. 1,000 crore. These changes reflect the NDA Government's push for Ease of Doing Business by liberating our institutions while protecting national interests. Sir, the Bill significantly enhances the Insurance Regulatory and Development Authority of India's power to protect policyholders. The proposed Bill is granting IRDAI disgorging powers to recover wrongful gains, bringing it at par with SEBI. Further, it also introduces a Policyholders' Education and Protection Fund to safeguard consumers' interest. The Bill mandates formal Standard Operating Procedure for regulation making and clear criteria for penalties, ensuring transparency and predictability. Sir, due to the aforementioned reasons, I support the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025. बीमा क्षेत्र को समयानुकूल सुदृढ़ बनाने हेतु यह सरकार की एक बहुत अच्छी पहल है। मैं इसका पूर्ण समर्थन करता हूं, धन्यवाद।

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

उपसभाध्यक्ष (डा. दिनेश शर्मा): धन्यवाद। Now, Announcement regarding BAC.

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee in its meeting held on the 17th December, 2025, has allotted time for Government Legislative Business as follows:—

BUSINESS	TIME ALLOTTED
Consideration and passing of the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India-Bill 2025, after it is passed by Lok Sabha	**Five Hours**

The Committee also recommended that the lunch hour may be dispensed with to enable wider participation of Members.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Next is hon. Member, Shri Haris Beeran; three minutes.

GOVERNMENT BILL

The Sabka Bima Sabki Raksha (Amendment Of Insurance Laws) Bill, 2025- *Contd.*

SHRI HARIS BEERAN (Kerala): Mr. Vice-Chairman, Sir, this Bill aims to amend three major laws, the Insurance Act, the LIC Act and the IRDA Act. The Government presents it as a modernization effort to achieve 'Insurance for All' by 2047 and ease business compliance. But, in reality, it acts as a threat to the State rights, social security, and judicial accountability.

Sir, we all know the general policy of the Government is either monopoly or duopoly in various sectors. I do not have to name the sectors. For example, the aviation sector or the telecom sector or the petroleum sector has duopoly. Now, the aim over here is to have a cartelization of foreign insurance companies, so that insurance itself becomes a problematic effort for a normal human being over here.

Sir, now, this particular Bill is a threat to federalism. It redefines insurance cooperative societies. Now, this includes also the societies registered under the State laws. This actually contradicts various Supreme Court judgments. Cooperative societies are in List II, so there cannot be any legislation as far as cooperative societies is concerned.

Now, Sir, there is a problem with 100 per cent of FDI over here. It raises the limit for foreign investment, removing the need for Indian partnership. They say that the CEO has to be an Indian, but even if a CEO is required to be an Indian, real control will shift to foreign parent companies.

The problem over here is that it actually eliminates affirmative action. Public sector companies like LIC are constitutionally required to reserve jobs to SCs, STs and OBCs. Private companies with hundred per cent foreign ownership have no such obligation. As the market shifts toward these private players, the availability of reserved jobs in the financial sector will shrink, and hiring practices may exclude marginalised candidates who lack specific soft skills. So this is a major concern. Now there is another concern about judicial bar. Clause 14D (3) of this Bill forbids any court or authority from compelling an insurer or the regulator to produce or inspect

specific statements and policy information. This removes judicial review aspect, meaning a policyholder cannot force an insurer to reveal the evidence used to reject their claim. Now where will the insurance go? So there is a complete bar over there. There is a complete lack of transparency over there. As far as the issue about mandatory surveillance is concerned, the Bill actually hides the insurer's data from the courts. That is also a big cause of concern. There is a lack of transparency. Clause 14B also empowers the regulator to demand any data on policyholders from insurers, overriding banking secrecy and privacy laws. This creates a centralized database of citizen financial and health data without judicial oversight. I have five recommendations; just five recommendations. One is exempt the State-registered cooperative societies from the definition of 'insurer' to protect federalism. ...(*Time-bell rings.*)...

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Please conclude.

SHRI HARIS BEERAN: Sir, I am just concluding. Just thirty seconds. Two, introduce a 'golden share' for the Government in 100 per cent FDI firms to veto capital flight; mandate affirmative action of reservation for foreign insurers, insert a specific clause prohibiting algorithmic discrimination based on religion, caste or location; delete 14D(3) to restore the power of courts to renew evidence. ...*(Interruptions)*... Progress without protection is not reform. It is a risk and that risk will ultimately be borne by ordinary policyholders.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Shri Devendra Pratap Singh.

श्री देवेन्द्र प्रताप सिंह (छत्तीसगढ़): माननीय उपसभाध्यक्ष महोदय, मैं 'सबका बीमा सबकी रक्षा' (बीमा विधि संशोधन) विधेयक, 2025 के समर्थन में अपने विचार प्रस्तुत करने के लिए खड़ा हुआ हूं। यह विधेयक केवल बीमा क्षेत्र से जुड़ा एक तकनीकी संशोधन नहीं है, बल्कि देश के करोड़ों नागरिकों को आर्थिक सुरक्षा प्रदान करने की दिशा में एक दूरदर्शी और ऐतिहासिक कदम है। बीमा कोई सुविधा नहीं है, बीमा सुरक्षा की ढाल है। बीमा सम्मान के साथ जीने का अधिकार है। लेकिन सच्चाई यह है कि आज भी देश का एक बड़ा वर्ग, किसान, मजदूर, रेहड़ी-पटरी वाले, असंगठित क्षेत्र के श्रमिक, अनुसूचित जाति, अनुसूचित जनजाति और पिछड़े वर्ग के लोग बीमा सुरक्षा से बाहर हैं। इसी असमानता को खत्म करने के लिए हम बीमा विधेयक में ऐतिहासिक बदलाव ला रहे हैं।

माननीय उपसभाध्यक्ष महोदय, यह दूरदृष्टि माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के सशक्त नेतृत्व का परिणाम है, जिन्होंने 'विकास भी और विश्वास भी' के मंत्र के साथ शासन को सुधार, पारदर्शी और जन कल्याण की दिशा में निरंतर आगे बढ़ाया है। बीमा जैसे संवेदनशील क्षेत्र

में सुधार करना आसान नहीं होता है, लेकिन मोदी जी ने सदैव साहसिक और दूरगामी निर्णय लेकर आम नागरिकों की सुरक्षा को सर्वोपरि रखा है।

महोदय, यह विधेयक बीमा क्षेत्र में प्रत्येक विदेशी निवेशक की निवेश की सीमा को 74 प्रतिशत से बढ़ा कर 100 प्रतिशत करने का प्रस्ताव करता है। इसका उद्देश्य केवल पूंजी आकर्षण करना नहीं है, बल्कि बीमा की पहुंच देश के अंतिम व्यक्ति तक पहुंचाना और 2047 तक 'सबका बीमा' के लक्ष्य को साकार करना है। यह प्रधान मंत्री, नरेन्द्र मोदी जी की उस सोच का विस्तार है, जिसमें आर्थिक सुधार को सामाजिक सुरक्षा से जोड़ा गया है, ताकि विकास का लाभ हर वर्ग तक पहुंचे। इससे करोड़ों लोगों को सस्ती और सुलभ बीमा सुरक्षा मिलेगी। महोदय, पॉलिसी धारकों के हित की रक्षा को केंद्र में रखते हुए, यह विधेयक पॉलिसी धारकों के लिए शिक्षा और संरक्षण कोष की स्थापना का प्रावधान करता है। यह व्यवस्था दर्शाती है कि मोदी सरकार के लिए नागरिक केवल उपभोक्ता नहीं है, बल्कि विश्वास का केंद्र है। साथ ही, एक पारदर्शी और न्यायसंगत दंड तंत्र यह सूचित करता है कि नियम कठोर भी हों और न्यायपूर्ण भी हों। यही सुशासन की पहचान है।

माननीय उपसभाध्यक्ष महोदय, डिजिटल रिकॉर्ड, एकत्रित केवाईसी और एक बार पंजीकरण - जैसी व्यवस्था प्रधान मंत्री नरेन्द्र मोदी जी के डिजिटल और सुधारात्मक शासन की स्पष्ट झलक है। इन सुधारों से दावा निपटाना तेज होगा, पारदर्शिता बढ़ेगी और आम नागरिक का बीमा व्यवस्था पर विश्वास और मजबूत होगा। साथ ही, भारतीय जीवन बीमा निगम को अधिक संचालनात्मक स्वतंत्रता देकर, उसकी कार्यकुशलता बढ़ाने का प्रावधान भी इस सुधारवादी सोच का परिणाम है।

अंत में, माननीय उपसभाध्यक्ष महोदय, यह विधेयक, प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व वाली सरकार की उसी प्रतिबद्धता को दर्शाता है, जिसमें आर्थिक सुधार और सामाजिक सुरक्षा एक साथ चलते हैं। यह विधेयक बीमा क्षेत्र को सशक्त बनाते हुए, आम नागरिकों को सुरक्षा का भरोसा देता है। आज से पहले बीमा क्या था - बीमा सिर्फ फाइलों में था, बीमा सिर्फ अमीरों की तिजोरियों में था और बीमा सिर्फ शहरों की चारदीवारों तक सीमित था। किसान मरता था, तो कोई पूछने वाला नहीं, मजदूर हादसे में मारा जाता था, तो कोई जिम्मेदारी नहीं और गरीब अस्पताल में जाता था, तो कर्ज में डूब जाता था। यही था - कांग्रेस शासन का सच। जिससे आर्थिक सुधार और सामाजिक सुरक्षा एक साथ चलते हैं, यह विधेयक बीमा क्षेत्र को सशक्त बनाते हुए आम नागरिकों को सुरक्षा का भरोसा देता है।

अतः मैं इस सदन से आग्रह करता हूं कि 'सबका बीमा सबकी रक्षा (बीमा विधि संशोधन) विधेयक, 2025' का सर्वसम्मति से समर्थन किया जाए, धन्यवाद।

उपसभाध्यक्ष (डा. दिनेश शर्मा): धन्यवाद, देवेन्द्र जी। Now, next speaker is Dr. John Brittas; you have four minutes to speak. आपकी पार्टी का समय 3 मिनट था, लेकिन आपको 4 मिनट का समय दिया गया है।

DR. JOHN BRITTAS (Kerala): Sir, the motto of bringing this Bill seems to attract capital, technology and global best practices. That is the stand of the Government. Sir, I will just make the Government remember about a very unfortunate incident that happened in the United States exactly one year back. Brian Thompson, the CEO of one of the largest insurance companies was shot dead, brutally killed. I don't support any sort of violence. What was the reason? The reason was delay, deny, defend to avoid paying claims. That was the charge against the insurance companies in the United States. And, why were the sentiments in support of that brutal killing? It is because there was wholesome resentment against the insurance companies. Sir, they want to bring such companies to serve the people in India. And, every time when a Treasury Bench Member speaks, they talk in terms of गुलामी की मानसिकता. Sir, opening up 100 per cent for foreign companies, अग्रवाल जी, क्या यह गुलामी की मानसिकता नहीं है? If it is not गुलामी की मानसिकता, what else is गुलामी की मानसिकता? See, rhetoric-wise, you talk in terms of disclaiming, going against any sort of colonialism. You think that opening up 100 per cent of insurance sector to the foreign companies will bolster FDI? Nothing, Sir! Nothing is going to happen like that. What has happened to rupee? The rupee has plummeted to 91 because there is a flight of capital that is happening. There is no FDI. Foreign Institutional Investors are fleeing. Even your friends in India are investing elsewhere. You think, that with this opening up of insurance, the foreign companies will come. I will prove that you are wrong. Sir, you had 74 per cent FDI. What happened? Even 32.67 per cent was not completed. That means, 74 per cent remains to be done. Many of the foreign companies, I am telling you, nine foreign companies exited. Arun Singh*ji*, you are very vocal. Don't you know that altogether nine foreign insurers have already exited the Indian insurance market, leaving the policy holders in the country? And, what will happen? Suppose if you have 100 per cent FDI, it will have a disastrous impact on the domestic companies having substantial FDI if those foreign partners decide to withdraw from the joint ventures and run the business independently. Sir, you know one thing. All these foreign companies are for profit. They don't come for charity. You create an impression of penetration by using this expression and saying there will be penetration in rural areas. These foreign companies will go for the bigger accounts, not for the rural people. Please understand, the writing on the wall is very clear. I want to remind you that if at all you are earnest in your slogan that the country needs to be saved from 'गुलामी की मानसिकता', then, better withdraw this Bill because you are doing a great injustice to your slogan also. ...*(Interruptions)*...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपको पहले ही एक मिनट ज्यादा दे दिया गया है, इसलिए कृपया आप समाप्त कीजिए।

DR. JOHN BRITTAS: So, my request to the Government is that they should withdraw this so-called Bill, which is diametrically opposite with regard to the title and the content, lock, stock and barrel. That's all, Sir.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Next, hon. Member, Shri Bhubaneswar Kalita. You have ten minutes.

SHRI BHUBANESWAR KALITA (Assam): Thanks, hon. Vice-Chairman Sir, to you and to my party for giving me the opportunity to speak on this very important Bill, which has been brought by Shrimati Nirmala Sitharaman*ji*. Sir, the Sabka Bima, Sabki Raksha (Amendment of Insurance Laws) Bill 2025 has been brought for amending three Acts related to the insurance sector, namely, the Insurance Act 1938, the Life Insurance Corporation of India Act 1956, and the Insurance Regulatory and Development Authority Act 1999.

Sir, what is the background and what is the purpose of bringing this Bill at this crucial hour? Is it in the interest of the country? Under the strong leadership of Shri Narendra Modi*ji*, the Prime Minister of India, today, it is a changed world altogether in this country. Sir, to attract our common people towards insurance and security, people were acquainted with the introduction of PM Jeevan Jyoti Bima Yojana, PM Suraksha Bima Yojana, PM Jana Arogya Yojana, and PM Fasal Bima Yojana. These are insurance schemes for the common people to understand the security of insurance that everyone, any common man needs in this country. Sir, with this purpose, the Bill was brought to prepare the people and to educate the people about insurance security.

Sir, what was the situation earlier? The number of insurers in 2014-15 was 53 but in 2024-25, we have 74 insurers. Insurance penetration has increased close to 3.8 per cent whereas it was only 3.3 per cent earlier. Insurance density, that is, the average insurance premium paid per person in a year was 55 dollars in 2014-15 and in 2024-25, after 10 full years, it is 97 dollars. So, Sir, the total insurance premium was 4.15 lakh crores in 2014-15 whereas in 2024-25, it has gone up to 11.93 lakh crores. Sir, it is showing improvement. The Assets Under Management, again in lakh crores, was Rs.24.20 lakh crores in 2014-15 whereas in 2024-25, Assets Under Management has gone up to Rs.74.43 lakh crores. Before this Bill, the FDI limit for insurance

companies in 2024-25 was at 74 per cent. For insurance intermediaries, it is already at 100 per cent. Sir, I want to bring certain facts on the floor of the House for record. What was the FDI cap in insurance sector during the UPA regime? Yes, the FDI cap was at a meagre 26 per cent. In contrast, the NDA Government has systematically liberalized the sector by increasing FDI to 49 per cent in 2015, 74 per cent in 2021 and now, to 100 per cent in 2025. So, bringing in FDI is not a new thing. The UPA also did the same thing, but the NDA Government is doing better. I think that is what their objection is. Our aim is *Viksit Bharat*, a developed nation by 2047. So, insurance for all by 2047 is the aim of this Government, to become a developed nation.

Sir, liberalizing India's insurance sector is the necessity. It is the necessity of the day. It is the necessity for the progress of the country. If we go into more details, the mandatory rural and unorganized sector expansion is one of the very important points in one of the very important sectors. As the rural and unorganized sectors are left out, so, the Bill extends mandatory rural insurance obligations across all insurance classes like health, general and speciality insurance.

Sir, the third thing that I want to mention here is that it is a reversal of the UPA Government's stagnation with measurable growth. Between 2001 and 2014, under UPA governance, the insurance penetration crawled from 2.71 per cent to just 3.3 per cent, after nearly 10 years' low, by 2015. The life insurance density collapsed from 55.7 dollars in 2010 to 41 dollars in 2014. Under NDA, the insurance density reached from 55 dollars in 2014 to 95 dollars in 2024.

Sir, my friends in Opposition have some complaints. They have some objection that our economy should serve as a welfare economy, a supportive economy, but one thing that they did not take into consideration is that reversing UPA's stagnation with measurable growth is the purpose. Between 2001 and 2014 under the UPA Government, the insurance penetration crawled. It was in the lower side, but it has now increased and showing a progress along with our goal of 2047 to reach as a Viksit Bharat, as developed India with 'Insurance for All.'

Sir, expanding welfare and security coverage is the purpose of this Bill. The Bill is a natural extension of the BJP Government's commitment to universal social security and 'insurance for all' by 2047. Under Prime Minister Narendra Modiji, India has already created the world's largest insurance coverage base with flagship schemes like Pradhan Mantri Suraksha Bima Yojana and Pradhan Mantri Jeevan Jyoti

Bima Yojana together, crossing more than 74 crore enrolments, providing life and accident coverage at affordable premiums. ...(*Time-bell rings.*)...

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Please conclude.

SHRI BHUBANESWAR KALITA: Sir, the aim of this Government is to make a developed nation by giving security, by giving protection to all the citizens of this country. With this, Sir, I support the Bill.

उपसभाध्यक्ष (डा. दिनेश शर्मा): माननीय भुबनेश्वर कालिता जी, बहुत-बहुत धन्यवाद। Next is, Shrimati Sangeeta Yadav; five minutes.

श्रीमती संगीता यादव (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदय, आपने सबका बीमा सबकी रक्षा (बीमा विधि संशोधन) विधेयक, 2025 पर बोलने का अवसर दिया, इसके लिए मैं आपका आभार प्रकट करती हूं।

माननीय उपसभाध्यक्ष महोदय, भारतीय जनता पार्टी का शुरू से ही उद्देश्य रहा है - सबका साथ, सबका विकास और सबका विश्वास। हम इस विधेयक को उसी कड़ी के रूप में देखते हैं। यह विधेयक 2047 तक भारत को विकसित भारत बनाने के माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के संकल्प में एक मील का पत्थर साबित होगा।

हम सभी ने LIC का वह विज्ञापन देखा होगा - "ज़िंदगी के साथ और ज़िंदगी के बाद भी।" मुझे लगता है, सभी सदस्यों ने वह देखा होगा। इसी संदर्भ में मैं एक छोटी-सी बात साझा करना चाहती हूं। मैं 1992-93 की बात कर रही हूं। उस समय मैं छोटी थी। मैंने अपनी दादी - जिन्हें हम ईया कहते हैं - से कहा कि यह बड़ी अच्छी बात है कि अगर सरकार की कोई ऐसी बीमा पॉलिसी चल रही है, तो हम लोग भी बीमा करा सकते हैं। मान लीजिए किसी को अस्पताल जाना पड़े या कोई दुर्घटना हो जाए, तो यह हमारे काम आएगा। आज भी मुझे मेरी ईया की बात याद है। उन्होंने भोजपुरी में कहा - "बहनी, ई सब पेट भरे के गीत हैं।" इसका अर्थ था कि यह सब आम आदमी के लिए नहीं, बल्कि अमीरों के लिए है। दुर्भाग्य से, यही स्थिति 2014 तक बनी रही। बीमा कराना शहरी और संपन्न वर्ग तक ही सीमित था। यह महंगी और जटिल प्रक्रिया थी। इसलिए, मैं आपके माध्यम से अपनी सरकार को बहुत-बहुत धन्यवाद और आभार प्रकट करती हूं कि उन्होंने आम जनता के लिए भी बीमा के रास्ते खोले।

माननीय उपसभापति महोदय, यह कोई अचानक लिया गया निर्णय नहीं है। यह 2014 से लगातार की गई पहलों का परिणाम है। उस समय मैं विधायक नहीं थी, जब प्रधानमंत्री जीवन ज्योति बीमा योजना, प्रधानमंत्री सुरक्षा बीमा योजना और प्रधानमंत्री जन-धन योजना शुरू हुईं, लेकिन तब हम लोग गाँव-गाँव जाकर कैंप लगाते थे। केवल 12 रुपये में - हमारे माननीय सांसद श्री अरुण सिंह जी उसके आंकड़े पहले ही सदन में बता चुके हैं, इसलिए मैं उन्हें repeat नहीं करूंगी। लेकिन मात्र 12 रुपये में पूरे साल का बीमा देने के बारे में कोई नहीं मानता था। गांव-गांव

चौराहों पर कैंप लगाकर हम लोगों को बताना पड़ता था कि एक चाय का कप और एक समोसे की कीमत के बराबर आपको साल भर का प्रीमियम होगा। फिर लोगों ने बहुत बड़ी संख्या में कराया, तो इसकी शुरुआत तो तभी हो चुकी थी। 330 रुपये 50 साल की उम्र तक की जीवन ज्योति बीमा योजना को प्रारंभ किया गया था। फसल बीमा के माध्यम से लोगों के लिए लगातार फसलों का दायरा बढ़ाया गया है। मैं यहां बताना चाहती हूं कि जन-धन खाता जो खुलता है, उसमें भी 2 लाख रुपये का बीमा था। ऐसा किसी के घर में न हो, लेकिन मैं आपको अपना अनुभव बता रही हूं। जब हम लोग विधायक हो गए और किसी के घर दुर्घटना में जाते थे, तो पहले दिमाग में यही आता था कि प्रधान मंत्री सुरक्षा बीमा योजना या जनधन बीमा योजना के अंतर्गत किसी ने पॉलिसी ले रखी है। इसका खाता चैक करवा लेते हैं, ताकि परिवार को कुछ मिल सके। यह सब शुरुआत अचानक नहीं हुई है, यह पहले से होती रही है। यह तो उसकी अगली कड़ी के रूप में है। अभी मैं कुछ माननीय सांसदों को सुन रही थी कि यह तो अचानक हुआ है। अचानक कुछ नहीं हुआ। इसमें आप देखें, तो एफडीआई में हमने जो किया है, इसके तहत यह आवश्यकता क्यों पड़ी? एक "ओ माय गॉड" मूवी आई थी। उसमें देखा कि एक दुकानदार होता है। उसकी दुकान टूट जाती है, तो वह बाद में बीमा के लिए दौड़ना शुरू करता है, लेकिन उसको पैसा नहीं मिलता है, क्योंकि बीमा कंपनियां ऐसी छोटे-छोटे अक्षरों में अपनी नियम और शर्तें लिखकर रखती थीं। यह सब उसी से बचाव के लिए किया गया है। दूसरा, मैं आपको एक आंकड़ा बताना चाहती हूं कि भारतीय बीमा ब्रोकर संघ के आंकड़े के अनुसार 15 बीमा कंपनियों में से केवल 10 ने ही 80 परसेंट से कम क्लेम राशि का भुगतान किया है। यह सब लोगों को उससे बचाएगा। इसके लिए इस विधेयक को लेकर आए हैं। आज जबकि भारत विश्व की तीसरी अर्थव्यवस्था बनने जा रहा है, उस समय जब हमारी स्टार्टअप संस्कृति बढ़ रही है, डिजिटल अर्थव्यवस्था हो रही है, जलवायु में भी निरंतर परिवर्तन देखने को मिल रहा है, ऐसे में आधुनिक पारदर्शी और निवेश अनुकूल कानूनी ढांचे की आवश्यकता है, जो बीमा कवरेज के विस्तार को बढ़ाए। मैं समय की सीमा ध्यान में रखते हुए इसके लाभ बताकर अपनी बात खत्म करूंगी। अभी बीमा का जो परसेंटेज है, अब तक पूरे विश्व में केवल जीडीपी का 3.7 परसेंट है, जबकि वैश्विक स्तर पर यह 7 परसेंट है। अमरीकी डॉलर में देखा जाए ...(**समय की घंटी**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपने गागर में सागर भर दिया, अब समाप्त कीजिए।

श्रीमती संगीता यादव: सर, मैं केवल दो मिनट लूंगी। इसके लाभ तो बहुत सारे हैं, लेकिन कुछ लाभों को मैं जरूर गिनाना चाहती हूं। इस नई विदेशी बीमा कंपनियों का भारत में प्रवेश होगा, प्रतिस्पर्धा में वृद्धि होगी ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): और संक्षिप्त कीजिए।

श्रीमती संगीता यादव: नव व्यापार को बढ़ावा मिलेगा, प्रीमियम दरों में कमी की संभावना बनेगी, बेहतर बीमा उत्पाद उपलब्ध होंगे, दावे का शीघ्र निपटान होगा, बीमा स्रोत का लोकतंत्रीकरण होगा, ग्राहकों के लिए बेहतर अनुभव को संभव किया जाएगा तथा प्रत्यक्ष और अप्रत्यक्ष रूप से

इसमें रोजगार के अवसर भी सृजित होंगे। ...(**व्यवधान**)... महोदय, मैं आपसे यही कहूंगी कि यह अचानक में नहीं है। 2015 में 26 परसेंट से बढ़कर एफडीआई 49 परसेंट की गई थी, 2021 में 49 परसेंट से 74 परसेंट की गई थी ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी बात आ गई। आप समाप्त कीजिए।

श्रीमती संगीता यादव: और 74 परसेंट से अब 100 परसेंट करने जा रहे हैं। ...(**व्यवधान**)... इसका मतलब 82 हजार करोड़ रुपये से अधिक एफडीआई ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Shri Maharaja Sanajaoba Leishemba; five minutes.

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Thank you, Sir, for giving me, an opportunity to participate in the discussion on 'The Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025'. I rise to support the Bill. Sir, the Bill proposes wide-ranging amendments to three principal legislations governing the insurance sector, the Insurance Act, 1938, the Insurance Regulatory and Development Authority of India Act, 1999 and the Life Insurance Corporation Act, 1956, to update the regulatory framework. The Bill seeks to raise foreign direct investment limit in the insurance sector from the current 74 per cent to 100 per cent in a move aimed at expanding insurance penetration and achieving the goal of 'insurance for all' by 2047. Ending seven decades of colonial era regulation, the Bill dismantles an archaic colonial legislation that has strangled India's insurance sector since British rule. This Bill modernizes the 1938 Insurance Act, the 1956 LIC Act, and the 1999 IRDAI Act.

When the BJP-led NDA Government came to power in 2014, the insurance sector was gasping under the UPA's restrictive framework with FDI capped at a meagre 26 per cent. In contrast, the NDA Government has systematically liberalised the sector by increasing FDI to 49 per cent in 2015, 74 per cent in 2021 and now to 100 per cent in 2025. This liberalisation will provide new impetus to the sector and will help the Government's bold vision of "Insurance for All by 2047."

Coming to reversing UPA's stagnation with measurable growth, between 2001 and 2014, under the UPA governance, insurance penetration crawled from 2.71 per cent to just 3.3 per cent, a near 10-year slow by 2015. Life insurance density collapsed from USD 55.7 in 2010 to USD 41 in 2014. Under the NDA, insurance density surged from USD 55 in 2014 and USD 95 in 2024., while total premium

collection jumped from Rs.5 lakh crores to over Rs.11.2 lakh crores. Life insurance premium alone reached Rs.8.3 trillion by financial year 2024. The proposed Bill's 100 per cent FDI provision enables market expansion into tier-2 and tier-3 cities, where penetration remains below 1 per cent.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

Coming to expanding welfare and security coverage, the Bill is a natural extension of the BJP Government's commitment to universal social security and Insurance for All by 2047. Under Prime Minister Shri Narendra Modi *ji*, India has already created the world's largest insurance coverage base with flagship schemes like Pradhan Mantri Suraksha Bhima Yojana and Pradhan Mantri Jeevan Jyoti Bhima Yojana, together closing more than 74 crore enrollments, providing life and accident cover at affordable premium. The Bill facilitates entry of foreign re-insurers by reducing Net Owned Funds requirement from Rs.5,000 crores to Rs.1,000 crores. This change reflects the NDA Government's push for 'Ease of doing business' by liberating our institutions while protecting national interests. The proposed Bill is granting IRDAI disgorgement powers to recover wrongful gains, bringing it at par with SEBI. Further, it also introduces a Policyholder Education and Protection Fund to safeguard consumer interests. The Bill mandates formal Standard Operating Procedures for regulation-making and clear criteria for penalties, ensuring transparency and predictability. With these few words, I conclude my speech and support the Bill to pass. Thank you.

श्री उपसभापतिः माननीय महेंद्र भट्ट जी, आप अपना भाषण आरंभ कीजिए।

श्री महेंद्र भट्ट (उत्तराखंड)**:** माननीय उपसभापति महोदय, मैं 'सबका बीमा सबकी रक्षा (बीमा विधि संशोधन) विधेयक, 2025 के समर्थन में बोलने के लिए खड़ा हुआ हूं।

महोदय, बीमा क्षेत्र के नियामक ढाँचे को समयानुसार बनाया जाना नितांत आवश्यक हो गया था, इसलिए बीमा अधिनियम, 1938, भारतीय जीवन बीमा अधिनियम, 1956 तथा भारतीय बीमा विनियामक और विकास प्राधिकरण अधिनियम, 1999 में संशोधन करना नितांत आवश्यक था। इस विधेयक का लक्ष्य बीमा क्षेत्र में प्रत्येक विदेशी निवेश, यानी एफडीआई को 74 प्रतिशत से बढ़ाकर 100 प्रतिशत करना है। जब भी कोई विदेशी निवेश आता है, तो भारत के कानून के अनुसार, भारत में जो भारतीय बीमा अधिनियम है, उसके अनुसार ही स्वीकृति होगी – मैं ऐसा कह सकता हूं।

महोदय, बीमा पहुँच का विस्तार करना है, 2047 में, जब हमारा देश एक विकसित राष्ट्र के रूप में दिखाई देगा, उस समय सभी का बीमा हो जाए – यह भी देश की एक आवश्यकता है और इसको प्रधान मंत्री जी ने माना है। मैं कह सकता हूं कि यह विधेयक इस दृष्टि से भी महत्वपूर्ण विधेयक है। सभी बीमा वर्गों, जैसे जीवन बीमा, स्वास्थ्य बीमा, सामान्य बीमा, विशेष बीमा आदि हैं, ग्रामीण और असंगठित क्षेत्रों का अनिवार्य बीमा सुनिश्चित करना ही इस विधेयक का लक्ष्य है और यह इस लक्ष्य की ओर बढ़ रहा है। करोड़ों ग्रामीण कामगारों को सस्ती बीमा योजना प्रदान करना इसका लक्ष्य है। मैं कह सकता हूँ कि पिछले दिनों बीमा पर जो जीएसटी समाप्त हुआ है, उससे भी गरीब व्यक्ति बड़ी संख्या में बीमा की ओर आकर्षित होगा। अभी मेरे विपक्ष के मित्र बोल रहे थे कि किसान आत्महत्याएँ कर रहे हैं। जब इस बात की गारंटी होती है कि सामाजिक जीवन में जब तक उसका जीवन है, उस जीवन को सुरक्षित रखने के साथ-साथ, उसके जीवन के बाद भी एक विधेयक के द्वारा उसके परिवार के लालन-पालन की चिंता होती है, तो इसका लाभ निश्चित रूप से मिलता है।

उपसभापति महोदय, आज यह सदन किसी साधारण संशोधन विधेयक पर विचार नहीं कर रहा है। आज हम उस मूल प्रश्न पर चर्चा कर रहे हैं कि संकट के समय राज्य अपने नागरिकों के साथ खड़ा होता है, उसे अनिश्चितता और बाजार के भरोसे नहीं छोड़ता है। बीमा केवल एक वित्तीय अनुबंध नहीं होता है, बल्कि बीमा उस भरोसे का नाम है, जो राज्य अपने नागरिकों को देता है और कठिन समय में वह अकेला नहीं होता है। "सबका बीमा, सबकी रक्षा (बीमा विधि संशोधन) विधेयक, 2025 इसी भरोसे को कानून का स्वरूप दे रहा है। इसी कारण यह विधेयक केवल आर्थिक सुधार नहीं, बल्कि सामाजिक सुरक्षा का ठोस दस्तावेज़ बन रहा है।

महोदय, भारत की शासन परंपरा में राज्य का उद्देश्य केवल प्रशासन करना नहीं होता है, बल्कि संरक्षण करना भी बहुत महत्वपूर्ण होता है। कौटिल्य ने बहुत ही स्पष्ट शब्दों में कहा था – *"प्रजा सुखे सुखं राज्ञः, प्रजानां च हिते हितम्"*, अर्थात राज्य का हित प्रजा के हित से अलग नहीं हो सकता है। यह विधेयक इसी भारतीय राजधर्म की आधुनिक अभिव्यक्ति है। यह विधेयक यह नहीं पूछता कि बीमा किसे मिलना चाहिए, बल्कि यह मानकर चलता है कि बीमा हर नागरिक का अधिकार है, क्योंकि जहाँ अधिकार होता है, वहाँ अनुकम्पा की आवश्यकता नहीं होती है।

महोदय, यदि हम पिछले दस वर्षों की नीतियों को समग्रता से देखें, तो इस सरकार की सोच में एक स्पष्ट और निरंतर दिशा दिखाई देती है। महोदय, जहाँ तक अंतिम व्यक्ति तक सुरक्षा पहुंचाने की बात है, तो जनधन योजना ने गरीब को वित्तीय पहचान दी, उज्ज्वला योजना ने महिला की गरिमा को बढ़ावा दिया, आयुष्मान भारत योजना ने इलाज को अधिकार बनाया और प्रधानमंत्री जीवन ज्योति बीमा योजना तथा प्रधानमंत्री सुरक्षा बीमा योजना ने पहली बार करोड़ों गरीब परिवारों को बीमा सुरक्षा से जोड़ा है। आज यह विधेयक उसी समावेशी यात्रा का संस्थागत विस्तार है, क्योंकि यह सरकार समझती है कि कल्याण तभी स्थायी होता है, जब उसके पीछे मज़बूत और स्पष्ट कानून खड़े होते हैं। पंडित दीनदयाल उपाध्याय जी ने कहा था कि समाज के

Contents Page

अंतिम व्यक्ति का उत्थान ही सच्चे राष्ट्र के निर्माण का आधार होता है। यह विधेयक उसी विचार को व्यवहार के रूप में उतारता है।

महोदय, बीमा सुधार को केवल आर्थिक सुधार के रूप में देखना इस विधेयक की आत्मा को समझने में कमी होगी। बीमा वास्तव में सामाजिक स्थिरता का आधार होता है। जब किसान की फसल नष्ट होती है, जब सैनिक दुर्घटना का शिकार होता है या जब किसी परिवार पर इलाज का भारी बोझ टूट पड़ता है, तब बीमा केवल धन का भुगतान नहीं करता, बल्कि पूरे परिवार को टूटने से बचाता है। मैं स्पष्ट रूप से कहना चाहता हूँ कि गरीब अक्सर आय की कमी से गरीब नहीं होता है, बल्कि सुरक्षा के अभाव के कारण वह गरीब कहलाता है। यह विधेयक उसी अभाव को समाप्त करने की दिशा में एक निर्णायक कदम है।

माननीय उपसभापति महोदय, इस विधेयक की सबसे महत्वपूर्ण विशेषता यह है कि यह बाजार को अवसर देता है ...(**समय की घंटी**)... लेकिन नागरिक सुरक्षा को नहीं छोड़ता है। नियामक को डेटा और निगरानी की शक्ति दी गई है, पारदर्शिता को बाध्यता बनाया गया है और पॉलिसी धारक को व्यवस्था के केंद्र में रखा गया है। महोदय, मैं बहुत संक्षेप में अपनी बात समाप्त कर रहा हूँ। यह सरकार मानती है कि मुक्त बाजार तभी सफल होता है, जब उसके साथ मज़बूत, संवेदनशील और जवाबदेह नियमन चलता है। यह संतुलन इस विधेयक की ताकत है।

उपसभापति महोदय, यह भी स्मरण रखना आवश्यक है कि हमारे देश का एक हिस्सा दशकों तक ऐसे ही सकारात्मक नागरिक-केंद्रित कानूनों से वंचित रहा है। जम्मू-कश्मीर के नागरिकों को सामाजिक सुरक्षा, केंद्रीय कानूनों और आर्थिक अवसरों से दूर रखा गया। वहाँ नागरिकों के अधिकार पीछे छूटते चले गए। आज वह स्थिति बदली है। आज जम्मू-कश्मीर का नागरिक भी देश के हर नागरिक की तरह समान अधिकारों और समान सुरक्षा का भागीदार है, क्योंकि एक राष्ट्र में नागरिकों की श्रेणियाँ नहीं हो सकती हैं। राष्ट्र के नागरिक अलग-अलग श्रेणियों में नहीं बाँटे जा सकते हैं। माननीय उपसभापति महोदय, भारतीय जनता पार्टी की राजनीति का केंद्र तुष्टीकरण नहीं, बल्कि संतुष्टीकरण है। यह विधेयक स्पष्ट संदेश देता है कि राज्य नागरिकों के साथ खड़ा है, नियामक सतर्क हैं और अधिकार संरक्षित हैं। यह सरकार गरीब को आश्रित नहीं बनाती, बल्कि उसे आत्मनिर्भर बनाती है, क्योंकि आत्मनिर्भर नागरिक ही स्वस्थ राष्ट्र की नींव होता है।

उपसभापति महोदय, अंत में मैं पूरे विश्वास के साथ कहना चाहता हूं कि यह विधेयक केवल बीमा कानून का संशोधन नहीं है, बल्कि राज्य और नागरिक के बीच सामाजिक अनुबंध का नवीनीकरण है। यह सरकार जानती है कि एक सशक्त राष्ट्र वही है, जहां नागरिक संकट के समय अकेला नहीं होता है। इस दूरदर्शी, समावेशी और राष्ट्र केंद्रित दृष्टिकोण के लिए मैं माननीय प्रधान मंत्री आदरणीय श्री नरेन्द्र मोदी जी के नेतृत्व वाली भारतीय जनता पार्टी सरकार पर गर्व महसूस करता हूं और सरकार का आभार व्यक्त करता हूं, धन्यवाद।

श्री उपसभापतिः धन्यवाद। माननीय श्री कार्तिकेय शर्मा जी; not present. माननीय डा. विक्रमजीत सिंह साहनी जी; not present. माननीय श्री नरेश बंसल जी।

श्री नरेश बंसल (उत्तराखंड): उपसभापति जी, आपने मुझे इस मुख्य बीमा कानून, जो तीन पुराने कानूनों को संशोधन करने के लिए बिल आया है, उस पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। यह सबका बीमा सबकी रक्षा बीमा कानून में संशोधन विधेयक, 2025 बीमा क्षेत्र को विनियमित करने वाले तीन प्रमुख कानून, बीमा अधिनियम 1938, बीमा विनियामक और विकास प्राधिकरण अधिनियम, 1999 तथा जीवन बीमा निगम अधिनियम, 1956 में व्यापक संशोधन प्रस्तावित करता है, ताकि बीमा क्षेत्र के नियामक ढांचे को समयानुकूल और सुदृढ़ बनाया जा सके।

माननीय उपसभापति जी, यह बीमा केवल वित्तीय उत्पाद नहीं है, बल्कि सामाजिक सुरक्षा की रीढ़ है। सबका बीमा सबकी सुरक्षा का उद्देश्य अंतिम व्यक्ति तक सुरक्षा पहुंचाना है। आजादी के 70 साल बाद तक भी आम आदमी, जो रोज खाता है, रोज कमाता है, उसके लिए किसी प्रकार की सुरक्षा नहीं थी। वह सुबह घर से निकलता था। अगर कोई दुर्घटना हो जाए, तो उसका परिवार चौराहे पर आ जाता था। उसकी बेटी की शादी रुक जाती थी। उसके बेटे की पढ़ाई रुक जाती थी। पहली बार नरेन्द्र मोदी जी के नेतृत्व में 12 रुपये में कैंप लगा कर 2 लाख रुपये का इंश्योरेंस आम आदमी को मिला। इसी प्रकार से 330 रुपये में प्रधानमंत्री जीवन ज्योति बीमा योजना में आम आदमी को 2 लाख रुपये का इंश्योरेंस मिला। जन धन के खातों में भी आम आदमी को इंश्योरेंस मिला। ये तीनों इंश्योरेंस मिलाकर आम आदमी को 4-5 लाख रुपये का जीवन बीमा मिला। यदि कोई दुर्घटना हो जाए, तो आदमी को तो वापस नहीं लाया जा सकता है, लेकिन उसका परिवार चौराहे पर नहीं आएगा, यह गारंटी मोदी जी के नेतृत्व में इस सरकार ने दी।

माननीय महोदय, भारत में बीमा की जो वर्तमान स्थिति है, उसके अनुसार भारत में बीमा लगभग 4 परसेंट पॉपुलेशन के पास है। विकसित देशों में यह 7 परसेंट से 10 परसेंट के पास है। भारत की 60 परसेंट से अधिक आबादी आज भी पर्याप्त बीमा सुरक्षा से बाहर है। स्वास्थ्य के खर्च पर 55 प्रतिशत आज भी आउट ऑफ पॉकेट है। ग्रामीण क्षेत्रों में बीमा कवरेज शहरी भारत से आधी है। यह स्पष्ट करता है कि मौजूदा ढांचे में सुधार आवश्यक था। विधेयक की आवश्यकता इसलिए पड़ी, क्योंकि आम नागरिक के लिए दावों के निपटान में अत्यधिक देरी होती थी, समय पर उनका सेटलमेंट नहीं होता था, क्लेम नहीं मिलता था। उसके नियम बहुत जटिल थे, उसमें ट्रांसपेरेंसी की, पारदर्शिता की बहुत कमी थी और इसमें निवेश की आवश्यकता थी। इसमें एफडीआई लाने की बात हुई है। जब आम आदमी तक बीमा पहुंचाना है, तो उसको करने वाली एजेंसीज़ भी चाहिए, फर्में भी चाहिए, उसमें इन्वेस्टमेंट भी चाहिए। इसमें निवेश की कमी को दूर करने और इसमें नए-नए उत्पाद आएं, लोगों को नए-नए प्रकार के इंश्योरेंस मिलें, इसके लिए यह किया जा रहा है। आज हर क्षेत्र में इंश्योरेंस मिल रहा है, क्योंकि 2047 का जो विकसित भारत होगा, उसमें हर आदमी को हर प्रकार का बीमा उपलब्ध हो, उसकी ओर यह कदम है और उसका यह एक रोडमैप है जो नई टेक्नोलॉजी है, उसका उपयोग करके सेटलमेंट्स को शीघ्रातिशीघ्र किया जा सकेगा, जिससे मामले लटकाए न जाएं। यह विधेयक इन तीनों समस्याओं का समाधान करता है।

Contents Page

माननीय उपसभापति जी, 'सबका बीमा' में अंतिम व्यक्ति तक सुरक्षा, जीवन, स्वास्थ्य, यात्रा और दुर्घटना बीमा की स्पष्ट परिभाषा है। इससे असंगठित क्षेत्र के किसानों और श्रमिकों को लाभ मिलेगा, क्योंकि प्रधानमंत्री फसल बीमा योजना के अंतर्गत इसमें निरंतर किसानों का प्रतिभाग बढ़ता जा रहा है। इसमें प्रीमियम में कमी की गई है और उनको इसका लाभ मिल रहा है। इसमें संशोधन करके इतनी व्यवस्था भी की गई है कि पहले पूरे गांव में कोई आपदा होती थी, तब लाभ मिलता था; फिर वह तहसील स्तर पर आया और अब तो वह खेत के स्तर तक चला गया है। इसलिए प्रत्येक चीज में सरलीकरण हो रहा है। उपभोक्ताओं को संरक्षण देने के लिए भी मजबूत पॉलिसी और दावों का डिजिटल रिकॉर्ड, यह अनिवार्य था। इसमें केवाईसी, डाटा सुरक्षा और गोपनीयता के सख्त प्रावधान किए गए हैं। इससे फर्जी बीमा कंपनियों पर रोक लगी है।

माननीय उपसभापति जी, इससे निवेश और रोजगार बढ़ेगा। बीमा क्षेत्र में पूंजी प्रवाह बढ़ेगा। इससे हजारों नए रोजगार, एजेंट, आईटी सर्वेयर, हेल्थ सेक्टर, स्टार्टअप और इंश्योरेंस टेक को बढ़ावा मिलेगा। इसमें आईआरडीएआई को सशक्त बनाया गया है। इससे निगरानी मजबूत रहेगी, उपभोक्ता शिकायतों पर तुरंत कार्रवाई होगी तथा दंड और नियंत्रण के स्पष्ट अधिकार होंगे।

माननीय उपसभापति जी, एफडीआई जहां 2015 में 26 परसेंट से 49 परसेंट हुआ, 2021 में उसको 76 परसेंट किया गया और अब उसको 100 परसेंट किया गया है, लेकिन उस पर अधिकार और नियंत्रण भारतीय का ही रहेगा। कंपनियों में प्रेसिडेंट, सीईओ या मैनेजिंग डायरेक्टर, कोई भी एक भारतीय होगा। नियम-कानून भारत के लगेंगे। इससे विदेशी कंपनियों का इन्वेस्टमेंट आएगा और हमको उसका लाभ मिलेगा। इससे बीमा क्षेत्र का विस्तार होगा, उपभोक्ताओं को नए-नए उत्पाद मिलेंगे, लेकिन नियंत्रण और कानून, ये हमारे ही लागू होंगे। इससे जो क्लेम है, दावा है, वह भी समय पर मिलेगा। ...(**समय की घंटी**)... इस विधेयक में उपभोक्ता सुरक्षा को प्राथमिकता दी गई है। सर, मैं कंक्लूड कर रहा हूं।

माननीय उपसभापति जी, पहली बार कानून में डाटा गोपनीयता और दंडात्मक प्रावधान जोड़े गए हैं। ये डिजिटल इंडिया के अनुरूप हैं। इससे ग्रामीण भारत को बहुत लाभ मिलेगा। इस विधेयक में ग्रामीण भारत में बीमा पहुंच दोगुनी करने का रोड मैप है। ...(**समय की घंटी**)... इसमें सहकारी और स्थानीय मैटर को बढ़ावा दिया गया है।

अतः मैं इस बिल का पुरजोर समर्थन करते हुए अपील करता हूं कि इसको पास किया जाए।

MR. DEPUTY CHAIRMAN: Shrimati Nirmala Sitharaman, to reply to the Discussion.

6.00 **P.M.**

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Mr. Deputy Chairman, Sir, as I

understand, 24 speakers have contributed to this debate. It is a major step in reforming the insurance sector. There are three Acts which are being amended so that there is an alignment, and also the policyholders' interests and safeguards are kept top of our mind.

Before I go into the specific steps that we are taking, I just want to recall that the Insurance Act of 1938 had seen several amendments before today. Twelve times before 2015, I could say before 2014, the Act had been amended. But inclusive of the last amendment, if we look at the major milestones, which are important for us to recall, I find, in 1939 itself, early amendments were brought in, so that it is consistent. And year after year, in 1939, in 1940, in 1941, in 1946 and in 1948, amendments had happened. In the year 1950, reduction in agents' commission, as a major milestone, was brought in.

MR. DEPUTY CHAIRMAN: Hon. Minister, just a minute. Hon. Members, the discussion on the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025 is under way. If the House agrees, we may sit beyond 6.00 p.m. up to the disposal of the Bill. Do I have the leave of the House to extend the sitting beyond 6.00 p.m.?

SOME HON. MEMBERS: Yes, Sir.

MR. DEPUTY CHAIRMAN: Okay, hon. Minister.

SHRIMATI NIRMALA SITHARAMAN: Sir, allowing FDI into insurance sector was envisaged even in 1999. It was that time when, for the first time, entry of private players in the insurance sector was allowed with FDI limit of 26 per cent. Post that, in 2015, we had raised the maximum foreign investment cap to 49 per cent from 26 per cent. In 1999, it went up to 26 per cent. In 2015, it went up to 49 per cent. And in 2021, it touched 74 per cent. Now, we are coming up with the FDI of 100 per cent. Similarly, there were several amendments in the LIC Act before 2014. The LIC Act has been amended eight times before 2014. In 1981, explicit powers were given to the Central Government to make rules regarding service conditions of all classes of LIC employees and agents. I would say, that was one and, later on, in 2012, paid up equity capital of LIC was determined at Rs.100 crore. Subsequently, LIC had gone for IPO. This is something which all of us know. And regulator-related IRDA Act came in 1999. In 2015, there was an amendment to align it with the Insurance Act and, subsequently, there was one more in 2019. These three Acts, which we are trying to

amend today, have already seen amendments at different time periods. Since coming to power in 2014, our Government has actually made significant changes in insurance sector. To achieve country's development potential, we need greater insurance cover for our people, for our businesses, for our health and mainly for agriculture and so on. Keeping that in mind, in 2017, our Government brought in the Insurance Ombudsman Rules. That was to provide for fast and cost-effective channel for resolving grievances of policyholders. Today, IRDAI has established an extensive framework for protection of policyholders. It mandates insurers to provide crucial information to policyholders at the time of policy issuance and setting stricter timelines for claim settlement. The regulator is actually moving, after consultation, to giving greater protection to the policyholders. The Government has also established the National Health Claims Exchange to facilitate exchange of health claims and information thereof between the hospitals and the insurance companies. This way the policyholder doesn't have to run from one pillar to another post. If the health claim information is shared between the hospital and the insurance company, then ,it resolves issues faster and in a seamless manner. Settlement of claims has become a bit simpler, although there is a lot more that one can do. Our Government is deeply committed to expanding affordable insurance in rural areas for the common man. That is why you find several flagship schemes, particularly insurance schemes, which have been launched since 2014 -- Jeevan Jyoti Bima Yojana, Suraksha Bima Yojana, Jan Arogya Yojana and Krishi Bima Yojana. All are in the interest of the common man who requires affordable premium to be covered under these schemes.

Sir, together, the Jan Suraksha Schemes, as I would like to call them, have provided a safety net. Together, Jeevan Jyoti Bima Yojana, Suraksha Bima Yojana, Jan Arogya Yojana and Krishi Bima Yojana have enrolments of over 81 crore people, all of whom need that cover. Okay; they have all been enrolled. But, has there been any settlement related data, which proves that the scheme is actually delivering where it matters! These 81 crore enrolments have seen settled claims to the beneficiaries to the tune of Rs. 23,440 crore. These poor people, who have been given the cover with minimum premium taken from them, accident or life, have seen settlement of claims to the extent of Rs. 23,440 crore. IRDAI or the regulator has also mandated launch of standard insurance products, that is, basic product with no frills, to ensure affordability to all sections of the society. These actions are already in place. Through regulations, the regulator has actually mandated rural and social sector obligations. This obligation is across the board for all insurers. Therefore, they will have to cover

specified percentage of people belonging to rural areas and also underprivileged sections. So, these obligations are binding on all insurers and are being rigorously monitored by the regulator. Also, a very interesting initiative, which the hon. Prime Minister, Shri Narendra Modi, had taken, was to bring in more women as insurance policy agents, that is, they are called Bima Sakhi. It was launched by the Prime Minister in December, 2024. Under this initiative, — I am so happy to say this — close to 2.20 lakh women have been trained and deployed as insurance agents, earning a meaningful livelihood for themselves. They are increasingly contributing insurance coverage by taking insurance products to every household, especially reaching women in the households, who are often left out of protection net of various insurance schemes.

Sir, another priority of the Government has been to strengthen the public sector insurance companies so that they can meet the insurance needs of citizens effectively. Listing of LIC, GIC Re, that is, Reinsurance, and New India Assurance has been a step in this direction. Capital to the tune of Rs. 17,450 crore has been infused in three other public sector general insurance companies to strengthen their capital base. As a result of these measures taken, LIC, GIC Reinsurance and Agricultural Insurance Company of India Limited, AICIL, reported the highest ever profits last year, while other companies have also now started making a turnaround. They are becoming profitable step-by-step.

So, to attract global capital, FDI limit, as I said, was raised from 26 to 49 and from 49 to 74. Foreign reinsurers were permitted to set up branches in India and thereby increasing the local reinsurance money which is available. FDI limit for insurance intermediaries was raised to 100 per cent in 2019, which was one major step taken to enable them to also provide better advisory services to citizens. I will just give a snapshot of the growth of the insurance sector since 2014 and gradually we also see the opening up of the sector.

Sir, in 2014-15, the number of insurers was 53, whereas in 2024-25, we have 74 insurers. Insurance penetration was 3.3 per cent. It is now close to 3.8 per cent. Insurance density, which is defined as average insurance premium paid per person in a year, even that has increased. It was US Dollars 55 in 2014. It is US Dollars 97 now in 2024-25. Total insurance premium in lakh crore rupees was Rs.4.15 lakh crores in 2014-15. Now, it is Rs.11.93 lakh crores. So, actually, the insurance premium amounts showing or reflecting the fact that more people are getting covered is seen in

these numbers. Assets Under Management, again in lakh crore rupees, was 24.20 in 2014-15. Now, it is Rs.74.43. Asset Under Management has increased three times. So, opening up the market, opening up the insurance sector has actually helped in greater penetration, there is scope for more. The GST Council which met in September, 56th Council, had over the year looked at the demands which were coming for health insurance and the premium having to bear the GST. So, after this 56th GST Council meeting, there is now zero rate for GST, which has been brought down from 18 per cent. Earlier, it was 18 per cent, now it is zero on all individual life insurance policies and individual health insurance policies to make them more affordable to the common man. Then, this nil GST on individual health and life insurance is a very big tax relief that directly reduces the costs of premiums of policyholders and is encouraging more people to join in the insurance schemes. There was a major initiative taken — "*Aapki Poonji, Aapka Adhikar*", Your Money, Your Right — wherein many unclaimed deposits or shareholders' money or insurance policy money, which was there lying unclaimed, we took it upon ourselves to run a campaign across every district of the country. The last which I can say, 500 districts have been covered and we held camps. Since October 15th, the camps are being held and many public representatives and district administrators have participated in this. The camps have been very, very useful for the people who are legitimate claimants who have not till now benefited, who did not know how to go about claiming it, if they knew that there was some money which they can claim and so on. The insurance regulator also, through the "*Bima Bharosa*" has empowered citizens to trace their unclaimed policies or insurance claims which are lying without them claiming it. So, even within the first two months of this campaign, we were able to distribute Rs.2,000 crores to those people who till then did not know where to go and claim. Public rightful ownership has been recognized and the monies have been given to them. This campaign will continue. I request each one of the hon. Members to please talk to people in your respective constituencies and in the States, to make people aware that probably they also have something to claim and which are lying unclaimed. We would be more than happy to work to trace it all back and put it together to give the money back to the people. This is something on which the Prime Minister has been closely monitoring saying: "Are you giving the money back to those legitimate claims? It is the right of those people to get it, but it has to reach them." So, I would think it is important for all of us to help people who need to get this money. This present Bill is brought with an intention to give further boost to the insurance sector, as I said at the beginning. One important thing which, I think, is critical for all of us to recognize, is

the provision to disgorge falsely claimed profits. It is now being given to the regulator and the monies would also have to be given back to the people to whom it rightly belongs.

Also, every time a penalty is levied on a company, those monies will go into the Policyholders' Education and Protection Fund so that greater awareness can be built. By this, the interest of the policyholders is also being kept in mind. The regulatory oversight of the insurance companies' affairs will help in orderly conduct of the business and, therefore, this particular empowering, giving greater power to the regulator for these purposes are done with intent to protect the policyholder. Also, in this Bill, we are introducing one-time registration for insurance intermediaries. This would ensure uninterrupted services being provided to the citizens. It will promote Ease of Doing Business for service-providers and reduces regulatory delays and administrative compliance burden for intermediaries. Sir, I am just highlighting the features which are in this Bill and, immediately after that, I will take up specific request for clarifications by Members or questions that they have asked. I will come to that in a minute.

Sir, our country needs further capital infusion into the insurance sector. So, the question then arises what has happened after increasing it to 26 per cent first, then to 49 per cent and then to 74 per cent. Have not they given you the expected result? Yes, they have given. They are also giving strong indications and need for opening it up more and, therefore, we have to increase the cap. The proposal in this particular Amendment of removing the upper cap on FDI, in the insurance sector, will be a big enabler in ensuring *Sabka Bima Sabki Raksha*. I will just give you number of insurance companies each of them have brought under different levels of FDI.

Sir, less than 26 per cent FDI are with 10 companies who are operating in India. From 26 per cent to 49 per cent, there are 23 insurance companies. Between 49 per cent and 74 per cent, there are 3 insurance companies and 74 per cent is with 4 companies. So, there is scope for more and this will enable global insurance. Through this Amendment, global insurers will now see that the market is further opening up and they will be able to bring in substantial capital directly and attract more insurance companies into India. The problem has also been not just opening up or raising the cap. Many companies do not find partners in India who are willing to join with them and do business because of various reasons. So, even though there is interest shown for money to come in, technology to come in, better products to be

brought in into the country, sometimes those do not come because there are not enough joint venture partners which they can search and get into action. Now, with this, they will be able to come, abide by Indian laws and set up their own business even if they are unable to get a partner. So, what does this do to the policyholder or consumers who want to go into the insurance market or who want to have them covered or who want their businesses covered? What it does is: Greater competition! Naturally, the premiums will have to come down. The classic example is not comparing apples with apples, but of solar energy. At one point in time in India, it used to be 14 rupees 50 paisa, 14 rupees 75 paisa per unit. But, today it has come down to 2 rupees. Greater the competition, better the benefit for the policyholder or a new person who wants to take insurance. The rate of premiums comes down when there is good competition in the market. So, these are reasons why we want to have greater FDI participation.

We are also standardizing the regulation-making process by this very amendment that is being brought in by introducing Standard Operating Procedures for regulation making --this will be of importance for Members to hear—and a mandatory public consultation on all regulations by the regulator to ensure that the process is consultative and transparent. As per the current provisions, intermediary licenses are directly cancelled straight away when found violative of the law. But many of them are probably not intentionally violative. Sometimes, oversight also happens. By straightaway cancelling it, the process for them to come back becomes very difficult. So we are introducing suspension of intermediary licence instead of direct cancellation. We provide them time for compliance and allow them an opportunity to strategize and streamline their operations during the period of suspension. This is a progressive step towards having people do their business without the fear of getting cancelled at the drop of a hat, I would say. Provisions for merger of a non-insurance company with an insurance company would promote a simplified corporate structure. Even if they are not too different, there are instances in India, where the holding company, which is only to run insurance business, also has a subsidiary which is doing only insurance business. Under the existing scheme of things, the parent company and the subsidiary are not able to merge one with the other. Through this, we are saying, strictly for those who are in the insurance, there should not be a problem if the subsidiary wants to merge itself with the holding company. This way, the companies and the scaling up prospects also go up. Sir, the legal requirement to seek prior approval of the regulator for transfer of share capital has been raised from

one per cent to five per cent essentially for ease-of-doing business. There are times when people have to move just one per cent of the share, they have to seek prior permission. It becomes very cumbersome. So we have said, "Yes, you will have to come for prior permission, but only if five per cent of the shares have to be transferred." So this is clearly for ease-of-doing business. Another similar measure is, the net-owned fund requirement is reduced for foreign reinsurance branches from Rs.5,000 crores to Rs.1,000 crores, thereby, smaller companies can come in and also spread more branches in the country. This would invite more of the reinsurers into the country for creating greater risk capacities. Also, there are a few questions which were asked about IFSC and level-playing field with them. This is a major step towards level playing field. By allowing this net owned fund requirement to be lesser than what it is now, you are, actually, creating a level-playing field with the foreign reinsurance businesses which are set up in IFSC and the domestic tariff area. You are actually treating both of them. Although, they play separately--those who are there, cannot play here, and those who are here, cannot really operate from there--but the field is evened out.

Sir, I come to the last few points on the highlights of this Bill. An entity engaged in the business of insurance will have to categorically use the name 'insurance' in their company's name. If they are in insurance, it should be 'insurance'. If they are in assurance, it should be 'assurance', or if they are insurance in some way or reinsurance or health insurance orwhatever. The insurance company, which does or which carries forward insurance business, should have the word 'insurance' in their company's name. Even the intermediaries will have to have the necessary change to indicate that the nature of business or service they are providing does not have ambivalence or doubt in the minds of people who say, "Are they insurance or are they not?" That structure is being cleared. We have also very clearly said and this is very important, that periodically, the Central Government may, in exceptional circumstances, by notification, apply or apply with modifications or exempt totally the insurance intermediaries operating in Special Economic Zones, including IFSCA from the provisions of Insurance Act.

Sir, this will only be done in exceptional circumstances and for those who are in the Special Economic Zone not to be doing business in this country. But, those Special Economic Zones serve their clients elsewhere. So, that is very strictly confined to that. This is a very important point. There have been voices saying, 'Will LIC be diluted? Will its stature be undermined?' We are providing greater autonomy

to LIC, so that it can open Zonal Offices wherever it wants because aligning compliance for its foreign offices can be done there, according to that land's rule. But, here, they don't need to come to the Government to seek permission each time even to open a Zonal Office. 'No, you have the right! You please go ahead!' So, that way business decisions will be expedited instead of spending time in seeking permission. I have already mentioned about the disgorging of wrongful gains from insurers and intermediaries. Sir, the maximum limit of penalty on insurers for default in complying with or acting in accordance or acting in contravention of Insurance Act, the regulator has proposed that there should be an increase in the penalty amount. It is currently Rs. one crore. It will be increased to Rs.10 crores. And, now, the insurance intermediaries also will be treated equally to the insurance company itself. Earlier, there was disparity. Intermediaries had one rate, insurance companies had different. Now, both insurance companies and the intermediaries are being levied at the higher level, which is Rs.10 crores. So, this, I think, summarizes the main features of the Bill that we have proposed here.

Hon. Members have asked a few questions. The first speaker, Shri Shaktisinh Gohil, had asked us, 'why are we rushing through this Bill'. We are absolutely not rushing through this Bill. Even as of 26th November 2024, we had written to the States and all Union Territories with a clear invitation to provide comments and also suggestions. And this was a very structured, documented inter-Governmental consultation, not just an afterthought. And, overall consultation, even with the public, the general stakeholders, insurers, regulators, industry bodies, general public have all been happening almost now for two years. In fact, in our website, we have had 13,000 inputs coming from ordinary people; people who are interested in the insurance sector have all sent their inputs. So, there has not been rushing at all. This has gone through the process. And, in fact, I would think, we should have come in earlier. With this kind of a timeline, I would have personally preferred if it had come a bit earlier rather than now. Sir, then, a question was asked, 'Will these Amendments result in an adverse effect on employment? That was a concern raised. I want to highlight the fact, that opening up of the sector will only attract new insurers to come, new intermediaries to come, and also allied service providers will also come into the market. Therefore, widening the insurance ecosystem would create net employment and new employment. 'And what are the kinds of work for which employment potential will open up?' Agents, brokers, intermediaries - one section. Because the market becomes larger, more products are being launched and wider customer

outreach happens. The second layer which will benefit is the ancillary services, such as technology providers, claims managing managers, basically, those who do analytics, customer service and underwriting support providers.

Jobs will have to expand in those areas. Students who are doing Actuarial Sciences will also have greater prospects because there is increased demand for products. The pricing will have to be rightly arrived at; only Actuarial Science students will know how to arrive at pricing. Risk modelling, product design, and compliance roles, all these are jobs which are waiting post more and more opening up. So, Actuarial Sciences students will have greater market demand for them, and finally, when the branch offices open up for each of these companies, finance graduates or non-finance graduates who want to get into this field will have an opportunity. As it is, after that 26 per cent increase in the year 2000, after raising it to 49 per cent through the 2015 amendment, and again taking it to 74 per cent in 2021, look at the numbers. The number of employees, agents, and micro-agents has grown by almost three times. In 2014-15, we had 30.14 lakh employees, agents, and micro-agents. That number, from 30.14 lakh, has actually gone to 88.17 lakh in 2024-25. So, the number of employees, agents, and micro-agents is actually multiplying, and not just marginally, substantially. Therefore, overall, it will be a great job creation opportunity, skill development opportunity, and formal employment opportunity.

I have already addressed this issue, Sir, but because I want to say a little more. A question was raised, "Will the LIC's statutory recognition be diluted?" I can not see the hon. Member, Ashok Mittal*ji*, here. But, he raised it. We are actually empowering LIC, like the way I told about zonal office or any other decision that they want to take; these decisions don't have to come back to the Government for permission. They should automatically, professionally handle it. And, also, I am very happy to say that LIC continues to enjoy the trust of our citizens and perform well to their expectations. That is why it is important to recognize that even for LIC, a good competition is only going to make them even more professional and accessible for our policy holders. LIC's own total asset under management has increased by 6.45 per cent.It stand sat Rs. 54.52 lakh crores as of 2024-25. Is this possible if we are trying to undermine them, Sir? Till now, have we undermined them? Not at all! The solvency margin of LIC has improved to 2.11 from 1.98, and this has happened within one year, between 2023-24 and 2024-25. The LIC also registered a growth in its net value of new businesses, which stands at Rs. 10,011 crores, as compared to Rs. 9,583 crores in the previous year. So, I can give more data to prove that LIC's

valuation and LIC's statutory strength, which it has, is still intact and, in fact, it is flourishing.

Sir, a question was raised that, probably, shareholder's interests have not been kept in mind, and only the interests of those have been kept in mind who are promoting it. It is not right at all, because policyholders' benefits are the ones which we are keeping in mind. When I spoke about the funds which are raised as a result of penalties, which are being imposed on wrongdoers, it is actually going towards protection of the policyholders. So, that is not right. And, more the participants in the market, the cost of the premium is going to come down, and it is going to make the policy affordable for everybody. The Policyholders' Education and Protection Fund is actually going to build greater awareness.

And, the disgorgement, which is something which I told you about, for unlawful gains are all being given to the IRDA; so, they will be able to take that fund out of people who have gained it wrongly. Sir, I think I have already answered the question which the hon. Member, Dr. Kanimozhi, raised: Is there a parity between IFSC and domestic players? Yes. First of all, market participants and companies who operate in IFSC are not allowed to operate in the domestic area. That is the first thing. So, the exemptions that you may offer to the IFSC will not affect the domestic players; it is completely confined only to them. So, that doubt need not be there.

Sir, finally, I think I have answered most of the questions which have been put. I want to just highlight the facts. Repatriation of profits -- I want to tell the Members, the regulator has prescribed that all insurance companies will have to maintain a minimum solvency ratio of 1.5, which means the assets should be 1.5 times of the liabilities. So, the companies will have to keep that. So, it is not as if they are making the insurance here, and taking away the profit and running away. That is the solvency ratio minimum that they have to hold. Also, the companies will have to make provisions for all. There are two categories, Sir, which is very important for us to understand. The first category is 'incurred but not reported' category. The second category is 'incurred but not enough reported liabilities.' That is another category. So, it is important for them to keep money even for that. Somebody made a claim, but actually not made the total claim, and they may come back later. Do they have the money for it? Therefore, in the eventuality of a claim coming a bit later also, -- they would have made a provision -- the Regulator has made the companies provide for 'incurred but not reported' class of claims and 'incurred but not enough reported'

class of claims also. So, every liability will get covered either in this or that, for which provisioning is compulsorily being made, because of the Regulator. Also, the profits are calculated only after providing for these liabilities, which I said, 1.5 times solvency; the second one being 'incurred but not reported'; third one being 'incurred but not enough reported' liabilities. So, for all these, the company will have to make a provision and only then calculate its profits. So, the profits are calculated only after providing for these liabilities, which the Regulator has imposed on them mandatorily. These norms provide enough safeguards for protecting the interests of Indian policy holders.

Sir, the other question was, only LIC does your Government Schemes, and, therefore, by diluting, we are not diluting, but by diluting this or bringing foreign companies, only they will be burdened to do these social sector related activities or Government Schemes. It is not true, Sir. Even now, it is not true. And, through these amendments, we are not giving them any room to get away from that responsibility. So, with regard to the private sector insurance companies, they are actively participating in all the *Jan Suraksha* Schemes of the Government and also in *Fasal Bima Yojana*. PM *Fasal Bima Yojana* is being implemented by 13 private insurers and five public sector companies. Even now they are doing it. More than 15 private insurers are participating in *Jeevan Jyoti Bima Yojana* and *Suraksha Bima Yojana*. They are private companies already and they are doing the Government Schemes. Private sector insurers have cumulatively enrolled more than 20 crore persons under these two Schemes - the *Jeevan Jyoti Bima Yojana* and the *Suraksha Bima Yojana*. Private insurers have brought in 20 crore persons. So, by opening it up for Foreign Direct Investments, the mandatory requirement that they have to participate in the Government Schemes is not going to be relaxed.

Next, Sir, 'the capital infusion in public sector general insurance companies helped them to recover from losses but not made them competitive.' It is absolutely wrong. The losses of the public sector general insurance companies were mainly due to increased health insurance claims during the COVID pandemic. The capital infusion actually helped them to recover from the shock. Along with capital infusion, Sir, 'key performance indicators', based on monitoring of these companies, was also started by the Government, and it was started around 2022. A series of measures have been taken which helped them to improve even their performance. So, it was not infusion to make up for their loss. It is infusion to build their business and strengthen them. So, as a result of these, the performance of all these companies has started

improving and their losses have come down. In fact, two of the three companies in which capital was infused have already turned profitable. That couldn't have otherwise happened.

Sir, regarding the jobs of the public sector insurance companies, I have already explained about how profit is being now made by them and the jobs are being intact. There is no accretion at all. And, 'arbitrarily, will they fix up premiums which are going to be too high?' Sir, already, the Regulator is fixing a cap on the premiums, beyond which they cannot go. So the cap is already being levied or stated by the Regulator already. When we opened up from 49 to 74, they were given the right to fix any premium. As it is, it has been very closely monitored by the Regulator and a cap is fixed in the interest of the policyholders. So that will continue, Sir. So, there need not be that doubt if by making it 100 per cent FDI opened up for insurance, these are the things which can happen without our noticing it. The structure is in place, regulation is very clearly laid out. The Indian premium which is being collected will be kept in this country.

So, with all this, Sir, I request that the House consider passing this Bill.

MR. DEPUTY CHAIRMAN: Thank you.

MR. DEPUTY CHAIRMAN: Now Message from Lok Sabha; Secretary-General.

MESSAGE FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on the 17th December, 2025, passed the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025. I lay a copy of the said Bill on the Table.

The *Sabka Bima Sabki Raksha* (Amendment of Insurance Laws) Bill, 2025— *Contd.*

MR. DEPUTY CHAIRMAN: I shall first put the Amendment moved by Dr. John Brittas. *...(Interruptions)...* No; nothing is going on record. *...(Interruptions)...* I shall first put the Amendment moved by Dr. John Brittas for reference of the Sabka Bima

Sabki Raksha (Amendment of Insurance Laws) Bill, 2025, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment moved by Dr. V. Sivadasan for reference of the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by Shrimati Nirmala Sitharaman for consideration of The Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025 to vote.

The question is:

"That the Bill to further to amend the Insurance Act, 1938, the Life Insurance Corporation Act, 1956 and the Insurance Regulatory and Development Authority Act, 1999, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there are four Amendments; Amendments (No. 1) by Dr. John Brittas, Amendment (No. 8) by Shri Tiruchi Siva, Amendment (No. 18) by Shri Sandosh Kumar P and Amendment (No. 27) by Shri A. A. Rahim. Dr. John Brittas, are you moving the Amendments?

DR. JOHN BRITTAS: Yes, Sir. I have a question to the Finance Minister.

MR. DEPUTY CHAIRMAN: No, nothing more than that. Are you moving the Amendment?

Clause 3 — Amendment of Section 2

DR. JOHN BRITTAS (Kerala): Sir, I move:

No.1. That at page no. 3, *line* 33, *after* "Act, 2002", *insert* "in which no body corporate, whether incorporated or not, formed or registered outside India, either by itself or through its subsidiaries or nominees of anytime, holds any capital,".

MR. DEPUTY CHAIRMAN: Shri Tiruchi Siva, are you moving the Amendment?

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

No.8. That at page no. 3, *line* 33, *after* "Act, 2022," *insert* "in which no body corporate, whether incorporated or not, formed or registered outside India, either by itself or through its subsidiaries or nominees, of anytime, holds any capital,".

MR. DEPUTY CHAIRMAN: Shri Sandosh Kumar P, are you moving the Amendment?

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

No.18. That at page no. 2, *line* 42, *after* "accident" *insert* "and the expenses for inpatient and outpatient treatment in both Allopathic and Ayush hospitals".

MR. DEPUTY CHAIRMAN: Shri A. A. Rahim, are you moving the Amendment?

SHRI A. A. RAHIM (Kerala): Sir, I move:

No.27. That at page no. 2, at *line* 33, *after* "time to time" *insert* "and to be placed before both Houses of Parliament"

MR. DEPUTY CHAIRMAN: Amendments moved. I shall first put Amendment (No. 1) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (No. 8) moved by Shri Tiruchi Siva to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No. 18) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No.27) moved by Shri A. A. Rahim to vote.

The motion was negatived.

Clause 3 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 4, there are two Amendments; Amendments (Nos. 24 & 25) by Dr. V. Sivadasan. Dr. V. Sivadasan, are you moving the Amendments?

Clause 4 - Amendment of Section 2(C)

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 24. That in page no. 4, *delete* lines 23 to 25.

No. 25. That in page no. 4, *delete* lines 43 to 47.

The question was put and the motion was negatived.

Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 5, there is one Amendment (No. 1) by Shri Sandosh Kumar P. Shri Sandosh Kumar P, are you moving the Amendment?

Clause 5 - Amendment of Section 2CA

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

No. 1. "That at page no. 5, *line* 25, for "shall not apply" *substitute* "shall apply"

The question was put and the motion was negatived.

Clause 5 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 6, there is one Amendment (No.20) by Shri Sandosh Kumar P. Are you moving the Amendment?

Clause 6 - Amendment of Section 3

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

No. 20. That at page no. 5, *line* 43, *before* "the financial condition" *insert* " the prior experience in the insurance sector,"

The question was put and the motion was negatived.

The question was put and the motion was negatived.

Clause 6 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 7, there are eight Amendments; Amendments (Nos.2 and 3) by Dr. John Brittas; Amendments (Nos.9 to 11) by Shri Tiruchi Siva; Amendment (No.21) by Shri Sandosh Kumar P; Amendment (No.26) by Dr. V. Sivadasan; Amendment (No.28) by Shri A.A. Rahim. Dr. John Brittas, are you moving the Amendments?

Clause 7 - Insertion of New Section 3AA

DR. JOHN BRITTAS (Kerala): Sir, I move:

No.2. That at page 6, *line* 19, *for* the words "one hundred", the words "forty nine" be *substituted*.

No.3. That at page 6, *delete* lines 22 to 24.

MR. DEPUTY CHAIRMAN: Shri Tiruchi Siva, are you moving the Amendments?

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

No.9. That at page 6, *lines* 16 and 17, *for* the words "*Sabka Bima Sabki Raksha*", the words "Universal Insurance for Universal Protection" be *substituted*.

No.10. That at page 6, *line* 19, *for* the words "one hundred", the words "forty-nine" be *substituted*.

No.11. That at page 6, *delete* lines 22 to 24.

MR. DEPUTY CHAIRMAN: Shri Sandosh Kumar P, are you moving the Amendment?

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

No.21. That at page 6, *line* 19, *for* the words "one hundred", the word "fifty" be *substituted*.

MR. DEPUTY CHAIRMAN: Dr. V. Sivadasan, are you moving the Amendment?

DR. V. SIVADASAN (Kerala): Sir, I move:

No.26. That at page 6, *delete* lines 14 to 24.

MR. DEPUTY CHAIRMAN: Shri A.A. Rahim, are you moving the Amendment?

SHRI A.A. RAHIM (Kerala): Sir, I move:

That at page 6, *line* 19, *for* the words "one hundred", the word "thirty" be *substituted*.

MR. DEPUTY CHAIRMAN: Amendments moved. I shall first put Amendments (Nos.2 and 3) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (Nos.9 to 11) moved by Shri Tiruchi Siva to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No.21) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No.26) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No.28) moved by Shri A. A. Rahim to vote.

The motion was negatived.

Clause 7 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 8, there is one Amendment (No.22) by Shri Sandosh Kumar P. Are you moving the Amendment?

Clause 8 - Amendment of Section 6

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

No.22. That at page 6, *line* 33, *for* the words "one thousand", the words "ten thousand" be *substituted*.

The question was put and the motion was negatived.

Clause 8 was added to the Bill.

Clauses 9 to 14 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 15, there is one Amendment (No.29) by Shri A.A. Rahim. Are you moving the Amendment?

Clause 15 - Substitution of New Sections for Section 14

SHRI A.A. RAHIM (Kerala): Sir, I move:

No.29. That at page 9, *after* line 18, *insert* "14D. It shall be prohibited to share or monetize policyholder data without explicit, informed consent and to share data with third-party analytics, entities or foreign bodies".

The question was put and the motion was negatived.

Clause 15 was added to the Bill.

Clauses 16 to 19 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 20, there are three Amendments (Nos.12 to 14) by Shri Tiruchi Siva. Are you moving the Amendments?

Clause 20 - Substitution of New Section for Section 27

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

No.12. That at page 9, *line* 42, *after* the word "securities", the words "including in State Government securities, as may be prescribed" be *inserted*.

No.13. That at page 9, *line* 44, *after* the word "securities", the words "including in State Government securities, as may be prescribed" be *inserted*.

No.14. That at page 10, *line* 7, *after* the word "securities", the words "including in State Government securities, as may be prescribed" be *inserted*.

The question was put and the motion was negatived.

Clause 20 was added to the Bill.

Clauses 21 to 23 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 24, there is one Amendment (No.15) by Shri Tiruchi Siva. Are you moving the Amendment?

Clause 24 - Amendment of Section 31A

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

No.15. That at page 12, *line 36, for the words "Sabka Bima Sabki Raksha" the words* "Universal Insurance for Universal Protection" be *substituted*.

The question was put and the motion was negatived.

Clause 24 was added to the Bill.

Clauses 25 to 29 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 30, there is one Amendment (No.30) by Shri A. A. Rahim. Are you moving the Amendment?

Clause 30 - Amendment of Section 34

SHRI A.A. RAHIM (Kerala): Sir, I move:

No.30. That at page 13, *after* line 29, *insert* "Provided further that all directions of sector-wise impact issued by the Authority shall be laid before both Houses of Parliament and shall provide for judicial review before exercising the power to disgorge provided under this section".

The question was put and the motion was negatived.

Clause 30 was added to the Bill.

Clauses 31 to 35 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 36, there is one Amendment (No.31) by Shri A.A. Rahim. Are you moving the Amendment?

Clause 36 - Amendment of Section 40

SHRI A.A. RAHIM (Kerala): Sir, I move:

No.31. That at page 16, *delete* lines 44 to 51.

The question was put and the motion was negatived.

Clause 36 was added to the Bill.

Clauses 37 to 70 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 71, there are two Amendments; Amendment (No.4) by Dr. John Brittas, and Amendment (No.16) by Shri Tiruchi Siva. Dr. John Brittas, are you moving the Amendment (No.4).

Clause 71 - Substitution of New Section for Section 116

DR. JOHN BRITTAS (Kerala): Sir, I move:

No.4. That at page 23, *for* lines 5 to 14, *substitute* the words "Section 116 of the Principal Act shall be omitted."

MR. DEPUTY CHAIRMAN: Shri Tiruchi Siva, are you moving the Amendment?

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

No.16. That at page 23, *delete* lines 5 to 14.

MR. DEPUTY CHAIRMAN: Amendments moved. I shall first put the Amendment (No.4) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment (No.16) moved by Shri Tiruchi Siva to vote.

The motion was negatived.

Clause 71 was added to the Bill.

Clauses 72 to 90 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 91, there are two Amendments (Nos.5 and 6) by Dr. John Brittas. Are you moving the Amendments?

Clause 91 - Insertion of New Sections 14A to 14E

DR. JOHN BRITTAS (Kerala): Sir, I move:

No.5. That at page 25, *delete* lines 26 to 46.

No.6. That at page 26, *delete* lines 1 to 42.

The question was put and the motion was negatived.

Clause 91 was added to the Bill.

Clauses 92 to 95 were added to the Bill.

7.00 **P.M.**

MR. DEPUTY CHAIRMAN: In Clause 1, there are three Amendments; Amendment (No. 7) by Shri Tiruchi Siva, Amendment (No. 17) by Shri Sandosh Kumar P and Amendment (No. 23) by Dr. V. Sivadasan. Shri Tiruchi Siva, are you moving the Amendment?

Clause 1 — Short Title and Commencement

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

No. 7. "That at page 1, line 5, *for* the words "Sabka Bima Sabki Raksha", the words "Universal Insurance for Universal Protection" may be *substituted*.

MR. DEPUTY CHAIRMAN: Shri Sandosh Kumar P, are you moving the Amendment?

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

No. 17. "That at page 1, lines 5 and 6, *for* the words "Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Act, 2025.", the words "Insurance Laws (Amendment) Act, 2025," may be *substituted*.

MR. DEPUTY CHAIRMAN: Dr. V. Sivadasan, are you moving the amendment?

DR. V. SIVADASAN (Kerala): Sir, I move:

No. 23. "That at page 1, lines 5 and 6, ***for*** the words "Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Act, 2025.", the words "The Insurance for Protection for All (Sabka Bima Sabki Raksha) (Amendment of Insurance Laws) Act, 2025," may be *substituted*.

MR. DEPUTY CHAIRMAN: Amendments moved. I shall first put Amendment (No.7) moved by Shri Tiruchi Siva to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No. 17) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No. 23) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Hon. Minister, Shrimati Nirmala Sitharaman, to move that the Bill be passed.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The Bill is passed. The House stands adjourned to meet at 11.00 a.m. on Thursday, the 18th December, 2025.

The House then adjourned at two minutes past seven of the clock till eleven of the clock on Thursday, the 18th December, 2025.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)